

# C O N T E N T S

**Sixteenth Series, Vol.X, Fourth Session, 2015/1937 (Saka)  
No.31, Thursday, May 7, 2015/Vaisakha 17, 1937 (Saka)**

<b>S U B J E C T</b>	<b>P A G E S</b>
<b>ORAL ANSWERS TO QUESTIONS</b>	
*Starred Question Nos.581 to 584	11-45
<b>WRITTEN ANSWERS TO QUESTIONS</b>	
Starred Question Nos.585 to 600	46-97
Unstarred Question Nos.6659 to 6888	98-490

---

\* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

<b>PAPERS LAID ON THE TABLE</b>	491-502
<b>MESSAGES FROM RAJYA SABHA AND BILL AS PASSED BY RAJYA SABHA</b>	503
<b>COMMITTEE ON SUBORDINATE LEGISLATION 5<sup>th</sup> Report</b>	504
<b>COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME, LOK SABHA 1<sup>st</sup> and 2<sup>nd</sup> Reports</b>	504
<b>STANDING COMMITTEE ON ENERGY 4<sup>th</sup> Report</b>	504
<b>STANDING COMMITTEE ON PETROLEUM AND AND NATURAL GAS 5<sup>th</sup> Report</b>	505
<b>STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (i) 15th Report (ii) Statements</b>	505-506 505-506
<b>STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS 258<sup>th</sup> to 260<sup>th</sup> Reports</b>	506
<b>STATEMENTS BY MINISTERS</b>	
(i) Status of implementation of the recommendations contained in the 2 <sup>nd</sup> Report of the Standing Committee on Labour on Demands for Grants (2014-15), pertaining to the Ministry of Textiles <b>Shri Santosh Kumar Gangwar</b>	507
(ii) Status of implementation of the recommendations contained in the 41 <sup>st</sup> Report of the Standing Committee on Energy on implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana, pertaining to the Ministry of Power <b>Shri Piyush Goyal</b>	507

<b>MOTION RE: EIGHTEENTH REPORT OF BUSINESS ADVISORY COMMITTEE</b>	508
<b>SUBMISSIONS BY MEMBERS</b>	
(i) Re: Incidents of thefts at the residence of Shri Sudip Bandyopadhyay, M.P.	513-514
(ii) Re : Cancellation of Mega Food Park in Amethi, Uttar Pradesh	516-519
<b>MATTERS UNDER RULE 377</b>	532-548
(i) Need to provide financial assistance to the victims of natural calamities in Jharkhand	
Shri Ravindra Kumar Pandey	532
(ii) Need to shift jails on the outskirts of the cities	
Shri Dilipkumar Mansukhlal Gandhi	533
(iii) Need to establish a Vishwa Vedic Sahitya Sangrahalaya	
Dr. Satya Pal Singh	534
(iv) Need to release funds for construction of Road Over Bridges on level crossing Nos. 385 and 388 in Belagavi in Karnataka	
Shri Suresh C. Angadi	535
(v) Need to provide stoppage of Ala Hazrat Express, Rajya Rani Express, Guwahati Express and Sadbhavna Express at Gajraula Railway Station, Uttar Pradesh	
Shri Kanwar Singh Tanwar	536

- (vi) Need to include 'Kumahar' caste of Uttar Pradesh in the list of Scheduled Castes  
Shri Rajendra Agrawal 537
- (vii) Need to provide adequate compensation to the farmers whose crops suffered damage  
Shrimati Jyoti Dhurve 538
- (viii) Need to accelerate the pace of reconstruction work in regions of Uttarakhand devastated due to natural calamity in 2013  
Shrimati Mala Rajyalaxmi Shah 538
- (ix) Need to include Kurmali and Mundari languages in the Eighth Schedule to the Constitution  
Shri Bidyut Baran Mahato 539
- (x) Need to put immediate ban on collection of toll tax on Toll Tax Plaza on N.H.-25 at Bara Jod in Kanpur Dehat district, Uttar Pradesh till the completion of six lane highway  
Shri Bhanu Pratap Singh Verma 540
- (xi) Need to increase the annual allocation of funds under Member of Parliament Local Area Development Scheme  
Shri M.I. Shanavas 541
- (xii) Need to ensure adequate maintenance of Farakka Barrage Project in West Bengal  
Shri Adhir Ranjan Chowdhury 542

- (xiii) Need to allocate coal blocks for power plants in Tamil Nadu and accord environmental clearance for commissioning of Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)-NLC joint venture at Tuticorin in Tamil Nadu
- Shri T.G. Venkatesh Babu 543
- (xiv) Need to check the incidence of children missing and put in place a robust mechanism to trace them
- Shri Rabindra Kumar Jena 544
- (xv) Need to install BSNL towers in Ramtek Parliamentary Constituency, Maharashtra
- Shri Krupal Balaji Tumane 545
- (xvi) Need to provide necessary funds for development of National Waterway No. 6
- Shri Radheshyam Biswas 546
- (xvii) Need to release the prisoners from jails who have completed their jail term particularly in Punjab
- Shri Bhagwant Mann 547
- (xviii) Need to construct level crossings on eastern and western side of Bihpur railway station in Bhagalpur Parliamentary Constituency, Bihar
- Shri Shailesh Kumar 547
- (xix) Need to include cashew industry in the labour-intensive sector and in the list of industries eligible for interest subvention
- Shri N. K. Premachandran 548

**REPEALING AND AMENDING BILL, 2014**  
*(Amendments made by Rajya Sabha)*

Motion to consider	549
Clauses 1	550-551
Amendments Agreed	551
<b>JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) BILL, 2014</b>	552-619
Shri Gajendra Singh Shekhawat	552-554
Shrimati Ranjeet Ranjan	555-557
Shri Asaduddin Owaisi	558-561
Shri Jai Prakash Narayan Yadav	562-563
Shri E.T. Mohammed Basheer	564-565
Shri Kaushalendra Kumar	566
Shri N.K. Premachandran	567-569
Shrimati Sushmita Dev	570
Shri Hukum Singh	571
Shrimati Maneka Sanjay Gandhi	572-582
Clauses 2 to 111 and 1	583-616
Motion to pass	617-619
<b>CONSTITUTION (ONE HUNDRED AND NINETEENTH AMENDMENT) BILL, 2013</b>	620-766
Motion to Consider	620
Shrimati Sushma Swaraj	620-624, 680-687
Shri Adhir Ranjan Chowdhury	625-629
Shri S.S. Ahluwalia	630-635
Shri K. N. Ramachandran	636-639

Shri Mulayam Singh Yadav	640-642
Prof. Sugata Bose	643-649
Shri Rabindra Kumar Jena	650-652
Shri Vinayak Bhaurao Raut	653-654
Dr. Ravindra Babu	655-656
Shrimati Kavitha Kalvakuntla	657-660
Shri Mohammad Salim	661-665
Shri Vara Prasad Rao Velagapalli	666-667
Shri Sirajuddin Ajmal	668-669
Shri Ram Prasad Sarmah	670-672
Shri Kaushalendra Kumar	673
Shri Gourav Gogoi	674-677
Shri Rajen Gohain	678-679
Clauses 2, 3 and 1	688-750
Motion to Pass	750-766

### **ANNEXURE – I**

Member-wise Index to Starred Questions	767
Member-wise Index to Unstarred Questions	768-771

### **ANNEXURE – II**

Ministry-wise Index to Starred Questions	772
Ministry-wise Index to Unstarred Questions	773

**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Sumitra Mahajan

**THE DEPUTY SPEAKER**

Dr. M. Thambidurai

**PANEL OF CHAIRPERSONS**

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

**SECRETARY GENERAL**

Shri Anoop Mishra



**LOK SABHA DEBATES**

---

---

LOK SABHA

-----

Thursday, May 7, 2015/Vaisakha 17, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

HON. SPEAKER: Q. No. 581.

... (*Interruptions*)

SHRI ANTO ANTONY (PATHANAMTHITTA): Madam, I have given a notice of adjournment.

HON. SPEAKER: I have disallowed all the notices of adjournment.

Let us proceed with the Question Hour.

... (*Interruptions*)

**11.01 hrs.**

**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER : Q. No. 581. Shri Suresh C. Angadi

**(Q. 581)**

SHRI SURESH C. ANGADI : Thank you, Respected Madam, for allowing me to ask this Supplementary to the Minister of Water Resources.

There are many irrigation projects in the country. Whenever there are problems of tsunami, earthquake, etc, we all come together. But whenever there is a problem of drinking water, we indulge in politics over water.

My question to the hon. Minister is this. There is a small project in Karnataka, in my Constituency called Kalasa-Bhanduri Project for drinking water of my District and my neighbouring Districts of Bagalkot and Dharwad. We have visited the place. The Government of Karnataka has also completed the work there. The two tributaries of Kalasa-Bhanduri join the Madai River. But without any reason, the States of Maharashtra and Goa have objected to this project. The work has already been completed when Shri Kharge was the Irrigation Minister. Our Government also did the work there.

So, Madam, the drinking water is the major issue in Karnataka, now. I would request the hon. Minister, without making any politics over water, to call the three Chief Ministers concerned, also the Irrigation Ministers and resolve the issue of drinking water of Karnataka in this project. The vision of our hon. Prime Minister is very clear.

HON. SPEAKER: Are you giving suggestion or asking Question?

SHRI SURESH C. ANGADI: Madam, the vision of our hon. Prime Minister is to have consultation and not confrontation. So, I would request the hon. Minister. I had met the hon. Prime Minister also in this regard once for resolving this issue. He asked me to meet the hon. Minister and resolve the issue. पीने के पानी का सवाल है, इसे जल्दी से जल्दी पूरा कीजिए, I do not want to bring in politics over here. Cutting

across the party line, we should resolve the issue of Kalasa-Bhanduri as early as possible. इसे कब क्लीयर करेंगे, इसकी जानकारी दें?

**सुश्री उमा भारती :** माननीय अध्यक्ष महोदया, मूलतः यह सवाल पोलावरम प्रोजेक्ट से है। माननीय सदस्य ने जो विषय उठाया है उसका इस प्रश्न के उत्तर से सरोकार नहीं है फिर भी मैं संबंधित राज्यों के मुख्यमंत्रियों से इस विषय पर आवश्यक परामर्श जरूर करूंगी। माननीय सदस्य और सदन को आपके माध्यम से अवगत कराना चाहती हूँ, हमारे प्रधानमंत्री जी ने कहा है कि साढ़े चार साल तक विकास करना और आखिरी छह महीने में राजनीति करनी है। इसलिए हम पानी को लेकर कोई राजनीति नहीं करेंगे, हम केवल विकास प्रक्रिया को अपनाएंगे। उत्तर प्रश्न की परिधि में नहीं आता इसलिए बाद में परामर्श करके माननीय सदस्य को जानकारी देंगे।

HON. SPEAKER: It is only about Polavaram Project.

SHRI SURESH C. ANGADI : When the hon. Minister called the Chief Minister.....(व्यवधान)

**माननीय अध्यक्ष :** यह सवाल नहीं है। पोलावरम प्रोजेक्ट का प्रश्न आपने खुद ही पूछा है।

... (व्यवधान)

SHRI SURESH C. ANGADI : Madam, this is about drinking water. That is why, I am asking this question. ... (*Interruptions*)

HON. SPEAKER: I am sorry. You do not have any question. You have to ask question only with respect to that project.

SHRIMATI KOTHAPALLI GEETHA : Thank you so much Madam for giving me this opportunity to talk on this Polavaram project. I thank the hon. Minister for her reply. The Government of India recognizing the importance of multi-purpose terminal reservoir project declared this project as a national project for which I will be thankful to the hon. Prime Minister and the NDA Government. It is expedient in the public interest that the Union Government should take control to complete the project and also to provide funds required under Polavaram Project Authority till the completion of the project. There are 222 habitations of tribal areas which are being submerged under this project. Till now, the Government has taken up this rehabilitation only in five villages which has been completed till

date. The Polavaram Project Authority has also decided to take it up in four phases. This project has been long pending. This project has been long conceived since 1940. So, the neighbouring States should also be brought under the Board for the earlier and amicable settlement of this project. I request the hon. Minister through you Madam whether the Ministry is proposing to provide funds and to expedite the funds to the Polavaram Project Authority for the completion of this project.

**सुश्री उमा भारती :** अध्यक्ष महोदया, माननीय सदस्य महोदया ने अपनी यह चिंता व्यक्त की है कि पोलावरम प्रोजेक्ट क्या समय पर पूरा हो जायेगा? जब से यह नैशनल प्रोजेक्ट डिक्लेयर हुआ है, तब से इसे पांच साल में पूरा करने का लक्ष्य रखा गया था। राज्य सरकार ने इस पर बहुत तेजी से काम किया है। उन्होंने उस पर आने वाले वित्तीय प्रावधानों की बात कही है कि हम इसमें तेजी लायें और वित्तीय प्रावधानों की भी तेजी से व्यवस्था करें। चूंकि हमने इसे नैशनल प्रोजेक्ट डिक्लेयर किया है और स्पेशल एक्ट के अंदर उसकी हन्डर्ड परसेंट राशि अपने ऊपर वहन करने का निश्चय किया है।

अध्यक्ष महोदया, मैं आपके माध्यम से माननीय सदस्य महोदया और जो भी सदस्य पोलावरम प्रोजेक्ट को लेकर चिंतित हैं, उन सबको बताना चाहती हूं कि हमारे मंत्रालय ने इसे बहुत गंभीरता से लिया है, क्योंकि पोलावरम प्रोजेक्ट राष्ट्रीय गर्व है और हमें इसे समय पर ही पूरा करना है। आंध्र प्रदेश के मुख्य मंत्री महोदय बहुत चिंतित रहते हैं और हम स्वयं भी इसे लेकर बहुत कन्सर्न रहते हैं।

मैं सदस्य महोदया को अवगत कराना चाहूंगी कि हम स्वयं इस प्रोजेक्ट को लेकर इतने चिंतित हैं कि जब इरीगेशन प्रोजेक्ट में कट लगा, तो मैं स्वयं अपने मंत्रालय को लेकर नीति आयोग के पास बैठक करने के लिए गयी। मैंने कहा कि पोलावरम प्रोजेक्ट को बिल्कुल अलग से ट्रीट किया जाये। पोलावरम प्रोजेक्ट के लिए मैंने चिट्ठी लिखी कि इसमें कोई भी कट नहीं लगना चाहिए और इसे समय पर पूरा करने के लिए हमारा मंत्रालय कार्य कर सके, इसके लिए हमें आपका पूरा सहयोग चाहिए।

मैं माननीय सदस्य महोदया को यह भी अवगत कराना चाहूंगी कि हम इस बात के लिए दृढ़ निश्चय हैं कि पोलावरम प्रोजेक्ट को समय पर ही पूरा करवायेंगे। इसके लिए मैंने बाद में नीति आयोग को अलग से पत्र भी लिखा है। मैं इस कटिबद्धता को यहां जाहिर करती हूं।

PROF. A.S.R. NAIK : Thank you Madam for giving me this opportunity.

Madam, the hon. Minister in his statement has stated that with protective embankment 1,88,370 persons from 222 villages are likely to be displaced by the project construction. So far, 1730 persons from only six villages have been rehabilitated. What about the remaining population? The people who are living in 222 villages are predominantly Adivasi people. Still, they are leaving. As per the new act, the new law is very clear that section 24(2) applies to all the people who still live in their original houses and cultivate their lands. Even if the compensation has been paid under the 1894 law, a new law award must be given which is applicable.

HON. SPEAKER: Please ask your question.

PROF. A.S.R. NAIK : I have one more thing to ask. The Ministry of Rural Development has written to the Ministry of Water Resources asking that a National Monitoring Committee is appointed recently. Through you, Madam, I want to know from the hon. Minister about the position and the steps taken by that Committee.

**सुश्री उमा भारती :** माननीय अध्यक्ष जी, माननीय सदस्य की चिंता वाजिब है। कुछ लोगों को विकास के लिए कीमत चुकानी पड़ती है। खासकर जब जल संसाधनों के भराव और भंडारण की बात आती है तब कुछ लोगों को अपना जन्म स्थान, गृह स्थान छोड़कर जाना पड़ता है। अभी तक जाने के लिए जो सबसे अच्छा पैकेज माना गया है, वह सरदार सरोवर का माना गया है। यद्यपि यह पूर्णतः राज्य सरकार का विषय है। राज्य सरकार इस बात को सुनिश्चित करेगी कि जो शेष लोग रह गए हैं, वे ठीक से अपने स्थानों को छोड़कर जाएं। हमारा मंत्रालय, हमारी सरकार और माननीय प्रधानमंत्री जी इस बात को लेकर कटिबद्ध हैं कि हम उन्हें बैटर लाइफ दें। उन्हें जो लाइफ अभी उन स्थानों को छोड़ने से पहले मिली हुई है, उन स्थानों को छोड़ने के बाद बैटर लाइफ मिले, इसे हम सुनिश्चित करेंगे। इसे माननीय प्रधानमंत्री जी सुनिश्चित कर रहे हैं, हम सुनिश्चित कर रहे हैं और राज्य सरकार भी इसे सुनिश्चित करेगी।

**श्री गुत्था सुकेंद्र रेड्डी :** माननीय अध्यक्ष जी, मैं माननीय मंत्री जी के जवाब से संतुष्ट नहीं हूँ। 222 गांवों में जबरदस्ती दो लाख ट्राइबल्स को हटाया जा रहा है। हम इस प्रोजेक्ट के खिलाफ नहीं हैं। मेरा माननीय मंत्री जी से प्रश्न है कि इन लोगों को नए लैंड एक्वीजिशन के तहत कम्पैनसेशन दिया जाएगा या नहीं?

इससे पहले 1984 एक्ट के तहत कुछ लोगों को एक लाख रुपया दिया गया जबकि वे लोग उधर ही रह रहे हैं, वहीं खेती कर रहे हैं। इन लोगों का रिप्लेसमेंट नहीं हुआ है। यूपीए सरकारवर्ष 2013 में लैंड एक्वीजिशन रिहेबिलिटेशन रिसेटलमेंट एक्ट लाई थी। मैं आपके माध्यम से माननीय मंत्री से पूछना चाहता हूँ कि इसके तहत लोगों को लैंड एक्वीजिशन का मुआवजा दिया गया है या नहीं? क्या इसे लागू किया गया है?

**सुश्री उमा भारती :** माननीय अध्यक्ष जी, मैं खासकर इस तरफ के विपक्ष के सदस्यों से अनुरोध करूंगी, अंग्रेजी में कहावत है - 'They want their cake and eat it too.' मतलब एक तरफ लैंड एक्वीजिशन का विरोध कर रहे हैं, पास होने नहीं दे रहे हैं और दूसरी तरफ लैंड एक्वीजिशन के आधार पर पूछ रहे हैं कि हम खाली कराई गई जमीनों का मुआवजा ठीक से दे रहे हैं या नहीं।

मेरा विपक्ष के माननीय सदस्यों, खासकर मूल विपक्ष, मुख्य विपक्ष से अनुरोध है पहले आप अपने आप में सैटल हो जाएं कि आप चाहते क्या हैं। आप लैंड एक्वीजिशन विषय को लेकर सैटल नहीं हैं। हम अपनी तरफ से इतना कह सकते हैं कि यह पूर्णतः विषय राज्य सरकार का है। इसमें हमारी तरफ से राज्य सरकार को जो सहयोग चाहिए, पूरी तरह से देंगे। माननीय सदस्य ने रूरल डेवलपमेंट मिनिस्ट्री के एक पत्र का उल्लेख किया है। इस पत्र को ध्यान में रखकर जो बैस्ट पैकेजिंग हो सकती है, हम उसे देने के लिए तैयार हैं।

मेरा आपके माध्यम से माननीय सदस्यों से हाथ जोड़कर अनुरोध है कि लैंड एक्वीजिशन बिल का विरोध करना बंद कीजिए नहीं तो इरीगेशन प्रोजेक्ट बहुत बड़े संकट में पड़ जाएंगे और किसानों पर बहुत बड़ा संकट मंडराएगा। मेरा आपके माध्यम से यही अनुरोध है।

**माननीय अध्यक्ष :** प्रश्न 582, श्री नलीन कुमार कटील।

... (व्यवधान)

HON. SPEAKER: We have gone to the next Question.

... (Interruptions)

**माननीय अध्यक्ष :** अब हम दूसरे प्रश्न पर चले गए हैं। आप फिर कभी चर्चा की डिमांड कीजिएगा।

**(Q. 582)**

SHRI NALIN KUMAR KATEEL: Madam Speaker, there are incidents in some States about workers' fake job cards. Money is withdrawn in the name of fake job card holders by manipulating documents. Therefore, I would like to know from the hon. Minister what steps are being taken to bring transparency in the implementation of MGNREGA Scheme to ensure that the poor labourers get the benefit of the scheme.

SHRI CHAUDHARY BIRENDER SINGH: Madam Speaker, we have made the best arrangement to see that there should not be any leakage and the latest measure which we have taken up is Aadhaar Card. Job card, which is created for a job, would be given only when the job card holder is having an Aadhaar Card. In that eventuality, leakage, to a great extent, will not be there. That is one step which we have taken. This has received a good response because the starting point of it is when the job card is fictitious. The job card is not a man, who is asking for the job. This is a step which has been introduced and most of the States are following that.

SHRI NALIN KUMAR KATEEL : In various parts of the country, there is a huge difference in wages paid under NREGA. For example, in my Lok Sabha constituency, Dakshina Kannada district, the progress of work under NREGA scheme is not to the desired level. The reason is that the wages paid under NREGA are very less than the wages paid in local area. So, my district is lagging behind in creating assets under this scheme. Therefore, I would like to know from the hon. Minister whether the Government would propose to make any provision to increase the wages at par with the wages paid in local area.

SHRI CHAUDHARY BIRENDER SINGH: Madam, wages are paid according to the jobs created by the State Governments and this differs from State to State. In some of the States the wages are high. As far as our wages are concerned, we do not allow any State to pay less than what is provided in MGNREGA.

SHRI D.K. SURESH : Thank you, Madam. MGNREGA has given livelihood to crore of people and its main beneficiaries are women, backward classes, SC and



ST people. The budget for this demand driven act is only 0.3 per cent of the GDP but it caters over 25 per cent of rural population – a little cost for so many beneficiaries.

Under MGNREGA, various types of works can be executed in community and individual work category. Under individual category, expansion of agriculture, sericulture, horticulture crop, land development activity, construction of goat and cattle shed and water conservation works are permitted. As per the current NREGA rules, the labour and material ratio is 60:40. In the individual category, if a job card holder builds a goat or cattle shed on his own land, he is eligible to get Rs.35,000. This estimate has been established by NREGA rules and specifications. However, farmers are paid only Rs.17,000 instead of the actual amount of Rs.35,000. The officials are denying them the full estimated amount. I suggest the Government that full estimated amount should be transferred through EFMSI job card for individual category.

More importantly, NREGA funds are not released to States in a timely manner. Job card holders are not receiving wages on time. Due to this many people are not coming forward to seek work. There is also a false propaganda of vested interests that MGNREGA wages will be delayed and denied in future. ...

*(Interruptions)*

HON. SPEAKER: Please ask your question.

SHRI D.K. SURESH : Madam, this is a technical issue. My question is whether the Government has put any mechanism in place to ensure that wages are paid on time. What steps are being taken to curb false propaganda? Is the NDA Government serious about implementation of this National Rural Employment Guarantee Scheme? What is the total number of man days achieved this year in comparison to previous year?

As per the information, there are 4,50,00,000 households, who have demanded employment in the country. Out of this, only 3,90,00,000 were given

jobs. As far as Karnataka is concerned, around 15,00,000 households demanded jobs but only 10,00,000 households are given jobs. ... (*Interruptions*)

HON. SPEAKER: You should not give all the details. You should ask only a short question. No, it will not do. Mr. Minister, please reply to his questions.

SHRI CHAUDHARY BIRENDER SINGH: Madam, there are one dozen questions which the hon. Member has asked. If he asks some specific question, I may be able to reply. ... (*Interruptions*)

HON. SPEAKER: You are not asking anything. You go on adding something.

You ask a particular question, if you have any.

SHRI D.K. SURESH : The specific question is that the 60:40 ratio in the case of individual beneficiary has to be removed because all the payments have to go to the beneficiary. ... (*Interruptions*)

So many people have demanded employment. For 2015-16, what is the approved action ... (*Interruptions*)

HON. SPEAKER: What you are reading has so many things. You ask a particular question, if you have any. That is all. Do you not have any question?

SHRI D.K. SURESH : Has the Government put any mechanism in place to ensure that wages are paid timely? What steps have been taken to curb the false propaganda?

SHRI CHAUDHARY BIRENDER SINGH: Madam, time and again, I have made it clear that as far as MGNREGA's labour component is concerned, it will remain 60 per cent, it is still 60 per cent, and there should not be any apprehension in the mind of the hon. Member.

As far as his question that while the total amount comes to Rs. 35,000 for a goat shelter, why only Rs. 17,000 are paid, is concerned, we are to pay only the labour component; the material component is to be borne by the beneficiary who is to take the advantage of MGNREGA.

As far as the system is concerned, there is no delay. I think, hon. Member is from Karnataka and Karnataka is a State where at the time of closing of the

financial year, they were having Rs. 250 crore as the balance. So, that means that the Karnataka Government has not been able to spend the entire amount. That is the latest position as far as Karnataka Government is concerned.

SHRIMATI V. SATHYABAMA: Madam Speaker, I thank you for giving me an opportunity.

MGNREGA is one of the major schemes that are being implemented by the Union Government through the State Governments, and the principal role is given to panchayati raj institutions, but in this whole process of implementation, the NGOs have to play a part as also the other implementing agencies like public sector undertakings, zila parishads, gram panchayats, local authorities etc.

In Tamil Nadu, rainwater harvesting movement introduced by puratchi thalaivi Amma way back in 2001 is being implemented under MGNREGA. With acute shortage of water, particularly during the peak summer, with less rainfall and drought-like situation every year across the country, would the hon. Minister emulate the Tamil Nadu model of utilizing MGNREGA for rainwater harvesting, which would resolve all our water woes?

There is a need to ensure employment under MGNREGA throughout the year. Seasonal conditions should not come in the way of implementation of MGNREGA. Only then we could provide employment under MGNREGA throughout the year. Would the hon. Minister highlight the efforts that are being made over the last 11 months to ensure employment throughout the year under MGNREGA?

SHRI CHAUDHARY BIRENDER SINGH: Under MGNREGA, we have made a provision that 60 per cent of the MGNREGA funds can be utilized for agriculture and allied purposes.

Even for irrigation purposes, there is a provision that MGNREGA funds can be utilized for irrigation purposes by individuals and also by the community. One thing is very clear that we have also asked the State Governments to converge the line Department, whosoever is interested, and 20 line Departments have come

forward saying that they are ready to converge with the MGNREGA funds. Last year, we were able to muster about Rs. 16,000 crore by dovetailing MGNREGA funds with the funds of the line Departments. That constitutes 35 per cent. By that way, we were able to create quality assets in the irrigation projects and in the agriculture projects and that has paid dividends to us.

**श्री जगदम्बिका पाल:** माननीय अध्यक्ष महोदया, अभी माननीय मंत्री जी ने स्वीकार किया है कि मनरेगा डिमांड ड्रिवेन स्कीम है। यदि यह एक डिमांड ड्रिवेन स्कीम है तो क्या मंत्री जी बताने की कृपा करेंगे कि वर्ष 2012-13 में 52.33 लाख परिवारों के लिए डिमांड किया गया था, तो उसके उसके अगेंस्ट 49.47 लाख परिवारों को ही रोजगार मिला। जिन लोगों को जॉब नहीं मिला, चूंकि यह एक डिमांड ड्रिवेन स्कीम है, जैसा कि सेक्शन-7 में 15 दिनों में बेरोजगारों को रोजगार देने की बात कही गयी है, यदि 15 दिनों के भीतर जॉब नहीं मिलेगा तो उनको बेरोजगारी भत्ता मिलेगा। यदि उत्तर प्रदेश में डिमांड के अगेंस्ट कम जॉब मिला, तो कितने लोगों को बेरोजगारी भत्ता मिला है? इसी प्रकार से वर्ष 2013-14 में 55 लाख परिवारों के लिए डिमांड किया गया था, जिसके अगेंस्ट 49.95 लाख परिवारों को रोजगार मिला और वर्ष 2014-15 में यह और कम हो गया है, 45.47 लाख परिवारों के लिए डिमांड आयी है और अभी तक केवल 39.05 लाख परिवारों को ही रोजगार देने के लिए पैसा रिलीज हुआ है। मैं यह जानना चाहता हूँ कि इस डिमांड ड्रिवेन स्कीम के अगेंस्ट, अगर जिन राज्यों से डिमांड आ रही है, उसके अगेंस्ट पैसा रिलीज नहीं हो रहा है और उनको काम नहीं मिल रहा है, तो 15 दिनों से ज्यादा होने के बाद उन परिवारों को बेरोजगारी भत्ता दिया गया है? यदि दिया गया है, तो इसके तहत कितनी धनराशि दी गयी है? एक वर्ष से सिद्धार्थ नगर में डिमांड ड्रिवेन स्कीम के तहत कोई राशि नहीं जा रही है।

**माननीय अध्यक्ष :** आपकी बात पूरी हो गयी, प्रश्न समझ में आ गया।

**श्री चौधरी बीरेन्द्र सिंह :** मैडम स्पीकर, यह सही बात है कि इस ऐक्ट में प्रावधान है कि यदि कोई व्यक्ति मनरेगा के तहत काम करना चाहे, तो उसे 15 दिनों के भीतर काम देना पड़ेगा। यदि उसे काम नहीं देंगे, तो जिस अवधि तक उसे काम नहीं मिलेगा, तब तक उसे बेरोजगारी भत्ता देना पड़ेगा। लेकिन मैं माननीय सदस्य को यह बताना चाहता हूँ कि जहाँ तक भत्ता देने की बात है, तो यह राज्य सरकार की जिम्मेदारी है। हमारा काम है, जो लेबर बजट है, उसे राज्य सरकार इस्तेमाल करे, लेकिन जिस अवधि तक वे काम नहीं देंगे, तो राज्य सरकार की यह जिम्मेदारी है कि राज्य सरकार उसे बेरोजगारी भत्ता दे।

यदि सरकार यह न दे, तो भी उसी स्थिति में यह सरकार की ही जिम्मेदारी है। इसमें बेरोजगारी भत्ता देने का प्रावधान केन्द्र सरकार के फंड से नहीं है, यह उन्हें ही देना पड़ेगा और मैं बताना चाहूंगा कि

500 करोड़ रुपये आज भी विभिन्न राज्य सरकारों ने, जिन लोगों को मनरेगा के तहत काम नहीं मिला है, उन्हें भत्ता देने की देनदारी उन राज्यों को है, जो अभी तक नहीं दे सके हैं। जहाँ तक बात है कि मैन डेज कम हुए हैं, जो जॉब कार्ड बनाकर हमारे विभाग के वेबसाइट पर अपलोड किया जाता है, तो वह उस पर तुरंत आ जाता है। हमने पिछले साल 34 हजार करोड़ रुपये का प्रावधान मनरेगा के तहत किया था। वह सारा पैसा हमने राज्य सरकारों को दिया है। आज के दिन 12 हजार करोड़ रुपये वर्ष 2015-16 में पहली किस्त के तौर पर सभी राज्य सरकारों को जारी किया है। राज्य सरकारों की देनदारी, जो मनरेगा के तहत लेबर कम्पोंट की है, उस देनदारी को भी वे दे सकेंगे, लेकिन मैं फिर यह रिपीट करता हूँ कि जो बेरोजगारी भत्ता देने की बात है, तो वह राज्य सरकार की जिम्मेदारी है, यह केन्द्र सरकार की जिम्मेदारी नहीं है।

**श्री मल्लिकार्जुन खड़गे :** मैडम स्पीकर, अभी रूरल डेवलपमेंट मिनिस्टर ने उत्तर दिया है, उनके उत्तर में यह स्पष्ट है कि अगर वर्ष 2012-13 और वर्ष 2013-14 के आंकड़े देखेंगे, तो households demanded employment में 5,14,59,000 रुपये दिये गये, फिर वर्ष 2013-14 में 5,17,97,000 रुपये दिये गये हैं। लेकिन आपने जो प्रोवाइड किया है, उसमें केवल चार करोड़ 13 लाख रुपये वर्ष 2014-15 में और वर्ष 2013-14 में चार करोड़ 79 लाख रुपये का प्रॉविजन किया है। अगर आपका पैसा पूरा खर्च हुआ है तो मैन डेज कैसे कम हो गए? इसका मतलब यह है कि वेज़ेज बढ़ गए हैं, उन वेज़ेज के अनुरूप आपका बजट प्रॉविजन नहीं है, इसकी वजह से मैन डेज कम हुए हैं। आप यह कह रहे हैं कि बजट के तहत किया गया प्रॉविजन खर्च हो गया है, लेकिन जितने मैन डेज जॉब आपको देनी थी, उतने मैन डेज, उतने लोगों को, उतने हाउसहोल्ड्स को आपने इम्प्लायमेंट नहीं दिया। यह पहली बात है। दूसरी चीज, यह सिर्फ मेरा कहना नहीं है।... (व्यवधान)

**माननीय अध्यक्ष :** खड़गे जी, आप प्रश्न पूछिए।

**श्री मल्लिकार्जुन खड़गे :** अभी इसके बारे में 13000 करोड़ रुपये देना बाकी है, लेकिन आपने कहा है कि हमने चुकता कर दिया है। शिवराज सिंह चौहान साहब ने एक लेटर लिखा है।... (व्यवधान)

**माननीय अध्यक्ष :** खड़गे जी, प्रश्न पूछिए।

**श्री मल्लिकार्जुन खड़गे :** जिसमें उन्होंने कहा है:

“...because of delays in release of Central funds, more than seven lakhs of MNREGA workers have been held up.”

इसी तरह से वसुन्धरा राजे जी कहती हैं :

“From this financial year, the Government of India has indicated a cap on fund allotment allotted which is discouraging field level functionaries and workers.”

**माननीय अध्यक्ष :** खड़गे जी, केवल प्रश्न पूछिए। अभी पत्र क्यों पढ़ रहे हैं।

...(व्यवधान)

**माननीय अध्यक्ष :** आप केवल प्रश्न पूछिए।

**श्री मल्लिकार्जुन खड़गे:** मैं यह इसलिए बता रहा हूँ क्योंकि एक तरफ चीफ मिनिस्टर्स ऐसा पत्र लिख रहे हैं कि पैसे की कमी है, दूसरी तरफ मंत्री जी यह कह रहे हैं कि पैसे की कमी नहीं है और हम पैसा दे रहे हैं।...(व्यवधान) क्या सेंट्रल गवर्नमेंट हमें सत्यता नहीं बता रही है या फिर स्टेट चीफ मिनिस्टर्स सत्यता से दूर हैं?...(व्यवधान)

**माननीय अध्यक्ष :** आपका यही प्रश्न है? प्रश्न तो पूछिए।

...(व्यवधान)

**माननीय अध्यक्ष :** ऐसा नहीं होता है।

...(व्यवधान)

HON. SPEAKER: This is not the way. What is this?

... (Interruptions)

**श्री मल्लिकार्जुन खड़गे:** आप बोलिए, क्या स्थिति है? If what they are saying is untrue, please tell us.... (Interruptions)

**माननीय अध्यक्ष :** यह क्या हो रहा है, आप लोग बैठिए, यह प्रश्नोत्तर काल है।

...(व्यवधान)

SHRI K.C. VENUGOPAL : What is the answer? ... (Interruptions)

**माननीय अध्यक्ष :** अगर आपको लगता है तो चर्चा मांगिए, हम देंगे। लेकिन ऐसे नहीं होता है।

...(व्यवधान)

**श्री चौधरी बीरेन्द्र सिंह:** मैडम, मैंने माननीय सदस्य श्री जगदम्बिका पाल जी ने पूछा है, उसके जवाब में भी मैंने बताया है कि विभिन्न राज्य सरकारों का कहना है कि आज के दिन 5000 करोड़ रुपये से ऊपर का काम करवाया है और वह पैसा मिलना चाहिए। ...(व्यवधान) उसमें मैंने यह भी कहा है कि 12000 करोड़ रुपये हमने अभी अप्रैल के महीने में सात तारीख से पहले विभिन्न राज्य सरकारों के लिए रिलीज कर दिया

है। उसके साथ-साथ मैंने यह भी कहा है कि जो पैसा उनको देना है, राज्य सरकारों को देना है, जो पैसा उनको अनइम्प्लायमेंट एलाउंस के रूप में देना था, वह हमारी जिम्मेदारी नहीं है। अब राज्य सरकारें यह लिखें कि हमने काम किया है, हमें पैसा दीजिए, तो मैंने पहले भी बताया है कि जो डिमाण्ड-ड्रिवेन स्कीम है, उसमें जो भी डिमाण्ड आएगी, उसका पैसा हम रिलीज करते हैं।... (व्यवधान) आप मेरी बात सुन लीजिए। ... (व्यवधान) सुन लीजिए। इसी प्रकार से हमने जो पैसा इस बजट में दिया है, सदन को याद होगा कि माननीय वित्त मंत्री जी ने यह कहा है कि जब से मनरेगा की स्कीम चली है, सबसे ज्यादा पैसा, 34,912 करोड़ रुपये हमने इस बार के बजट में प्रावधान किया है। इसके साथ-साथ उन्होंने यह भी कहा कि 5000 करोड़ रुपये हम मनरेगा के लिए और देंगे, ताकि काम करने वालों को काम मिले। यह आज तक की सबसे बड़ी उपलब्धि है जो पिछले छः-सात साल में नहीं हुई।... (व्यवधान)

**माननीय अध्यक्ष :** प्लीज बैठिए।

... (व्यवधान)

HON. SPEAKER: Nothing will go on record.

... (Interruptions)... \*

**माननीय अध्यक्ष :** आप लोग बैठिए, कितने प्रश्न पूछेंगे।

... (व्यवधान)

**माननीय अध्यक्ष :** अगर ऐसा है, तो आप चर्चा मांगिए, अन्य साधन भी हैं, उनका उपयोग कीजिए। बैठिए।

... (व्यवधान)

SHRI SUDIP BANDYOPADHYAY : Madam, 100 days wage appears to be totally under-stated in our State of West Bengal. The Chief Minister has written a letter to him in which she has alleged that money is not being released for this 100 days wages to workers. The hungry young boys and girls, who are fighting hunger, are not getting the money. So, it is the State of West Bengal which has been very badly deprived. My question is this. When is the Government going to release its dues? In his reply on the last page, he has mentioned that this is unemployment allowance. This is not unemployment allowance. Is it an unemployment allowance? It is the money which they have released for the State. Perhaps, that will be the truth. I think, it is a wrong reply. This may be corrected, if it is wrong.

---

\* Not recorded.

SHRI CHAUDHARY BIRENDER SINGH: Madam, this is not my reply. This is the Question No. 582 (e). It says:

“the steps taken to ensure that the guaranteed 100 days of job or unemployment allowance are provided to the needy people? ”

This is what the question is. I do not say that this is the unemployment allowance. Unemployment allowance only means when a State Government is not in a position to provide any work within 15 days time.... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY: What does that money refer to?... (*Interruptions*)

SHRI CHAUDHARY BIRENDER SINGH: That is what I am saying. That is the responsibility of the State Government. As far as West Bengal is concerned, I have told that we have released Rs.12,000 crore in the first installment to every State according to the Labour Budget Estimates.

माननीय अध्यक्ष : आप लोग बैठिए।

... (व्यवधान)

माननीय अध्यक्ष : अगर आपको इस पर चर्चा चाहिए तो नोटिस दीजिए।

प्रश्न संख्या 583, श्री बी.एन.चन्द्रप्पा



**(Q. 583)**

SHRI B.N. CHANDRAPPA: Madam Speaker, according to one study in India, about 68.8 million tonnes of waste is generated every year and the disposal of this waste is a major environmental and health hazard. There are about 5,500 municipal corporations in the country.

Through you, I would like to know from the hon. Minister as to what steps the Government is going to take to ensure that the municipal and other types of waste is removed and converted to energy in a time bound manner.

**माननीय अध्यक्ष :** आप लोग इस पर चर्चा मांगिए, चर्चा के लिए नोटिस दीजिए।

...(व्यवधान)

SHRI PIYUSH GOYAL: Madam Speaker, there are about 4, 041 statutory towns and cities in the country. We are very much seized of the concerns. ...  
(Interruptions)

**माननीय अध्यक्ष :** आप लोग प्लीज बैठिए। यह प्रश्न काल है और हम लोग दूसरे प्रश्न पर चले गए हैं। अगर आप मंत्री जी के उत्तर से संतुष्ट नहीं हैं, तो there are so many ways. आप पूछ सकते हैं। आप उनका उपयोग कीजिए, तब एलाऊ करेंगे।

...(व्यवधान)

**माननीय अध्यक्ष :** ऐसे नहीं होता है, हम दूसरे प्रश्न पर चले गए हैं।

...(व्यवधान)

SHRI PIYUSH GOYAL: Madam, there are about 4,041 statutory towns and cities in the country which generate municipal waste.... (Interruptions)

**श्री मल्लिकार्जुन खड़गे :** हमारी बात सुन लीजिए।...(व्यवधान)

HON. SPEAKER: If you are not satisfied, you can give notice.

... (Interruptions)

HON. SPEAKER: If you are not satisfied, you can give notice.

...(व्यवधान)

**11.40 hrs.**

*At this stage, Shri Jyotiraditya M. Scindia, Shri Jai Prakash Narayan Yadav, Shri Mohammad Salim and some other hon. Members came and stood on the floor near the Table.*

...(व्यवधान)

**श्री पीयूष गोयल:** अभी तो आपके नेता चले गए हैं, अब किसको दिखाने के लिए यह कर रहे हैं, अब तो शांति से बैठ जाएं...(व्यवधान)

**माननीय अध्यक्ष:** आप नोटिस दीजिए और चर्चा मांगिए।

...(व्यवधान)

**श्री पीयूष गोयल:** भारत में जो म्युनिसिपल वेस्ट बनता है, उसका ठीक तरीके से, सुचारू रूप से डिस्पोज़ल हो, उसके लिए सरकार की कई स्कीम्स हैं।...(व्यवधान) हमने स्वच्छ भारत अभियान में यह निर्णय लिया है कि 2 अक्टूबर, 2019 तक सभी म्युनिसिपल वेस्ट को प्रोसेस करना है। साथ ही साथ सुप्रीम कोर्ट का निर्णय है, जिसकी वजह से पांच पायलट प्रोजेक्ट्स में यह काम सीमित किया गया है।...(व्यवधान) इन पांच प्रोजेक्ट्स में एक दिल्ली में चल रहा है। इसके अलावा दो प्रोजेक्ट्स 2015 में शुरू होंगी।...(व्यवधान) उनकी रिपोर्ट जब सुप्रीम कोर्ट में दर्ज होगी, उसके बाद सुप्रीम कोर्ट फाइनल निर्णय देगी और इस काम में और प्रगति आ सकेगी।...(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 11:50 a.m.

**11.42 hrs**

*The Lok Sabha then adjourned till Fifty Minutes past Eleven of the Clock.*

**11.50 hrs**

*The Lok Sabha re-assembled at Fifty Minutes past Eleven of the Clock.*

*(Hon. Speaker in the Chair)*

*... (Interruptions)*

श्री मुलायम सिंह यादव (आज़मगढ़) : महोदया, मैं यह चाहता हूँ कि जो मनरेगा का पैसा है, वह सांसद निधि में जोड़ दिया जाए। सरकार जो शर्तें लगाना चाहे, लगा दे। इससे मनरेगा के धन का दुरुपयोग नहीं होगा। सांसद डरेगा कि अगर दुरुपयोग हुआ तो मेरी बदनामी होगी और वोट नहीं मिलेगा। इसमें इतना दुरुपयोग हो रहा है कि मैं आपको अपने गांव की बता सकता हूँ कि वहां मनरेगा का दुरुपयोग हुआ। दूसरा, मेरी अपील है और इसे प्रधानमंत्री जी और फाइनेंस मिनिस्टर तक पहुंचा देना कि मनरेगा के पैसे को सांसद निधि में जोड़ दिया जाए और सरकार जो शर्तें लगाना चाहे, लगा दे।... (व्यवधान)

**11.51 hrs**

*At this stage, Shri Jyotiraditya M. Scindia, Shri Kalyan Banerjee, Shrimati P.K. Shreemathi Teacher and some other hon. Members came and stood on the floor near the Table.*

**11.51 ½ hrs.**

**ORAL ANSWERS TO QUESTIONS....Contd.**

(Hon. Speaker in the Chair)

**HON. SPEAKER :** Q. No. 583 may be continued.

**(Q.583)**

SHRI B.N. CHANDRAPPA: Madam Speaker, Members of Parliament head the Vigilance and Monitoring Committee in their respective Districts. I would like to ask the hon. Minister ... .. (Interruptions)

HON. SPEAKER: Shri Nishikant Dubey. Nothing else will go on record.

(Interruptions) ... \*

**श्री निशिकान्त दुबे :** अध्यक्ष महोदया, कस्तूरीरंगन कमेटी बनाई गई थी, जिसकी रिपोर्ट 12 मई, 2014 को सरकार के पास आई है। उसमें बहुत से चेंजिज के बारे में कहा गया है। ... (व्यवधान) उसमें कहा कि फ्रेमिंग आफ एमएसडब्ल्यू रूल, 2013 और नेशनल अर्बन सैनिटेशन पालिसी, 2011 को चेंज करने की बात कही गयी है। क्योंकि हमारे यहा कें वेस्ट की कैलोरीफिक वैल्यु केवल 800 है और कोई भी पॉवर प्रोजेक्ट जब तक कि 1400 कैलोरीफिक वैल्यु पर नहीं होगा, तब तक कोई भी पॉवर प्रोजेक्ट सक्सेस नहीं होगा। इसलिए वेस्ट से एनर्जी का जो कांसेप्ट है, ... (व्यवधान) इसमें रिड्यूस, रिफयुज़, रिकवर, रिसाइकिल और रिमैनुफैक्चरिंग का जो कांसेप्ट है और इसके लिए जो टेक्नोलोजी है, ... (व्यवधान) चाहे पारोलोसिस गैसिफिकेशन का हो, चाहे मास बर्नर का हो, चाहे वर्मी कम्पोजिशन का हो। ... (व्यवधान) मैं माननीय मंत्री जी से जानना चाहता हूं कि भारत सरकार कस्तूरीरंगन रिपोर्ट के आधार पर किस तरह की पालिसी लाना चाहती है और कौन-सी टेक्नोलोजी लाना चाहती है, जिसके कारण वेस्ट एनर्जी प्रोजेक्ट सक्सेसफुल हो पाएं? ... (व्यवधान)

**श्री पीयूष गोयल :** अध्यक्ष महोदया, माननीय सांसद ने बहुत अहम प्रश्न उठाया है। जैसा मैंने पहले बताया कि सुप्रीम कोर्ट के निर्णय के अनुसार हमें पांच प्रोजेक्ट्स के ऊपर रोक दिया गया है। ... (व्यवधान) इन पांच प्रोजेक्ट्स की अलग-अलग टेक्नोलोजी स्टडी करके जो रिपोर्ट आएगी, सुप्रीम कोर्ट को और एनजीटी को पेश की जाएगी, उसके बाद ही फाइनल निर्णय हो पाएगा। ... (व्यवधान) वैसे भारत का जो वेस्ट है, इसमें आर्गेनिक पैटर्न जो डिग्रेबल और बायोडिग्रेबल है, वह सिर्फ तीस से पचास प्रतिशत है जबकि इनआउट पैटर्न करीब चालीस से पचास है। इस इनआर्गेनिक पैटर्न से बिजली नहीं बनती है। ... (व्यवधान) चार-पांच

---

\* Not recorded.

प्रकार की टेक्नोलोजी का माननीय सदस्य ने जिक्र किया है, एनोरोबिक डायजेसन, बायोमिक्नेशन टेक्नोलोजी, रिफ्यूज्ड ड्राइ फ्यूल एंड कम्बश्चन टेक्नोलोजी है, लैंडफिल गैस रिकवरी टेक्नोलोजी है और इनसिनरेशन है।...(व्यवधान) इन सबका व्यापक रूप से पायलेट प्रोजेक्ट्स से पता चलेगा, उसके हिसाब से फाइनल निर्णय लिया जाएगा और कैलेरिफिक वैल्यु जिसका जिक्र किया है, वह जनरलाइज नहीं हो सकती है। जब वेस्ट को सैग्रीगेट करेंगे तो इसके हिसाब से उसकी कैलेरिफिक वैल्यु बढ़ सकती है।...(व्यवधान)

**श्री चन्द्रकांत खैरे :** अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से कहना चाहता हूँ कि पूरे हिंदुस्तान में जितने भी बड़े-बड़े शहर हैं, वहां से रोज कचरा उठाने की कोई सुविधा नहीं है।...(व्यवधान) कचरे को डंपिंग करने की जगहें भी आस-पास के नागरिक कचरा डालने के लिए नहीं देते हैं।...(व्यवधान) मेरे शहर में पांच सौ टन कचरा रोज निकलता है। अगर कचरे से बिजली बनाने की योजना को प्रोत्साहन देना है जैसा कि मंत्री जी ने कहा है कि पावर जनरेशन फ्रॉम मिस्लेनियस सोलिड वेस्ट प्रोजेक्ट के लिए दो करोड़ रुपए से दस करोड़ रुपए तक की मदद करेंगे।...(व्यवधान) मैं कहूंगा कि पूरे शहर की स्वच्छता ठीक करनी होगी। लेकिन इसके लिए हमें पूरी साफ-सफाई का ध्यान रखना पड़ेगा तथा बिजली बनाने के काम को प्रोत्साहन देना पड़ेगा। उसके लिए आपको टाउन प्लानिंग एक्ट में भी परिवर्तन करना पड़ेगा और यह परिवर्तन इसलिए करना पड़ेगा कि जो डंपिंग एक ही जगह करेंगे, उसका आसपास के लोग विरोध करते हैं। इसलिए इसका विरोध न हो उसके लिए जमीन उपलब्ध कराने की व्यवस्था भी करनी पड़ेगी। बायो गैस के लिए टैक्स... (व्यवधान) और उसके बाद में जो भी एक्साइज और कस्टम ड्यूटी बहुत अच्छी है। इसलिए टाउन प्लानिंग एक्ट में भी थोड़ा परिवर्तन करके जो डंपिंग ग्राउंड करेंगे, वहीं वह प्रोजेक्ट बनायेंगे। पुणे में एक प्रोजेक्ट बनकर चालू हो गया और हमारे संभाजीनगर महानगरपालिका में भी वह बन रहा है। इसके लिए प्रोत्साहन ज्यादा करने के लिए सरकार की उसमें ज्यादा से ज्यादा मदद होनी चाहिए। उसमें सब्सिडी होनी चाहिए और उसमें हर एक चीज के लिए अगर ज्यादा से ज्यादा सहूलित हुई तो यह कचरा क्लीन हो जायेगा और स्वच्छता भी बढ़ेगी।

**श्री पीयूष गोयल :** मैडम स्पीकर, सरकार वचनबद्ध है कि 2 अक्टूबर, 2019 तक स्वच्छता अभियान को तेजी से बढ़ायें और पूरे भारत को स्वच्छ करें। माननीय सांसद ने सही बात कही, मैं आपके माध्यम से उन्हें बताना चाहूंगा कि सुप्रीम कोर्ट के निर्णय से पूना उन पांच प्रोजेक्ट्स में से एक हैं, जिस पर काम चल रहा है। बाकी और म्युनिसिपल सॉलिड वेस्ट प्रोजेक्ट को हम अभी पैसा नहीं दे सकते, जब तक सुप्रीम कोर्ट का निर्णय चेंज नहीं होता। इंडस्ट्रियल वेस्ट को अभी भी दो करोड़ रुपये प्रति मेगावाट सब्जेक्ट टू ए मैक्सिमम

ऑफ टेन करोड़ फॉर ए प्रोजैक्ट हम सहायता देते हैं। इसके अलावा जो म्युनिसिपल वेस्ट है, यह लैंडफिल में जाए, कम्पोस्ट मैटेरियल में जाए, उसमें कोई रोक नहीं है।

**श्री अभिषेक सिंह :** अध्यक्ष महोदया, वर्तमान में भारत सरकार का जो प्रमुख फोकस है, वह वेस्ट टू इनर्जी के बड़े प्रोजैक्ट्स में हैं। मुख्य रूप से म्युनिसिपल वेस्ट, इंडस्ट्रियल वेस्ट और जो एग्रीकल्चर वेस्ट हैं, उसमें भी जो बड़े प्रोजैक्ट्स हैं, उनसे ऊपर उनका फोकस अधिक रहा है। पूरे भारत में वर्तमान में ग्रामीण क्षेत्र में परिदृश्य बदलता जा रहा है। गांवों में कंजम्पशन बढ़ता जा रहा है। अभी स्वच्छ भारत अभियान के माध्यम से हर गांव में शौचालय का निर्माण भी हो रहा है।

मैं आदरणीय मंत्री जी से जानना चाहता हूं कि क्या स्माल स्केल, माइक्रो लैवल पर ग्राम पंचायत या जनपद के लैवल पर माइक्रो वेस्ट टू इनर्जी प्रोजैक्ट्स को लांच करने की शासन की कोई योजना है, जिससे हमें रोजगार उत्पन्न करने में भी मदद मिलेगी और साथ ही साथ स्वच्छ भारत अभियान को गति भी मिलेगी?..(व्यवधान)

**श्री पीयूष गोयल :** महोदया, युवा सांसद ने बहुत अच्छी बात कही है। मैं आपके माध्यम से उन्हें बताना चाहूंगा कि भारत सरकार की मंशा सिर्फ देश की इनर्जी नहीं, देश की वैल्य है। हम समझते हैं कि जो भी देश, जहां-जहां भी यह उत्पन्न होता है, उसे कैसे कुछ न कुछ अच्छे काम में लाना है और उसमें से वैल्य जनरेशन करना है, हमारा पूरा ध्यान उस पर आकर्षित है। गांवों में छोटे-छोटे लैवल पर बायो गैस के प्लान्ट्स लग सकें, छोटे-छोटे लैवल पर वर्मीकल्चर लेकर कम्पोस्ट बने और इस प्रकार से देश की इनर्जी का इस्तेमाल हो। लेकिन देश की इनर्जी पर सुप्रीम कोर्ट की रोक होने की वजह से नये प्रोजैक्ट्स को अभी हम प्रोत्साहन नहीं दे पा रहे हैं।...(व्यवधान)

**(Q. 584)**

SHRI V. ELUMALAI: Hon. Speaker Madam, the ship building industry plays a vital role in terms of employment generation in India. I see from the answer given by the hon. Minister that currently two shipyards, that is at Kochi and Kolkata are under the administrative control of Ministry of Shipping. May I know from the hon. Minister whether the Government has any plan to expand the number of shipyards under its control, particularly in Tamil Nadu?

SHRI PON RADHAKRISHNAN: Whenever we invest in projects, we are very much concerned about the job opportunities for the society.

As of 2013, the shipbuilding industry has given 37,000 jobs to the society. Shipbuilding industry also ensures employment generation through ancillary industries such as steel, electronics, engineering and electrical equipment, port infrastructure, trade and shipping services.

As for new shipyards, there is no such plan.

---

माननीय अध्यक्ष : माननीय सदस्य प्लीज़ मेरी बात सुनिए। प्रश्न काल समाप्त हो चुका है। आप लोग अपनी सीटों पर जाइए।

... (ब्यवधान)

HON. SPEAKER: Hon. Members, please go back to your seats.

**12.00 hrs.**

*At this stage, Shri Jyotriaditya M. Scindia and some other hon. Members came and stood on the floor near the Table.*

---

**12.01 hrs**

**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid. Shri D.V. Sadananda Gowda.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA):

Madam, I beg to lay on the Table a copy of the National Judicial Appointments Commission (Fees and Allowances Payable to Eminent Persons) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 297(E) in Gazette of India dated 17<sup>th</sup> April, 2015 under Section 13 of the National Judicial Appointments Commission Act, 2014.

[Placed in Library, See No. LT 2548/16/15]

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (सुश्री उमा भारती) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ -

- (1) (एक) राष्ट्रीय जल विकास अभिकरण, नई दिल्ली के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
  - (दो) राष्ट्रीय जल विकास अभिकरण, नई दिल्ली के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिंदी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने हुए विलम्ब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2549/16/15]

वस्त्र मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

- (1) (एक) राष्ट्रीय जूट बोर्ड, कोलकाता के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
  - (दो) राष्ट्रीय जूट बोर्ड, कोलकाता के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।



- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2550/16/15]

- (3) कंपनी अधिनियम, 1956 की धारा 619क की उप-धारा (1) के अंतर्गत निम्निलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण) -

(एक) बर्ड्स जूट एण्ड एक्सपोर्ट्स लिमिटेड, कोलकाता के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) बर्ड्स जूट एण्ड एक्सपोर्ट्स लिमिटेड, कोलकाता का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रण-महालेखापरीक्षक की टिप्पणियां।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2551/16/15]

- (5) जूट कारपोरेशन ऑफ इंडिया लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष 2015-2016 के लिए हुए समझौता ज्ञापन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2552/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL):

I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2013-2014.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2553/16/1]

- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2015-2016.

[Placed in Library, See No. LT 2554/16/15]

- (4) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2015-2016.

[Placed in Library, See No. LT 2555/16/15]

- (ii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2015-2016.

[Placed in Library, See No. LT 2556/16/15]

- (iii) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2015-2016.

[Placed in Library, See No. LT 2557/16/15]

- (iv) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the NLC Tamilnadu Power Limited for the year 2015-2016.

[Placed in Library, See No. LT 2558/16/15]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Coal Mines (Special Provisions) Act, 1957:-

- (i) S.O. 871(E) published in Gazette of India dated 27<sup>th</sup> March, 2015, appointing Chairman, Coal India Limited as a designated custodian to manage and operate the Schedule-I coal mines, mentioned therein.

S.O. 877(E) published in Gazette of India dated 30<sup>th</sup> March, 2015, regarding appointment of designated custodian, mentioned therein, to manage and operate coal mines.

[Placed in Library, See No. LT 2559/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2560/16/15]

(3) A copy of the Annual Accounts (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2013-2014, together with Audit Report thereon.

[Placed in Library, See No. LT 2561/16/15]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

- (i) The Aircraft (Amendment) Rules, 2015 published in Notification No. G.S.R. 32(E) in Gazette of India dated 14<sup>th</sup> January, 2015.
- (ii) The Aircraft (Third Amendment) Rules, 2015 published in Notification No. G.S.R. 78(E) in Gazette of India dated 10<sup>th</sup> February, 2015.
- (iii) The Aircraft (Amendment) Rules, 2013 published in Notification No. G.S.R. 804(E) in Gazette of India dated 30<sup>th</sup> December, 2013.
- (iv) The Aircraft (Amendment) Rules, 2015 published in Notification No. G.S.R. 31(E) in Gazette of India dated 14<sup>th</sup> January, 2015.

[Placed in Library, See No. LT 2562/16/15]

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (प्रो. सांवर लाल जाट): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखने की अनुमति चाहूंगा -

- (1) डब्ल्यूएपीसीओएस लिमिटेड तथा जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्रालय के बीच वर्ष 2014-2015 के लिए हुए समझौता ज्ञापन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2563/16/15]

- (2) (एक) नेशनल इंस्टिट्यूट ऑफ हाइड्रोलॉजी, रूड़की के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल इंस्टिट्यूट ऑफ हाइड्रोलॉजी, रूड़की के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिंदी तथा अंग्रेजी संस्करण)।
- (3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2564/16/15]

**माननीय अध्यक्ष :** अनुमति चाहूंगा नहीं, अनुमति से रखना है। You have to lay the Paper. यह मैं सभी के लिए बोल रही हूँ।

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

- (1) A copy of the National Highways Authority of India (the term of office and other conditions of service of Members) Rules, 2015(Hindi and English versions) published in Notification No. G.S.R.174(E) in Gazette of India dated 9<sup>th</sup> March, 2015 under Section 37 of the National Highways Authority of India Act, 1988.

[Placed in Library, See No. LT 2565/16/15]

- (2) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.220(E) in Gazette of India dated 23<sup>rd</sup> March, 2015 under Section 9 of the National Highways Authority of India Act, 1956.

[Placed in Library, See No. LT 2566/16/15]

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 800(E) published in Gazette of India dated 15<sup>th</sup> March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (ii) S.O. 1357(E) published in Gazette of India dated 22<sup>nd</sup> May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 32 (Pupanki to Mirdha Section) in the State of Jharkhand.
- (iii) S.O. 752(E) published in Gazette of India dated 13<sup>th</sup> March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (ITI More Chas to Charge Section) in the State of Jharkhand.
- (iv) S.O. 811(E) published in Gazette of India dated 15<sup>th</sup> March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (v) S.O. 848(E) published in Gazette of India dated 20<sup>th</sup> March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (vi) S.O. 538(E) published in Gazette of India dated 25<sup>th</sup> March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (vii) S.O. 539(E) published in Gazette of India dated 25<sup>th</sup> March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Ranchi-Birmitrapur Section) in the State of Jharkhand.

- (viii) 3S.O. 810(E) published in Gazette of India dated 15<sup>th</sup> March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (ix) S.O. 1279(E) published in Gazette of India dated 15<sup>th</sup> May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (x) S.O. 32(E) published in Gazette of India dated 7<sup>th</sup> January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 102 (Chhaptra-Rewaghat-Muzaffarpur Section) in the State of Bihar.
- (xi) S.O. 33(E) published in Gazette of India dated 7<sup>th</sup> January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 19 (Chhaptra-Hajipur Section) in the State of Bihar.
- (xii) S.O. 3632(E) published in Gazette of India dated 11<sup>th</sup> December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Mokama Section) in the State of Bihar.
- (xiii) S.O. 2783(E) published in Gazette of India dated 14<sup>th</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (ITI More Chas to Charge Section) in the State of Jharkhand.
- (xiv) S.O. 3214(E) published in Gazette of India dated 22<sup>nd</sup> October, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 104 (Banjariya to Sheohar Section) in the State of Bihar.

- (xv) S.O. 2656(E) published in Gazette of India dated 2<sup>nd</sup> September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (xvi) S.O. 3637(E) published in Gazette of India dated 11<sup>th</sup> December, 2013, making certain amendments in the Notification No. S.O. 2964(E) dated 19<sup>th</sup> December, 2012.
- (xvii) S.O. 3702(E) published in Gazette of India dated 18<sup>th</sup> December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barakar to Panagarh, including Panagarh bye-pass Section) in the State of West Bengal.
- (xviii) S.O. 2955(E) published in Gazette of India dated 21<sup>st</sup> November, 2014, regarding rates of fees to be recovered from the users of National Highway No. 2 (Panagarh to Kolkata Section) in the State of West Bengal.
- (xix) S.O. 338(E) published in Gazette of India dated 3<sup>rd</sup> February, 2015, regarding rates of fees to be recovered from the users of National Highway No. 77 (Hazipur-Muzaffarpur Section) in the State of Bihar.
- (xx) S.O. 339(E) published in Gazette of India dated 3<sup>rd</sup> February, 2015, regarding rates of fees to be recovered from the users of different National Highways, mentioned therein, in the State of Madhya Pradesh.
- (xxi) S.O. 340(E) published in Gazette of India dated 3<sup>rd</sup> February, 2015, regarding rates of fees to be recovered from the users of different National Highways, mentioned therein, in the State of Madhya Pradesh.



- (xxii) S.O. 341(E) published in Gazette of India dated 3<sup>rd</sup> February, 2015, regarding rates of fees to be recovered from the users of different National Highways, mentioned therein, in the State of Madhya Pradesh.
- (xxiii) S.O. 342(E) published in Gazette of India dated 3<sup>rd</sup> February, 2015, regarding rates of fees to be recovered from the users of different National Highways, mentioned therein, in the State of Madhya Pradesh.
- (xxiv) S.O. 432(E) published in Gazette of India dated 11<sup>th</sup> February, 2015, making certain amendments in the Notification No. S.O. 926(E) dated 6<sup>th</sup> April, 2009.
- (xxv) S.O. 347(E) published in Gazette of India dated 4<sup>th</sup> February, 2015, authorising Chief Engineer (Nation Highways), Karnataka, Public Works Department to collect fees on mechanical vehicles for the use of the Bridge across Sharavathi River on National Highway No. 17 in the State of Karnataka.
- (xxvi) S.O. 505(E) published in Gazette of India dated 13<sup>th</sup> February, 2015, regarding rates of fees to be recovered from the users of National Highway No. 57 (Purnea-Forbesganj-Jhanjharpur-Darbhanga-Muzaffarpur Section) in the State of Bihar.
- (xxvii) S.O. 768(E) published in Gazette of India dated 16<sup>th</sup> March, 2015, making certain amendments in the Notification No. S.O. 412(E) dated 6<sup>th</sup> February, 2009.
- (xxviii) S.O. 2583(E) published in Gazette of India dated 1<sup>st</sup> October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (old) (Kanaktora Jharsuguda Section) in the State of Odisha.
- (xxix) S.O. 2791(E) published in Gazette of India dated 29<sup>th</sup> October, 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 43 (New NH 30) (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.

(xxx) S.O. 2981(E) published in Gazette of India dated 26<sup>th</sup> November, 2014, making certain amendments in the Notification No. S.O. 335(E) dated 10<sup>th</sup> February, 2011.

(xxxii) S.O. 2982(E) published in Gazette of India dated 26<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 111 (New NH 130) (Bilaspur-Ambikapur Section) in the State of Chhattisgarh.

(xxxiii) S.O. 3022(E) published in Gazette of India dated 28<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 (Nashik Sinnar Section) in the State of Maharashtra.

(xxxiv) S.O. 3021(E) published in Gazette of India dated 28<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

(xxxv) S.O. 3020(E) published in Gazette of India dated 28<sup>th</sup> November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Biaora-MP/Rajasthan Border Section) in the State of Madhya Pradesh.

(xxxvi) S.O. 3115(E) published in Gazette of India dated 10<sup>th</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (New NH 30) (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.

(xxxvii) S.O. 3246(E) published in Gazette of India dated 22<sup>nd</sup> December, 2014, making certain amendments in the Notification No. S.O. 1610(E) dated 25<sup>th</sup> June, 2014.

- (xxxvii) S.O. 3268(E) published in Gazette of India dated 24<sup>th</sup> December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Andhra Pradesh.
- (xxxviii) S.O. 3317(E) published in Gazette of India dated 30<sup>th</sup> December, 2014, regarding rates of fees to be recovered from the users of National Highway No. 7 (Rewa to MP/UP Border Section) in the State of Madhya Pradesh.
- (xxxix) S.O. 3327(E) published in Gazette of India dated 31<sup>st</sup> December, 2014, making certain amendments in the Notification No. S.O. 315(E) dated 4<sup>th</sup> February, 2014.
- (xl) S.O. 27(E) published in Gazette of India dated 2<sup>nd</sup> January, 2015, making certain amendments in the Notification No. S.O. 3316(E) dated 31<sup>st</sup> October, 2013.
- (xli) S.O. 28(E) published in Gazette of India dated 2<sup>nd</sup> January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Baghana Section) in the State of Rajasthan.
- (xlii) S.O. 107(E) published in Gazette of India dated 8<sup>th</sup> January, 2015, making certain amendments in the Notification No. S.O. 935(E) dated 29<sup>th</sup> April, 2011.
- (xliii) S.O. 498(E) published in Gazette of India dated 12<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 214 (New NH 216) in the State of Andhra Pradesh.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (xvii) of (3) above.

[Placed in Library, See No. LT 2567/16/15]

**ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री सुदर्शन भगत) :** महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

- (1) (एक) काउंसिल फॉर एडवांसमेंट ऑफ पीपल्स एक्शन एण्ड रूरल टेक्नोलॉजी, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) काउंसिल फॉर एडवांसमेंट ऑफ पीपल्स एक्शन एण्ड रूरल टेक्नोलॉजी, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2568/16/15]

- (3) (एक) काउंसिल फॉर एडवांसमेंट ऑफ पीपल्स एक्शन एण्ड रूरल टेक्नोलॉजी, नई दिल्ली के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) काउंसिल फॉर एडवांसमेंट ऑफ पीपल्स एक्शन एण्ड रूरल टेक्नोलॉजी, नई दिल्ली के वर्ष 2013-14 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2569/16/15]

---

**12.02 hrs.**

**MESSAGE FROM RAJYA SABHA  
AND  
BILL AS PASSED BY RAJYA SABHA\***

SECRETARY-GENERAL: Madam Speaker, I have to report following message received from the Secretary General of Rajya Sabha:-

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi High Court (Amendment) Bill, 2015 which has been passed by the Rajya Sabha at its sitting held on the 6<sup>th</sup> May, 2015.”

Madam Speaker, I lay on the Table the Delhi High Court (Amendment) Bill, 2015 as passed by Rajya Sabha on the 6<sup>th</sup> May, 2015.

---

---

\* Laid on the Table.

**12.03hrs.**

**COMMITTEE ON SUBORDINATE LEGISLATION  
5th Report**

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) : महोदया, मैं अधीनस्थ विधान संबंधी समिति का पांचवां प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

**12.03 ½ hrs.**

**COMMITTEE ON MEMBERES OF PARLIAMENT  
LOCAL AREA DEVELOPMENT SCHEME, LOK SABHA  
1st and 2nd Reports**

DR. M. THAMBIDURAI (KARUR): I beg to present the following Reports (Hindi and English versions) of the Committee on MPLADS:-

- (1) 1<sup>st</sup> Report (16<sup>th</sup> Lok Sabha) on the proposals from the Ministry of Statistics and Programme Implementation for Modifications in the MPLADS Guidelines for purchase of Animal Ambulances and for the construction of more than one Community Centre in the same village/local area.
- (2) 2<sup>nd</sup> Report (16<sup>th</sup> Lok Sabha) on the proposals from the Ministry of Statistics and Programme Implementation for Modifications in the MPLADS Guidelines for naming of assets created under MPLADS after the name of eminent personalities/national icons/freedom fighters and for using MPLADS funds for civil construction works in schools as per norms of the Right to Education Act, 2009.

**12.04 hrs.**

**STANDING COMMITTEE ON ENERGY**

**4th Report**

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : महोदया, मैं "विद्युत (संशोधन) विधेयक, 2014" के बारे में ऊर्जा संबंधी स्थायी समिति (2014-15) का चौथा प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

---

**12.04 ½ hrs.****STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS  
5th Report**

श्री प्रहलाद जोशी (धारवाड़) : महोदया, मैं पेट्रोलिमय और प्राकृतिक गैस संबंधी स्थायी समिति के " राष्ट्रीय ऑटो फ्यूल नीति " विषयक पांचवां प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

**12.05 hrs.****STANDING COMMITTEE ON SOCIAL JUSTICE AND  
EMPOWERMENT  
(i)15th Report**

श्री रमेश बैस (रायपुर): महोदया, मैं "निःशक्त व्यक्तियों के अधिकार विधेयक, 2014 " के बारे में सामाजिक न्याय और आधिकारिता संबंधी स्थायी समिति (2014-15) का 15वां प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

HON. SPEAKER: Item No. 16 – Shri Ramesh Bais.

श्री रमेश बैस: महोदया, वह हो गया है।

HON. SPEAKER: No, that was item No. 15.

**(ii) Statements**

श्री रमेश बैस : महोदया, मैं सामाजिक न्याय और आधिकारिता संबंधी स्थायी समिति के निम्नलिखित विवरण (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ -

- (1) अल्पसंख्यक कार्य मंत्रालय के "बहुक्षेत्रीय विकास कार्यक्रम योजना " विषय पर 27वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 38वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट, टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्रवाई दर्शाने वाला विवरण।



- (2) सामाजिक न्याय और आधिकारिता मंत्रालय (निःशक्त व्यक्ति अधिकारिता विभाग) की अनुदानों की मांगों, 2013-14 के बारे में 35वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 40वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट, टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्रवाई दर्शाने वाला विवरण।
- (3) सामाजिक न्याय और आधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) की अनुदानों की मांगों, 2013-14 के बारे में 36वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 41वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट, टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्रवाई दर्शाने वाला विवरण।
- (4) जनजातीय कार्य मंत्रालय की अनुदानों की मांगों, 2013-14 के बारे में 34वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 43वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट, टिप्पणियों/सिफारिशों पर सरकार द्वारा अंतिम की-गई-कार्रवाई दर्शाने वाला विवरण।

---

**12.06 hrs.**

**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,  
ENVIRONMENT AND FORESTS  
258<sup>th</sup> to 260<sup>th</sup> Reports**

SHRI DADDAN MISHRA (SHRAWASTI): Madam, I beg to lay on the table the following Reports (Hindi and English versions) of Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Fifty-eighth Report on Demands for Grants (2015-2016) of the Department of Science & Technology.
  - (2) Two Hundred Fifty-ninth Report on Demands for Grants (2015-2016) of the Department of Biotechnology.
  - (3) Two Hundred Sixtieth Report on Demands for Grants (2015-2016) of the Ministry of Earth Sciences.
-

**12.07 hrs.**

**STATEMENTS BY MINISTERS**

**(i) Status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Labour on Demands for Grants (2014-15), pertaining to the Ministry of Textiles.\***

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR): Madam, I beg to make a statement regarding the status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Labour on Demands for Grants (2014-15), pertaining to the Ministry of Textiles.

**12.08 hrs.**

**(ii) Status of implementation of the recommendations contained in the 41<sup>st</sup> Report of the Standing Committee on Energy on implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana, pertaining to the Ministry of Power.\*\***

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): Madam, I rise to make a statement regarding the status of implementation of the recommendations contained in the 41<sup>st</sup> Report of the Standing Committee on Energy on 'implementation of Rajiv Gandhi Grameen Vidyutikaran Yojna', pertaining to the Ministry of Power.

---

\* Laid on the Table and also placed in Library, See No. LT 2570/16/15.

\*\* Laid on the Table and also placed in Library, See No. LT 2571/16/15.

**12.14 hrs.**

**MOTION RE: EIGHTEENTH REPORT OF  
BUSINESS ADVISORY COMMITTEE**

HON. SPEAKER: Item No.20, Shri Rajiv Pratap Rudy.

प्रो. सौगत राय (दमदम) : महोदया, मेरा इस पर एक प्वाइंट ऑफ ऑर्डर है।

कौशल विकास और उद्यमिता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी) : आप अभी कैसे बोल रहे हैं?... (व्यवधान) अभी पहले मुझे तो बोलने दीजिए, यहाँ काम इंपोर्टेंट है।... (व्यवधान)

माननीय अध्यक्ष : पहले उनको बोलने तो दीजिए, उनको कंप्लीट तो करने दीजिए।

... (व्यवधान)

SHRI RAJIV PRATAP RUDY: Madam, I rise to move the following:-

“That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on 6<sup>th</sup> May, 2015.”

HON. SPEAKER: Motion moved:

“That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on 6<sup>th</sup> May, 2015.”

माननीय अध्यक्ष : आपको इस पर क्या कहना है?

प्रो. सौगत राय : महोदया, कुछ नहीं कहना है, बस थोड़ा प्वाइंट ऑफ आर्डर है। 288(1) आप देखिए कि कमेटी का फंक्शन क्या होगा?

“It shall be the function of the Committee to recommend the time that should be allocated for the discussion of the stage or stages of such Government Bills and other business as the Speaker, in consultation with the Leader of the House, may direct for being referred to the Committee.”

Rule 31, denotes the List of Business, how the List of Business is to be prepared. We have got a copy of the List that the Business Advisory Committee has finalised and in that time for about seven Bills has been allotted. Today, when I saw the List of Business at Item No.25 it is written:

“Shri Arun Jaitley to move that the Bill to make provisions for undisclosed foreign income and assets, the procedure for dealing with such income and assets and to provide for imposition of tax on any undisclosed foreign income...etc. etc., be taken into consideration.”

And then he has to move that the Bill be passed.

This Bill is nowhere mentioned in the Business Advisory Committee List. We have mentioned in this House, time and again, that either you scrap, dismantle the Business Advisory Committee otherwise, whatever the Ministers want to include, you include them in the Report of the Business Advisory Committee. At least in this Report this Bill has not been mentioned. That is all I want to mention that let us keep the tradition of taking everything that is being placed before the House because we were given today in the House a copy of the Constitution (Amendment) Bill on Indo-Bangladesh Agreement. That is mentioned in the Business Advisory Committee Report. Why is this Bill on Undisclosed Foreign Incomes and Assets not included and what is the great hurry that it will have to be taken into consideration today and then passed when we are on the last leg of this Session? That is why I want to ask, this is my point of order, that either you change the List of Business or you change the procedure of the Business Advisory Committee.

**माननीय अध्यक्ष :** मैं एक बात आपसे कहना चाहूँगी। यूसू आर राइट, बिजनेस एडवाइजरी कमेटी की जो रिपोर्ट अभी प्रेजेंट हो रही है, जो कल बिजनेस एडवाइजरी कमेटी में तय हुआ, वह रिपोर्ट अभी प्रेजेंट हो रही है। आप जिस बिल की लिस्टिंग की बात कर रहे हैं, पहले ही बिजनेस एडवाइजरी कमेटी में उसके लिए टाइम अलॉट हो चुका है। आज के एजेंडा में यह नहीं था। The Business Advisory Committee has to allot time for the Bills. और वह रिपोर्ट आज सामने आई है। The Bill that

you are talking about पिछली बिजनेस एडवाइजरी कमेटी में ऑलरेडी उसके लिए चार घंटे का समय रखा जा चुका था। ऐसा नहीं है कि यह अचानक आ गया है।

**श्री राजीव प्रताप रूडी :** मैडम, मैं एक मिनट बताना चाहता हूँ।... (व्यवधान)

HON. SPEAKER: That is why, no rule is violated.

... (Interruptions)

**श्री राजीव प्रताप रूडी :** माननीय सदस्य बीच-बीच में उठकर \* कम से कम अपनी तैयारी ठीक करके आएं। ... (व्यवधान)

**माननीय अध्यक्ष :** प्लीज़ आप बैठिये। मैंने बता दिया है। आप प्लीज़ बैठिये।

... (व्यवधान)

HON. SPEAKER: I have given my ruling. I know. प्लीज़, कुछ मत बोलिये।

... (व्यवधान)

HON. SPEAKER: Rudyji, I am not allowing you.

... (Interruptions)

HON. SPEAKER: I have given my ruling. You please sit down.

... (Interruptions)

**माननीय अध्यक्ष :** आपको रूलिंग तो नहीं देना है, प्लीज़ समझिए। I have given the ruling. ऐसा नहीं होता है।

... (व्यवधान)

**माननीय अध्यक्ष :** प्लीज़ आप लोग बैठिये। मैं समझाऊँगी।

... (व्यवधान)

HON. SPEAKER: When I have given my ruling, Mr. Rudy should not interfere.

... (व्यवधान)

**माननीय अध्यक्ष :** मैंने बोल दिया है। अब आप बैठिये।

... (व्यवधान)

---

\* Expunged as ordered by the Chair.

**माननीय अध्यक्ष :** यह बात रिकार्ड पर नहीं जानी चाहिए। बिल्कुल नहीं जानी चाहिए। इंटरफियर भी नहीं करना चाहिए।

...(व्यवधान)

**श्री मल्लिकार्जुन खड़गे (गुलबर्गा) :** किसी सदस्य का यह अपमान जैसा है। उनको माफी मांगनी चाहिए। ...(व्यवधान)

HON. SPEAKER: I have given my ruling.

The question is:

“That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on 6<sup>th</sup> May, 2015.”

*The motion was adopted.*

---

HON. SPEAKER: Now, we will take up 'Zero Hour'.

**श्री कपिल मोरेश्वर पाटील (भिवंडी) :** अध्यक्ष महोदया, मेरे भिवंडी लोक सभा क्षेत्र में महामार्ग क्रमांक 222 है जो कल्याण से लेकर अहमदनगर तक जाता है, जो अभी फिलहाल 7 मीटर चौड़ा है। कल्याण जंक्शन होने की वजह से और मुम्बई से कल्याण में ज्यादा लोगों के रहने के लिए आने की वजह से इस रोड पर बहुत ज्यादा यातायात बढ़ गया है। अभी इस रोड की चौड़ाई 7 मीटर होने की वजह से और यातायात ज्यादा होने की वजह से रोज़ाना वहाँ पर एक्सीडेंट होते रहते हैं और रोज़ाना कोई न कोई आपत्ति आती रहती है। सालाना सौ से सवा सौ लोग उसमें गंभीर रूप से ज़ख्मी होते हैं या अपनी जान गँवाते हैं। इस रोड का सर्वे भी कराया गया है और 80 प्रतिशत जो ज़मीन है, वह अधिग्रहीत भी हो गई है। मेरी आपके माध्यम से परिवहन मंत्रालय से विनती है कि ज़मीन अधिग्रहीत होने की वजह से इस रोड का जल्द से जल्द टैन्डर निकालकर यह रोड फोर लेन करना ज़रूरी है। इसे फोर लेन करने की जल्द से जल्द कृपा करें और जो यातायात ज्यादा है, उससे जनता को राहत दिलाएँ।

HON. SPEAKER: Shri Dilipkumar Mansukhlal Gandhi is permitted to associate with the issue raised by Shri Kapil Moreshwar Patil.

**श्री राम टहल चौधरी (राँची) :** अध्यक्ष महोदया, मैं शून्यकाल के माध्यम से आपसे अनुरोध करना चाहता हूँ कि कई राज्यों में पेयजल की समस्या है। उसी तरह से हमारे झारखंड में राँची में पेयजल की काफी समस्या उत्पन्न हो गई है। वहाँ पर पहले चापाकल वगैरह भी लगता था, जहाँ आवश्यकता होती थी। वह भी बंद है और पुराने चापाकलों की भी मरम्मत नहीं हो रही है। वहाँ जल स्तर बहुत नीचे चला गया है और वहाँ राज्य में धन की कमी हो गई है जिससे यह काम भी नहीं हो रहा है। इसलिए मेरा आपसे आग्रह है कि जहाँ डीप बोरिंग की आवश्यकता है, वहाँ डीप बोरिंग लगाई जाए और पुराने चापाकलों की मरम्मत कराई जाए और जल मीनार की व्यवस्था की जाए।

चूंकि जल ही जीवन है, यह हम सभी लोग जानते हैं। उसके बाद भी अभी काफी परेशानी वहाँ पर पेयजल की हो रही है, इसलिए मैं आपके माध्यम से सरकार से आग्रह करता हूँ कि डीप बोरिंग और जल मीनार बनाकर, जैसी भी जहाँ जिस तरह की आवश्यकता है, वह व्यवस्था सरकार करे। मेरा भारत सरकार से आग्रह है कि इसके लिए झारखण्ड सरकार को धन मुहैया कराये। मेरा आपसे यह आग्रह है।

HON. SPEAKER: Shri Nishikant Dubey is permitted to associate with the issue raised by Shri Ram Tahal Chaudhary.

**12.15 hrs.**

**SUBMISSIONS BY MEMBERS**

**(i)Re: Incidents of thefts at the residence of Shri Sudip Bandyopadhyay, M.P.**

श्री सुदीप बन्दोपाध्याय (कोलकाता उत्तर): मैडम, मैं आपके माध्यम से राजनाथ सिंह जी का एटेंशन ड्रा करता हूँ।

My bungalow is located at 1B Maulana Azad Road, that is at the junction of Janpath and Maulana Azad Road. As we all know 10 Janpath is a very important place in the country. I stay in and around that area. In the last three months three thefts have taken place in my bungalow. Hon. Member, Shri Kalyan Banerjee once raised the issue in the House. The first theft took place on 7<sup>t</sup> March, 2015, then again on 9<sup>th</sup> March, 2015 and then again only yesterday, on 6<sup>t</sup> May, 2015. The thieves have been caught red handed from my bedroom itself. The Joint Police Commissioner, DC (Police) all were present after the theft took place yesterday when I went back to my home after the GST Bill was passed in the House. We found that a thief was fleeing away after taking my computer. The thief beat up my Personal Secretary and he was severely injured in his left hand. Police officials rushed to the spot and caught him red handed.

Madam, I am feeling insecure and I want to change my type VIII bungalow immediately and want to be shifted to a type VI flat anywhere in the city. Though such a flat has been allotted to me some 15 days back, yet I am not getting the possession of the flat. I seek your protection. This is happening in such a posh area and a secured area. I do not know why such a thing as theft is taking place in such an area repeatedly. The place comes under the Tughlaq Road police station. I would request the hon. Home Minister to take action in the matter.

Madam, I will go back to Kolkata tomorrow. I was seriously ill since last December till March this year with a very serious disease. I was admitted in hospital. It was a question of my life and death. So, I was absent from Delhi



during that period. I think, proper care should be taken in the matter and should be dealt seriously on priority... (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): Madam, Members are feeling insecured.

HON. SPEAKER: I know. Please take your seat. हर चीज़ पर, सौगत राय जी, नहीं बोलते। मुझे मालूम है but I would like the Home Minister to look into the matter. प्लीज़ बैठिये। मैं हूँ ना। यह बात सही है, मैंने गृह मंत्री जी को बोला है, आपका जो बंगला बदलने की भी बात थी, उस पर भी हमने दखल दिया है। वे बोल रहे हैं, हर एक को हर बात पर बोलने की आवश्यकता नहीं है।

...(व्यवधान)

गृह मंत्री (श्री राजनाथ सिंह) : अध्यक्ष महोदया, माननीय सदस्य सुदीप बन्दोपाध्याय जी ने जिस इश्यू की ओर मेरा ध्यान आकर्षित किया है, उसके सम्बन्ध में मैं यह बताना चाहूंगा कि अभी तक इस घटना की जानकारी मुझे नहीं थी, लेकिन इस सम्बन्ध में मैं कमिश्नर पुलिस से बात करूंगा और मैं यह एन्स्योर करूंगा कि प्रोपर सिक््योरिटी वहां पर प्रोवाइड की जा सके।

माननीय अध्यक्ष : यह बात सही है कि दो-तीन बार घटना हो गई है और इसलिए मकान बदलने की भी कार्रवाई हो रही है।

SHRI SUDIP BANDYOPADHYAY: Madam, the matter was discussed in the House and it was assured that proper protection will be given. This matter was discussed on the floor of the House and MOS, Parliamentary Affairs stood on his feet and assured us that it will not happen in future and he assured about my protection and also about the protection of the bungalow. The fact that this matter was not brought to the notice of the hon. Home Minister is a matter of shame and surprise.

HON. SPEAKER: Mr. Home Minister, you may kindly look into the matter.

सौगत राय जी, फिर वही बात हो रही है। जब हम केयर कर रहे हैं, मैंने खुद बोला है। उनका मकान बदलने की भी बात है, कुछ एलाट हुआ है, लेकिन वह तैयार हो रहा है। We are also taking care. ऐसा नहीं है। मगर हां, कल फिर से घटना हुई है, इसलिए सीरियस बात है और इसलिए हमने ध्यान में लाई है। हम भी केयर करते हैं, आपके नेता हैं, लेकिन वे आपके नेता ही नहीं, हमारे साथी भी हैं।

PROF. SAUGATA ROY: Madam, day time burglary is taking place.

**श्री जय प्रकाश नारायण यादव (बाँका) :** अध्यक्ष महोदय, मैं आपके माध्यम से शून्य काल में एक अति महत्वपूर्ण सवाल उठाना चाहता हूँ। सरकार ने सी-सैट परीक्षा के मुद्दे पर सर्वदलीय बैठक बुलाई थी, जिसमें लोक सभा और राज्य सभा के 26 दलों को बुलाया गया था। इसमें माननीय गृह मंत्री राजनाथ सिंह जी, आदरणीय अरूण जेटली साहब, प्रधान मंत्री कार्यालय के माननीय जितेन्द्र सिंह जी, माननीय राजीव प्रताप रूडी जी, मुख्तार अब्बास नक़वी साहब एवं दोनों सदनों के अन्य सांसदगण थे। आदरणीय राजनाथ सिंह जी और वेंकैया नायडू जी ने कहा था कि सी-सैट एक संवेदनशील मुद्दा है और सरकार सभी दलों के साथ विचार करके सी-सैट के मामले में गंभीरता से विचार करेगी। उसकी रिपोर्ट भी अब आने वाली है।

संघ लोक सेवा आयोग द्वारा प्रति वर्ष आयोजित की जाने वाली प्रशासनिक सेवा परीक्षा में सी-सैट के अंग्रेजी भाषा समझ कौशल को भारतीय भाषा में किया जाए, चाहे वह भारतीय भाषा कोई भी हो। सी-सैट परीक्षा को खत्म करने की मांग पिछले वर्ष बजट सत्र में मैंने और अन्य माननीय सदस्यों ने एक साथ की थी। इसके लिए आंदोलन भी हुए। कई छात्र घायल हुए। वे जेल भी गए। उनकी कुशाग्रता के साथ मजाक होता रहता है। सरकार ने यह वचन दिया था कि सी-सैट के मुद्दे पर सर्वदलीय बैठक बुलाई जाएगी। उसमें पांच मुद्दे थे -

1. पेपर-II में अंग्रेजी भाषा के विषय में।
2. विश्लेषणात्मक अंगों के जारी रहने पर महत्व को कम किया जाए।
3. योग्यता के लिए पेपर-II बनाया जाए।
4. ऐच्छिक पेपर को दोबारा शुरू किया जाए।
5. कोई अन्य विकल्प दिया जाए।

अभी आदरणीय मुलायम सिंह जी ने भी कहा है कि हम लोग इस मामले में माननीय प्रधान मंत्री जी से मिलेंगे। वर्ष 2015 की प्रशासनिक सेवा परीक्षा की घोषणा 16 मई, 2015 को होने जा रही है, जिसमें लाखों छात्र-छात्राएं परीक्षा में सफलता हेतु परीक्षा देते हैं।

**माननीय अध्यक्ष :** बैठिए।

**श्री जय प्रकाश नारायण यादव :** भारत सरकार ने सी-सैट के संदर्भ में अभी तक कोई निर्णय नहीं लिया है। यह अत्यंत ही दुःखद है।... (व्यवधान) भारतीय भाषा में और हिन्दी भाषा में इस परीक्षा को लेने का उपाय किया जाए।... (व्यवधान) यह अत्यंत ही दुःखद है और छात्रों के लिए यह अन्याय है।... (व्यवधान)

**माननीय अध्यक्ष :** श्री भैरों प्रसाद मिश्र, श्री गजेन्द्र सिंह शेखावत, श्री रवीन्द्र कुमार पाण्डेय को श्री जय प्रकाश नारायण यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**श्री कौशलेन्द्र कुमार (नालंदा) :** महोदय, यह परीक्षा सभी क्षेत्रीय भाषाओं में होनी चाहिए।... (व्यवधान)

**माननीय अध्यक्ष :** आप लोग बैठिए।

...(व्यवधान)

**श्री मुलायम सिंह यादव (आज़मगढ़) :** महोदय, हम भारतीय भाषाओं के पक्ष में हैं, केवल हिन्दी के पक्ष में नहीं हैं। हम अंग्रेजी के पक्ष में नहीं हैं।...(व्यवधान)

**माननीय अध्यक्ष :** बैठिए।

**श्री मुलायम सिंह यादव :** उनकी जो मातृभाषा है, उनमें उन्हें लिखने की अनुमति देने का निर्णय सरकार को लेना चाहिए।

**12.24 hrs.**

### **SUBMISSIONS BY MEMBERS...Contd.**

#### **(ii) Re : Cancellation of Mega Food Park in Amethi, Uttar Pradesh**

SHRI RAHUL GANDHI (AMETHI): Madam Speaker, I thank you for letting me raise this matter in the House.

महोदया, अमेठी में जो फूड पार्क बन रहा था, उसके बारे में मैं यहां बात करना चाहता हूं। कुछ साल पहले मैं यू.पी. के दौर पर था। वहां एक किसान मेरे पास आया और मुझसे एक सवाल पूछा। उसने कहा कि राहुल जी, आप मुझे एक बात समझाइए। हम आलू बेचते हैं दो रुपये किलो। मगर, जब हमारे बच्चे चिप्स खरीदते हैं तो दस रुपये का एक पैकेट आता है और उसमें एक आलू होता है। किसान ने मुझ से पूछा कि आप हमें बताइए कि यह क्या जादू हो रहा है? मैंने उन किसानों से पूछा कि आपको क्या लगता है? इसका क्या कारण है?...(व्यवधान)

भैया, मैं सूट की बात नहीं कर रहा हूं, आलू की बात कर रहा हूं।...(व्यवधान) आप मत घबराइए।...(व्यवधान)

महोदया, मैंने किसानों से पूछा और उन्होंने कहा कि राहुल जी, इसका कारण यह है कि जो फैक्ट्रियां बनती हैं, वह हम से दूर होती हैं। अगर हम अपना माल डायरेक्टली फैक्ट्रीज़ में बेच पाते, तो बीच में जो लोग, बिचौलिए पैसे ले जाते हैं, उनको फायदा नहीं होगा और पूरा पैसा हमें मिलेगा। फूड पार्क के पीछे यह सोच थी।

एक प्रकार से अमेठी और उत्तर प्रदेश के जो दस-बारह जिले हैं, उनके मजदूरों और किसानों की लड़ाई थी। आहिस्ता-आहिस्ता यह प्रोजेक्ट आगे बढ़ा। दस जिलों के लाखों किसानों को इस प्रोजेक्ट का फायदा मिलेगा। चालीस फैक्ट्रियां वहां लगनी थीं, जहां किसान डायरेक्टली अपना माल बेच पाए।

अब मैं आपको पिछले चुनाव में ले जाना चाहता हूँ। प्रधानमंत्री जी अमेठी आए और उन्होंने ... (व्यवधान) आप किस बात पर ऐतराज कर रहे हैं? ... (व्यवधान) महोदया, मैं दो मिनट में खत्म कर रहा हूँ। ... (व्यवधान)

**माननीय अध्यक्ष :** आप बोलते रहिए, आपकी बात ही रिकॉर्ड होगी।

... (व्यवधान)

**श्री राहुल गांधी :** प्रधानमंत्री जी ने 52 मिनट का भाषण किया। ... (व्यवधान) उन्होंने भाषण में एक अच्छी बात कही, जो उस समय मुझे अच्छी लगी थी। उन्होंने कहा कि मैं यहाँ बदले की राजनीति करने नहीं आया हूँ, मैं बदलाव की राजनीति करने आया हूँ। ... (व्यवधान) राजनेताओं के पास अपना वायदा ही होता है और सबसे जरूरी वायदा हिन्दुस्तान में प्रधानमंत्री जी का होता है। ... (व्यवधान) प्रधानमंत्री जी ने किसानों से वायदा किया, मजदूरों से वायदा किया कि वे बदले की राजनीति नहीं करेंगे मगर वह हुआ है। फूड पार्क को कैंसल किया गया है। ... (व्यवधान)

मैं यहाँ सिर्फ यह कहना चाहता हूँ कि इस फूड पार्क से अमेठी के किसानों की जिन्दगी में बहुत बड़ा बदलाव आएगा, उनको पैसा मिलेगा, उनको फायदा होगा। इस फूड पार्क को आप कैंसल मत कीजिए। धन्यवाद।

**माननीय अध्यक्ष :** श्री पी.आर.सुन्दरम।

... (व्यवधान)

**माननीय अध्यक्ष :** सुन्दरम जी, एक मिनट।

... (व्यवधान)

**माननीय अध्यक्ष :** प्लीज आप बैठिए। आपस में इस तरह से बात करना अच्छी बात नहीं है।

... (व्यवधान)

**माननीय अध्यक्ष :** ज्योतिरादित्य जी, दो दिन से आपको क्या हो गया है?

... (व्यवधान)

**माननीय अध्यक्ष :** आप बहुत ज्यादा गुस्सा कर रहे हैं।

... (व्यवधान)

**श्री राजनाथ सिंह :** महोदया, मैं भी गाँव का रहने वाला हूँ और किसान परिवार की माँ की कोख से पैदा हुआ हूँ। ... (व्यवधान) अभी इस सदन के सम्मानित सदस्य श्री राहुल गाँधी जी ने यह कहा कि दो रूपए का

आलू, जब उसकी चिप्स तैयार होती है तो दस रुपये की दर से बिकती है, कम जानते हैं। मैं यह कहना चाहता हूं कि दो रूपए किलो के आलू की चिप्स 50 रूपए, 75 रूपए में पैकेट में मिलता है। ... (व्यवधान)

**माननीय अध्यक्ष :** यह क्या हो रहा है? क्यों आपस में सब लोग बोलते हैं?

... (व्यवधान)

**श्री राजनाथ सिंह :** आप लोग शांत रहिए, केवल उन लोगों को बोलने दीजिए, आप लोग शांत रहिए। इधर से कोई न बोले। दूसरी चीज, इन्होंने यह कहा है कि इस सरकार ने वह जादू कहां से सीखा है। ... (व्यवधान) यह क्या जादू है? ... (व्यवधान)

**श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) :** इन्होंने जादू नहीं बोला है। ... (व्यवधान)

**श्री राजनाथ सिंह :** नहीं, जादू बोला है... (व्यवधान) कार्रवाई... (व्यवधान) यह जादू... (व्यवधान) यह क्या जादू है? ... (व्यवधान)

अध्यक्ष महोदया, मैं यह कहना चाहता हूं कि यह जादू हमारी सरकार ने नहीं इजाद किया है बल्कि जादू यदि किसी ने इजाद किया है तो उनकी सरकार ने इजाद किया है। ... (व्यवधान) हमारी सरकार ने इसका इजाद नहीं किया है। ... (व्यवधान) लेकिन जहां तक इस फूड प्रोसेसिंग पार्क का सवाल है। ... (व्यवधान) इस संबंध में, मैं कहना चाहता हू।

**माननीय अध्यक्ष :** आप फूड पार्क की बात करें।

... (व्यवधान)

**माननीय अध्यक्ष :** क्या हो गया है, श्री ज्योतिरादित्य जी?

... (व्यवधान)

**श्री राजनाथ सिंह :** आप दिखवा लीजिएगा। ... (व्यवधान) क्या जादू है? ... (व्यवधान)

**माननीय अध्यक्ष :** आप सभी बैठ जाइए।

... (व्यवधान)

**माननीय अध्यक्ष :** श्री ज्योतिरादित्य जी, कृपया बैठिए।

... (व्यवधान)

**श्री राजनाथ सिंह :** क्या जादू है? ... (व्यवधान) यह कहा था। ... (व्यवधान) मान लिया कि सरकार के संबंध में नहीं, लेकिन यह कहा कि क्या जादू है? ... (व्यवधान) इस जादू का इजाद यदि हुआ है तो पहले ही हुआ है, पिछली सरकार के शासन काल में ही हुआ है। ... (व्यवधान) इस जादू का इजाद हम लोगों के शासन काल में नहीं हुआ है।

अध्यक्ष महोदय, जहां तक इस मेगा फूड पार्क का प्रश्न है, इसको प्रिंसिपल एप्रूवल वर्ष 2010 में मिला था। ... (व्यवधान) तीन-चार सालों में जो हो रहा था, मैं उसकी चर्चा नहीं करना चाहता हूं। जो मेरी अब तक की जानकारी है, शायद कम्पनी ने ही इसको रिफ्यूज कर दिया... (व्यवधान)

**माननीय अध्यक्ष :** आप सभी इतने क्यों उत्तेजित हो रहे हैं?

... (व्यवधान)

**श्री राजनाथ सिंह :** मैं इतना ही कहना चाहता हूं कि यदि सम्मानित सदस्य ने उस विषय को सदन में उठाया है तो इस मामले को मैं दिखवाऊंगा कि फैक्ट क्या है?... (व्यवधान) राहुल जी, बदले का तो सवाल ही नहीं खड़ा होता है।... (व्यवधान) हम तो यह मान कर चलते हैं कि हम लोग देश का विकास करना चाहते हैं। अकेले सत्ताधारी दल देश का विकास नहीं कर सकता है, जब तक कि सब का सहयोग प्राप्त नहीं होगा। हमारी यह सोच है। यदि आपने कहा है तो इस मामले को दिखवा लूंगा। मैं व्यक्तिगत रूप से आपको इसकी जानकारी भी दे दूंगा।

---

SHRI P.R. SUNDARAM (NAMAKKAL): I express my deep concern over the recent statement of the hon. External Affairs Minister, Shrimati Sushma Swaraj for warning the Indian fishermen in Tamil Nadu not to trespass into the territorial waters of Sri Lanka. It is unfortunate that such statements will encourage Sri Lankan Navy to continue their brutal attacks against innocent Indian fishermen, even while they are fishing in our territory.

It will also justify all their previous inhuman attacks, which had claimed several hundred lives of Indian fishermen, and capturing of their fishing boats and equipments. No other country in the world resort to such brutal attacks on fishermen of their neighbouring countries.

This is because of the fact that fishermen generally meet their both ends by venturing into the sea and they are very poor. Under these conditions, such warnings against helpless fishermen will only endanger the livelihood, particularly in Tamil Nadu.

Therefore, I urge the Government to treat this issue seriously and take effective measures to ensure protection of Indian fishermen struggling for their day to day livelihood in deep sea at least in future.

**श्री राजेन्द्र अग्रवाल (मेरठ):** आदरणीय अध्यक्ष जी, राष्ट्रीय राजमार्ग संख्या 58 पर गाजियाबाद से लेकर मेरठ तक का मार्ग पिछले तीन माह से अत्यंत क्षतिग्रस्त है। केन्द्र सरकार द्वारा मरम्मत के लिए धन राशि अवमुक्त की जा चुकी है, लेकिन लोक निर्माण के विभाग के अधिकारियों की लापरवाही के कारण अभी तक राष्ट्रीय राजमार्ग गड्ढों से भरा पड़ा है। इसी राष्ट्रीय राजमार्ग पर मेरठ के परतापुर बाइपास से मुज्जफर नगर के रामपुर तिराहे तक यात्रियों को दी जाने वाली सुविधाओं संबंधी निर्माण कार्य भी अभी अधूरा है। जनवरी, 2013 में इन सुविधाओं के निर्माण कार्य करने के लिए मेरठ एवं मुज्जफरनगर के प्रशासनिक अधिकारियों, एन.एच.ए.आई की तकनीकी समिति तथा सुरक्षा सलाहकार द्वारा सर्वे किया गया था एवं एन.एच.ए.आई. द्वारा 85 करोड़ रुपये का कार्य स्वीकृत किया गया था। एनएचएआई के कुछ अधिकारियों की लापरवाहियों के कारण यह कार्य अभी तक शुरू नहीं हो पाया है जिससे इसकी लागत निरंतर बढ़ती जा रही है जो अब 128 करोड़ रुपये तक हो जाने का अनुमान है। इस कारण से राष्ट्रीय राजमार्ग पर निरंतर दुर्घटनाएं होती रहती हैं। यह राष्ट्रीय राजमार्ग बहुत महत्वपूर्ण है, यह दिल्ली से हरिद्वार होते हुए चीन की सीमा तक जाती है। मैं आपके माध्यम से सरकार से अनुरोध करता हूँ कि राष्ट्रीय राजमार्ग संख्या-58 की गाजियाबाद से मेरठ के बीच के मार्ग को तुरंत मरम्मत की जाए तथा मेरठ से मुजफ्फरपुर के बीच अतिरिक्त सुविधाओं का निर्माण शीघ्र किया जाए।

**श्री गणेश सिंह (सतना) :** अध्यक्ष महोदय, मैं आपके माध्यम से एक बहुत ही महत्वपूर्ण विषय पर सरकार का ध्यान आकृष्ट कराना चाहता हूँ। आर्ट्स गैलरी में भारत की दुनिया में एक अलग पहचान है। इसकी देश में असीम संभावनाएं मौजूद हैं। एक से एक प्रतिभाशाली कारीगर जगह-जगह मौजूद हैं। विभिन्न वस्तुओं से हजारों ऐसी कलाकृतियां हैं जिन्हें विश्व के बाजार में प्रथम स्थान मिल चुका है। आज देश के अंदर अनेकों ऐसी प्राचीन धरोहरें हैं जिनमें कला की गहराई पर नजर जाती है जिससे अद्भुत कल्पनाएं सामने आती हैं। आर्ट्स लोगों की खूबी बन चुका है। मेरे लोक सभा क्षेत्र सतना में इंचौल आर्ट्स के नाम से निजी कलाकार ने श्रीमती अम्बिका वेरी और संजीव वेरी ने स्टोन और रेलवे के कबाड़ और वेस्टेज मेटेरियल से नई-नई कलाकृतियां तैयार की हैं, वह आकर्षण का केन्द्र बनी हुई है। ऐसी कलाकृतियों को विश्व मंच पर प्रस्तुत करने की जरूरत है। एक ओर मैं श्रीमती वेरी तथा अन्य सभी कारीगरों को शुभकामनाएं देता हूँ, दूसरी

तरफ भारत सरकार से मांग करता हूँ कि सतना के इंचौल आर्ट्स कलाकृतियों को विशेषज्ञों द्वारा निरीक्षण कराया जाए और हर संभव सहायता दी जाए।

**माननीय अध्यक्ष :** श्री पी.पी.चौधरी को श्री गणेश सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**श्री ददन मिश्रा (श्रावस्ती) :** माननीय अध्यक्ष जी, मैं आपके माध्यम से सदन का ध्यान जीवन के लिए सबसे जरूरी पेयजल की तरफ आकृष्ट करना चाहता हूँ। लगातार भूगर्भ में पेयजल की जांच से यह साबित हो चुका है कि भूगर्भ से पेयजल का उपयोग करने वाले लोग पानी में आर्सेनिक और फ्लोराइड जैसे खतरनाक तत्वों को भी निरंतर ग्रहण कर रहे हैं जिसकी वजह से प्राणघातक बीमारियों के शिकार होकर असमय काल के गाल में समाते जा रहे हैं। अशुद्ध पानी पीने के कारण एनीमिया, मंह में जलन, लकवा, स्मरण में कमी, लीवर फेल होना, किडनी और फेफड़ों का कैंसर जन जीवन पर कहर ढाता जा रहा है।

गांव हो या शहर हर जगह कम गहराई से पीने का पानी प्राप्त करने वाले लोग लगातार बीमारियों की चपेट में आ रहे हैं, महंगी चिकित्सा के कारण समय से इलाज न हो पाने पर मौत से जीतना मुश्किल होता जा रहा है। पेयजल के भारी संकट पर भारत सरकार को गंभीरता से चिंतन कर इसकी समुचित व्यवस्था सुनिश्चित करनी चाहिए। पहले इंडिया मार्का 2 हैंड पम्प की स्थापना भारत सरकार और राज्य सरकार की योजनाओं के माध्यम से की जाती थी, उक्त व्यवस्था को बगैर वैकल्पिक व्यवस्था किए बिना ही बंद कर दी गई है। अतः मैं आपके माध्यम से भारत सरकार से मांग करता हूँ कि प्रत्येक गांवों में पीने के पानी के लिए टैंक का निर्माण करवाकर उसमें आधुनिक मशीनों द्वारा शुद्ध पेयजल का संग्रह कर लोगों को पीने का पानी मुहैया करवाया जाए। जब तक हर घर में शौचालय और शुद्ध पेयजल की व्यवस्था नहीं हो जाती तब तक स्वास्थ्य, सुंदर और साक्षर भारत का सपना साकार नहीं हो सकता है। जब तक हम नई व्यवस्था लागू नहीं करते तब तक पुरानी योजना को बहाल करते हुए इंडिया मार्का-2 को जारी रखा जाए, जिससे लोगों को शुद्ध पेयजल उपलब्ध हो सके।

**माननीय अध्यक्ष :** कुमारी शोभा कारान्दलाजे, श्री निशिकान्त दुबे, श्री देवजी एम. पटेल, श्री अजय मिश्रा टेनी, श्री पी.पी.चौधरी और श्री भैरों प्रसाद मिश्र को श्री ददन मिश्रा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है। ३

**श्री सुमेधानन्द सरस्वती (सीकर):** माननीय अध्यक्ष जी, मेरे क्षेत्र में नीम का थाना सीकर जिला के अंतर्गत आता है। वह पहाड़ी इलाका है, विशेषतौर से वहां टेलीफोन की व्यवस्था ही खराब रहती है। वहां टॉवर नहीं



है जिसका मूल कारण फॉरेस्ट है। फॉरेस्ट के अंदर टॉवर नहीं लगाने देते हैं, 50-50 किलोमीटर की दूरी तक टेलीफोन की सुविधा उपलब्ध नहीं हो पाती है।

मेरा भारत सरकार से निवेदन है कि उस क्षेत्र में बीएसएनएल या अन्य किसी कंपनी के टॉवर लगाएं जाएं जिससे लोगों को फोन की सुविधा हो सके।

**SHRIMATI RAKSHATAI KHADSE (RAVER):** Thank you, Madam. There are many students taking and selecting technical skill development courses under the various trade courses at ITIs across the country. It is learnt that there are many course-completed trade apprentices who have qualified the examination conducted by the Railway Board in different zones of the Railways especially in Western and Central Railways. In Western Railway, a total of 140 passed candidates from Batch No. 18, including 42 apprentices of PL workshop, are yet to be engaged for regular appointment. This matter has been pending since long. In Central Railway also, batches from the year 2013 onwards are yet to be engaged in the Railways for regular appointments. It is also learnt that from one batch in the Central Railway, the candidates had qualified the examinations and were eligible for the regular appointments and they had also undergone medical tests but they are still waiting for engagement. In the Railways, there are plenty of vacancies for skilled technicians, and they can very well be absorbed. Through the hon. House, I request the hon. Minister to instruct and find out such pending cases and immediately absorb these skilled apprentices in the Railway services. Thank you.

**HON. SPEAKER:** Shri P.P. Chaudhary and Kumari Shobha Karandlaje are permitted to associate with the issue raised by Shrimati Rakshatai Khadse.

**डॉ. भारतीबेन डी. श्याल (भावनगर) :** अध्यक्ष महोदया, आपने मुझे शून्यकाल में मेरे गुजरात और पूरे देश में आयुर्वेद में रूचि रखने वाले लोगों की जो इच्छा है, उसे सदन में रखने का मौका दिया।

आदरणीय अध्यक्षा जी, हमारी प्राचीन चिकित्सा पद्धति आयुर्वेद केवल मात्र चिकित्सा पद्धति ही नहीं है, बल्कि निरोगी जीवन जीने की कला इसमें छुपी हुई है। हमारे चार पुरुषार्थ—धर्म, अर्थ, काम और मोक्ष की प्राप्ति भी आयुर्वेद से होती है। भारत की यह दुर्लभ संस्कृति है, जो हमें विरासत में मिली है। हमारे लिए गर्व की बात है कि आयुर्वेद को अब विदेशों में भी लोग अपनाने लगे हैं।

आदरणीय अध्यक्ष जी, हमारे गुजरात के जामनगर में स्थित गुजरात आयुर्वेद विश्वविद्यालय एकमात्र ऐसा विश्वविद्यालय है, जहां पर देश-विदेश के छात्र आयुर्वेद की शिक्षा ग्रहण करने आते हैं। वर्तमान में भी 17 देशों के विद्यार्थी यहां पर आयुर्वेदाचार्य की शिक्षा ले रहे हैं और 65 विभिन्न देशों के विद्यार्थी आयुर्वेदाचार्य करके जा चुके हैं। यह एकमात्र ऐसा विश्वविद्यालय है, जिसमें चिकित्सा के तीनों विभाग को दीक्षा दी जाती है और इसी विश्वविद्यालय में ई-लर्निंग की सुविधा भी प्रारंभ की जा चुकी है। गुजरात आयुर्वेद विश्वविद्यालय पहला ऐसा विश्वविद्यालय है, जिसमें कम समय में दस विभिन्न प्रकार के कोर्सेज देश-विदेश के छात्रों को करवाये जाते हैं। ये देश का ऐसा विश्वविद्यालय है, जहां पोस्ट ग्रेजुएट टीचिंग एवं रिसर्च इन आयुर्वेद के साथ-साथ फार्मकोलॉजी लेबोरेटरी विद एनीमल हाउस के अतिरिक्त इस विश्वविद्यालय में दूसरे अन्य कोर्सेज जैसे एम.फार्म (आयु.), एम.एस.सी. (मेडिसिनल प्लांट्स) और पी.एच.डी. इन आयुर्वेद फार्मास्यूटिकल साइंस जैसे बहुत से कोर्सेज किये जाते हैं। इस विश्वविद्यालय के पोस्ट ग्रेजुएट अस्पताल में 300 बेड्स हैं जिसमें प्रतिदिन लगभग 1500 मरीजों को देखा जाता है।

**माननीय अध्यक्ष :** आप अपनी डिमांड रखिये।

**डॉ. भारतीबेन डी. श्याल :** इसी विश्वविद्यालय की फार्मसी में लगभग तीन करोड़ की औषधियां प्रतिवर्ष तैयार करवाई जाती हैं। गुजरात आयुर्वेद विश्वविद्यालय गुजरात व आसपास के राज्यों की जरूरत बन चुका है, इसलिए इसको बढ़ावा व प्रोत्साहित करने की आवश्यकता है।

आदरणीय अध्यक्ष जी, मैंने स्वयं इस विश्वविद्यालय से आयुर्वेदाचार्य किया है और ये मेरा गौरव रहा है। मैं आपके माध्यम से माननीय संबंधित मंत्री जी से अनुरोध करती हूं कि गुजरात के इस एकमात्र आयुर्वेद विश्वविद्यालय को सेंट्रल यूनीवर्सिटी का दर्जा दिया जाये और विशेष पैकेज दिया जाये। मैं आपकी आभारी रहूंगी। धन्यवाद।

**माननीय अध्यक्ष :** डा. बंशीलाल महतो, श्री रामसिंह राठवा, श्रीमती दर्शना विक्रम जरदोश, श्रीमती जयश्रीबेन पटेल, श्री भैरों प्रसाद मिश्र और श्री पी.पी. चौधरी को. डॉ. भारतीबेन डी. श्याल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**DR. K. KAMARAJ (KALLAKURICHI):** Hon. Speaker, Madam, the Chinnasalem to Kallakurichi Railway line Project was sanctioned in the year 2006 as a part of material modification of Cuddalore to Salem broad gauge conversion project. The initial cost of the project was Rs. 39.91 crore which has escalated to about Rs. 128 crore. The cost of this project was shared by the Railways and the Tamil Nadu Government on 50:50 ratio basis.

As promised by our hon. leader, Puratchi Thalaivi Amma in the election speech at Kallakurichi, the Tamil Nadu Government has released Rs. 64.5 crore, that is 50 per cent cost of the total Rs. 129 crore project, exclusively for Chinnasalem to Kallakurichi Project, and Rs. 59.30 crore for the completed Cuddalore to Salem broad gauge conversion project. The Railway Minister has also allocated Rs. 1 crore in this current year's Budget for the Cuddalore-Virudhachalam Project. A sum of Rs. 124 crore is lying with the Railways for the said project.

I request the hon. Railway Minister to approve the detailed project report and execute this Project at the earliest.

**श्री नाना पटोले (भंडारा-गोंदिया):** माननीय अध्यक्ष जी, मैं सदन का ध्यान महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। देश की डिफेंस की लैंड पर बड़े पैमाने पर अतिक्रमण बढ़ता जा रहा है। उत्तर प्रदेश राज्य में गौतमबुद्ध नगर जिले में वायुसेना किंग रेंज के विकास के लिए आरक्षित 482 एकड़ रक्षा भूमि पर विकास प्रशासन और सरकारी अधिकारियों की मिलीभगत से अवैध कब्जा करके निर्माण किया गया है। अवैध निर्माण में बंगले, इमारतें, फ्लैट्स बेचकर करोड़ों रुपए का घोटाला करके सरकारी राजस्व का नुकसान किया गया है। इस संदर्भ में कई जांच कमेटियां और सरकार की रिपोर्ट प्रस्तुत होने के बाद भी अभी तक कोई कार्यवाही नहीं की गई है। इस संदर्भ में जन प्रतिनिधियों ने 3 जनवरी, 2015 को लिखित पत्र प्रस्तुत किया गया था लेकिन अभी तक सरकार द्वारा कोई कार्यवाही नहीं की गई है। मैंने माननीय रक्षा मंत्री जी को 18.04.2015 को पत्र लिखा था। सरकार को निर्धारित समय में भूमि प्रत्यर्पित करने के मामले में दोषी प्रशासक और सरकारी अधिकारियों पर कार्यवाही करने का कोई ब्यौरा प्राप्त नहीं हुआ है।

मैं आपके माध्यम से इतना ही कहना चाहता हूँ कि उत्तर प्रदेश या देश के अन्य राज्यों में डिफेंस की लैंड पर जिस तरह से अतिक्रमण बढ़ता जा रहा है, इस तरफ सरकार को ध्यान देकर तुरंत कार्यवाही करनी चाहिए।

**SHRI BHEEMRAO B. PATIL (ZAHEERABAD):** Thank you Madam Speaker. Ginger is cultivated in an area of 5000 to 6000 acres in my constituency Zaheerabad and about 10,000 acres in whole Telangana. The major input cost involved in ginger cultivation is the seed material which costs around Rs. 50,000 to Rs. 1,00,000 per acre and other expenses which includes land preparation,

chemical fertilizers, pesticides etc., cost another Rs. 1,00,000. So, in short the cost comes upto Rs. 2,00,000 per acre which is very expensive for small and marginal farmers. Sometimes ginger is affected by the diseases like soft rot, rhizome rot and wilt. They affect the yield tremendously and the farmers lose their complete input cost. There is no financial support from the Government Institutions like Spice Board and the National Horticultural Board even at that time to the farmers.

As on today the market price ranges between Rs. 25 and Rs. 30 per kilogram and sometimes it may fall upto Rs. 10 to Rs. 15 per kilogram which is not at all economically viable to the farmers.

A Minimum Support Price should be fixed by the Government for ginger as it is fixed for rice and wheat.

The most important part that I would like to mention here is that the Spices Board is located in Kozhikode, Kerala, which is very far from Telangana State. Whenever the farmers have to buy seeds, they have to travel very far to the other State.

My request is that a Spice Board should be set up in my constituency so that it gets easier for the farmers to buy seeds. Apart from that, the facility of cold storage should be made available to store the products as well.

I would also like to request the hon. Minister of Commerce and Industry, through the Chair, to establish processing units which may be exported with value addition by which ginger farmers will sustain financially.

SHRI E. AHAMED (MALAPPURAM): Thank you hon. Speaker. I would like to draw the attention of the Government to a public utility service that has been delayed indefinitely.

The Department of Telecom had approved the recommendations of TRAI to fully implement the mobile number portability (MNP) across the country on 3<sup>rd</sup> November last year and the same was to be implemented within a period of six months, which lasted on 3<sup>rd</sup> May. But the same has not been implemented. The full MNP will allow subscribers to retain their mobile number in any part of the

country even when they change their operator or State. The Department of Telecom had amended the National Number Plan (NNP) asking telecom operators to allow their subscribers to dial on to mobile numbers within the same circle as well as inter-circle without any prefix.

At present, MNP allows subscribers to change mobile network while retaining their number in the same telecom circle only. India has the fastest growing telecom network in the world with its high population and development potential. However, rural India still lacks strong infrastructure.

Madam Speaker, I would urge upon the Government, through you, to take immediate action for implementation of MNP across the country expeditiously which will help millions of mobile users to choose the operators of their choice and convenience.

HON. SPEAKER: Adv. Joice George is permitted to associate with the issue raised by Shri E. Ahamed.

**श्री विनोद लखमाशी चावड़ा (कच्छ) :** माननीय अध्यक्ष जी, मैं आपके माध्यम से अपने लोकसभा निर्वाचन क्षेत्र की एक महत्वपूर्ण बात कहना चाहता हूँ। मेरे क्षेत्र कच्छ और महाराष्ट्र की जनता सांस्कृतिक, औद्योगिक रोजगार के संदर्भ में परस्पर जुड़ी हुई है। देश का आर्थिक नगर मुम्बई है इसलिए देश के हर प्रांत के साथ रेल, विमान, सड़क से जुड़ा हुआ है। इसी तरह मेरा निर्वाचन क्षेत्र मुम्बई रेल मार्ग से जुड़ा हुआ है। कच्छ से मुम्बई के लिए दो ट्रेनें प्रतिदिन चलाई जा रही हैं। एक सहजी एक्सप्रेस और कच्छ एक्सप्रेस हैं। एक और ट्रेन चलाने की मेरी मंत्रालय से मांग है। वर्तमान में शादी, ब्याह और बच्चों की छुट्टियों का समय है। इस कारण मुसाफिरों की आवाजाही इतनी बढ़ गई है कि वेटिंग लिस्ट पूरा होने के उपरांत भी नो रूम का जवाब मिलता है। मुसाफिर बहुत परेशान हो रहे हैं। मुझे लोक संपर्क के दौरान बड़ी संख्या में इस सुविधा के लिए उग्र फरियाद सुनने को मिलती है। मेरी आपके माध्यम से रेल मंत्रालय से मांग है कि इन दोनों ट्रेनों में दो कोच अतिरिक्त तुरंत लगाए जाएं ताकि मुसाफिरों को सुविधा प्राप्त हो सके।

**श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) :** माननीय अध्यक्ष जी, पंजाब और हरियाणा जैसे प्रदेश जहां गेहूं का उत्पादन ज्यादा होता है, उनके सामने एक तरह की नयी मुश्किल सामने आई है जिसकी ओर मैं आपके माध्यम से सरकार का ध्यान आकर्षित करना चाहता हूँ। हमारा जो नेशनल डिजास्टर रिलीफ फंड का फॉर्मूला बना हुआ है, उसमें यह होता है कि अकसर जब अति बारिश होती है या सूखा पड़ता है या

ओलावृष्टि होती है तो ओलावृष्टि में फसल की फिजीकल वैरीफिकेशन होती है। लेकिन इस बार हमारे पंजाब और हरियाणा में एक नयी बात हुई। उसमें कुछ हिस्सा जो उत्तर प्रदेश का भी है, वहां पर फसल देखने में ठीक लगती थी किंतु जब यील्ड आई तो वह बहुत कम आई है। सुबह जब गृह मंत्री जी हाउस में थे, मैं आपके माध्यम से उनके नोटिस में यह बात लाना चाहता हूं कि जो नेशनल डिजास्टर रिलीफ फंड है, उसके या तो नॉर्म्स बदले जाएं क्योंकि स्टेट के पास रिलीफ फंड होता है और यील्ड का सर्वे कराकर किसानों को बॉन्ड्स के रूप में 200 रुपये प्रति क्विंटल दिया जाए ताकि किसान इस मुसीबत से बच सके। मैं सरकार को इस बात के लिए भी बधाई देना चाहता हूं क्योंकि यह सरकार किसान के हित में काम कर रही है लेकिन आज पता चला कि हमारे जो मित्र हैं, ... (व्यवधान)

**माननीय अध्यक्ष :** नहीं, उसकी बात नहीं करिए। अब आपकी बात पूरी हो गई।

... (Interruptions)... \*

HON. SPEAKER: This will not go on record. यह इससे संबंधित नहीं है। It will not go on record.

... (Interruptions)... \*

**माननीय अध्यक्ष :** श्री पी.पी.चौधरी और श्री भैरों प्रसाद मिश्र को श्री प्रेम सिंह चन्दूमाजरा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI M. UDHAYAKUMAR (DINDIGUL): Hon. Madam Speaker, Vanakkam! I would like to thank my Party Supremo and the hon. People Chief Minister of Tamil Nadu, Dr. Amma with immense gratitude for having given me this opportunity.

In my Dindigul constituency, Dindigul city is very famous for traditional lock industry, that is called 'Dindigul Poottu'. The classification of the industry unit as a micro, small or medium enterprise entitles them to avail certain concessions from the Government as well as from the banks. The proposed investment limit will be Rs.10 lakh for micro, Rs.5 crore for small industry and Rs.15 crores for medium enterprise in the service sector. Adoption of the latest technology, modernisation of production and cut in use of raw materials are

---

\* Not recorded.

essential not only to revive the Dindigul lock industry but also to face a stiff global competition, especially from China.

New technologies will enhance quality and production. Over 200 lock industries in Aligarh have shifted to pin cylindrical locks.

Modernisation and infusion of new technologies will change the face of any industry and pave the way for expansion and growth. But modernisation has signalled slow death of manual lock making skills, ultimately, the traditional lock industry, which is one of the highly labour-intensive industries and status symbol of Dindigul District.

Already, the industry, which produces the most popular mango-type iron and brass locks, is on the wane owing to poor market, change in production technology and sharp slump in skilled workforce. Now, only a few artisans make mango-type locks at Nallampatti and Nagal Nagar in my Dindigul Constituency. Only big jewellers and industries that need foolproof security, place orders for mango locks. Many makers have shifted to box-type locks.

Hence, I would urge upon the Central Government to allocate special financial assistance and special concession to improve the traditional Dindigul lock industry. Thank you.

PROF. SAUGATA ROY: Madam, the problem I am mentioning not only concerns my Parliamentary Constituency of Dum Dum but also Barrackpur represented by Shri Dinesh Trivedi; Sreerampur represented by Shri Kalyan Banerjee; and Hooghly represented by Dr. Ratna De (Nag).

The jute industry in West Bengal, which employs 2.5 lakh workers, is going through a serious crisis. Though a Tripartite Wage Agreement was signed in the industry by the Government of West Bengal recently, serious labour trouble is erupting in different mills, especially in this month over non-payment of wages. On the morning of 1<sup>st</sup> May, notice of suspension of work was issued in Nafarchand and Kakinara Jute Mills in the Barackpore Industrial Belt. On the same night, similar notice was issued for suspension of work in Victoria Jute Mill,

Telenipara in the Hooghly Industrial Belt. The mill employs 5,000 workers. On the 2<sup>nd</sup> May, labour trouble erupted in Wellington Jute Mill of Rishara and India Jute Mill both in Sreerampur Parliamentary Constituency. The Prabarthak Jute Mill in Kamarhatti area has been closed recently. The Kamarhatti Jute Mill also in my Constituency, has also been closed some time back. Also the Calcutta Jute Mill in North Kolkata is lying closed. All these closed jute mills together employ 50,000 workers. The main reason for their problems is that the mills are not getting adequate orders from the Government of India as per the jute goods packaging material Act. They are not getting orders from the Government of India for jute sacking. They are also not getting orders from the State Governments. There is also a problem regarding the rising price of raw jute.

Unless the Textile Ministry intervenes immediately, the crisis is going to get worse and more employees would be thrown out of employment.

Madam, I would like the Textiles Minister to say something. Even if he is not present, some other Minister can reply. Just as the Home Minister replied to a question on food processing, some other Minister can reply on behalf of the Textile Minister.

HON. SPEAKER: I cannot force them.

... (*Interruptions*)

PROF. SAUGATA ROY : Madam, it is a serious issue... (*Interruptions*) Jute mills have been closed in the State. What is the Minister doing?

SHRI DINESH TRIVEDI (BARRACKPUR): It is a very serious issue. Jute mills must be protected... (*Interruptions*)

HON. SPEAKER: Dr. Ratna De (Nag) is permitted to associate with the issue raised by Prof. Saugata Roy.



**13.00 hrs.**

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): Madam, there is a very unfortunate issue. Shri M.B. Rajesh will raise that issue. A girl committed suicide and other two girls are in a very serious condition.

SHRI M.B. RAJESH (PALAKKAD): I would like to draw the attention of this House and the Government to a very tragic and shocking incident which took place yesterday in Kerala. In Sports Authority of India's Centre, in Alleppey, Kerala, four athlete girls attempted to commit suicide and one athlete died today morning. She was a national winner and two girls are in a very serious condition. According to news reports, this has happened because of harassment. That is the media reports. SAI is an important institution and it is an institution of national importance and eminence. If this type of situation prevails in an institution like SAI, it is a matter of serious concern. The State of Kerala, as we all know, has given immense contribution in the field of athletics and in the field of sports and this girl who committed suicide is a national winner in kayaking. This should be an eye-opener. This Government should seriously intervene and seriously look into the situation and conditions. All the details are not available. This has happened today only.

HON. SPEAKER: I know about that thing. That is why, I have allowed you also. ... (*Interruptions*)

SHRI M.B. RAJESH: I am thankful to both Shri K.C. Venugopal and K. Suresh for supporting and associating with this matter.

This should be an eye-opener. The Government should seriously look into the conditions prevailing in sports hostel especially in SAI centres and the Government should appoint a Committee to ensure that safety and security of athletes are ensured in sports hostel and in SAI centres. I also demand that in addition to the appointment of a Committee to look into this overall affair, there should be a comprehensive investigation into this particular incident.

HON. SPEAKER: Shri P.K. Biju, Adv. Joice George, Shri P. Karunakaran, Shrimati P.K. Shreemathi Teacher, Shri Jose K. Mani, Shri C.N. Jayadevan and Dr. Shashi Tharoor are allowed to associate with the matter raised by Shri M.B. Rajesh.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, this incident has taken place yesterday evening. I had contacted the medical college hospital, Alappuzha. I had also contacted the district collector. These four girls have taken poison. This incident has happened in SAI itself. Three girls are also in the hospital now. We are praying for their life.

I am also urging the Government that there should be a thorough inquiry. It should not be repeated Madam. There should be a strong action. Those who are found guilty should be punished by the Government.

---

**13.02 hrs.**

**MATTERS UNDER RULE 377\***

HON. SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally handover text of the matter at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

Now, we will take item No. 22.

**(i) Need to provide financial assistance to the victims of natural calamities in Jharkhand**

**श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह) :** यह दुःखद त्रासदी है कि देश में असमय बारिश, ओलावृष्टि के पश्चात देशवासियों को भूकंप का भी दंश झेलना पड़ रहा है। पूर्व की प्राकृतिक आपदाओं से किसानों की रबी फसल और अन्य फसलों का भारी नुकसान हुआ है। झारखण्ड में इन चरणबद्ध प्राकृतिक आपदाओं से किसानों सहित अन्य लोग प्रभावित हुए हैं। ऐसी स्थिति में इन प्राकृतिक आपदाओं से पीड़ित व्यक्तियों का जिलावार आकलन करना चाहिए। इस प्रयोजन हेतु केन्द्र सरकार और राज्य सरकार की जाँच टीम की रिपोर्ट के आधार पर सहायता राशि प्रदान करने की आवश्यकता है। आज पूरे देश में भूकम्प के प्रकोप से लोग भयभीत हैं।

अतः मेरा केन्द्र सरकार से आग्रह है कि प्राकृतिक आपदाओं से पीड़ित व्यक्तियों को आर्थिक सहायता प्रदान की जाए और बैंकों के द्वारा विशेष शिविर का आयोजन कर किसानों के लिए 'ऋण माफी योजना' की शुरुआत और 'किसान क्रेडिट कार्ड' का वितरण सुनिश्चित कराया जाए। साथ ही साथ झारखण्ड के किसानों और भूकंप पीड़ितों की सहायता के लिए 'विशेष आपदा प्रबंधन कोष' की स्थापना और भूकंप प्रबंधन की प्रभावी व्यवस्था सुनिश्चित करने की व्यवस्था की जाए।

---

\* Treated as laid on the Table.

## (ii) Need to shift jails on the outskirts of the cities

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) : अक्सर यह देखा गया है कि बड़े-बड़े महानगरों तथा छोटे-छोटे नगरों में घनी आबादी के कारण भूमि की कीमत आसमान छूने लगी है। शहरों में जमीन उपलब्ध न होने के कारण शहर के कई सरकारी कार्यालय तथा निवासी भी महानगर/शहर की सीमा रेखा के बाहर स्थानान्तरित हो रहे हैं। यह जनता अपने रोज के व्यवहार के कारण शहरों में आती है और ज्यादा भीड़ होने के कारण दुर्घटनाएं होती हैं। महानगर/शहरों की घनी आबादी के कारण शहर के कारागृह शहरों के मध्यवर्ती क्षेत्र में आ गये हैं। जेल कैदियों का आवागमन तथा उनको मिलने हेतु आने वाले लोगों की वजह से कारागृह के आस-पास की जनता भयभीत रहती है। कारागृह के पास सैकड़ों एकड़ भूमि खाली पड़ी है जिसकी आज बाजार दरों से करोड़ों में कीमत है। अगर ये कारागृह शहर के बाहर कम दाम पर भूमि लेकर स्थानान्तरित किये गये तो शहर स्थित कारागृह के आस-पास की जनता को राहत मिलेगी और महानगरों/शहरों में मध्यवर्ती क्षेत्र में सैकड़ों एकड़ भूमि सरकार को मिलेगी। वहाँ सारे सरकारी कार्यालय, कालोनियाँ बसाकर महानगर/शहर के विकास के साथ-साथ शहर के मध्यवर्ती क्षेत्र में जैसी शैक्षणिक सुविधा भी उपलब्ध हो सकती हैं। महानगर/शहर के विकास को ध्यान में रखते हुए मध्यवर्ती क्षेत्र में बसे हुए कारागृह शहर के बाहर स्थानान्तरित किए जाएं।

अतः मेरा केन्द्र सरकार से आग्रह है कि इस सूचना पर गंभीरता से विचार करके कार्यवाही करें।

### (iii) Need to establish a Vishwa Vedic Sahitya Sangrahalaya

डॉ. सत्यपाल सिंह (बागपत) : दुनियाभर के बुद्धिजीवियों ने लगभग सर्वसम्मति से यह माना है कि वेद व वैदिक साहित्य प्राचीनतम हैं। चारों वेदों की 1131 शाखाएँ थी। पर देश के इतिहास में राजनैतिक व सामाजिक अंधकार का एक ऐसा लंबा युग आया कि दुनिया का सबसे समृद्ध, पूर्णतया वैज्ञानिक, वैश्विक और सर्वांगीण विकास का रास्ता दिखाने वाला साहित्य धीरे-धीरे नष्टप्रायः हो गया। आज देश के अंदर वेदों को केवल आठ शाखाएँ सुरक्षित हैं तथा पूरी दुनिया में पूर्ण व आंशिक केवल मात्र 29 शाखाएँ जिन्दा हैं। देश में जगह-जगह जैसे तंजौर, बंगलौर, श्रृंगेरी, जोधपुर, बड़ौदा, ग्वालियर, अजमेर, बनारस, झज्जर एवं पटना इत्यादि स्थानों पर विभिन्न पुस्तकालयों में आज भी वैदिक साहित्य के लाखों हस्तलिखित ग्रंथ उपलब्ध हैं। कुछ ग्रंथों की हालत अत्यंत जर्जर है। वेद व वैदिक साहित्य को यूनिसेफ ने भी विश्व सम्पदा घोषित किया है।

अतः मेरा माननीय सांस्कृतिक मंत्री जी से आग्रह है कि वेदों व वैदिक साहित्य की लुप्त अथवा अप्राप्त शाखाओं / ग्रंथों को विश्वभर से माइक्रो फिल्म व डिजीटाइज करके मंगवाने की कोशिश करेंगे तथा पूरे देश में विभिन्न पुस्तकालयों से पुस्तकों की कॉपी कराकर के एक वृहद विश्व वैदिक साहित्य संग्रहालय की स्थापना करने का प्रयत्न करेंगे ताकि विश्व के बुद्धिजीवियों के लिए एक शोध केन्द्र बन सके तथा आगे आने वाली पीढ़ियाँ अपनी संस्कृति पर गर्व कर सकें।

**(iv) Need to release funds for construction of Road Over Bridges on level crossing Nos. 385 and 388 in Belagavi in Karnataka**

SHRI SURESH C. ANGADI (BELGAUM): We were happy when Road Over Bridges (ROBs) were sanctioned at L.C. No. 385 and 388 in the busiest areas of the fast growing city of Belagavi, over a decade back. The State Government has already deposited its share of cost, but the work is yet to begin. About a month back, after discussion with the concerned Railway officials, including Chairman of Railway Board there was some satisfaction. But my joy was short-lived as Railway has released funds for only one ROB i.e. LC 385 and again kept pending the other LC No. 388 for the reasons best known to them.

In the last 10 years, little has been done to mitigate the sufferings of people going to offices, schools, colleges, hospitals etc., through these LCs. I urge the Government to issue necessary directions to the concerned officials for taking up and completing the ROBs on LC No.385 and 388 immediately.

**(v) Need to provide stoppage of Ala Hazrat Express, Rajya Rani Express, Guwahati Express and Sadbhavna Express at Gajraula Railway Station, Uttar Pradesh**

**श्री कँवर सिंह तँवर (अमरोहा) :** मैं माननीय रेल मंत्री का ध्यान अपने संसदीय क्षेत्र अमरोहा (उत्तर प्रदेश) के गजरौला व उसके आस-पास के दैनिक रेल यात्रियों की समस्याओं की ओर आकर्षित करना चाहता हूँ। मेरे संसदीय क्षेत्र से हजारों लोग अपनी आजीविका अर्जित करने के लिए दिल्ली एन.सी.आर. में कार्य करने के लिए जाते हैं। साथ ही गजरौला प्रमुख धार्मिक नगरी गढ़ का निकटतम जंक्शन है जहाँ भारी संख्या में श्रद्धालु पहुँचते हैं परंतु गजरौला रेलवे स्टेशन पर यात्रियों के लिए मूलभूत सुविधाओं का अभाव है। वहाँ यात्रियों के बैठने के लिए भी पर्याप्त व्यवस्था नहीं है। सुबह-शाम के समय कोई ऐसी ट्रेन नहीं है जिससे यह लोग अपने काम पर दिल्ली-एनसीआर आ-जा सकें जिसके कारण इन्हें या तो बस से आना-जाना पड़ता है जो इनके लिए बहुत महँगा पड़ता है तथा समय भी बहुत लगता है।

अतः मेरा केन्द्र सरकार से आग्रह है कि गजरौली रेलवे स्टेशन पर आला हजरत एक्सप्रेस, राजरानी एक्सप्रेस, गुवाहाटी एक्सप्रेस तथा सद्भावना एक्सप्रेस का स्टॉपेज बनाया जाए जिससे इन लोगों की समस्या का निदान हो सके तथा लोग समुचित रूप से रेल सुविधाओं का लाभ उठा सकें।

**(vi) Need to include 'Kumhar' caste of Uttar Pradesh  
in the list of Scheduled Castes**

**श्री राजेन्द्र अग्रवाल (मेरठ):** भारत सरकार के सामाजिक न्याय एवं अधिकारिता मंत्रालय के शासनादेश संख्या 12025/1/2008-एस.सी.डी.(आर.एल.सैल) दिनांक 31.03.2008 में उल्लेख है कि 'शिल्पकार जाति' उत्तराखंड की अनुसूचित जाति की सूची में क्रम सं. 64 पर अधिसूचित है। दिनांक 24.04.1996 की उत्तर प्रदेश सरकार के तत्कालीन पर्वतीय मंत्रालय के अधीन उत्तराखंड सचिवालय देहरादून में प्रमुख सचिव द्वारा आदेश सं. 223/उ.ख.दे./96 में सूचित किया गया कि 'शिल्पकार जाति' अनेक प्रकार की दस्तकारी में संलग्न उपजातियों का समूह है। इन उपजातियों के संबंध में व्याप्त भ्रान्तियों को दूर करने के लिए 16 दिसम्बर, 2013 को उत्तराखण्ड शासन द्वारा जारी की गई अधिसूचना में इन 'शिल्पकार जाति' के समूह के अंतर्गत आने वाली 38 उपजातियों को स्पष्ट किया गया है जिसमें क्रमांक 25 पर 'कुम्हार' अंकित है। इस प्रकार उत्तर प्रदेश का हिस्सा रहे उत्तराखंड में तो कुम्हार जाति अनुसूचित जाति में सम्मिलित है परंतु उत्तर प्रदेश में यह जाति अभी तक अनुसूचित वर्ग में सम्मिलित नहीं की गई है।

अतः मेरा केन्द्र सरकार से आग्रह है कि भारत सरकार के दिनांक 31.03.2008 के शासनादेश के अनुपालन में उत्तर प्रदेश में भी कुम्हार जाति को अनुसूचित वर्ग में शामिल करने का कष्ट करें।



**(vii) Need to provide adequate compensation to the farmers whose crops suffered damage**

श्रीमती ज्योति धुर्वे (बैतूल) : मैं सरकार का ध्यान मध्य प्रदेश समेत देश में हुई भारी वर्षा एवं ओलावृष्टि से हुई किसानों की फसल के नुकसान की तरफ आकर्षित कराना चाहता हूँ। पिछले दिनों प्रदेश में भारी वर्षा एवं ओलावृष्टि से किसानों की 70 प्रतिशत से अधिक फसल नष्ट हो गयी है। सरकार ने प्रभावित किसानों के नुकसान का सर्वेक्षण कराकर तत्काल उन्हें राहत राशि देने का वायदा किया था परंतु प्रदेश सरकार ने किसानों की फसल, वन एवं कृषि भूमि की व्यापक रूप से हुई क्षति का अभी तक सर्वे नहीं कराया है जिससे किसानों में घोर निराशा और हताशा व्याप्त है। किसान भुखमरी के कगार पर हैं। मजबूर किसान आत्महत्या के लिए मजबूर हो रहे हैं।

अतः मेरा केन्द्र सरकार से आग्रह है कि किसानों की क्षतिग्रस्त फसल का शीघ्र सर्वे कराकर कृषकों को उचित मुआवजा दिए जाने हेतु तत्काल प्रभाव से राज्य सरकार को निर्देश देने की कृपा करें, उनके ऋणों को माफ किया जाए तथा जब तक उनके ऋण को माफ नहीं किया जाता तब तक तत्काल प्रभाव से उसकी वसूली पर रोक लगायी जाए।

**(viii) Need to accelerate the pace of reconstruction work in regions of Uttarakhand devastated due to natural calamity in 2013**

श्रीमती माला राज्यलक्ष्मी शाह (टिहरी गढ़वाल) : मैं सरकार का ध्यान पिछले वर्ष उत्तराखंड में आई दैवीय आपदा की ओर दिलाना चाहती हूं। दो वर्ष पूर्व उत्तराखंड में आई दैवीय आपदा के कारण प्रदेश की अर्थव्यवस्था चरमरा गई है। इस वर्ष भी अभी तक भारी बारिश और बर्फ के कारण सड़कें टूट चुकी हैं। चार धाम यात्रा का सीजन आरंभ हो गया है लेकिन पहाड़ों में लगातार हो रही बारिश के कारण लोगों में दहशत बनी हुई है। कुदरत के इस कहर से विश्वभर में उत्तराखंड के चार धाम यात्रा को लेकर दहशत का वातावरण बना हुआ है। पिछले वर्ष के बाद राज्य सरकार ने किसी प्रकार यात्रा आरंभ कर दी थी, परंतु इस वर्ष अभी तक सड़कें यात्रा करने लायक नहीं हैं। स्थानीय लोगों के घरों का अभी भी पुनर्निर्माण नहीं हुआ है जिससे लोगों में दहशत बनी हुई है। उत्तरकाशी में आपदाग्रस्त गांवों में पुनर्निर्माण का कार्य धीमी गति से चल रहा है, उसके कार्य में तेजी लायी जाए।

अतः मेरा केन्द्र सरकार से आग्रह है कि आपदाग्रस्त क्षेत्रों में निर्माण कार्य तेजी से पूरा करने के निर्देश दिए जाएं तथा यात्रियों की सुरक्षा के लिए आवश्यक कदम उठाने हेतु प्रदेश सरकार से निर्माण कार्यों की रिपोर्ट मांगी जाए।

**(ix) Need to include Kurmali and Mundari languages  
in the Eighth Schedule to the Constitution**

**श्री विद्युत वरन महतो (जमशेदपुर):** क्षेत्रीयता की संतुष्टि के लिए भारत के संविधान में 8वीं अनुसूची की व्यवस्था की गई है। अब तक इसमें हिन्दी सहित 22 क्षेत्रीय भाषाओं को शामिल किया जा चुका है। साथ ही 38 भाषाएं केन्द्र सरकार के पास विचाराधीन हैं और 8वीं अनुसूची में शामिल होने के लिए प्रतीक्षारत है। झारखण्ड की 5 भाषाएं भी प्रतीक्षा सूची में हैं। इन भाषाओं की प्रतीक्षा कब खत्म होगी, यह कहना मुश्किल है। इस संबंध में भारत सरकार को अंतिम निर्णय लेना है। झारखण्ड की जिन 5 भाषाओं को संविधान की 8वीं अनुसूची में शामिल किए जाने के लिए केन्द्र सरकार के पास प्रस्ताव दिया गया है, उनमें हो, कुडुख, कुरमाली, मुंडारी एवं नागपुरी शामिल हैं।

कुरमाली भाषा झारखण्ड की एक प्रमुख भाषा है। यह केवल झारखण्ड में ही नहीं, बल्कि उड़ीसा में क्योँझर, बोनई, बामडा, मयूरभंज, सुंदरगढ़, पश्चिम बंगाल के अंतर्गत पुरुलिया, मिदनापुर, बंकुरा, मालदा, दिनाजपुर के सीमावर्ती इलाके, जो बिहार से सटे हैं एवं बिहार के भागलपुर इलाके में भी बोली जाती है। यह भाषा केवल कुर्मियों तक ही सीमित नहीं बल्कि इनके साथ निवास करने वाले अन्य जातियों के भाव-विनियम का भी साधन है। इसी तरह मुंडारी भाषा विश्व के प्राचीनतम भाषाओं में से एक है और इसकी संस्कृति भी प्राचीनतम है। मुंडारी भाषा ने दूसरी भाषाओं को भी प्रभावित किया है।

अतः मेरा केन्द्र सरकार से आग्रह है कि लाखों लोगों की भावनाओं को समझते हुए कुरमाली एवं मुंडारी भाषाओं को तत्काल आठवीं सूची में शामिल किया जाए।

**(x) Need to put immediate ban on collection of toll tax on Toll Tax Plaza on  
N.H.-25 at Bara Jod in Kanpur Dehat district, Uttar Pradesh  
till the completion of six lane highway**

श्री भानु प्रताप सिंह वर्मा (जालौन) : मैं केन्द्र सरकार के संज्ञान में लाना चाहता हूं कि मेरे संसदीय यक्षेत्र अंतर्गत राष्ट्रीय राजमार्ग 25 जालौन-गरौठा-भोगनीपुर से जिला कानपुर देहात के बारा जोड़ से उरई होते हुए झांसी तक जाता है जिस पर ओवर ब्रिज पर सर्विस रोड भोगनीपुर, उरई, कुईया, करमेर, राठ, एट, पिरौना, पूछ, मोठ तक के सभी सर्विस रोडों का कार्य कंपनी ने पूर्ण नहीं किया है लेकिन एन.एच.ए.आई. ने सारे भुगतान कर दिए हैं और विशेष तौर पर बारा जोड़ पर जो टोल टैक्स है, वहां पर एक तरफ का टैक्स 120 रूपया सिस्स लाइन रोड का वसूला जा रहा है जबकि रोड बनने के बाद ही टैक्स वसूला जाना चाहिए लेकिन यह करीब 2 वर्षों से टैक्स वसूला जा रहा है । यह व्यवस्था न्यायपूर्ण नहीं है । मार्ग बनने के बाद ही टैक्स वसूला जाना चाहिए । वर्तमान व्यवस्था से क्षेत्रवासियों में घोर असंतोष है और आये-दिन बारा जोड़, जिला कानपुर देहात के टोल टैक्स पर वसूली बूथ पर झगड़े होते रहते हैं ।

अतः मेरा केन्द्र सरकार से आग्रह है कि ओवर ब्रिजों के सर्विस रोडों की जांच कराकर एवं बारा जोड़ के टोल टैक्स बूथ पर हो रही अवैध वसूली को रोका जाए ।

**(xi) Need to increase the annual allocation of funds under Member of Parliament Local Area Development Scheme**

SHRI M.I. SHANAVAS (WAYANAD): The mainstay of progress and infrastructural development in any district is the Member of Parliament Local Area Development Scheme (MPLADS) which provides for an optimal utilization of centrally sanctioned resources to be allocated to social infrastructure and capacity building in a transparent manner. However, the advent of Sansad Adarsh Gram Yojana (SAGY) hailed as a dream project of the Prime Minister doesn't even have a single rupee as budget allocation. Apart from that Sansad Adarsh Gram Yojana pre-supposes to apportion funds from the already meagre fund of Rs. 5 crores. The non-provision of budgetary allocations for Sansad Adarsh Gram Yojana may not achieve the objective of the government. Instead of creating a zero funded programme like Sansad Adarsh Gram Yojana, I would urge the Government to increase the funding of MPLADS to Rs. 20 crores from Rs. 5 crores. The Sansad Adarsh Gram Yojana also visualises seeking resources from the corporate through CSR and this contains the inherent danger of corporate ownership and control over public assets, threatening the inclusive character of social assets and thereby creates a quasi-corporate resource creation system, capable of subverting democratic institutions in the long run.

**(xii) Need to ensure adequate maintenance of Farakka Barrage Project in West Bengal**

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Farakka Barrage is one of modern temples of India as it provides water to Bangladesh and caters to the need of the water flow to Kolkata Port. But the fact of the matter is that this project has been the victim of indifference and neglect for decades and now in a precarious state ready to collapse.

It is due to the inadequate maintenance of the project leading to major gate failure on six occasions between 1985 to 2011. Even few months back, gate failure was witnessed, a cause of concern. CAG has even lambasted in its report that there is a serious lack in the maintenance. The barrage was commissioned in 1974. Gates remote control system and navigational locks of the barrage have been left non-functional for decades. If proper attention is not given to the maintenance of lock gates and other activities at the barrage it may entail a disaster which certainly has transnational implication. I would urge upon the Ministry of Water Resources, River Development and Ganga Rejuvenation to have an overall maintenance on a war footing manner to prevent any further damage.

**(xiii) Need to allocate coal blocks for power plants in Tamil Nadu and accord environmental clearance for commissioning of Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)-NLC joint venture at Tuticorin in Tamil Nadu**

SHRI T.G. VENKATESH BABU (CHENNAI NORTH): The installed capacity of conventional energy sources and non-conventional energy sources of TN Generation and Distribution Corporation Limited (TANGEDCO) was 13,231.44 MW and 8400.71 MW respectively as on February 28, 2015.

The power deficit of 4,000 MW in the first half of 2011, when the present Government assumed charge of Tamil Nadu, was systematically overcome and additional flow of 4,991.5 MW to the State had been ensured by commissioning of new power stations in Central and State sector and through medium and long-term power purchase agreements. This has helped increase State's daily average power supply from 200 million units in the year 2011 to 260 million units in the present year.

Tamil Nadu has already applied for one coal block and has sought allocation of one more coal block. Allocation of Mahanadi and Machchakata coal blocks in Odisha to TANGEDCO as sought by the State Government will help meet the ongoing and upcoming five thermal projects in Tamil Nadu. Also, the environmental clearance for the commissioning of TANGEDCO-NLC JV at Tuticorin 2x500 Mw is awaited.

I would, therefore, urge upon the Union Government to consider the urgency of matter for immediate favourable action.

**(xiv) Need to check the incidence of children missing and put in place a robust mechanism to trace them**

SHRI RABINDRA KUMAR JENA (BALASORE): I would like to draw the attention of the Government towards a persistent problem in our society i.e. India's missing children. The data from the Ministry of Home Affairs shows that 3.25 lakh children went missing between 2011 and June 2014. Yet the National Crime Records Bureau's (NCRB) All India Directory shows a much lesser number. Just in the year 2014, according to the National Crime Records Bureau data, 1290 children -328 boys and 962 girls- have been reported missing. Out of these, 39 children- 10 boys and 29 girls- have been reported missing from Odisha. Out of this, only 7 could be traced or found. Organisations like Bachpan Bachao Andolan claim that the number of such cases recorded with the government is significantly lower than the actual number of children missing in the country. It is an established fact that human trafficking; the proliferation of begging and prostitution rackets are related to the problem of children going missing in the country and this too is visible in the NCRB data.

The National Human Rights Commission Action Research on Missing Persons in 2003 had recommended that a National Centre for Missing and Exploited Children (NACMEC) should be set up. This has been cited in several documents by the Ministry of Women and Child Development as well, but no action in this regard has been taken. While the Government Portal of "Track Child" is much appreciated, there needs to be coordination between the data at the web portal and that present with NCRB, which is currently absent. Between 2011 and June 2014, 148115 children still remain untraced or never found again, in government records. I urge the Government to take steps to ensure better coordination between states in this regard and a more robust mechanism to check such incidents in the country.



**(xv) Need to install BSNL towers in Ramtek Parliamentary  
Constituency, Maharashtra**

श्री कृपाल बालाजी तुमाने (रामटेक) : आज देश के ग्रामीण एवं शहरी भागों में, मोबाइल और इन्टरनेट हम सभी के जीवन का अहम हिस्सा बन चुके हैं। देश में अनेक लोग विशेषकर ग्रामीण क्षेत्रों में बी.एस.एन.एल. की सेवा लेना पसंद करते हैं, लेकिन गाँवों में आवश्यक मात्रा में बी.एस.एन.एल. के टावर उपलब्ध नहीं है। इसमें मेरे संसदीय क्षेत्र रामटेक (महाराष्ट्र) के अंतर्गत आने वाला गाँव गोडेगाँव कालोनी भी शामिल है। इस गाँव में बी.एस.एन.एल. का कोई टावर नहीं है तथा मोबाइल के नेटवर्क हमेशा गायब ही रहते हैं जिससे स्थानीय लोगों को काफी दिक्कतों का समना करना पड़ रहा है। इसी तरह की स्थिति अन्य गाँवों में भी है।

अतः मेरा केन्द्र सरकार से आग्रह है कि मेरे संसदीय क्षेत्र के अंतर्गत आने वाला गाँव गोडेगाँव कालोनी में बी.एस.एन.एल. टावर लगाया जाए, साथ ही अन्य गाँवों का भी सर्वेक्षण करवाकर बी.एस.एन.एल. के टावर स्थापित करने की व्यवस्था सुनिश्चित की जाए जिससे क्षेत्रीय जनता की परेशानियाँ दूर हो सकें।

**(xvi) Need to provide necessary funds for development of  
National Waterway No. 6**

SHRI RADHESHYAM BISWAS (KARIMGANJ): Government of India announced to use and improve the waterways for transportation of various commodities as cost is much cheaper in comparison to other mode of transportation. An inland water transport protocol on transit and trade exists between India and Bangladesh under which vessels of one country can transit through the designated routes which includes the route between Karimganj and Kolkata. Two types of cargo ships ply between Kolkata and Karimganj-the smaller cargo ships can carry 500 to 600 tonnes of goods and the double cargo vessels ferry about 1500 MT. It may be mentioned here that during the British rule, the steamer navigation service company used to ply cargo ships between these two ports but such journeys came to a halt due to India-Pakistan war in 1965. It was resumed in 1972. The Government of India declared Kolkata, Karimganj, Banga and Lakhipur stretch of river Barak in Assam as a National Waterway No. 6 with a objective to connect Panchgram Paper Mill, a unit of Hindustan Paper Corporation Ltd. under the Ministry of Commerce and Industry for carrying coals and other materials easily to the industry site and also to send paper products to the other parts of the country at a low cost of transportation.

In a reply to my Unstarred question number 2125 answered on 24/07/2014 by the Ministry of Shipping Government of India, it is stated that upgradation of the Karimganj terminal along with the warehouse facilities up to Lakhipur will be done in near future.

Therefore, I request the Ministry of Shipping to provide necessary funds to develop the waterway for saving the only industry of Barak valley namely Panchgram Paper mill and for economic upliftment of this most neglected region.

**(xvii) Need to release the prisoners from jails who have completed their jail term particularly in Punjab**

**श्री भगवंत मान (संगरूर):** देश की जेलों में बंद कैदियों में से बहुत से कैदी ऐसे हैं जिनकी सजाएं पूरी हो चुकी हैं लेकिन उनको रिहा नहीं किया जाता। पंजाब की जेलों में भी बहुत कैदी ऐसे हैं जिनकी रिहाई के लिए हड़तालें, धरने व भूख हड़तालें होती रहती हैं।

अतः मेरा केन्द्र सरकार से आग्रह है कि जेलों में बंद सजा पूरी कर चुके कैदियों को जेल से बाहर लाने के लिए उचित निर्देश दिए जाएं।

**(xviii) Need to construct level crossings on eastern and western side of Bihpur railway station in Bhagalpur Parliamentary Constituency, Bihar**

**श्री शैलेश कुमार (भागलपुर):** मेरे संसदीय क्षेत्र भागलपुर (बिहार) में पूर्व-मध्य रेल के सोनपुर रेल मंडल के अंतर्गत बिहपुर रेलवे स्टेशन के पश्चिम केबिन से झण्डापुर इमली चौक तक लगभग एक किलोमीटर तक रेलवे लाइन के उत्तर तरफ से दक्षिण तरफ जाने के लिए कोई समपार नहीं है। बिहपुर रेलवे स्टेशन के उत्तर तरफ रेलवे के अधीन की भूमि पर रेलवे लाइन के समानान्तर पूर्व से ही निर्मित सड़क है जो वर्तमान में एकदम जर्जर स्थिति में है। इस सड़क पर बिहपुर से संबंधित रजिस्ट्री कार्यालय सहित कई महत्वपूर्ण कार्यालय हैं लेकिन बिहपुर रेलवे स्टेशन की इस सड़क से स्टेशन के दक्षिण तरफ आने-जाने के लिए पैदल रेलवे लाइन को पार करने के अलावा कोई वैकल्पिक व्यवस्था नहीं है। आम नागरिक पैदल ही रेलवे लाइन को पार करते हैं जो हमेशा ही खतरे को आमंत्रित करता है जबकि बिहपुर रेलवे स्टेशन के उत्तर तरफ घनी आबादी बसी हुई है। लोगों को आपातकालीन स्थिति में रेल लाइन को पैदल ही पार करना पड़ता है। इस स्थिति में दुर्घटना की संभावना प्रबल होती है। यहां न तो रेलवे समपार है और न ही पैदल पारपथ है। अतः स्थानीय नागरिकों की मजबूरी है कि रेल लाइन को पैदल पार करें।

अतः मेरा केन्द्र सरकार से आग्रह है कि बिहपुर रेलवे स्टेशन के पश्चिम छोर तथा पूर्वी छोर पर रेलवे लाइन के उत्तर समानान्तर सड़क को रेलवे लाइन के दक्षिण तरफ से जोड़ने के लिए बिहपुर रेलवे

स्टेशन के पश्चिम छोर तथा पूर्वी छोर रेलवे पर समपार का निर्माण तथा क्षतिग्रस्त सड़क को पुनर्निर्मित कराने के लिए संबंधित रेल अधिकारियों को आवश्यक निदेश देने का कष्ट करें ।

**(xix) Need to include cashew industry in the labour-intensive sector and in the list of industries eligible for interest subvention**

SHRI N.K. PREMACHANDRAN (KOLLAM): Cashew is one of the most labour intensive industries in India. More than 90% of the workers are from rural areas particularly from socially and economically backward sector. Cashew sector is providing employment to more than 10 lakh workers. Now these industries are facing crisis due to the competition from outside. Cashew processing is not included in the highly labour intensive sector. Hence the workers are not entitled for the benefits and welfare schemes for the highly labour-intensive sector.

Recently declared foreign trade policy of the government, duty scrip eligibility for all other nuts except cashew has been retained at 5% for all country ground codes. But for cashew kernels it has been drastically slashed down to 2% for country Group codes A & B and Nil for country group C. Considering the competition from Vietnam and South Africa, the present decision adversely affects cashew exporting, cashew processing and thereby cashew industry and more than 10 lakh of workers in the Industry. Therefore, I urge upon the government to include cashew industry in the labour intensive sector and in the list of industries eligible for interest subvention and also retain the duty scrip eligibility at 5% for cashew.

---

**13.05 hrs.**

**REPEALING AND AMENDING BILL, 2014**  
**(Amendments made by Rajya Sabha)**

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to move:

“That the following amendments made by Rajya Sabha in the Bill to repeal certain enactments and to amend certain other enactments, be taken into consideration.”

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-fifth”, the word “Sixty-sixth” be *substituted*.

CLAUSE 1

2. That at page 1, line 2, *for* the words and figure “the Repealing and Amending Act, 2014”, the words, figure and bracket “the Repealing and Amending (Second) Act, 2015” be *substituted*.

Madam Speaker, I beg to move that the amendments made by the Rajya Sabha in the Repealing and Amending Bill, 2014 as reported in the Select Committee be taken into consideration. This is only a consequential amendment with regard to the one relating to the year of the Republic and another one relating is to the Short Title.

HON. SPEAKER: It is a small amendment. Please sit down.

SHRI D.V. SADANANDA GOWDA : The first one will be the Repealing and Amending Bill of 2014. Now this will be the Repealing and Amending (Second) Act, 2015. Only these two consequential amendments may kindly be considered.

HON. SPEAKER: The question is:

“That the following amendments made by Rajya Sabha in the Bill to repeal certain enactments and to amend certain other enactments, be taken into consideration.”

#### ENACTING FORMULA

3. That at page 1, line 1, *for* the word “Sixty-fifth”, the word “Sixty-sixth” be *substituted*.

#### CLAUSE 1

4. That at page 1, line 2, *for* the words and figure “the Repealing and Amending Act, 2014”, the words, figure and bracket “the Repealing and Amending (Second) Act, 2015” be *substituted*.

*The motion was adopted.*

#### ENACTING FORMULA

HON. SPEAKER: I shall now put the amendments to the vote of the House.

The question is:

1. That at page 1, line 1, *for* the word “Sixty-fifth”, the word “Sixty-sixth” be *substituted*.

*The motion was adopted.*

#### CLAUSE 1

HON. SPEAKER: The question is:

2. That at page 1, line 2, *for* the words and figure “the Repealing and Amending Act, 2014”, the words, figure and bracket “the Repealing and Amending (Second) Act, 2015” be *substituted*.

*The motion was adopted.*

SHRI D.V. SADANANDA GOWDA: I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

HON. SPEAKER: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

*The motion was adopted.*

---

**13.07 hrs**

**JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN)**

**BILL, 2014—Contd.**

HON. SPEAKER: Hon. Members, before we take up further consideration of the Juvenile Justice (Care and Protection of Children) Bill, 2014, I have to inform the House that I have received a communication from the hon. Minister intimating that the Government intends to get clause 7 of the Bill negatived.

Now, Shri Gajendra Singh Shekhawat to speak on this Bill.

**श्री गजेन्द्र सिंह शेखावत (जोधपुर) :** धन्यवाद अध्यक्ष महोदया।

अध्यक्ष महोदया, किशोरों को न्याय और संरक्षण प्रदान करने के लिए संविधान में आर्टिकल 15, आर्टिकल 39 और उसके अनेक उपबन्धों में प्रावधान किए गए हैं। उनके अनुरूप जो कानून इस देश में बना हुआ था, उस कानून में परिवर्तन करने के लिए जो बिल लाया गया है, मैं उस बिल का समर्थन करने के लिए खड़ा हुआ हूँ।

**13.08 hrs.**

(Hon. Deputy Speaker *in the Chair*)

उपाध्यक्ष महोदय, कल जब इस बिल पर चर्चा हो रही थी, तब प्रतिपक्ष की माननीय सदस्या सुप्रिया जी ने अपनी बात शुरू करते हुए कहा था - चूंकि मैं एक मां हूँ, मेरे घर में किशोर वय के दो बच्चे भी हैं, तो मैं उस दृष्टिकोण से सोचती हूँ। इसलिए उन्होंने अपना पक्ष उसी दृष्टिकोण से प्रस्तुत किया। मेरे मित्र शशि थरूर जी ने जब अपनी बात आरंभ की, चूंकि वह वैश्विक संस्कृति के पुजारी हैं और वैश्विक संस्कृति के अनुरूप अपना जीवन जीते हैं, इसलिए उन्होंने उसी परिप्रेक्ष्य में, उसी दृष्टिकोण से अपनी बात कहनी शुरू की।

महोदय, मैं भारतीय संस्कृति का पुजारी हूँ। हमारे देश के इतिहास में अनेक ऐसे उदाहरण मिलते हैं। यदि मैं चर्चा करूँ गुरु गोविन्द सिंह के उन दोनों किशोर वय बच्चों की, उन्होंने जो सांस्कृतिक गुण एवं सांस्कृतिक मूल्य अपने परिवेश एवं अपने परिवार से प्राप्त किए थे, उन मूल्यों के आधार पर, जब उन दोनों बच्चों को अपने धर्म की रक्षा के लिए दीवार में जिन्दा चुन दिया गया, तब भी उन्होंने धर्म के मार्ग को नहीं छोड़ा।



महोदय, मैं राजस्थान से आता हूँ। वहाँ महाराज जसवंत सिंह जी के पुत्र अपने पिता की अस्मिता की रक्षा के लिए, अपने पिता के वचन की रक्षा के लिए आठ साल की आयु में शेर के साथ लड़े और शेर का जबड़ा फाड़कर उस पर विजय हासिल की। ऐसे अनेक उदाहरण दिए जा सकते हैं। अगर हम महाभारत काल की चर्चा करें तो उस वक्त अभिमन्यु ने अपनी माँ के गर्भ में जो ज्ञान प्राप्त किया था, उसके बल पर उन्होंने महाभारत के युद्ध में चक्रव्यूह को तोड़ने का काम किया था।

मैं ये बातें इसलिए रख रहा हूँ कि किशोर या बालक जिस तरह का आचरण करता है, क्योंकि किशोर का मन सामाजिक व्यवस्था और उसके आसपास के परिवेश का प्रतिबिम्ब या दर्पण होता है और वह उस रूप में कार्य करता है। इसलिए उस सामाजिक परिवेश का प्रतिबिम्ब उसके मन में साफ दिखाई देता है और उसका आचरण उसका प्रतिबिम्ब होता है।

इस बिल पर चर्चा करने के साथ-साथ, क्योंकि सदन इस देश का भविष्य निर्धारण करने का काम करता है, यह आवश्यक भी है कि हम इस बात की भी समीक्षा करें कि ऐसी स्थिति क्यों आई है कि जहाँ इस देश में ऐसे उदाहरण थे, वहाँ इस तरह के विषयों पर चर्चा करने की हमें जरूरत पड़ रही है। पिछले अनेक वर्षों से जिस तरह से हमारे सामाजिक मूल्यों का ह्रास हो रहा है, जिस तरह से भौतिकवाद से हमारे विभिन्न सांस्कृतिक मूल्यों पर चौतरफा हमला हो रहा है, वह एक सुनियोजित तरीके से इस देश में पाश्चात्य संस्कृति को थोपने का काम हो रहा है। इस वजह से देश में ऐसी स्थिति बनी है कि आज हमारे किशोर, जिनका आचरण समाज का प्रतिबिम्ब होता है, वे गम्भीर अपराधों में इन्वॉल्व हो रहे हैं। इस बारे में लगातार समाचार आते रहते हैं और समाचार पत्रों में भी ऐसी घटनाओं की उल्लेख होता है कि देश का किशोर ऐसे गम्भीर अपराधों में संलिप्त हो रहा है। इस देश का किशोर इस तरह का आचरण कर रहा है, जिसकी वजह से ऐसे गम्भीर प्रवृत्ति के अपराध हो रहे हैं। इसलिए इस पर चिंता व्यक्त करते हुए इस कानून में यह संशोधन बिल लाकर इस समस्या का समाधान करने का प्रयास किया जा रहा है।

मेरे मित्रों ने चर्चा करते हुए कहा कि इस बिल को लाकर हम बच्चों का बचपन खत्म कर रहे हैं, किशोरों का अधिकार समाप्त कर रहे हैं। जिस तरह के मानवीय अधिकार उन्हें प्राप्त थे, हम उन्हें समाज की मुख्यधारा में लाने का प्रयास करें और यह काम प्राथमिकता पर होना चाहिए। मैं उनकी बात से सहमत हूँ। मैं मानता हूँ कि किसी भी देश की सरकार की प्राथमिकता यही होगी और होनी चाहिए।

मैं भी इस बात को मानता हूँ कि किशोरों को समाज की मुख्यधारा में फिर से लाने के लिए एक मौका मिलना चाहिए। इस बिल में ऐसे कई प्रावधान किए गए हैं। जिस तरह से 18 साल से घटाकर 16 साल करने का प्रावधान है, उसके लिए बिल के उपबंध में कहा गया है कि 16 साल की उम्र में इस प्रकार

के गम्भीर प्रवृत्ति के अपराध अगर कोई किशोर करता है तो प्रत्येक जिले में जो किशोर न्याय समिति या किशोर न्याय बोर्ड का गठन किया जाएगा। इस बोर्ड में ऐसे लोग होंगे जिन्होंने चाइल्ड साइक्लॉजी में विशेषज्ञता प्राप्त की हो, मनोविज्ञान या समाज विज्ञान में दक्षता रखते हों। ऐसे लोगों द्वारा ऐसे अपराधों के लिए उसके फिजीकल स्टेटस, मेंटल स्टेटस का इवेल्यूएशन किया जाएगा और इवेल्यूएशन करते हुए इस तरह के अपराधों की प्रकृति और उसके लिए सजा देने का प्रावधान होगा।

यह जो बिल लाया गया है, यह निश्चित रूप से किशोरों का जो वैश्विक मानदंड है, उसके अनुरूप और अधिक संरक्षण प्रदान करने के लिए कारगर साबित होगा। साथ ही साथ इस बिल में जो 14 वर्ष से 18 वर्ष की उम्र के बच्चे अलग-अलग जगहों पर काम करते हैं, उनका जो शोषण होता है, उन्हें संरक्षण देने के लिए भी प्रावधान किया गया है, जो कि स्वागतयोग्य है।

महोदय, हमारे मंत्री महोदय, ने यह जो बिल प्रस्तुत किया है, पूरे विश्व में पशुओं के विरुद्ध जो अत्याचार होता था, जो बोल नहीं सकते हैं। उनके खिलाफ अत्याचार न हो, उनको संरक्षण देने के लिए इनको ख्याति प्राप्त है। एक ऐसी महिला जिन्होंने मूक पशुओं के विरुद्ध होने वाले अत्याचारों से संरक्षण प्रदान करने की कोशिश की है। इस बिल से बच्चों को पूरा-पूरा संरक्षण मिलेगा, ऐसा मेरा विश्वास है। इसी के साथ मैं इस बिल का समर्थन करता हूँ। धन्यवाद।

**श्रीमती रंजीत रंजन (सुपौल) :** उपाध्यक्ष महोदय, कल बहुत सारे सांसदगण ने जुवाइनल एक्ट में संशोधन पर काफी चर्चा की थी। हम सब एक-दूसरे को सुन रहे थे। मेरी स्थिति हां और ना वाली है। मन में एक द्वंद है। कल शशि जी ने बहुत जज्बात के साथ निर्भया काण्ड का उल्लेख करते हुए बहुत जोर दिया कि इस तरह के काण्ड से सारे बच्चों का भविष्य तय नहीं कर सकते हैं। उनके जज्बात भी सही हैं। उनका कहना था कि अगर हम वयस्क जेल में उस बच्चे को रखते हैं तो निश्चित तौर से 10, 15 या 20 साल बाद जब वह आता है तो वह अपराधी बनकर ही आएगा। लेकिन मैं इस के साथ एक चीज और जोड़ना चाहूंगी कि जरूरी नहीं है कि जेल में ही, चाहे वह वयस्क हो या नाबालिग हो, वह अपराधी बनता है। हमारे यहां जो बाल सुधार गृह हैं, शैल्टर्स हैं, अनाथ बच्चों के लिए जो शैल्टर्स हैं, वहां क्या-क्या होता है, उस पर भी हम लोगों को ध्यान देना चाहिए। ऐसे जगहों के बहुत से केसिस आए हैं। इस तरह के अपराधों में बच्चे क्यों संलिप्त हो रहे हैं? उसका मेन कारण यह भी है कि होमोसेक्सुअलिटी हो, सेक्सुअल हेर्सामेंट हो या अश्लीलता हो, बाल सुधार गृह और शैल्टर्स के लोग उस तरह की हरकतें उन बच्चों के साथ करते हैं। ऐसी बहुत सारी घटनाएं हम लोगों के सामने आती हैं। मैं आपके माध्यम से मंत्री महोदय से यह जरूर जानना चाहूंगी कि मैं आपके बिल के खिलाफ नहीं हूँ, लेकिन एक द्वंद जरूर है कि क्या यह बिल उन बच्चों को सुधारने के लिए है, कोई बोल रहा है 60 प्रतिशत बढ़ गया है, कोई 65 प्रतिशत बोल रहा है, लेकिन टोटेलिटी में 1 परसेंट से भी कम है।

दूसरा, एक सर्वे के अनुसार दिल्ली में कुछ सालों में 33 हजार घटनाओं में 25 हजार घटनाएं नाबालिगों ने की, जिसमें से एक हजार घटनाएं 7 से 12 साल के बच्चों ने की, 11 से 12 हजार घटनाएं 12 से 16 साल के बच्चों ने की। मैं आपके माध्यम से मंत्री जी से जानना चाहती हूँ कि सज़ा देने का प्रावधान कहां तक जाएगा? क्या हम आने वाले कुछ सालों में 7 से 12 साल के बच्चों को भी वयस्क में लेकर आएंगे? आज जरूरत इस बात की है कि हम इसकी जड़ में जाएं कि ऐसा क्यों हो रहा है? क्या वजह है कि इसका परसेंटेज गरीब, स्लम एरिया और झोंपड़पट्टी में ज्यादा है? जिनकी आमदनी एक लाख रुपये से कम है, 50 हजार रुपये से कम है या 25 हजार रुपये से सालाना कम है, यह सब वहीं क्यों कर रहे हैं? इसका रीज़न जो मुझे समझ में आता है और हम लोग देखते हैं कि चौक-चौराहों पर छोटे-छोटे बच्चे नशा कर रहे होते हैं, विक्स से कर रहे होते हैं, कोरेक्स खा रहे होते हैं। मैंने बहुत सारे बच्चों को पकड़ा है जो रुमाल में लेकर संध रहे होते हैं। यह ध्यान देने वाली बात है कि हम सज़ा का प्रावधान क्राइम होने के बाद के लिए तो कर रहे हैं, लेकिन वह अपराध में क्यों घुस रहा है? बच्चे सरैआम चौक-चौराहे पर बच्चे नशा कर रहे होते हैं, पुलिस उनसे सरैआम हफ्ता लेती है और जब वे क्राइम कर लेते हैं तब हम सज़ा के

लिए शोर मचाते हैं। उसको क्राइम करने से रोकने के लिए हमारे कानून में कोई प्रावधान नहीं है। अगर मंत्री महोदय कुछ करना चाहें तो मैं उन चौक-चौराहों का नाम भी बताना चाहूंगी, दिल्ली में पटेल नगर है, सिद्धार्थ है, निजामुद्दीन है, जहां सारे नशेड़ी बैठते हैं, नशे का सामान भी बेचते हैं। उनके बच्चे भी नशेड़ी हैं। हम निर्भया की बात करते हैं, लेकिन अगर बलात्कार करने वाला नशेड़ी है तो आप जितनी भी सजा का प्रावधान कर लें, क्या वह दोबारा बलात्कार नहीं करेगा? जिस व्यक्ति को इस बात की समझ ही नहीं है, जो व्यक्ति इस कुंठा में जी रहा है, फिर किस तरह से सिर्फ सजा के प्रावधान से हम इसे कम कर सकेंगे।

उपाध्यक्ष महोदय, इसके दो पहलू और हैं। एक तरफ हम मानते हैं कि आज के बच्चों की सोच बहुत आगे बढ़ गई है, वे बहुत जल्दी वयस्क हो गये हैं, उनका खान-पान पहले से ज्यादा न्यूट्रिशियस हो गया है, अब न्यूट्रिशियस हो गया है या मैं कहूंगी कि हमारा खान-पान भी कुंठित हो चुका है। एक तरफ हम उन्हें रोकने की बात करते हैं, लेकिन दूसरी तरफ मुझे लगता है कि हम सब दोषी हैं और बाल सुधार गृह के पदाधिकारी और वे भी व्यक्ति दोषी हैं। आज बच्चों को ओपनली अश्लीलता नेट से, टी.वी. से हर जगह से मिल रही है, इसके लिए वे भी दोषी हैं। एक तरफ समाज उन्हें ये सब परोस रहा है, दूसरी तरफ अमीर बच्चों को शराब भी आसानी से मिल रही है, लड़कियां भी आसानी से मिल रही हैं। दूसरी तरफ उस गरीब बच्चे की कुंठा यह है कि आखिर वह शराब क्यों नहीं पी सकता, आखिर वह लड़की क्यों नहीं खरीद सकता। जब उसके पास लड़की खरीदने के पैसे नहीं होते हैं तो वह जाकर बलात्कार करता है, छेड़छाड़ करता है। मैं समझती हूँ कि यह भी एक बहुत बड़ा कारण है। हमारी अमीरी और गरीबी की जो दीवार है, उस बच्चे की कुंठा है, वह भी इस बात के लिए बहुत ज्यादा जिम्मेदार हैं। हम उस गैप को कम नहीं कर पा रहे हैं। मैं कुछ आइडियाज देना चाहूंगी कि आखिर एक तरफ हम सजा का प्रावधान कर रहे हैं, आप जरूर करें, लेकिन मैं यह भी कहूंगी कि कुछ सालों के लिए करें, संशोधन को खुला रखें और अगर इससे भी आपराधिक घटनाएं नहीं घटती हैं तो इसे दोबारा संशोधित किया जाए।

महोदय, मैं यह जरूर कहूंगी, एक एनजीओ है, जिसका मैं नाम भूल रही हूँ। उन्होंने स्लमस एरियाज और झोंपड़-पट्टी के बच्चों को और गरीब बच्चों को मिलाकर, जो स्कूल पढ़ने नहीं जाते हैं, उनकी स्पोर्ट्स की टीम बनाई हैं। उन्हें फुटबाल खिलाया जाता है, उन्होंने बहुत मेहनत करके उनकी टीम बनाई। चूंकि यह जरूरी है कि उन बच्चों की ऊर्जा, जो दिनों-दिन हमारे जवान होते बच्चों में बढ़ती है, उसे डाइवर्ट करें। हम उसे डाइवर्ट नहीं करते हैं। दूसरे उनके पास मनोरंजन के साधन बहुत कम हैं, इसलिए एक ही साधन आसानी से मिलता है और वह अपराध है। अपराध अपनी कुंठा के लिए भी है, अपनी इनर्जी को डाइवर्ट करने के लिए भी है और वह कुंठा भी है कि अमुक व्यक्ति इतना अमीर क्यों है और मैं इतना गरीब क्यों हूँ। हत्या, चोरी, डकैती और बलात्कार आदि का एक बहुत बड़ा रीजन यह भी है। मैं यह कहना

चाहूंगी कि कुछ इस तरह से एनजीओज आगे आएँ और गवर्नमैन्ट हर मिनिस्ट्री में यह लेकर आए कि जो बच्चे स्लम्स और चौक-चौराहों पर सरेआम रहते हैं, उन्हें हम डाइवर्ट करने के लिए, चाहे संगीत एकेडमी हो, चाहे स्पोर्ट्स एकेडमी हो या नाट्य एकेडमी हो, हम कुछ ऐसे संशोधन क्यों नहीं लाते कि उनका ध्यान डाइवर्ट किया जाए, सिर्फ सजा के प्रावधान से यह कंट्रोल नहीं होगा।

दूसरी बात मैं कहना चाहती हूँ कि स्कूलों में आज यह जरूरत है कि जिस तरह से हमारे बच्चे आज दिनों-दिन बहुत जल्दी बड़े हो रहे हैं, आज स्कूलों में स्पोर्ट्स को अनिवार्य विषय करना अति आवश्यक है। यह जरूरी है कि सजा से ज्यादा महत्वपूर्ण यह है कि हम उन्हें किस तरह से डाइवर्ट करें, यह अति महत्वपूर्ण विषय है।

इसके साथ ही मैं यह भी कहना चाहती हूँ कि माननीय मंत्री जी जानवरों के प्रति बहुत प्रेम रखती हैं। मंत्री जी के बारे में यह बात सबको मालूम है। जब भी जानवर गलती करता है तो उसके बारे में हर व्यक्ति कहता है कि जानवर है, यह उसकी नेचर है। इसी तरह से ह्यूमैन बींग का भी नेचर होता है। जिस समाज में वह जीया है, उसका नेचर उस तरह का बन जाता है और खासकर अगर वह बच्चा है तो मेरी आत्मा यही कहती है कि अगर उसका जघन्य अपराध नहीं है तो उसे माफी दी जानी चाहिए और उसे एक बार जिंदगी का हक मिलना चाहिए।

महोदय, मैं एक संशोधन के बारे में और बोलना चाहूंगी कि आपने जो दिया है कि एक महीने के टाइम में बाल सुधार गृह या ट्रायल कोर्ट तय करेगा कि इसका जघन्य अपराध था या नार्मल बाल अपराध था। लेकिन आप उसे जनरल जेल में रखने की बात कर रहे हैं, मैं कहूंगी कि आप इसे चेंज कीजिए और उस बच्चे को तब तक बाल सुधार गृह में रखना चाहिए, जब तक कि उसका अपराध तय नहीं हो जाता है।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करती हूँ।

**श्री असादुद्दीन ओवैसी (हैदराबाद) :** सर, मैं आपका शुक्रिया अदा करूंगा कि आपने मुझे इस बिल पर बात करने का मौका दिया। मैं बड़ी जिम्मेदारी के साथ इस बात को इस एवान के सामने रखना चाहूंगा कि अगर यह बिल कानून में तब्दील होगा तो यकीनन इसका सबसे बड़ा गलत इस्तेमाल अगर किसी पर होगा तो मुस्लिम अकलीयत, आदिवासी और दलित बच्चों के ऊपर होगा। वह क्यों होगा, वह इसलिए होगा क्योंकि 27 अप्रैल के दिन छत्तीसगढ़ के सुकमा डिस्ट्रिक्ट में कोमागुंडई विलेज में तीन आदिवासी लड़कियां, जिनकी उम्र 15 साल की थी, वे भैंस चरा रही थीं। उन्होंने सीआरपीएफ और स्पेशल फोर्स को देखकर भागना शुरू किया। सीआरपीएफ और स्पेशल टास्क फोर्स ने उनको यह कह कर गिरफ्तार किया कि वे उनको देख कर भागना शुरू क्यों किए? आठ घंटे उनको जंगल में चलाया। रात भर उन 15-16 साल की आदिवासी लड़कियों को पुलिस स्टेशन में रखा और अभी भी वे जेल में हैं। उनके ऊपर आर्म्स एक्ट लगाया गया है। पूरा बस्तर रीजन केरल के बराबर है। बच्चियों के लिए वहां पर एक भी होम नहीं है। मैं पूछना चाह रहा हूँ कि जब आप यह कानून तरमीम कर रहे हैं। कानून को तरमीम करने से पहले आदिवासी बच्चियों पर आर्म्स एक्ट लगा कर जेल में रखा जा रहा है। यह सैक्शन 11 (ए) के खिलाफ है कि चौबीस घंटों में उनको पेश करना चाहिए था। यह छत्तीसगढ़ में नहीं हुआ है। सर, मेरे पास आंकड़े हैं। एनसीआरबी सन् 1971-87 तक आंकड़े देता था, आप उनको उठा कर देख लीजिए। मेरा जो ज्यादा मुशायदा है कि हमारे शहरी इलाकों में जहां-जहां ज्युविनाइल कोर्ट्स हैं, जेल्स हैं, वहां पर सबसे ज्यादा शहरी इलाकों में मुसलमान बच्चे हैं, दलित बच्चे हैं। आप गांवों के इलाकों में जाइए, वहां पर आदिवासी बच्चे हैं। यह कानून आखिर क्यों बनाया जा रहा है? इससे क्या हासिल होने वाला है?

सर, तीन फैक्टर्स हैं। The JJB will decide three factors – sending a child to adult criminal justice system; circumstances of an offence – increasing of time will not decide circumstances of an offence. Do I not have the right to put forward my views? It is what the Trial Court does, whether the cross-examination is there or not. Now, you are only increasing the time and you are allowing the complainant or the prosecutor to decide what the circumstances of an offence were. This again is a grave hardship towards those small 16 or 17 year old boys and girls. The third one is age determination on the basis of physical appearance. How can age be determined on the basis of physical appearance? Section 95 says that. Instead of strengthening that, you are saying that where reasonable grounds or doubt exist, then documents will be looked into. Already, our judicial system is crumbling.

They have no time to see documents. So, they will look at their appearance and decide that the person is 18 years of age or more.

Introduction of bone ossification test! For God's sake, how can there be bone ossification test? There is an error margin of two years. The old system of a duly constituted Board as per the JJ Act of 2000 was much better. There was an error of only six months. Instead of that, the Government has done away with 'duly constituted Board', and they have brought an outdated and old technique of bone ossification test.

Clause 16 deals with preliminary assessment by the Juvenile Justice Board. This clearly violates constitutional prohibition on procedural arbitrariness. It goes against articles 14 and 21 of our Constitution. The clauses in the present Bill clearly violate UNCRC reform and rehabilitation. They are not strengthening functional assessment, probation and counselling; nothing is being done.

I want to know why the Government is not giving voting rights to a 16 year old. Why are you stopping a 16 year old from being given voting rights? Why do you not give them a right to get married? Why do you not give them a right to drive a car? You are talking about the age group of 16 and 18 years in terms of heinous crimes. How many Sections of IPC are applicable here? There are 21 Sections of IPC which are applicable here, which includes Section 121 (b). I am going on record and saying that we will be surprised if tomorrow Section 121 (b) will be imposed on Dalit, Adivasi and Muslim children because you are giving an opportunity to the man in uniform.

Twelve sections of the Narcotics Substances Act and the Arms Act of 1959 will also be applied. In my introduction, I have said that the Arms Act has been applied on three Adivasi girls. I want to know what the hurry is. One incident cannot force you to make such laws wherein you are destroying the lives of children. The children are the foundation of our nation. But you are making them criminals by sending them to jails.

The hon. Minister, I am told, got an SHO transferred because he was mistreating monkeys. I salute her for that. But what about our children? These are our children. Let me remind the hon. Minister that I respect her for her political struggle. I want to remind her, through you, an incident where she was there; it happened in the year 1984 in Karimnagar. People from Karimnagar have called me and told me to remind her about it. At that time, there was an assault on the hon. Member in 1984 in Karimnagar. There was some trouble; Shri Akbar Ahmed Dumpy was also there. It was the 16 year old children who were supporting her in Hyderabad and Karimnagar. The hon. Minister has such a compassion for animals, but, what about small children? This is uncalled for. I hope that good sense will prevail on the Government and they will reconsider it. This will be struck down constitutionally by the Supreme Court. This has no ground whatsoever to stand.



**श्री जय प्रकाश नारायण यादव (बाँका) :** महोदय, एक अति महत्वपूर्ण विषय किशोर न्याय, बालकों की देखरेख संरक्षण विधेयक, 2014 पर आदरणीया श्रीमती मेनका संजय गाँधी द्वारा जा प्रस्ताव लाया गया है, उस प्रस्ताव के खिलाफ कई ऐसे सवाल हैं जिन पर बोलने के लिए मैं खड़ा हुआ हूँ। हम लोग यही पढ़ा करते हैं और आगे भी पढ़ेंगे कि बच्चे मन के सच्चे, लेकिन बच्चे मन के सच्चे नहीं, हमने इस बात की शुरुआत कानून के माध्यम से की है कि बच्चे मन के सच्चे होते हैं, लेकिन नहीं भी होते हैं और अपनी उम्र के हिसाब से अपराध करते हैं। यह एक बहुत बड़ी मानसिक रूप से प्रताड़ना हो रही है। बच्चे इसके लिए कम दोषी हैं और समाज ज्यादा दोषी है और समाज ज्यादा दोषी है, इसके कई कारण हैं। ऐसा नहीं है कि कोई बलात्कार जैसी घिनौनी घटना, शर्मनाक, राष्ट्रीय शर्म की घटना करे, उसमें हम इस बात को कहें कि वह घटना हुई, उस पर लीपापोती करें। उसमें हम सब एकमत हैं, कोई भी ऐसी घटना करे, वह निंदनीय ही नहीं, दुःखद है, बहुत ही खतरनाक है, चाहे वह जिस भी उम्र का हो।

महोदय, माता-पिता सबसे बड़ी पाठशाला है। ज्ञान की रोशनी, संस्कार, संस्कृति का उदय माता-पिता से होता है। हमें बहुत सी चीजों में संभलकर आगे ख्याल रखना चाहिए, अवेयरनेस पैदा करना चाहिए। आज यह कहा जाता है, बच्चे आज कहते हैं कि जन्म दिया है तो शिक्षा दो। हम बच्चों को भारत में शिक्षा नहीं दे रहे हैं, उन तक ज्ञान की रोशनी नहीं जा रही है, वह अंधकार में है और अगर वह अंधकार में रहेगा तो जीवन में भटकाव होगा, भटकाव होगा तो उसमें बुरी आदतें आएंगी, बुरी आदतें आएंगी तो कई ऐसी घटनाएं होंगी जो अत्यंत दुःखद और खतरनाक होंगी। इसीलिए जैसे आज मौसम का मिजाज बदल रहा है, वैसे ही कई जगह छोटे बच्चों के मिजाज पर भी असर पड़ा है। हमें इसे देखना पड़ेगा, चटकीले विज्ञापन हो रहे हैं, यह भी दुःखद है। चटकीले विज्ञापन हमारे भविष्य को अंधकार में ले जा रहे हैं। बहुत ही खतरनाक स्थिति, अलार्मिंग सिचुएशन हो रही है। बुरी आदतों पर पहरेदार घर होगा, परिवार होगा, समाज होगा, संस्था होगी और सरकार होगी, हम सभी पहरेदार होंगे। गाँधी जी बुरी आदतों पर कहते थे कि तुम सिंह के सामने जाते समय भयभीत मत होना, वह पराक्रम की परीक्षा है, तुम पर्वत शिखर से पाताल में कूद पड़ना, वह तप का साधन है, लेकिन तुम बुरी आदतों से, शराब और शराबियों से हमेशा भयभीत रहना, वह पाप और अनाचार की जननी है। जिस पाप और अनाचार की जननी शराब है, उसकी भट्टियाँ अगर गाँव-गाँव में रहेंगी, टोले-टोले में रहेंगी, स्कूल के पास रहेंगी, ऐसी जगहों पर रहेगी जो चौक-चौराहा होगा, तो हम आने वाले कल का, होनहार बच्चों का भविष्य पैदा नहीं कर सकते हैं। हमें शिक्षा पर, स्वास्थ्य पर, रोग पर और जो शोषण और अत्याचार होता है, उस पर भी ध्यान देना होगा।

महोदय, मैंने अभी अपनी बात शुरू की है, मुझे तीन मिनट मौका दिया जाए। हम अच्छी बात कह रहे हैं। शोषण और अत्याचार की समाज में बहुत बड़ी खड़ी रेखा आज भी बनी हुई है। समाज को पड़ी रेखा में आना चाहिए, जिसमें गरीबों पर अत्याचार न हो। दहेज प्रथा, बाल-विवाह जैसी प्रथा खत्म होनी चाहिए। मजदूरी मजबूरी है, पेट की भूख और दिमाग की गुलामी ने भी हमें बर्बाद किया है। इंसान को पेट से भूखा रखा गया है, दिमाग से भूखा रखा गया है और इस कारण बच्चे गलत राह में जाते हैं। आज हम कुत्ते से प्यार करते हैं, लेकिन बच्चों, इंसान से प्यार नहीं करते हैं। भारत की एक सभ्यता और संस्कृति रही है। कुत्ते से प्यार नहीं हमें इंसान से प्यार करना पड़ेगा। हम कृष्ण का उदाहरण देना चाहते हैं। कृष्ण सोलह कला के अवतार थे। कृष्ण को नटवरलाल भी कहा गया, नटवर भी कहा गया। ... (व्यवधान) उन दिनों में लव-कुश के अंगूठे काटे गए, कर्ण को प्रताड़ित किया गया, एकलव्य का अंगूठा काटा गया। इसीलिए हमें आर्थिक, सामाजिक, सामंती शोषण, पुलिस का जुल्म, अनार्यों के साथ अच्छा व्यवहार, इन सब के लिए सामाजिक स्तर पर प्रशिक्षण देना है, गृह सुधार करना है, आवासीय व्यवस्था करनी है, व्यवसाय तथा रोजगार में लगाना है और हमें मिल-जुलकर एक बेहतर भारत बनाना है। हमें सभी जगह मौका नहीं मिला। हम बताना चाहते हैं कि यूनाइटेड स्टेट्स में क्या है - 16 से 10, यूनाइटेड किंगडम में 10 से 13, साउथ अमेरिका में 10 साल, फ्रांस और कनाडा में 12 साल, जर्मनी में 14 साल - ये सब रिपोर्ट मेरे पास हैं। लेकिन हम कहेंगे कि भारतीय परिवेश में यह नहीं देखना है कि होनहार बच्चे सिर्फ इस ओर मुड़ रहे हैं। हमें और भी बातें इसमें जोड़नी हैं। माननीय मेनका गांधी जी ने जिन पर्यावरण के सवालों पर, अन्य सवालों पर मेहनत करके अवेयरनेस पैदा की, मैं उसके लिए उनको बधाई देता हूँ। ... (व्यवधान) इतना कहकर मैं अपनी बात को विराम देता हूँ।

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Mr. Deputy-Speaker, Sir, I am generally in support of this legislation. The background of this legislation is very much understandable. Abuse against the children is increasing at an alarming rate. Harassment and exploitation of children in the institutions meant for their welfare and character build up, are also taking place. There is a lack of quality of life.

Lack of clarity on the role and responsibility and the accountability of Child Welfare Committees and Juvenile Justice Board is an important issue. Adoption formalities also need to be addressed. Similarly, lost children, abandoned children, all these problems are very significant. Crimes committed by children in the age of group of 16 to 18 are also increasing in number.

On legislations like this it is quite natural to have differing viewpoints. The main controversy now is on the reduction of age, children between 16 and 18 years alleged to have committed heinous crimes and offences to be tried as adults. I agree that we must have child-friendly legislations. We must give opportunity for taking corrective and reformative measures. That also is a vital thing. And we must have love and affection towards children. That also is an important thing. At the same time, I would like to say that overdose love and affection are dangerous. That may even make the children crime committing type of children. I do not find reducing the age of 16 is illogical completely or unjustifiable completely. We must have a loud thinking on all these things.

When we look at the crime records, the number of crimes like burglary, rape, kidnapping, abduction, robbery, murder and other offences in 2003 was 13,941 which went up to 25,804 in 2013. Then the question arises whether reformative measures should to be taken or not. I agree, there must be reformative measures. That also is there in this Act. Once they are convicted for heinous crimes, the child would be lodged in a place of safety until he turns 21. Then that will be examined. Similarly there are other saving clauses also. We can and of

course we are bound to try for the reformative actions. Sir, I am of the opinion that there is no logic in calling this law as cruel to the children.

I would like to add some additional points about the deplorable condition in juvenile homes. I would say that it is really shameful. I do not hesitate to say that in juvenile homes children are not reformed, but they are emerging as hardened criminals. They are exploited ruthlessly. We have to think about it.

One more practical point I would like to add is about the elders who mould the character of children as criminals. What type of heavy punishment are we going to give them? Children are made scapegoats for the offences committed by the elders. Children are sexually abused and even in the shelter homes they are exploited. Smuggling mafia and other kinds of mafia are misusing the children. Anti-social elements are making the budding generation as drug addicts. All these things are there. It is stated in clause (9) of the Act. I request the Government that the punishment clause should be more stringent and very severe punishment should be given to elders who are misusing the children.

**श्री कौशलेन्द्र कुमार (नालंदा) :** उपाध्यक्ष महोदय, आपने मुझे एक बहुत ही महत्वपूर्ण विधेयक, जो बच्चों के भविष्य से सम्बन्धित है, किशोर न्याय (बालकों की देख-रेख और संरक्षण) विधेयक, 2014 पर चर्चा में भाग लेने की अनुमति दी है, इसके लिए मैं आपका बहुत आभार व्यक्त करता हूँ।

वैसे तो सरकार इस संशोधन विधेयक में 16 से 18 वर्ष की उम्र के बालकों द्वारा जघन्य अपराध करने पर उसके साथ वयस्कों की तरह व्यवहार किया जाये, यह मुख्य बिन्दु है, किन्तु किशोर न्याय अधिनियम, 2000 भी अपने आपमें पूर्ण है। प्रस्तावित संशोधन सिर्फ इसकी परिभाषा को अलग करता है। सवाल कानून बनाने का नहीं होता है, उस पर अमल करने की भी जरूरत होती है। कठोर से कठोर कानून बनाने के बाद भी अपराध बढ़े हैं, घटे नहीं हैं। इसके लिए हमें कुरीतियों को मिटाना होगा, इसमें भी सुधार करना होगा, अन्यथा कठोरतम कानून भी व्यर्थ हो जाता है।

जहां तक स्थायी समिति के सुझाव की बात आती है तो समिति आयु को 18 साल से कम करने के पक्ष में नहीं है। हमें बच्चों में ही शिक्षा, मनोविज्ञान और उन्हें सही दिशा प्रदान कर अपराध करने के बोध को मिटाना चाहिए। बचपन से ही भरण-पोषण में सही व्यवस्था हो, सही आचरण के प्रति सजग रहकर इसमें सुधार करने की जरूरत है। खासकर देखा गया है कि गरीब परिवार के बच्चों में कुछ गलत अवधारणा आ जाती है। वह गलत संगत के कारण और अशिक्षा के कारण होता है, ऐसा मेरा मानना है। फिर उस व्यवस्था में उसे कैसे सुधारा जाये, कैसे असल किया जाये, इस पर चर्चा करने की जरूरत है।

आज बाल मजदूरी इसमें एक मुख्य कारण है। छोटे-छोटे बालकों से मजदूरी करवाई जाती है। वहां वह अन्य लोगों के सम्पर्क में आता है, जिनमें कुछ आपराधिक प्रवृत्ति के व्यक्ति होते हैं। वहीं से बालक जघन्य अपराधों के प्रति आकर्षित होता है और अपराध की दुनिया की ओर उसका झुकाव बढ़ता जाता है। इस पर गम्भीरता से ध्यान देने की आवश्यकता है, इसे सुधारे जाने की आवश्यकता है, ताकि वह किशोर अपराध की दुनिया में कदम रखने की बजाय समाज का हिस्सा बन सके और सही रास्ते पर चल सके।

इन्हीं सुझावों के साथ मैं अपनी बात समाप्त करता हूँ। बहुत-बहुत धन्यवाद।

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I rise to oppose the Juvenile Justice (Care and Protection of Children) Bill 2014. This Bill is introduced to repeal and re-enact the Juvenile Justice Act 2000. My first submission is regarding the Standing Committee. The Bill was sent to the Standing Committee on Human Resources Development. The Standing Committee scrutinized the Bill in detail and submitted a fantastic report in respect of the Bill of 2014. But it is quite unfortunate to note that none of the major recommendations made by the Standing Committee has been honoured by this Government.

Yesterday also, we were all making allegations against the Government that it is not sending the Bills for the scrutiny of the Standing Committee. This was the main allegation on the part of the Opposition. This Bill was sent to and scrutinized by the Standing Committee which is chaired by Dr. Satyanarayan Jatiya and the Committee has a majority of Members from BJP. That Committee has said that the Bill is unconstitutional and the Bill has to be reviewed. Dr. Satyanarana, who is a Member of Parliament from BJP, has chaired the Standing Committee.

I am also a Member of the HRD Committee and that Committee has submitted a Report. The Report goes to show that most of the provisions of the Bill are against the Fundamental Rights under the Constitution. Hence, it is *ultra vires* the Constitution; so, it is illegal. It has to be reviewed. I would like to mention two or three recommendations. I may please be given a little time so that I can substantiate my case.

One recommendation is in para 3.21. What is the recommendation? It says:

“From the above, the Committee can only conclude that the existing juvenile system is not only reformatory and rehabilitative in nature but also recognises the fact that 16-18 years is an extremely sensitive and critical age requiring greater protection. Hence, there is no need to subject them to different or adult judicial system as it will go against Articles 14 and 15(3) of the Constitution.”

Another recommendation in para 3.26 says:

“The existing system that allows all juveniles to be treated within the juvenile justice system does not offend the right to equality under the Constitution. Altering the existing system under the guise of promoting the rights of victims of the right to equality is, therefore, highly suspect.”

Then, the Report says in para 3.27:

“This becomes all the more worrisome as the most vulnerable section of the society, our children are likely to be adversely affected. The Committee is, therefore, of the firm view that all the relevant clauses of the Bill need to be reviewed in the light of constitutional provisions and modified so as to adhere to the Constitution.”

It is also against the Supreme Court judgements. There are five Supreme Court judgements. This Bill is against the observations of the Supreme Court judgements also. Para 3.40 of the Report says:

“From the above, the Committee can conclude that the underlying principle of the juvenile justice system has always been to treat all children who have committed offences within the juvenile justice system and differential treatment or sending the child to the adult criminal justice system had always been excluded by the Supreme Court. The Committee is constrained to observe that observations/judgements of the Apex Court of the country have simply been ignored. The Committee takes a serious view of this development.”

My point is this. It is against the Fundamental Rights. It is against the Constitution. It is against the UN Declaration on Rights of the Children, to which India is a signatory from 1992.

Regarding clauses 7 and 21 of the Bill, I would say that it is a very welcome step. Even though the Government did not care to hear the demand and the recommendation of the Standing Committee, today morning the hon. Speaker has intimated to this House that clause 7 is going to be negatived. It is fully welcome.

If this Bill goes to the Court, it will definitely be struck down by the Court. So, please review this Bill. We are passing legislation not for being struck down by the Court but our wisdom has to play in this matter. So, once again, I urge that this has to be reviewed. Thank you.

KUMARI SUSHMITA DEV (SILCHAR): Sir, will you permit me for two minutes please? ... (*Interruptions*)

HON. DEPUTY SPEAKER: Already the time is over for the debate.

... (*Interruptions*)

SHRI DEEPENDER SINGH HOODA (ROHTAK): She has only one point. She will take only one minute. The Minister is also agreeing. ... (*Interruptions*)



KUMARI SUSHMITA DEV : Sir, I just want to make a very short point. I thank you for the opportunity.

I have a very simple issue here about clause 3 of this new Bill which says that there is a presumption of innocence in favour of a juvenile and the definition is below 18 years. But clause 16 (1) says that the Juvenile Justice Board enters upon an inquiry about the circumstances of an offence. Today, you are going to ask a juvenile, 'What were you thinking when you were committing the crime?' Suppose he says, 'I was not at the incident of crime', are we not militating against the Constitutional provision that he cannot be forced to make a self-incriminating statement. The moment you enter upon that inquiry, that trial is going against his right under the Constitution not to incriminate himself.

The second point I would like to say is this. Let this nation not think that we can put away people. Do we as a nation want to say, 'Look, 1.2 per cent people who have committed crimes are children and we have put them away'? That is not the question. Dr. Tharoor has given statistics. The Minister has given statistics saying that juvenile crimes are increasing. This nation, through this Bill, has to send a message that yes, we believe in reform and I do not believe that by putting juveniles away you are making women or people of this country any safer on the streets of this nation. Thank you.

SHRI HUKUM SINGH (KAIRANA): Sir, I fully support this Bill. The definition given in j(i) states: “who is found without any home or settled place of abode and without any ostensible means of subsistence”

यह इसमें दिया है जो बच्चे की केयर के लिए, प्रोटेक्शन के लिए इंटाइटल्ड हैं। इस पर एक क्लेरिफिकेशन चाहिए। बहुत से रिलीजन हमारे यहां ऐसे हैं, जिसमें बचपन में ही दीक्षा लेते हैं। मान लीजिए किसी बच्चे ने जैन धर्म की 8, 9, 10 या 12 साल की उम्र में दीक्षा ले ली, उसका घर तो रहा नहीं, पैरेंट्स भी उसके नहीं रहे, वह दीक्षा लेकर जंगल में जाकर साधु बन गया। उनको डर यह है कि कहीं उन लोगों को भी इसमें कवर न कर लिया जाए।

Whenever the hon. Minister speaks, she can give a clarification on this.

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): Hon. Deputy Speaker, Members of the House, I rise to give a reply. I am going to divide it into two parts; one is a general reply and one is specific to what Members have brought out because many-many interesting points have been raised.

I keep listening to my being pro-animal, pro-people. You know, the heart is a door. When it opens, it opens for all species, all things. I do not know if you all know that for the last 25 years I have been running five centres for rescued children and we have rescued 16,000 children. It is an organization called Rugmark. It is one of the best in the country. So, we actually do a lot of work for all species.

Before I begin my reply I would like to answer this question, because it was a very interesting one, about *diksha*. Certainly, it is an important thing and when we will make rules I will include that in the Rules.

I would like to express my gratitude to all of you who have participated in the discussion. I would like to thank them for their observations, suggestions and assure them that I have examined all the issues raised by Members yesterday and today. I have particularly noted the observations made by Shri Shashi Tharoor, Shri Selvam, Shrimati Sule and Shri Patel. I would like to respond to these and give my concluding observations.

I became a Minister at a time when majority of the country wanted instant hanging for children. A certain number wanted instant freedom for children. And so, I applied, I think, one-and-a-half months of my life at the rate of about eight hours a day in bringing in people, listening to them, going to judges, listening to their views on it. In fact, I met even the judges who had ruled or who were sitting with the Nirbhaya case and listened to their views. And, then went line-by-line to see what we could do that would bring justice both for children and for the country.

With regard to the issue of constitutional validity of the provisions of the Bill, Shri Tharoor had mentioned that the Bill violates the provisions of Article 14, 15, 20 and 21. I would like to state that the Bill is in consonance with Article 14 that provides for equality before law. All children in the age group of 16-18 years are treated equally and no two children in the age group of 16-18 years who commit a heinous offence are proposed to be treated differently under the Bill. So, there will be no differential treatment of such children under any ground.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): There is a differential treatment between children of age group 16-18 and children below 16 years of age.... (*Interruptions*)

SHRIMATI MANEKA SANJAY GANDHI: We will come to that later.

Further, general principle of the Bill states that there shall be no discrimination against a child on any ground including sex, caste, ethnicity, place of birth, disability and equality of access, opportunity and treatment to every child. Therefore, the Bill is in consonance with Article 15 which prohibits discrimination on grounds of religion, race, caste, sex or place of birth.

The procedures for treatment of children who commit heinous crimes in the age group of 16 to 18 years are well laid down in the Bill. There is no arbitrariness in the Bill with regard to procedure. So, there is no violation of article 21 of the Constitution which provides for right to life and personal liberty. To ensure that there is not even a remote contradiction with article 21(1) of the Constitution that relates to protection in respect of conviction for offences, I have already stated that clause 7 is being deleted from the Bill.

Dr. Tharoor had also referred to contradiction with the international conventions. The proposed Bill is not in contradiction with the international instruments to which India is a party. The UN Convention on the rights of children provides a framework of principles at which children should acquire rights and does not provide direction on the specific age or ages. The age of child

as defined in any law is contextual in nature, depending upon the legal-socio-economic objectives sought to be achieved by the law.

With regard to age of criminal responsibility, the Committee on the Rights of Child has said that countries should regard 12 years as the absolute minimum age for criminal responsibility and continue to raise the age and no country should lower its minimum age of criminal responsibility to 12 years. Different countries have adopted different ages of criminal responsibility such as in England, it is 10 years; in Australia, it is 10 years; in Argentina, it is 16 years; and in France, it is 13 years.

Given the reality that children tend to mature faster and at much younger age, it is important to define the age of criminal responsibility at a level which is in tune with the current scenario. Further, clause 16 of the United Nations Rules for the Protection of Juvenile Deprived of their Liberty, 1990, state that these Rules are to be implemented in the context of the economic, social and cultural conditions prevailing in the country.

Recognizing that the ultimate aim of juvenile justice system is to ensure reformation of the child and to make him a contributing member of the society, the Bill provides for several restorative and reformatory measures for children in conflict with law and in need of care and protection. These include: individual care plans, counselling, community service, education, skill development, behaviour modification therapy and psychiatric support. The Juvenile Justice Board is to ensure informed participation of the child at every step and process and also ensure protection of child rights throughout the process of apprehending the child, inquiry, aftercare and rehabilitation. The Bill ensures that no child is sent to jail and remains within the JJ System till the age of 21 years. It is proposed that every State and UT will have at least one place of safety to keep children who commit heinous offence.

The Bill ensures that no child for committing any offence either under the JJ Act or under any other law can be sentenced to death or given life imprisonment

without the possibility of release. This provision is in tune with article 37 of the UN Convention on the Rights of the Child.

Shrimati Sule highlighted that when the Supreme Court has upheld the provisions of JJ Act, 2000, why a new Bill is being proposed. To this, I would like to remind the hon. Members that the Supreme Court judgements are pronounced in light of the existing provisions in the law. It is not possible for the hon. Court to make a judgement on the basis of a Bill which is still in the making.

The Supreme Court in its recent proceedings dated 6<sup>th</sup> April, 2015 in the case of Gurav Kumar Monu *versus* State of Haryana has observed that time has come to think of an effective law to deal with the increase in crimes by juveniles, which requires re-looking, re-scrutinising and re-visiting the provisions of the existing law especially in respect to offences which are heinous in nature. Previously also, we had received an advice from the Ministry of Law that instead of making a number of amendments to the JJ Act, it is better to go in for a new legislation.

Sir, coming to the issue of crime statistics that some of the Members had referred to, it is important to remember that data released by the National Crime Records Bureau is the only authentic and most comprehensive data available with the Government of India on the subject of crime.

According to NCRB, 28,830 children in the age group of 16-18 years were apprehended in 2013 for committing various crimes. Out of these, 3,883 children were apprehended for committing heinous offences like rape, murder, kidnapping and abduction.

**14.00 hrs.**

These figures imply that the provisions of heinous crimes of the proposed law will apply to 3,883 children out of 47.2 crore children in the country and the majority of the children will not be affected by these provisions. I would deviate from here and just say that I agree in part by saying that poverty causes desperation of spirit. It causes children to do things which perhaps they would not have done. It causes

envy; it causes anger; it causes many things that maybe, a more privileged child would not have had. But remember that out of 47.2 crore children, if we were to blame poverty for crimes, specially the heinous ones, then why is it that only 28000 in a year have committed them? Why is it that only 3000 have committed heinous crimes? Surely this level of poverty which we see in our villages would have caused far more. Could be less due to poverty and more due to some other factors? So, to use poverty as the base level and to say that because we are poor we do this, then perhaps it would not apply because the statistics are so few. The data also shows that the offences committed by children in the age of 16 to 18 to total crimes committed by children across the ages has increased from 18,049, that is 52.2 per cent in 2003, to 28,813, that is 66.3 per cent in 2013.

Sir, what do we want from this Bill? I do not want to arrest children. I do not want to be mean to them. No mother would want that. No Member of this House would want. But the point is that provisions for such children in this Bill we want it to act as a deterrent. When I became a Minister the first call I had was from a group of policemen who were dealing with children. They said that something very peculiar has happened in the last few years. Children come after committing a crime. They have not arrested them and that, at this point time, they were not aware even that they had committed a crime. They will come themselves into the police station and say हमने यह क्राइम किया है अब हमें जुवेनाइल जस्टिस एक्ट के तहत रखो। They said that they really started being pro-children and now there was a proposal for a very harsh Act which we have avoided only because of this.

Sir, the law cannot be lopsided and ignore the rights of the victims. The suffering of a victim of single heinous offence is equally worthy of action irrespective of the fact whether the offence was committed by a child or an adult. It was also highlighted that we need to look at the socio-economic background of children who commit heinous crimes. As I said before it is important to remember that poverty cannot be used as an excuse to commit such crimes. Looking at the statistics it cannot be an excuse at all. In most of these cases also, these crimes,

specially the heinous crimes are committed against the poor and justice cannot be denied to them just because they are poor.

The proposed Bill is based on the principles and structures of the existing Act which has been in operation for more than 14 years. As such there are no financial implications involved in the Bill. During the course of its implementation, several issues have risen relating to heinous crimes by children, abuse of children in institutions, high pendency of cases, delays in adoption, lack of clarity of roles and responsibilities of stakeholders etc. In order to address these issues, several changes were proposed by the Ministry of Women and Child Development in the existing Act. As the changes proposed in the existing Act were plenty, the Ministry, as I said, advised us to repeal the existing Act and enact a new one. Therefore a new law is being proposed. This law actually is a very positive one. Everybody has talked about the age group of 16 to 18 but they have not looked further. It makes the most wonderful things to make adoption easy. To bring in something new to India called Foster care. Children who are over 2 years old are very rarely adopted. What should they do? They cannot sit in these institutions all their lives. I agree with the hon. Members that these institutions are awful. Even if we do our very best, they will still be awful because they are not just awful here but they are awful all over the world. A child deprived of a family exists in a vacuum. So, that cannot be allowed. We have brought in something called Foster Care for the first time in India where a child can be taken by a family who do not necessarily want to adopt the child and give it financial strength but are prepared to home the child, love him, send him to school and take care of his emotional needs. We will generate the money for helping these children. This Bill is all about wonderful things like that. Unfortunately, we seem to have stopped in the first few pages of the Bill.

The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme – the Integrated Child Protection Scheme (ICPS)



since 2009-10 to provide financial resources to States/UTs for the effective implementation of the Juvenile Justice Act, 2000.

The Scheme has not only given a fillip to the establishment of statutory structures under the JJ Act, but it has also provided financial support for establishing dedicated service delivery structures for child protection.... *(Interruptions)* The Scheme provides financial support to State Governments/UT Administrations for running services as laid down under the provision of the JJ Act, 2000.

For example, the Scheme provides two types of grants for setting up Juvenile Justice Boards. We provide a one-time grant of Rs. 7 lakh for establishment of the office of a new JJ Board and an annual grant of Rs. 2 lakh a year for maintenance of the offices of existing JJ Boards. Further, a grant of Rs. 7 lakh per year is provided to all JJ Boards for their operation.

We have ensured that the Bill provides for sufficient rehabilitation and social reintegration measures. With regard to children in conflict with law, there are Observation Homes, Special Homes and Place of Safety.

Shri Owaisi had talked about how there are no such structures in Chhattisgarh. I would like to tell him that there are 60 homes for children in which they could be placed in. Homes for children in need of care and protection include Children Homes, Specialized Adoption Agencies, Open Shelters and Fit facilities. Under the institutional care, children are to be provided with various services including education, health, nutrition, de-addiction treatment of diseases, vocational training, skill development, life skill education and counseling. to help them assume a constructive role in the society.

It is not only that. We have started something new. Every child from the age of one plus or two have got Adhaar Cards to give them an identity and to help them to live outside.... *(Interruptions)* Let me finish my reply.

HON. DEPUTY SPEAKER: Madam, you may please continue.

... *(Interruptions)*

SHRIMATI MANEKA SANJAY GANDHI: I will come to that. I am glad that you brought up that point. Let me finish my reply and then I will come to your point.

HON. DEPUTY SPEAKER: Do not divert her attention.

... (*Interruptions*)

SHRIMATI MANEKA SANJAY GANDHI: Various non-institutional mechanism provided in the Bill include adoption, foster care, sponsorship and aftercare. Foster care including group foster care is also included as non-institutional care for placing children in a family environment which is other than child's biological family, which is to be selected, qualified, approved and supervised for providing care to children.

The Ministry has also thoroughly examined the recommendations of the Parliamentary Standing Committee. As I said, we have dropped Clause 7 from the Bill. This belief that we did not take any valuable suggestions is not correct. The Committee presented its 264<sup>th</sup> Report on 25<sup>th</sup> February. The total recommendations made were 13 and we accepted seven of them. We partially accepted three. So, the number comes to ten. Already covered in the Bill was one. So, only two recommendations were not accepted.

We have enhanced the period of preliminary inquiry/assessment from one month to three months, we have clarified that preliminary inquiry/assessment is not a trial, again suggested by you. The Committee had objected to Clause 60 of the Bill which states that if a child is not given for domestic adopted within 30 days from the date he is declared legally free for adoption, he can be given for inter-country adopted. This period is proposed to be enhanced to 60 days as per your suggestion.

With reference to Clause 36 that deals with surrender of children, the Committee is of the view that the one month period given to the parent/guardian to reconsider their decision to surrender the child for adoption is less and should be enhanced. The Clause has been modified and the reconsideration period is

enhanced to two months to give sufficient opportunity to parents to reconsider their decision. We have added child friendly procedures for children when the trial is to be done by the Children's Court. Based on the suggestion of the Committee, we have added two new clauses on awareness generation and monitoring. So, we have great respect to your suggestions and have taken eleven out of 13 suggestions made.

To conclude, I would like to submit that the Bill before this august House is not just about the issue of lowering the age of Juvenile crime. In view of the increasing incidents of heinous crimes by Juvenile on one hand and the voice of the child rights' activists on the other hand, we have achieved a fine balance between the two aspects through the instrument of a two-stage assessment process. Further, the orders of the Juvenile Justice Boards have been made appealable at both the stages. Therefore, while the inherent rights of the child will not be compromised under any circumstances in this process, the Bill, when enacted, will also provide a minimum deterrence to the Juveniles from ruining their future and the victim's future by committing heinous crimes. What I would like the Members to appreciate is that this Bill is more about strengthening of child protection systems, reformation of adoption processes and providing new mechanism for care and protection to children when it is needed. I would request the hon. Member to support this Bill.

I would like to make a few other statements. I have already answered the questions raised by Shri Owaisi. The assessment of the Juvenile Justice Board is not a one-sided assessment. The Board will take due notice of the views of the child for which a psychologist and a social worker will be made as a member. The assessment itself, as I said before, has been appealable.

Let me try and explain how the thing goes. If a child has committed a heinous crime, he is initially not sent to jail at all. He is sent to a child-friendly institution and reformatory while the trial is on. When the trial is on, when the procedure starts, he or she goes before a Juvenile Justice Board. I will read out

who will be the members of the Juvenile Justice Board so that you will feel safer. The Juvenile Justice Board will decide did the child do it with a child-like mind or did he do it with an adult mind. It is a process that is appealable. Suppose it is decided that the child did it with an adult mind, even then he does not go to a jail. He goes to what is known as a Bostel, a specific area kept for children apart from the jail system.... *(Interruptions)*

DR. SHASHI THAROOR : Kindly clarify how you presume whether the child did it with a child-like mind or an adult mind?... *(Interruptions)*

SHRIMATI MANEKA SANJAY GANDHI: Just wait a minute. Let me just finish it.... *(Interruptions)*

KUMARI SUSHMITA DEV : I am asking you to tell the facts and the circumstances of the crime committed.... *(Interruptions)*

SHRIMATI MANEKA SANJAY GANDHI: What happens is he then goes to a Bostel. He stays there till he is 21. At 21, he gets another chance. If the child has behaved himself or herself during this period and has shown signs of reform, then, even at that point of time, we reverse the decision by the Juvenile Justice Board. If the child has not proven to be amenable to reform, then he goes straight into completing a system which is that of an adult, which is the same as any adult would have. So, there are two chances given to a child. Really, I have worked very hard to be pro-child actually.

I will just finish it. I have said as much as I could. I would like to thank you all for taking part in this discussion. Thank you.

HON. DEPUTY-SPEAKER: Hon. Members, please sit down.

... *(Interruptions)*

DR. A. SAMPATH (ATTINGAL): Sir, I would like to seek a clarification.

HON. DEPUTY-SPEAKER: At the time of Third Reading, you can seek clarifications. You give it in writing. I will allow you to speak then, not at this point. That stage is over.

... (*Interruptions*)

HON. DEPUTY-SPEAKER: Ms. Dev, I am not rushing through it. You have already spoken. At the time of Third Reading, you can ask. You give it in writing. I will allow you. Whatever you want, you give it in writing. I will allow you at that time, at the Third Reading stage.

... (*Interruptions*)

HON. DEPUTY SPEAKER: The question is:

“That the Bill to consolidate and amend the law relating to children alleged and found to be in conflict with law and children in need of care and protection by catering to their basic needs through proper care, protection, development, treatment, social reintegration, by adopting a child-friendly approach in the adjudication and disposal of matters in the best interest of children and for their rehabilitation through processes provided, and institutions and bodies established, hereinunder and for matters connected therewith or incidental thereto, be taken into consideration.”

*The motion was adopted.*

HON. DEPUTY SPEAKER: The House will take up clause-by-clause consideration of the Bill. Hon. Minister to move Amendment Nos.3 to 5.

<b>Clause 2</b>	<b>Definition</b>
-----------------	-------------------

*Amendments made:*

““Page 2, line 21, <i>for</i> “legitimate”, <i>substitute</i> “lawful”	(3)
--	-----

“Page 2, line 22, <i>for</i> “legitimate”, <i>substitute</i> “biological”	(4)
---	-----

“Page 3, line 44, <i>after</i> “who”, <i>insert</i> “has been or”.”	(5)
---	-----

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: Shri Adhir Ranjan Chowdhury to move Amendment No.45 to Clause 2. Are you moving?

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Yes, Sir. I am moving. I beg to move

““Page 3, *for* lines 28 to 31, -

<i>substitute</i> (5) “aftercare” means making provision of support, financial or otherwise, to persons, who have not completed the age of twenty-one years and have left any institutional care to help them integrate with society;”	(45)
--	------

Childhood is a period of growth of both body and mind and cannot be measured by the tempers of fears one has lived with but by the experiences one has been through. This process is influenced by the varying pace of the maturing brain related to intellectual capacity, emotional intelligence and empathy inhibiting harmful choices and finding new ways to adapt to situation. Sir, 25 years ago, India ratified the United Nations Convention on the Rights of the Child and joined the world in making a promise to protect and promote the rights of the children. Today, with the Government's proposed amendments to the Juvenile Justice Bill, India is in a serious danger of going back on their promise. This Government introduced the Juvenile Justice (Care and Protection) Bill, which proposes to introduce a judicial waiver system in India whereby juvenile offenders aged between 16 and 18 would be tried and punished as adult for certain crimes.

HON. DEPUTY SPEAKER: I shall now put Amendment No. 45 to Clause 2 moved by Shri Adhir Ranjan Chowdhury to the vote of the House.

*The amendment was put and negatived.*

HON. DEPUTY SPEAKER: Dr. Shashi Tharoor to move Amendment Nos. 56 and 57 to Clause 2. Are you moving?

DR. SHASHI THAROOR: I beg to move:

““Page 5, for lines 19 to 21, *substitute-*

` (33) “heinous offences” includes the offences for which the punishment under the Indian Penal Code or any other law for the time being in force includes punishment with the life imprisonment or death;” (56)

“Page 6, for line 38, *substitute-*

“for the time being for seven years or more;”.” (57)

I just want to point out with all respects to the Treasury Branches that their current definition of heinous offences is far too broad. It basically says that any

crime where the law being enforced is imprisonment for seven years or more, any such crime now, the child can be sentenced, tried as an adult, for 20 years. All I am saying is, let us not have such a broad definition. If you want to toughen your Bill, let us focus on those serious crimes that you are concerned about, rape and murder, and therefore, I am suggesting that it should be any law for the time being that includes life imprisonment or death, which means, rape and murder. If you do that, at least to limit the Bill to just these two serious offences. It should not be armed robbery; it should not be attempted murder.... .. (*Interruptions*)

HON. DEPUTY SPEAKER: I shall now put Amendment Nos. 56 and 57 to Clause 2 moved by Dr. Shashi Tharoor to the vote of the House.

*The amendments were put and negatived.*

HON. DEPUTY SPEAKER: The question is:

“That clause 2, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 2, as amended, was added to the Bill.*

**Clause 3      General Principles to be followed  
in Administration of Act**

HON. DEPUTY SPEAKER: Hon. Minister to move Amendment No.6.

*Amendments made:*

“ “Page 7, line 46, *omit* “or offence committed,”.”      (6)

*(Shrimati Maneka Sanjay Gandhi)*



HON. DEPUTY SPEAKER: Shri Satpathy to move his Amendment No. 61 to Clause 3 – not present. The question is:

“That clause 3, as amended, stand part of the Bill. ”

*The motion was adopted.*

*Clause 3, as amended, was added to the Bill.*

**Clause 4      Juvenile Justice Board**

HON. DEPUTY SPEAKER: Hon. Minister to move Amendment No.7 to Clause 4.

... (*Interruptions*)

HON. DEPUTY SPEAKER: It is not over yet. Just now I started. They want me to repeat it; I will repeat it.

... (*Interruptions*)

HON. DEPUTY SPEAKER: I will repeat it; that is all.

... (*Interruptions*)

HON. DEPUTY SPEAKER: See, regarding that amendment of Dr. Shashi Tharoor, the process is over. Then only he raised it. That is why I did not allow.

... (*Interruptions*)

HON. DEPUTY SPEAKER: Please listen to me. But, as far as this amendment is concerned, it is not yet completed. In that, some confusion came. That is why, I am repeating it; that is all. That is not completely over.

*Amendment made:*

“Page 8, line 28, *omit* “from two different reputed non-governmental organisations”.”

(7)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: Dr. Shashi Tharoor, are you moving your Amendment No. 58 to Clause 4?

DR. SHASHI THAROOR : Yes, Sir. I beg to move:

Page 8, *after* line 31, *insert*—

“Provided that the Board shall be presided over by a Chief Judicial Magistrate, who shall then be the Principal Magistrate of the bench, for trial of heinous or serious offences and such a Board shall be referred to as the Special Bench.”. (58)

Sir, in Amendment No. 58 to clause 4, what we are trying to do here, very simply is the following. At the moment, they are saying that a Board will be created. That essentially means that the matter will be referred to an adult court. What I am suggesting is that we would instead have – instead of an adult court – a special Bench of the Juvenile Court. So, all that requires is, we keep the existing Clause 4(2). My small suggestion is that we should add: “Provided that the Board will be presided by a Chief Judicial Magistrate and that this will be referred to as a Special Bench.” The purpose being that the Juvenile Court, the Juvenile Board with its constitution, headed by a Chief Judicial Magistrate will then be the one looking at the serious, heinous offences rather than going to an adult court.

HON. DEPUTY SPEAKER: I shall now put Amendment No. 58 to clause 4 moved by Dr. Shashi Tharoor to the vote of the House.

... (*Interruptions*)

DR. SHASHI THAROOR : Sir, I want Division.... (*Interruptions*)

HON. DEPUTY SPEAKER: Okay. Let the Lobbies be cleared—

Now, the lobbies have been cleared.

The Secretary-General to inform about the procedure of operating the Automatic Vote Recording System.

**ANNOUNCEMENT RE: AUTOMATIC VOTE RECORDING SYSTEM**

SECRETARY-GENERAL: Kind attention of the Hon'ble Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every Hon'ble Member should occupy his or her own seat and operate the system from that seat only.
2. When the Hon'ble Speaker says "Now Division", the Secretary-General will activate the voting button whereupon "RED BULBS" above display boards on both sides of Hon'ble Speaker's Chair will glow and a GONG sound will be heard simultaneously.
3. For Voting, Hon'ble Members may please press the following two buttons simultaneously "ONLY" after the sound of the GONG and I repeat only after the sound of the first GONG.

Red "VOTE" button in front of every Hon'ble Member on the Head phone plate and any one of the following buttons fixed on the top of desk of seat for

Ayes	:	Green Colour
Noes	:	Red Colour
Abstain	:	Yellow Colour

4. It is essential to keep both the buttons pressed till another GONG, is heard and the Red BULBS above plasma display are "OFF".
5. Hon'ble Members may please note that their votes will not be registered:
  - (i) If buttons are kept pressed before the first GONG.
  - (ii) Both buttons are not kept simultaneously pressed till second GONG.

6. Hon'ble Members can actually "SEE" their vote on display boards installed on either side of Hon'ble Speaker's Chair.
7. In case vote is not registered, they may call for voting through slips.

HON. DEPUTY SPEAKER: The lobbies have already been cleared.

*The Lok Sabha divided.*

**DIVISION****AYES****14: 24 Hrs.**

Banerjee, Shri Prasun  
Basheer, Shri E. T. Mohammad  
Bose, Prof. Sugata  
Chowdhury, Shri Adhir Ranjan  
Dastidar, Dr. Kakoli Ghosh  
De(Nag), Dr. Ratna  
Dev, Kumari Sushmita  
Faizal, Mohammed  
Gogoi, Shri Gaurav  
Hazra, Dr. Anupam  
Hooda, Shri Deepender Singh  
Jatua, Shri Choudhury Mohan  
Kalvakuntla, Shrimati kavitha  
Khan, Shri Saumitra  
Mahato, Dr. Mriganka  
Mukherjee, Shri Abhijit  
Naik, Shri B.V.  
Owaisi, Shri Asaduddin  
Patil, Shri Bheemrao B.  
Poddar, Shrimati Aparupa  
Premachandran, Shri N.K.  
Ranjan, Shrimati Ranjeet  
Roy, Prof. Saugata  
Roy, Shrimati Satabdi  
Sampath, Dr. A.  
Sanghamita, Dr. Mamtaz  
Sule, Shrimati Supriya

Teacher, Shrimati P.K. Shreemathi

Thakur, Shrimati Mamata

Tharoor, Dr. Shashi

Tirkey, Shri Dasrath

Varma, Shrimati Dev

**NOES**

Agrawal, Shri Rajendra  
Ahlawat, Shrimati Santosh  
Ahluwalia, Shri S.S.  
Amarappa , Shri Karadi Sanganna  
Ananthkumar, Shri  
Angadi, Shri Suresh C.  
Babu, Dr. Ravindra  
Baheria, Shri Subhash Chandra  
Bais, Shri Ramesh  
Bala, Shrimati Anju  
Balyan, Dr. Sanjeev  
Bhagat, Shri Bodh Singh  
Bhagat, Shri Sudarshan  
Bhamre, Dr. Subhash Ramrao  
Bhatt, Shrimati Ranjanben  
Bhole, Shri Devendra Singh  
Bhuria, Shri Dileep Singh  
Bidhuri, Shri Ramesh  
Bohra, Shri Ramcharan  
\*Brahmpura, Shri Ranjit Singh  
Chand, Shri Nihal  
Chaudhary, Shri P.P.  
Chaudhary, Shri Pankaj  
Chaudhary, Shri Ram Tahal  
\*Chauhan, Shri P. P.  
Chavan, Shri Harishchandra

---

\* Voted through slip.

Chavda, Shri Vinod Lakhmashi  
Chhewang, Shri Thupstan  
Chhotelal, Shri  
Choubey, Shri Ashwini Kumar  
Choudhary, Col. Sonaram  
Choudhary, Shri Babulal  
Choudhary, Shri Birendra Kumar  
Chouhan, Shri Nandkumar Singh  
Danve, Shri Raosaheb Patil  
Devi, Shrimati Rama  
Devi, Shrimati Veena  
Dharambir, Shri  
Dhotre, Shri Sanjay  
Dhurve, Shrimati Jyoti  
Dohre, Shri Ashok Kumar  
Diwakar, Shri Rajesh Kumar  
Dubey, Shri Nishikant  
Gaddigoudar, Shri P.C.  
Gaikwad, Dr. Sunil Baliram  
Gandhi, Shrimati Maneka Sanjay  
Gangwar, Shri Santosh Kumar  
Gautam, Shri Satish Kumar  
Girri, Shri Maheish  
Gohain, Shri Rajen  
Gupta, Shri Sudheer  
Haribabu, Dr. Kambhampati  
Jardosh, Shrimati Darshana Vikram  
Jat, Prof. Sanwar Lal  
Jaunapuria, Shri Sukhbir Singh



Jigajinagi, Shri Ramesh  
Joshi, Shri Pralhad  
Jyoti, Sadhvi Niranjana  
Karandlaje, Kumari Shobha  
Kashyap, Shri Virender  
Kaswan, Shri Rahul  
Kataria, Shri Rattan Lal  
Kateel, Shri Nalin Kumar  
Kaushik, Shri Ramesh Chander  
Khanduri AVSM, Maj. Gen. (Retd.) B.C.  
Khanna, Shri Vinod  
Khuba, Shri Bhagwanth  
Kinjarapu, Shri Ram Mohan Naidu  
Kishore, Shri Kaushal  
Koshyari, Shri Bhagat Singh  
Kulaste, Shri Faggan Singh  
Kumar, Dr. Virendra  
Kumar, Shri Dharmendra  
Kumar, Shri Kaushalendra  
Kumar, Shri Santosh  
Kumar, Shri Shanta  
Kundariya, Shri Mohanbhai Kalyanjibhai  
Kushwaha, Shri Upendra  
Lekhi, Shrimati Meenakashi  
Maharaj, Dr. Swami Sakshiji  
Mahato, Dr. Banshilal  
Mahato, Shri Bidyut Baran  
Manjhi, Shri Hari  
Maurya, Shri Keshav Prasad

Meena, Shri Harish  
Meghwal, Shri Arjun Ram  
Mishra, Shri Anoop  
Mishra, Shri Bhairon Prasad  
Mishra, Shri Daddan  
Mishra, Shri Janardan  
Munda, Shri Karia  
Munde, Dr. Pritam Gopinath  
Nagar, Shri Rodmal  
Nath, Shri Chand  
Nete, Shri Ashok Mahadeorao  
Nishad, Shri Ajay  
Nishad, Shri Ram Charitra  
Oram, Shri Jual  
Paatile, Shrimati Kamla  
Pal, Shri Jagdambika  
Pandey, Dr. Mahendra Nath  
Pandey, Shri Rajesh  
Pandey, Shri Ravindra Kumar  
Paraste, Shri Dalpat Singh  
Paswan, Shri Kamlesh  
Paswan, Shri Ram Chandra  
Patel, Dr. K. C.  
Patel, Shri Devji M.  
Patel, Shri Prahlad Singh  
Patel, Shri Subhash  
Patel, Shrimati Anupriya  
Patel, Shrimati Jayshreeben  
Pathak, Shrimati Riti

Patil, Shri Kapil Moreshwar  
Patil, Shri Sanjay Kaka  
Phule, Sadhvi Savitri Bai  
Prasad, Dr. Bhagirath  
Rai, Shri Nityanand  
Rai, Shri Prem Das  
Raj, Shrimati Krishna  
Rajput, Shri Mukesh  
Ram, Shri Janak  
Ram, Shri Vishnu Dayal  
Rathod, Shri D.S.  
Raut, Shri Vinayak Bhaurao  
Rawat, Shrimati Priyanka Singh  
Ray, Shri Bishnu Pada  
Ray, Shri Ravindra Kumar  
Reddy, Shri Ch. Malla  
Reddy, Shri J.C. Divakar  
Rori, Shri Charanjeet Singh  
Rudy, Shri Rajiv Pratap  
Sahu, Shri Lakhan Lal  
Sai, Shri Vishnu Dev  
Sanjar, Shri Alok  
Sarmah, Shri Ram Prasad  
Sarswati, Shri Sumedhanand  
Sawaikar, Adv. Narendra Keshav  
Shah, Shrimati Mala Rajyalakshmi  
Shekhawat, Shri Gajendra Singh  
Shetty, Shri Gopal  
Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath  
Shirole, Shri Anil  
Simha, Shri Pratap  
Singh, Dr. Jitendra  
Singh, Dr. Nepal  
Singh, Dr. Satya Pal  
Singh, Dr. Yashwant  
Singh, Kunwar Bharatendra  
Singh, Kunwar Haribansh  
Singh, Shri Bhola  
Singh, Shri Ganesh  
Singh, Shri Hukum  
Singh, Shri Nagendra  
Singh, Shri R. K.  
Singh (Raju Bhaiya), Shri Rajveer  
Singh, Shri Rakesh  
Singh, Shri Rama Kishore  
Singh, Shri Sunil Kumar  
Singh, Shri Sushil Kumar  
Singh, Shri Uday Pratap  
Solanki, Dr. Kirit P.  
Somaiya, Dr. Kirit  
Sonkar, Shri Vinod Kumar  
Swaraj, Shrimati Sushma  
Tadas, Shri Ramdas C.  
Tamta, Shri Ajay  
Teli, Shri Rameshwar  
Thakur, Shrimati Savitri  
Tiwari, Shri Manoj

Tomar, Shri Narendra Singh  
Tripathi, Shri Sharad  
Udasi, Shri Shivkumar  
Usendi, Shri Vikram  
Utawal, Shri Manohar  
Vasava, Shri Manshukhbhai Dhanjibhai  
Vasava, Shri Parbhubhai Nagarbhai  
Verma, Shri Bhanu Pratap Singh  
Verma, Shrimati Rekha  
Vichare, Shri Rajan  
Wanga, Shri Chintaman Navasha  
Yadav, Shri Hukmdeo Narayan  
Yadav, Shri Om Prakash  
Yadav, Shri Ram Kripal  
\*Yediyurappa, Shri B.S.

**ABSTAIN**

Nil

---

\* Voted through slip.

HON. DEPUTY SPEAKER: Subject to correction\*, the result of the Division is:

Ayes: 032

Noes: 183

Abstain: 000

*The motion was negatived.*

HON. DEPUTY SPEAKER: The question is:

“That Clause 4, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 4, as amended, was added to the Bill.*

*Clause 5 was added to the Bill.*

**Clause 6**

**Placement of persons, who committed an offence, when the person was below the age of eighteen years**

HON. DEPUTY SPEAKER: Hon. Minister to move Amendment No. 8 to Clause 6.

*Amendment made:*

“Page 9, lines 15 and 16, *omit* “,but is below twenty-one years of age”. (8)

*(Shrimati Maneka Sanjay Gandhi)*

---

\* The following Members also recorded/corrected their votes through slips:

**Ayes: 032**

**Noes: 183** + S/Shri P.P. Chauhan, Ranjit Singh Brahmura, B.S. Yediyurappa =**186**

**Abstain: 000**

HON. DEPUTY SPEAKER: The question is:

“That Clause 6, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 6, as amended, was added to the Bill.*

**Clause 7                      Placement of a person above age  
of twenty one years for committing  
any offence when he was a child**

HON. DEPUTY SPEAKER: Before I put Clause 7 to the vote of the House, I have to inform that Amendment No. 46 to Clause 7 of the Bill has been tabled by Shri N.K. Premachandran. As you are already aware, the Government intends to get Clause 7 negatived.

Shri Premachandran, do you still want to move Amendment No. 46 to Clause 7 of the Bill?

SHRI N.K. PREMACHANDRAN (KOLLAM): I beg to move:

“Page 9, *for* lines 24 to 26, *substitute—*

“for committing any serious or heinous offence when such person was below the age of eighteen years, then he shall be tried as a child. ””                      (46)

... (*Interruptions*) Why are you dictating? How can you dictate me? The Chair is there. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Order please. Do not disturb him.

... (*Interruptions*)

SHRI N.K. PREMACHANDRAN: Sir, I am very thankful to the Government as well as to the hon. Minister in realising the fact that it is against the Constitution, that is, Article 20(1). I absolutely appreciate the Government for deleting this provision. So, my Amendment is very specific. It is in a positive way. So, instead of making a negative vote by the Government, let the House be positive. If this Amendment is carried on, what would be the impact? It will be a positive effect that this Article 20(1) will not be violated. It is also a positive aspect. Let the Government concede to the Amendment of the Opposition so that the purpose of the Government, in which instead of deleting Clause 7 we can incorporate



Clause 7 protecting the interest of children and protecting the interest of the Opposition as well as the Government. This is my humble submission before the House.

HON. DEPUTY SPEAKER: I shall now put Amendment No. 46 to Clause 7 moved by Shri N.K. Premachandran to the vote of the House.

*The amendment was put and negatived.*

HON. DEPUTY SPEAKER: The question is:

“That Clause 7 stand part of the Bill.”

*The motion was negatived.*

HON. DEPUTY SPEAKER: Clause 7 is negatived and dropped from the Bill.

*... (Interruptions)*

HON. DEPUTY SPEAKER: That is over. There is no point of discussing that now. I will call you at the third reading stage.

**Clauses 8 and 9      Procedure in relation to Board and  
Powers, functions and responsibilities  
of the Board**

HON. DEPUTY SPEAKER: The question is:

“That Clauses 8 and 9 stand part of the Bill.”

*The motion was adopted.*

*Clauses 8 and 9 were added to the Bill.*

**Clause 10    Procedure to be followed by a Megistrate  
who has not been empowered under this Act**

HON. DEPUTY SPEAKER: Hon. Minister to move Amendment No. 9 to Clause 10.

*Amendment made:*

“Page 11, line 9, *for* “Subject to provisions of section 7, if the court finds”, *substitute* “If the court finds”.”                (9)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY-SPEAKER: The question is:

“That Clause 10, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 10, as amended, was added to the Bill.*

**Clause 11    Apprehension of child alleged  
to be in conflict with Law**

HON. DEPUTY-SPEAKER: Shri Tathagata Sathpathy to move Amendment No.62 to Clause 11. Shri Tathagata Sathpathy – not present

The question is:

“That Clause 11 stand part of the Bill.”

*The motion was adopted.*

*Clause 11 was added to the Bill.*

*Clauses 12 to 14 were added to the Bill.*

**Clause 15      Enquiry by Board regarding  
child in conflict with Law**

*Amendments made:*

“Page 12, line 32, *for* “preliminary inquiry”, *substitute* “preliminary assessment”. (10)

Page 12, line 33, *for* “one months”, *substitute* “three months”. (11)

Page 12, line 35, *omit* “or serious”. (12)

Page 12, line 37, *for* “Provided that for heinous offences”, *substitute* “Provided that for serious or heinous offences”.” (13)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY-SPEAKER: Shri N.K. Premachandran, are you moving your Amendments No. 47 to 48 to Clause 15?

SHRI N.K. PREMACHANDRAN : Sir, I am not moving Amendment No. 47 to Clause 15. But I am moving my Amendment No. 48 to Clause 15. My specific contention is that the existing system has to be protected. It is above 18 years. I beg to move:

“Page 13, line 11,—

*for* “for child above the age of sixteen years as on the date of commission”,

*substitute* “for child below the age of eighteen years as on the date of commission.” (48)

HON. DEPUTY-SPEAKER: I shall now put the Amendment No. 48 to Clause 15 moved by Shri N.K. Premachandran to the vote of the House.

*The amendment was put and negatived.*

HON. DEPUTY-SPEAKER: The question is:

“That clause 15, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 15, as amended, was added to the Bill.*

**Clause 16      Preliminary enquiry into  
heinous offences by the Board**

*Amendments made:*

Page 13, *for* lines 13 to 19, *substitute*—

““16 (l) In case of a heinous offence alleged to have been committed by a child, who has completed or is above the age of sixteen years, the Board shall conduct a preliminary assessment with regard to his mental and physical capacity to commit such offence, ability to understand the consequences of the offence and the circumstances in which he allegedly committed the offence, and may pass an order in accordance with the provisions of sub-section (3) of section 19:

Provided that for such an assessment, the Board may take the assistance of experienced psychologists or psycho-social workers or other experts.

*Explanation.*—For the purposes of this section, it is clarified that preliminary assessment is not a trial, but is to assess the capacity of such child to commit and understand the consequences of the alleged offence.”.

(14)

Page 13, line 20, *for* “preliminary inquiry”, *substitute* “preliminary assessment”.

(15)

Page 13, line 22, *insert*—

“Provided that the order of the Board to dispose of the matter shall be applicable under sub-section (2) of section 102.”;

(16)

Page 13, line 23, *for* “Provided that”, *substitute* “Provided further that”;

(17)

Page 13, line 23, *for* “inquiry”, *substitute* “assessment”.”

(18)

HON. DEPUTY-SPEAKER: Shri N.K. Premachandran, are you moving your Amendments No. 49 and 50 to Clause 16?

SHRI N.K. PREMACHANDRAN : Yes, Sir, I am moving my Amendment Nos. 49 and 50. I beg to move:

“Page 13, line 13,—  
*for* “has completed or is above the age of sixteen years”,  
*substitute* “is below the age of eighteen years”.” (49)

Page 13, line 44,—  
*for* “sixteen years”,  
*substitute* “eighteen years”.” (50)

HON. DEPUTY-SPEAKER: I shall now put the Amendment Nos. 49 and 50 to Clause 16 moved by Shri N.K. Premachandran to the vote of the House.

*The amendments were put and negatived.*

HON. DEPUTY-SPEAKER: Shri Thatagata Sathpathy to move Amendment No. 63 to Clause 16. Shri Thatagata Sathpathy -- not present.

The question is:

“That clause 16, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 16, as amended, was added to the Bill.*

*Clause 17 to 18 were added to the Bill.*

**Clause 19                      Orders regarding child found  
to be in conflict with Law**

*Amendments made:*

“Page 14, line 33, *for* “preliminary inquiry”, *substitute* “preliminary assessment”. (19)

Page 14, line 33, *for* “comes to the conclusion”, *substitute* “pass an order”. (20)

Page 14, line 34, *omit* “further”.” (21)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY-SPEAKER: Shri N.K.Premachandran, are you moving your Amendment No. 51 to Clause 19?

SHRI N.K. PREMACHANDRAN : Yes, Sir, I am moving my Amendment No. 51 to Clause 19. I beg to move:

Page 14, line 34,—

*omit* “as an adult”. (51)

HON. DEPUTY-SPEAKER: I shall now put the Amendment No. 51 to Clause 19 moved by Shri N.K. Premachandran to the vote of the House.

*The amendment was put and negatived.*

HON. DEPUTY-SPEAKER: Dr. Shashi Tharoor, are you moving your Amendment No. 59 to Clause 19?

DR. SHASHI THAROOR : No, Sir. In view of the vote in the previous issue, I am not moving it.

HON. DEPUTY-SPEAKER: The question is:

“That clause 19, as amended stand part of the Bill.”

*The motion was adopted.*

*Clause 19, as amended, was added to the Bill.*

### **Clause 20 Powers of children's court**

*Amendments made:*

“Page 14, line 37, *for* “preliminary inquiry”, *substitute* “preliminary assessment”. (22)

Page 14, line 41, *for* “section 22; or”, *substitute* “section 22, considering the special needs of the child, the tenets of fair trial and maintaining a child friendly atmosphere; or”. (23)

Page 14, lines 43 and 44, *for* “Section 18”, *substitute* “Section 19”. (24)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY-SPEAKER: Shri N.K. Premachandran, are you moving your Amendment Nos. 52 to 54 to Clause 20?

SHRI N.K. PREMACHANDRAN (KOLLAM): Yes, I am moving my Amendment No. 52, 53 and 54 to Clause 20. Amendment No. 54 is very important, as the child is being sent to the jail. That has to be taken into consideration. So, I am moving all these three Amendments. I beg to move:

““Page 14, line 39,—

*omit* “as an adult”. (52)

Page 14, line 42,—

*omit* “as an adult”. (53)

Page 15, lines 5 and 6,—

*omit* “, till he attains the age of twenty-one years and thereafter, the person shall be transferred to a jail”.” (54)

HON. DEPUTY-SPEAKER: I shall now put the Amendment Nos. 52 to 54 to Clause 20 moved by Shri N.K. Premachandran to the vote of the House.

*The amendments were put and negatived.*

HON. DEPUTY-SPEAKER: The question is:

“That clause 20, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 20, as amended, was added to the Bill.*

*Clause 21 was added to the Bill.*

**Clause 22                      Order that may not be passed against  
a child in conflict with Law**

HON. DEPUTY SPEAKER: Dr. Shashi Tharoor, are you moving Amendment No. 60 to Clause 22?

DR. SHASHI THAROOR : Yes Sir, I am moving this amendment. I beg to move:

“Page 15, *for* lines 31 to 34, *substitute*—

“22. No child in conflict with law shall be sentenced to death or for a term of imprisonment for more than seven years, for any such offence, either under the provisions of this Act or under the provisions of the Indian Penal Code or any other law for this time being in force.”” (60)



This is very important. The Minister has spoken about her heart. We have all explained why sentencing a child to 20 years is bad for the child and bad for society because it will unleash hardened criminals. What I would request her once more to seriously ask the Government to entertain our recommendation that in no case can a child be sentenced for more than seven years even for the so called heinous crimes. Let us try and rehabilitate the child our orphans should be on rehabilitation not retribution. I urge the Government not to just give a knee-jerk vote but to think humanely for a minute and to accept this amendment.

HON. DEPUTY SPEAKER: I shall now put Amendment Nos. 60 to Clause 22 moved by Dr. Shashi Tharoor to the vote of the House.

*The amendment was put was negatived.*

HON. DEPUTY SPEAKER: The question is:

“That clause 22 stand part of the Bill.”

*The motion was adopted.*

*Clause 22 was added to the Bill.*

*Clauses 23 and 24 were added to the Bill.*

### **Clause 25**

### **Removal of disqualification on the findings of an offence**

*Amendments made:*

“Page 16, *after* line 4, *insert* –

Provided that in case of a child who has completed or is above the age of sixteen years and is found to be in conflict with law by the Children’s Court under clause (i) of sub-section (1) of section 20, the provisions of sub-section (1) shall not apply.” (25)

Page 16, line 5, *for* “the Police or the Children’s Court and its”, *substitute* “the Police, or by the Children’s Court to its”. (26)

Page 16, *for* lines 8 to 10, *substitute-*

“Provided that in case of a heinous offence where the child is found to be in conflict with law under clause (i) of sub-section (1) of section 20, the relevant records of conviction of such child shall be retained Children’s Court.”” (27)

*(Shrimati Maneka Sanjay Gandhi)*

HON. SPEAKER: Shri N.K. Premachandran to move Amendment 55 to clause 25.

SHRI N.K. PREMACHANDRAN : I beg to move:

“Page 16, lines 9 and 10,—

*omit* “only when the child is sent to a jail”.” (55)

HON. DEPUTY SPEAKER: I shall now put Amendment No. 55 to clause 25 moved by Shri N.K. Premachandran to the vote of the House.

*The amendment was put and negatived*

HON. DEPUTY SPEAKER: The question is:

“That Clause 25, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 25, as amended, was added to the Bill.*

*Clauses 26 to 35 were added to the Bill.*

### **Clause 36 Surrender of children**

*Amendment made:*

“Page 19, line 33, *for* “one months”, *substitute* “two months”.” (28)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: The question is:

“That Clause 36, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 36, as amended, was added to the Bill.*

*Clause 37 was added to the Bill.*

**Clause 38      Orders passed regarding a child in  
need of care and protection**

*Amendments made:*

Page 20, line 29, *for* “38”, *substitute* “38.(1)”. (29)

Page 21, line 7, *omit* “one time”. (30)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: The question is:

“That clause 38, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 38, as amended, was added to the Bill.*

*Clause 39 was added to the Bill.*

**Clause 40      Process of rehabilitation and social re-integration**

*Amendment made:*

Page 22, for line 3 and 4, substitute –

“(4) The children in need of care and protection who are leaving institutional care or children in conflict with law leaving special homes or place of safety on attaining eighteen years of age, may”. (31)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: The question is:

“That Clause 40, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 40, as amended, was added to the Bill.*

*Clauses 41 to 46 were added to the Bill.*

**Clause 47**

**After care of children leaving  
child care institutions**

*Amendment made:*

“Page 24, line 36, *omit* “a one-time”.” (32)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: The question is:

“That clause 47, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 47, as amended, was added to the Bill.*

*Clauses 48 to 59 were added to the Bill.*

**Clause 60    Procedure for inter-country adoption  
of an orphan or abandoned or surrendered  
child.**

*Amendments made:*

“Page 28, line 6, *for* “thirty days”, *substitute* “Sixty days”.      (33)

Page 28, *after* line 7, *insert--*

“Provided that children with physical and mental disability, siblings and children above five years of age may be given preference over other children for such inter-country adoption, in accordance with the adoption regulations, as may be framed by the Authority.”      (34)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: The question is:

“That clause 60, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 60, as amended, was added to the Bill.*

*Clauses 61 to 75 were added to the Bill.*

**Clause 76    Punishment for cruelty to child**

*Amendments made:*

“Page 32, *after* line 42, *insert—*

“Provided that case it is found that such abandonment of the child by the biological parents is due to circumstances beyond their control, it shall be presumed that such abandonment is not willful and the penal provisions of this section shall not apply in such cases.”      (35)

Page 32, line 43, *for* “Provided that”, *substitute* “Provided further that”.

(36)

Page 32, line 47, *for* “Provided further that”, *substitute* “Provided also that”.”      (37)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: Shri Tathagata Sathpathy to move Amendment Nos. 64-66 to clause 76– Not present

The question is:

“That clause 76, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 76, as amended, was added to the Bill.*

*Clause 77 was added to the Bill.*

**Clause 78**

**Penalty for giving intoxicating  
liquor or narcotic drug or psychotropic  
substance to a child**

HON. DEPUTY SPEAKER: Shri Tathagata Sathpathy to move his Amendment  
No. 67 to clause 78– Not present

The question is:

“That clause 78 stand part of the Bill.”

*The motion was adopted.*

*Clause 78 was added to the Bill.*

**Clause 79**

**Using a child for vending, peddling,  
carrying, supplying or smuggling any  
intoxicating liquor, narcotic drug or  
psychotropic substance**

HON. DEPUTY SPEAKER: Shri Tathagata Sathpathy to move his Amendment  
No. 68 to clause 79– Not present

The question is:

“That clause 79 stand part of the Bill.”

*The motion was adopted.*

*Clause 79 was added to the Bill.*

**Clause 80                      Exploitation of a child employee**

HON. DEPUTY SPEAKER: Shri Tathagata Sathpathy to move his Amendment No. 69 to clause 80— Not present

The question is:

“That clause 80 stand part of the Bill.”

*The motion was adopted.*

*Clause 80 was added to the Bill.*

*Clause 81 was added to the Bill.*

**Clause 82                      Sale and procurement of children  
for any purpose**

HON. DEPUTY SPEAKER: Shri Tathagata Sathpathy to move his Amendment No. 70 to clause 82— Not present

The question is:

“That clause 82 stand part of the Bill.”

*The motion was adopted.*

*Clause 82 was added to the Bill.*

*Clauses 83 to 101 were added to the Bill.*

**Clause 102                      Appeals**

*Amendments made:*

“Page 38, *after* line 29, *insert*—

“(IA) An appeal shall lie against the order of the Board, passed after making the preliminary assessment into a heinous offence under section 16 of the Act, before the Court of Sessions and the Court may, while deciding the appeal, take the assistance of experienced psychologists and medical specialists other than those whose assistance has been obtained by the Board in passing the order under the said section.”.                      (38)

Page 38, *for* line 32, *substitute* “committed an offence other than the heinous offence by a child who has completed or is above the age of sixteen years; or”.” (39)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: The question is:

“That clause 102, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 102, as amended, was added to the Bill.*

*Clauses 103 to 108 were added to the Bill.*



**Motion Re: Suspension of Rule 80 (i)**

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.40 to the Juvenile Justice (Care and Protection of Children) Bill, 2014 and that this amendment may be allowed to be moved.”

HON. DEPUTY SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.40 to the Juvenile Justice (Care and Protection of Children) Bill, 2014 and that this amendment may be allowed to be moved.”

*The motion was adopted.*

**New Clause 108A****Public awareness on provisions of Act**

*Amendment made:*

“Page 39, *after* line 47, *insert*—

**108A.** The Central Government and every State Government, shall take necessary measures to ensure that—

(a) the provisions of this Act are given wide publicity through media including television, radio and print media at regular intervals so as to make the general public, children and their parents or guardians aware of such provisions;

(b) the officers of the Central Government, State Governments and other concerned persons are imparted periodic training on the matters relating to the implementation of the provisions of this Act.”.”

(40)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: The question is:

“That new clause 108A be added to the Bill.”

*The motion was adopted.*

*New clause 108A was added to the Bill.*

**Motion Re: Suspension of Rule 80 (i)**

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.41 to the Juvenile Justice (Care and Protection of Children) Bill, 2014 and that this amendment may be allowed to be moved.”

HON. DEPUTY SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.41 to the Juvenile Justice (Care and Protection of Children) Bill, 2014 and that this amendment may be allowed to be moved.”

*The motion was adopted.*

**New Clause 108B                      Monitoring of implementation of Act**

*Amendments made:*

“Page 39, after line 47, insert—

4 of 2006	<p><b>“108B.</b> (1) The National Commission for Protection of Child Rights constituted under section 3, or as the case may be, the State Commission for Protection of Child Rights constituted under section 17 (herein referred to as the National Commission or the State Commission, as the case may be), of the Commission for Protection of Child Right Act, 2005, shall, in addition to the functions assigned to them under the said Act, also monitor the implementation of the provisions of this Act, in such manner, as may be prescribed.</p>
4 of 2006	<p>(2) The National Commission or, as the case may be, the State Commission, shall, while inquiring into any matter relating to any offence under this Act, have the same powers as are vested in the National Commission or the State Commission under the Commission for Protection of Child Right Act, 2005.</p>
4 of 2006	<p>(3) The National Commission or, as the case may be, the State Commission, shall also include its activities under this section, in the annual report referred to in section 16 of the Commission for Protection of Child Right Act, 2005.”.”</p> <p style="text-align: right;">(41) <i>(Shrimati Maneka Sanjay Gandhi)</i></p>

HON. DEPUTY SPEAKER: The question is:

“That New Clause 108B be added to the Bill.”

*The motion was adopted.*

*New clause 108B was added to the Bill.*

**Clause 109                      Powers to make rules**

*Amendment made:*

“Page 43, *after* line 8, *insert*—

“(via) to enable the National Commission, or as the case may be the State Commission to monitor implementation of the provisions of this Act under sub-section (l) of section 108B;”. ”                      (42)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: The question is:

“That clause 109, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 109, as amended, was added to the Bill.*

*Clauses 110 and 111 were added to the Bill.*

**Clause 1                      Short Title, extent, commencement and application**

*Amendment made:*

“Page 2, line 5, *for* “2014”, *substitute* “2015”.”                      (2)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

### Enacting Formula

*Amendment made:*

“Page 2, line 1, *for* “Sixty-fifth”, *substitute* “Sixty-sixth”.” (1)

*(Shrimati Maneka Sanjay Gandhi)*

HON. DEPUTY SPEAKER: The question is:

“That Enacting Formula, as amended, stand part of the Bill.”

*The motion was adopted.*

*Enacting Formula, as amended, was added to the Bill.*

*The Preamble and the Long Title were added to the Bill.*

HON. DEPUTY SPEAKER: Now the Minister may move that the Bill, as amended, be passed.

SHRIMATI MANEKA SANJAY GANDHI: I beg to move:

“That the Bill, as amended, be passed.”

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill, as amended, be passed.”

Submissions are allowed at the Third Stage, therefore, I call Shri Deepender Singh Hooda.

SHRI DEEPENDER SINGH HOODA : Sir, we are quite disappointed that all the amendments that we moved regarding treatment of children between the age of 16 to 18 years in a more humane way, were rejected by the Government and the Government has decided to proceed with this. But the specific clarification that I seek from the hon. Minister is that during the course of Minister’s reply she has accepted that the budget, as far as the Women and Child Development Ministry is concerned, has been slashed and she is trying to get the budget back. She said that

here fingers were crossed. Actually, she gestured like that. So, I would seek a clarification from the hon. Minister as to what does cross fingers to get the budget for Women and Child Development Ministry back mean.

SHRI P.P. CHAUDHARY (PALI): Thank you very much Deputy Speaker, Sir. The Chapter 8 provides the adoption and it is very exhaustive. It is in the interest of the children. Clause 57, sub-Clause 3, provides that nothing in this Act shall apply to the adoption of children made under the provisions of the Hindu (Adoption and Maintenance) Act, 1956. If we see Chapter 8, there are very rigorous provisions regarding eligibility of the adoptive parents. The procedure for adoption has also been provided. But who will invoke it? Suppose, if the adoption is made under the Hindu (Adoption and Maintenance) Act, 1956, then what about the provisions provided under this and the purpose for which we have enacted it? I would like to seek a clarification from the hon. Minister as to how to reconcile these provisions.

SHRIMATI MANEKA SANJAY GANDHI : Sir, I just want to make a short clarification. Regarding the money for this particular section of childcare which comes out from ICPS budget, I have an adequate budget of Rs.430 crore. This part is not going to suffer at all. So, the question that you have asked me in relationship to this Act in this Budget is fine. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Madam, please address the Chair.

SHRIMATI MANEKA SANJAY GANDHI: Wait a minute. What I have for provision of children's homes is about Rs.430 crore, which is adequate. Now, what we were talking about, where it may hurt and where the Government is going to look at, is ICDS, which does not come in the context of this debate at all.

I just want to make one thing. I wanted to say that before. You repeatedly talked about it being a trial and how a child cannot compromise him or herself by agreeing to something. This is not a trial of a child. It is an assessment that is made by the JJ Board. So, there is no question of a child incriminating himself.

HON. DEPUTY SPEAKER: The question is:

“That the Bill, as amended, be passed.”

*The motion was adopted.*

HON. DEPUTY SPEAKER: The Bill, as amended, is passed.

Hon. Members, in the Bill that we have just passed, two new Clauses have been inserted and one Clause has been negated.

I, therefore, direct that wherever required, the subsequent Clauses may be renumbered accordingly.

Now, the Lobbies may be opened.

---

**14.57 hrs**

**CONSTITUTION (ONE HUNDRED AND NINETEENTH AMENDMENT)  
BILL, 2013**

HON. DEPUTY SPEAKER: Now, we shall take up Item No. 23A – The Constitution (One Hundred and Nineteenth Amendment) Bill, 2013 – of the Supplementary List of Business.

Hon. Minister.

**विदेश मंत्री तथा प्रवासी भारतीय कार्य मंत्री (श्रीमती सुषमा स्वराज) :** सभापति जी, मैं प्रस्ताव करती हूँ:-

“कि भारत सरकार और बांग्लादेश सरकार के बीच किए गए करार और उसके प्रोटोकॉल के अनुसरण में भारत द्वारा राज्य क्षेत्रों का अर्जन और कतिपय राज्य क्षेत्रों का बांग्लादेश को अंतरण किए जाने को प्रभावी करने के लिए भारत के संविधान का और संशोधन करने वाले विधेयक, राज्य सभा द्वारा यथापारित पर विचार किया जाए।”

महोदय, इस विधेयक को विचार के लिए रखते समय मुझे सदन को एक बहुत अच्छी सूचना देनी है कि कल यह बिल राज्य सभा से सर्वसम्मति से पारित हुआ है।

महोदय, यह संविधान संशोधन है और हम जानते हैं कि संविधान संशोधन को पारित करने के लिए कुल सांसदों का 50 प्रतिशत और उपस्थित और मतदान करने वाले सांसदों के दो तिहाई बहुमत की आवश्यकता होती है। लेकिन कल दो तिहाई बहुमत द्वारा नहीं, सर्वसम्मति द्वारा इस बिल को पारित किया गया। एक भी नो नहीं, एक भी ऐब्स्टेन्शन नहीं यानी न कोई पीला बटन दबा, न कोई लाल बटन दबा, केवल हरा ही हरा बटन दबाकर के कल लोगों ने इस बिल को पारित किया। यह बात मैं इसलिए कह रही हूँ कि इससे बांग्लादेश में यह सन्देश गया कि जहाँ तक भारत और बांग्लादेश के बीच अच्छे सम्बन्धों का ताल्लुक है, भारत के तमाम राजनैतिक दल एक हैं, उनमें से किसी के अन्दर भी कोई दूसरा रूख नहीं है। यह बात मैं इसलिए कह रही हूँ कि मैं आप सबसे भी अनुरोध कर सकूँ कि आज जब लोक सभा में यह बिल पारित हो तो जो सद्भावना कल राज्य सभा में दिखाई दी, वही अगर आज यहाँ लोक सभा में भी दिखाई देगी तो बांग्लादेश को एक बहुत बड़ा शुभ सन्देश जाएगा।

महोदय, इस बिल का एक इतिहास है और मैं बहुत संक्षेप में उस इतिहास को आपके सामने रखना चाहूँगी। जिस समय भारत का विभाजन हुआ, भारत और पाकिस्तान दो अलग देश बने, उस समय आज का बांग्लादेश पाकिस्तान का हिस्सा था और वह पूर्वी पाकिस्तान कहलाता था। उस समय एक



रेडक्लिफ अवॉर्ड हुआ, जिसने भारत और पूर्वी पाकिस्तान के बीच सीमा तय की, लेकिन वह अवॉर्ड लागू नहीं हो सका। वर्ष 1971 में बांग्लादेश का एक नये राष्ट्र के रूप में जन्म हुआ और उसमें भारत की जो भूमिका है, वह मुझे आज दोहराने की आवश्यकता नहीं है।

### **15.00 hrs.**

मेरे सहयोगी राज्य मंत्री जनरल वी.के.सिंह यहाँ बैठे हैं। वे उस युद्ध में थे। वे आज भी बांग्लादेश में एक मुक्ति योद्धा के रूप में जाने जाते हैं। 1971 में बांग्लादेश का जन्म होने के तीन वर्ष पश्चात् 1974 में तत्कालीन प्रधान मंत्री स्वर्गीय श्रीमती इंदिरा गांधी और बंग बंधु शेख मुजीबुर्रहमान के बीच एक समझौता हुआ जिसे इंदिरा-मुजीब समझौते के नाम से आज तक जाना जाता है। उस समझौते का बांग्लादेश की संसद ने तो अनुमोदन कर दिया लेकिन भारत में उसका अनुमोदन नहीं हुआ। 37 वर्षों तक उस पर किसी तरह की चर्चा भी नहीं हुई। अनुमोदन इसलिए नहीं हुआ कि ज़मीन पर जो चिह्नंकित किया जाना था, वह पूरा नहीं हुआ था।

फिर सन् 2011 में डॉ. मनमोहन सिंह ने पहल की। 2010 में श्रीमती शेख हसीना यहाँ आईं। 2011 में डॉ. मनमोहन सिंह वहाँ गए और वहाँ उन्होंने एक प्रोटोकॉल पर हस्ताक्षर किए। आज यह जो बिल मैं आपके सामने ला रही हूँ, प्रस्तुत कर रही हूँ, यह 1974 के समझौते और 2011 के प्रोटोकॉल की तार्किक परिणति के रूप में आपके सामने रखा गया है। लेकिन जिस समय यह बिल प्रस्तुत हुआ, यह राज्य सभा में प्रस्तुत हुआ था और मेरे पूर्व मंत्री श्री सलमान खुर्शीद साहब ने इसको रखा था। उस समय राज्य सभा में बहुत बड़ा विरोध प्रदर्शन हुआ और बहुत उग्र विरोध हुआ। तीन पार्टियाँ प्रमुख रूप में इसका विरोध कर रही थीं। एजीपी, बीजेपी और टीएमसी। एजीपी और बीजेपी का मानना था कि इस बिल में असम के हितों की अनदेखी हुई है। टीएमसी का रोष यह था कि ममता जी को यह लगता था कि इस बिल पर समझौते पर अमल किया जाएगा तो जो लोग आएँगे, वे तो पश्चिम बंगाल में आएँगे, लेकिन पश्चिम बंगाल पर उससे जो भार पड़ेगा, वह वहन करने की स्थिति में राज्य सरकार नहीं है, इसलिए उनसे बात करके वहाँ से यहाँ आने वाले लोगों के लिए वह पैकेज तय होना चाहिए, जिसकी पश्चिम बंगाल को ज़रूरत पड़ेगी। इसलिए टीएमसी ने विरोध किया और एजीपी तथा बीजेपी ने भी विरोध किया। बिल को स्थायी समिति को रेफर कर दिया गया। लेकिन इससे पहले कि स्टैंडिंग कमेटी अपनी रिपोर्ट देती, लोक सभा भंग हो गई और वह स्थायी समिति भी भंग हो गई। उसके बाद हमारी सरकार 26 मई, 2014 को आई।

मैं सदन को बताना चाहूँगी कि विदेश मंत्री के रूप में जो मेरी पहली विदेश यात्रा हुई, उसके लिए मैंने बांग्लादेश को चुना। जब मैं बांग्लादेश गई, तो वहाँ के सभी राजनेताओं ने, अलग-अलग भी जब वे मुझसे मिले तो उन्होंने मुझसे यही बात की। जब मैं प्रधान मंत्री शेख हसीना जी से मिली तो उन्होंने बहुत

आग्रहपूर्वक कहा कि जो प्रोटोकाल मेरे और डॉ.मनमोहन सिंह के बीच में तय हुआ है, हस्ताक्षरित हुआ है, आप उसको आगे बढ़ाइए। वापस लौटकर मैंने प्रधान मंत्री जी को कहा, तो प्रधान मंत्री जी ने मुझे कहा कि इसमें जो अनसुलझे मुद्दे हैं, यानी जो उलझे हुए मुद्दे हैं, उनको तुम सुलझाओ और आगे बढ़ो।

सबसे पहले हमने ममता जी से बात की। ममता जी से बात करते समय पता चला कि वे एक पैकेज चाहती हैं कि वहाँ से जो लोग आएँगे, उस जिम्मेदारी को वहन करने के लिए जो खर्चा उनको उठाना पड़ेगा। ममता बनर्जी से दो-तीन चक्र बात हुई। ममता बनर्जी ने हमसे 3008 करोड़ रुपये का पैकेज मांगा जिसके दो भाग थे। एक भाग था जो फिक्स्ड एक्सपेंडीचर होने वाला था और वह फिक्स्ड एक्सपेंडीचर लगभग 775 करोड़ रुपये का था जिसमें कूचबिहार डिस्ट्रिक्ट और वह एनक्लेक्स जिनका इनफ्रास्ट्रक्चर बनाना था, उसके लिए उन्होंने मांगे और 2234 करोड़ रुपये उन्होंने वेरियेबल मांगे। वेरियेबल का मतलब था परिवर्तनीय - जो इस बात पर आधारित था कि कितने लोग वहाँ से आएँगे। जब आकलन किया गया कि कितने लोग आएँगे तो एक छोर और दूसरे छोर के बीच में बहुत बड़ा अंतर था। एक आकलन कह रहा था कि 3500 आएँगे। दूसरा आकलन कह रहा था कि 35000 आएँगे। इसलिए यह जो पैकेज बना, यह 35000 को सामने रखकर बना, कि जितने आएँगे, उसके आधार पर इसको परिवर्तित कर लेंगे, लेकिन यह पैकेज उनका आया।

मैं बहुत ही आभार प्रकट करना चाहूँगी भाई शशि थरूर जी का, जो हमारी स्थायी समिति के अध्यक्ष हैं, कि उन्होंने तीन महीने के अंदर इस कमेटी की रिपोर्ट हमको दी। जब नई कमेटियाँ गठित हुईं तो वह 1 सितम्बर को गठित हुई थीं। 16 सितम्बर को हमने इनको यह बिल रैफर किया और 1 दिसम्बर को उन्होंने हमें रिपोर्ट दे दी। वह सत्र 19 दिसम्बर को समाप्त हो गया, वरना हमारी कोशिश थी कि हम उसी सत्र में इसको लेकर आते। लेकिन शशि जी ने अपनी कमेटी की तरफ से काफी चीज़ों की हमसे अपेक्षा की थी। उसमें एक चीज यह थी कि यह पैकेज हम तय कर दें। दूसरा था कि वहाँ का लॉ एण्ड ऑर्डर सुरक्षित करने का हम लोग काम करें। ऐसे बहुत से काम थे, जो हमको करने थे, जो हम 19 दिसम्बर तक पूरे नहीं कर सके, लेकिन शशि जी ने मुझसे पूछा कि हमने कमेटी की रिपोर्ट में कहा है कि जल्दी आप इस बिल को लायें तो आप कब लाएँगी। मैंने कहा कि बजट सत्र के दूसरे खण्ड में ले आऊँगी, क्योंकि, बजट सत्र का पहला खण्ड तो राष्ट्रपति जी के अभिभाषण, रेल बजट और सामान्य बजट में चला जाता है, मैं इसे दूसरे खण्ड में ले आऊँगी। आज मुझे इस बात की खुशी है कि मैं अपना वायदा निभा सकी और शशि जी, यहां बजट के दूसरे खण्ड में राज्य सभा से पारित कराकर इस बिल को मैं यहां ले आई।

जैसा मैंने कहा कि 3008 करोड़ का पैकेज ममता जी ने मांगा था, वह हम लोगों ने तय कर दिया तो टी.एम.सी. ने कहा कि हमारे सब मुद्दों का समाधान हो गया है और अब हमें इसमें कोई आपत्ति नहीं है।

ममता जी स्वयं बंगलादेश गईं और उन्होंने वहां भी शेख हसीना जी से कहा कि मुझे अब इस बिल पर कोई आपत्ति नहीं है। जहां तक असम का सवाल था, जब हमने वहां बातचीत करनी शुरू की, इससे पहले कि कोई समझावट होती, वहां के मुख्यमंत्री ने हमारे ही स्वर में स्वर मिलाकर यह बात कही कि हां, असम की तो एक इंच भूमि भी जानी नहीं चाहिए और उस भूमि को हमें लेना चाहिए, तब हमने यह सोचा कि अगर यह बात है कि सारा का सारा असम आज एक होकर के यह कह रहा है कि उस भूमि को भी वापस लीजिए तो बेहतर यह होगा कि हम असम का हिस्सा इससे अलग रख करके और पश्चिम बंगाल, मेघालय और त्रिपुरा वाला हिस्सा हम एल.बी.ए. के थ्रू पारित करवा लें और असम के हिस्से को रीनिगोशिएट कर लें। इसलिए मैं कैबिनेट के पास गईं और वहां से मैंने यह संशोधन करवा लिया कि हम असम को बाहर रख कर इस बिल को पारित करवा लें। लेकिन जब इसके बाद मैंने सभी पार्टी नेताओं से बातचीत करनी शुरू की, यहां शशि जी से बात की, राज्य सभा के नेता, प्रतिपक्ष गुलाम नबी जी से बात की, उनके उप-नेता आनन्द शर्मा जी से बात की, ममता बनर्जी जी से खुद बात की, सी.पी.एम. के सीताराम येचुरी जी से बात की तो असम पर उनको तो एतराज नहीं था, लेकिन कांग्रेस से मुझे बहुत साफ यह कहा गया कि हमारा समर्थन चाहिए तो असम को इसमें शामिल करो। फिर मैंने बाकी सबसे भी बात की और बैठ करके यह सोचा कि अब मेरे पास दो विकल्प हैं, एक विकल्प है कि मैं एल.बी.ए. को छोड़ दूं और दूसरा विकल्प है कि मैं असम को शामिल करके आगे बढ़ूं। आज मैं यहां कहना चाहूंगी कि एल.बी.ए. को छोड़ना बुद्धिमत्ता नहीं होती और इसीलिए सब की सहमति बन जाये, इस कारण से हमने यह निर्णय किया कि हम असम को भी इसमें शामिल करके एल.बी.ए. को वैसे ही पारित कराएंगे, जैसा 2013 में रखा गया था। मैंने प्रधानमंत्री जी से बात की, दोबारा हम लोगों ने कैबिनेट की बैठक की और उस कैबिनेट में से जो संशोधन हमने पहले तय किये थे, वह छोड़कर हमने तय किया कि सब को साथ लेकर ही हम इस बिल को लाएंगे। फिर मैंने संशोधित तरीके से बिल वहां पेश किया, जो संशोधन राज्य सभा में पेश किये थे, उनको मूव नहीं किया और यह बिल 2013 में जिस तरह से प्रस्तुत हुआ था, बिल्कुल उसी रूप में राज्य सभा से पारित करवाया और उसी रूप में यहां लोक सभा में लेकर आई हूं।

मैं यह कहना चाहूंगी कि इस बिल से तीन बड़े लाभ हो रहे हैं। एक तो अनडिमाकैटिड बाऊण्ड्री थी, यानि जिस भूमि का सीमांकन नहीं हुआ था, वह बाऊंड्री डिमाकैट हो जायेगी, सीमंकित हो जायेगी। दूसरे जो एन्क्लेवज़ हैं, उनमें रहने वाले लोगों का जो भाग्य अधर में लटका हुआ था, वह भाग्य सुनिश्चित हो जायेगा। तीसरा, एडवर्स पजेशन, यानि अनधिकृत कब्जा जिन दोनों देशों का जिस-जिस जमीन पर था, वह अधिकृत इसके अनुसार जो किया गया है, वह अधिकृत हो जायेगा। इन तीन चीजों के बाद हम उनसे ट्रांजिट, ट्रेड, इन सब के बारे में बात कर सकते हैं और जो हमारा नोर्थ ईस्ट है, वह हमारे और

ज्यादा करीब आ सकता है और बंगलादेश के साथ आज हमारे रिश्ते, आज मैं यहां कहना चाहूंगी, उसी ऊंचाई पर पहुंच सकते हैं, जिस पर 1971 में पहुंचे थे। यह एक ऐतिहासिक क्षण है, 41 वर्ष बाद वह समझौता इस बिल को पारित होने के बाद आज आकार लेगा और यह सौवां संशोधन होगा। आपने देखा होगा कि जैसे पहला संशोधन इतिहास में दर्ज होता है, उसी तरह से सौवां भी इतिहास में दर्ज होता है तो यह सौवां संशोधन इतिहास में दर्ज हो जायेगा।

मैं इतनी बात कहते हुए इस बिल को चर्चा के लिए रखती हूँ। चर्चा में जो मुद्दे उठेंगे, उनका जवाब मैं उत्तर देते समय दूंगी। मैं चाहूंगी कि आप इस बिल को चर्चा के लिए प्रस्तुत करें, धन्यवाद।

HON. DEPUTY-SPEAKER: Motion moved:

“That the Bill further to amend the Constitution of India to give effect to the acquiring of territories by India and transfer of certain territories to Bangladesh in pursuance of the agreement and its protocol entered into between the Governments of India and Bangladesh, as passed by Rajya Sabha, be taken into consideration.”

**श्री अधीर रंजन चौधरी (बहरामपुर) :** मैडम सुषमा स्वराज जी मीठी-मीठी बातें बोलने में सारे हिन्दुस्तान में माहिर हैं। बड़ी अच्छी बातें आप कहती हैं, वह सब को जानकारी है। आपको मैं याद दिला दूँ कि आजादी के बाद सबसे पहले 1958 में नेहरू-नून एग्रीमेंट हुआ था। उसके बाद इंदिरा-मुज़ीब और उसके बाद मनमोहन सिंह-शेख हसीना पैक्ट हुआ। इन तीनों की परंपरा शायद आपको मालूम है। मुझे बड़ा अजीब लग रहा है कि माननीय सुषमा स्वराज जी ने आज किस तरह इस हाउस को गुमराह करने की कोशिश की है। यह जो आपने कहा कि हम सबको हरा बटन दबाना चाहिए, तो हम सब हरा बटन दबाना चाहते हैं। मैं खुद पश्चिम बंगाल से आता हूँ। पश्चिम बंगाल के साथ बांग्लादेश के ताल्लुकात एक आत्मा की तरह है। आप शायद यह जानकर खुश होंगे कि एक ही कवि रवीन्द्रनाथ टैगोर ने बांग्लादेश और हिन्दुस्तान, दोनों देशों के नेशनल एथेंम की रचना की है।

**15.11 hrs.**

*(Shri Ramen Deka in the Chair)*

बांग्लादेश के साथ हमारा इमोशनल अटैचमेंट है, हमारा कल्चरल अटैचमेंट है। हमारा फीचर, हमारी लैंग्वेज, हमारा खान-पान सब एक है। इसलिए जब बांग्लादेश की बात आती है तो बंगाल, त्रिपुरा, असम और मेघालय के हम सब लोगों के अन्दर एक इमोशनल अटैचमेंट पैदा होता है।

Madam Sushma Swaraj, just listen to me. It was stated that : “This land swap issue is under the Ministry of External Affairs.” But a few weeks ago, the Minister of State for Home Affairs, Shri Kiren Rijiju, said in New Delhi that : “The Constitution (Amendment) Bill to ratify the Indo-Bangladesh LBA is likely to be introduced with a major change by de-linking Assam.” यह ऑन-रिकॉर्ड है।

The Union Minister of State for Sports, Shri Sarbananda Sonowal, defended the Government's decision to de-link Assam from the Bill. He said that : “This was not a political decision. This is a decision honouring the wishes of the people of Assam. At this moment, the people of Assam do not want to give their land to Bangladesh.” यहां आप कहते हैं कि ए.जी.पी., बी.जे.पी. और तृणमूल कांग्रेस - हम सब एक हो गए और इसलिए हम यह बिल ला रहे हैं।...(व्यवधान) आप सभी को इसके बारे में जानकारी होनी चाहिए।...(व्यवधान)

**श्रीमती सुषमा स्वराज :** अधीर रंजन जी, मुझे नहीं मालूम कि जब मैंने सदन में इसके बारे में बोला, उस समय आप सदन में बैठे थे या नहीं। लेकिन, जो बात आप कह रहे हैं, वह तो मैंने शब्दशः बाली है। आप कौन-सी चीज़ कह रहे हैं कि कौन एक हो गया?

खड़गे जी, आप तो यहां थे, जब मैंने बोलना शुरू किया था। शशि जी कहां गए? ये सारी बातें, जो अधीर रंजन जी कह रहे हैं, वह मैंने खुद बोली है। श्री किरन रिजीजू और श्री सर्वानन्द सोनोवाल की बात जो आप कह रहे हैं, उसके बारे में मैंने खुद बोला है कि जब यह बिल प्रस्तुत हुआ था तो हमने विरोध किया था। हमने इसका विरोध क्यों किया था, मैंने यह भी बताया। उसके बाद हम असम को छोड़ कर इस बिल को लाना चाहते थे, हमने यह भी बताया। अब असम को शामिल करके ला रहे हैं, यह भी बताया। क्या आप उस समय इस हाउस में नहीं थे या आपने अपना भाषण पहले से तैयार कर लिया है कि मैं जो भी बोलूँ, आपको यही बोलना है? ऐसा लग रहा है।

सभापति जी, ऐसा लग रहा है कि मैं क्या बोलूंगी, इसके बारे में बिना सोचे इन्होंने अपना भाषण तैयार कर लिया है और बिना मेरी बात सुने ये वह ही बोल रहे हैं।...(व्यवधान)

अधीर रंजन जी, जो आप कह रहे हैं, वह तो मैं सब कह चुकी हूँ। मैंने बहुत पारदर्शिता से अपनी बात रखी है।...(व्यवधान) मैंने इतनी पारदर्शिता से अपनी बात रखी है कि हम असम को छोड़ कर इस बिल को ला रहे थे। लेकिन, जब प्रमुख प्रतिपक्षी दल से बात हुई, बाकी लोगों से बात हुई तो हमको यह लगा कि असम को साथ लेकर हमें यह बिल लाना चाहिए। मैंने तो यहां तक कहा कि हम पूरा एल.बी.ए. बिल को रोक कर रखते तो यह बुद्धिमत्ता नहीं होती। इसलिए हमने असम को साथ में लेकर इसे करने की बात की। एक भी बात ऐसी नहीं है, जिसे आपने कहा और मैंने वह बात न बोली हो। आप यह पहले से लिखा हुआ भाषण छोड़ दीजिए और जो मैंने बोला है, आप उस पर बोलिए। मैंने कोई गुमराह करने वाली बात नहीं कही है। जो आप बोल रहे हैं, मैं वह सब बोल चुकी हूँ।

**श्री अधीर रंजन चौधरी :** मैं आप जैसा विद्वान नहीं हूँ, इसलिए मजबूरन थोड़ा पढ़ा-लिखा भाषण देना पड़ता है। मैडम सुषमा स्वराज जी, अगर असम को डीलिक करने का प्रयास नहीं होता तो आज कांग्रेस पार्टी के साथ यह बिल लाने के लिए एनडीए को सलाह-मशविरा करने की कोई जरूरत नहीं होती।...(व्यवधान)

Please listen to me. The Chief Minister of Assam, Shri Tarun Gogoi, requested the Prime Minister, Shri Narendra Modi, for inclusion of the State of Assam in the Protocol signed between the Government of the Republic of India and the Government of the People's Republic of Bangladesh in September, 2011.

The Chief Minister, Shri Tarun Gogoi, expressed surprise at the reported decision of the Government of India not to include clauses relating to Assam sector in the Protocol ratified by the Parliament. The Government of India did not hold any consultation. इसका मतलब क्या है? इसका मतलब यह है कि आप असम को बाहर रखकर यह करना चाहते थे, क्योंकि असम में इलेक्शन था। ... (व्यवधान) असम का बीजेपी पार्टी का जो संघ परिवार है, वह नहीं चाहता था कि असम को इसमें लिंक किया जाए, क्योंकि चुनाव आने वाला है। इसलिए नरेन्द्र मोदी जी को खुद वहां जाकर संघ परिवार के लोगों को समझाना पड़ा कि ऐसा नहीं होना चाहिए और एल.बी.ए. को पारित करना चाहिए। इसीलिए एल.बी.ए. को लाने में इतनी देर हो चुकी है। हम सब जानते हैं कि वर्ष 2011 में सलमान खुरशीद जी इसे लाए। ... (व्यवधान)

The Constitution (Amendment) Bill, 2013 was introduced in the Rajya Sabha in December, 2013 by Shri Salman Khursheed, Minister of External Affairs. It was referred to the Parliamentary Standing Committee, and Madam also referred to it. The India-Bangladesh Agreement was signed in 1974, but as it was not ratified, it has not been implemented in reality.

Bangladesh is our immediate neighbour. One may divorce one's wife, but one cannot divorce one's neighbour. That is why the Land Boundary Agreement is aimed to enhance bilateral cooperation between the two countries. This is a momentous legislation and when I am participating in the debate, I am feeling ecstatic and greatly elevated. The historic agreement will contribute to a stable and peaceful boundary and create an environment conducive to enhanced bilateral cooperation. It will result in better management and coordination of borders and strengthen our ability to deal with smuggling, illegal activities and other trans-border crimes.

In 2011, the Protocol has been prepared with the full support and concurrence of the State Governments concerned, that is, Assam, Meghalaya, Tripura and West Bengal. Now, under no circumstances, we should leave the arena whereby India's image could be tarnished as a non-credible country in the comity of nations.

Three issues were outstanding between Bangladesh and India. One is the un-demarcated land boundary of 6.1 kilometres; exchange of enclaves and adverse possessions remain unsettled. The truth is that I am very much in agreement with the concern expressed by the Chief Minister, West Bengal because the Radcliff dispensation which can be considered as a colonial hangover is still haunting us. As per the Radcliff dispensation, the line was drawn arbitrarily much to the disservice of the neighbouring and adjoining States of Bangladesh, namely, West Bengal, Meghalaya, Assam and Tripura. Therefore, I would be in full support of the rehabilitation package that has been sought by the West Bengal Government. Not only that. I would also propose that rehabilitation should be proper and should be scientific. The rehabilitation has to be a decent one and a BPL-like package. The Indian citizens residing in Indian enclaves in Bangladesh have been deprived of basic necessities and rights since 1950. They deserve a decent rehabilitation package once they come to mainland.

It is essential to have a seamless integration of Bangladeshi enclaves with the local area and population. For achieving this, the physical and social infrastructure of these enclaves has to be upgraded to the level of neighbouring areas. It is essential that such movement and rehabilitation of population from Indian enclaves in Bangladesh and Bangladeshi enclaves being transferred to India does not lead to local resentment and social tensions. That is why, I would propose that at the time of entry, the person would be provided biometric Adhaar card and his name would be entered in the National Population Register. Secondly, the families should be housed in temporary relief camps in predetermined locations preferably in the same police stations in which their original enclaves were located. This PS-wise relocation would be better due to presence of large number of rivers in the district and geographical contiguity would make assimilation faster. The family members should also be issued EPI card, BPL ration card and job card under MNERGA. Bank accounts should also be opened under Jan Dhan Yojana.



I am feeling proud that I have been able to participate in this historic legislation. Again, I would remind the hon. External Affairs Minister that her Government was suffering from some sort of hiccups. Their Government was posing flip and flop. कभी 'हां' और कभी 'न' की सरकार को यह सोचना चाहिए कि 'हां' और 'न' की बात हर वक्त नहीं चलती है। आज 'हां', कल 'न' को छोड़ें, हर वक्त 'हां' को 'हां' कहें और 'न' को 'न' कहें। धन्यवाद।

\*SHRI S.S.AHLUWALIA (DARJEELING): Respected Chairman Sir, today the Constitution (One Hundred and Nineteenth) Amendment Bill 2013, has been presented to this august House to ratify India. Bangladesh Land Boundary Agreement and I take the floor to support and say a few words about this legislation. I am speaking in Bengali particularly because lakhs of people in both sides of the border are waiting for this historic event. They wish to know what the Indian Parliament is going to do today and must be glued to radio or television sets. Therefore I will deliver my speech in Bengali. At the very outset, I want to make it clear that if anyone tries to snatch even an iota of land forcefully from us, then our security forces can go to any extent, even sacrifice their lives to save their motherland and this is true for both India and Bangladesh. But I can recall what our erstwhile Prime Minister Bharat Ratna Shri Atal Bihari Vajpayee had said during his Lahore trip. He had said, “We can change history, but not geography. We can change our friends but not our neighbours” It means that if we have sour relationship with Pakistan or Bangladesh, it is possible to change the bitter history with love and peace. But if we want to push our neighbours back or change the geography, it will not be feasible. Thus, our Hon’ble Prime Minister, Shri Narendra Modiji and our respected Minister of External Affairs Smt. Sushma Swaraj ji are trying to follow Atalji’s footsteps. We could have said that this is the treaty of Shri Manmohan Singh and Sheikh Hasina and we have no role in it. But we did not say that. We had to realise the vision of Shri Vajpayee ji and so we shouldered this responsibility. Thus I stand here to support this Bill.

My previous Speaker, Shri Adhir Ranjan Chowdhury hails from Murshidabad. I don’t know whether any part of his district is linked with Bangladesh or not. But I have been elected from such an area a portion of which is connected to Bangladesh border. When I visit that part, my mobile catches the signals of Bangladesh and I have to receive Indian calls through Bangladesh towers. Thus I can feel their pain. When the Radcliffe Award was signed, it was

---

\*English translation of the speech originally delivered in Bengali.

decided that a 4096 km long boundary will be drawn between India and East Pakistan. Out of that 262 km stretch would be with Assam, 856 km with Tripura, 318 km with Mizoram, 433 km with Meghalaya and 2217 km long boundary would be drawn with West Bengal. However complete demarcation could not be done and problems cropped up in those enclaves where Indians and Bangladeshis were scattered. Many attempts were made to solve these problems but to no avail. In December 1949, an Indo-Pakistan Boundary Dispute Tribunal was set up under the Chairmanship of a Swedish Supreme Court Member Albott Bagge, former member of Supreme Court of Sweden. A representative each from India and Pakistan was also present. But no solution could be found. Thereafter on September 10, 1958 the Nehru-Noon pact was signed. Immediately after that, the Berubari issue erupted and Hon'ble President referred the case to the Supreme Court. So the progress was halted to some extent. I can still recall what happened at that time. On December 16, 1971, 90,000 Pak soldiers were made to surrender – before General Jagjit Singh Arora. Those 90,000 soldiers led by General Niaji used to brutally torture the innocent people of East Pakistan who were fighting for their rights, for freedom under the leadership of Bangabondhu Sheikh Mujibur Rahman. About 3 lakh people were killed in Bangladesh. The then Prime Minister dispatched Indian troops to East Pakistan to save the neighbours and Jagjit Singh led the contingent. It was a short duration battle and within 13 days, 90,000 soldiers were compelled to surrender. I can visualize the day when they were being taken as hostage. I was a young man of 20 years at that time. I was studying in the university. When Bangabondhu Mujibur Rahman was arrested and taken to Lahore, people of Bangladesh were wailing and lamenting. Lakhs of people became homeless and they came to Kolkata as refugees. In University of Calcutta, I was into student politics and a member of Chhatra Parishad. We set up camps for the refugees and received them, provided shelter, medical aid and food. I can still remember the pathetic scenes. The day when Bangabondhu was released from Lahore prison on 8<sup>th</sup> January and was brought to Delhi airport, he

was received by the then President Shri V.V.Giri, Prime Minister Smt. Indira Gandhi and the entire cabinet. Then he was sent to Dhaka by RAF aircraft. After that, the 1974 friendship pact was signed. Why this month of May is so important? What is the significance of this month and why are we eager to pass this legislation urgently? It is because on 16<sup>th</sup> May 1974, Indira-Mujib Treaty was signed in Delhi. The Parliament of India is trying to ratify the pact after so many years by passing this Bill. But why did it take so long? The reason is, after 1974 a combat committee was set up in Kuchlibari. In Dahagram and Angrapota, a movement was organized. In 1992 Teenbigha Agreement was signed. But this movement claimed three lives and many persons were displaced and also put behind bars. They struggled hard for their own rights. Even today, their only demand is that Dahagram and Angrapota should remain a part of India while the Teenbigha corridor should be abolished. I don't know whether the Government of India will consider this or not. But today in the interest of West Bengal and the entire country, when we are going to usher in a new era by ratifying the Indira-Mujib Pact as well as the treaty signed by Shri Manmohan Singh and Sheikh Hasina on 6<sup>th</sup> September 2011, we must look into every aspect. By the way, Sheikh Hasina is the daughter of Mujibur Rahman.

The issues with Bangladesh will not be resolved only by acknowledging this treaty. In order to have more cordial and warm relationship with Bangladesh, we need more development in that country.

If someone asks why the people of East Pakistan wanted to have an independent country, the answer is that all their revenue earnings from jute cultivation and jute industries were diverted to West Pakistan which in turn used to spend it for defence expenditures. People demanded that the money should be spent for the development of East Pakistan, to build road, rail infrastructures, to build dams, to set up factories and industries so that the Bengali people of the region are able to live with dignity and rights. Moreover the language of Urdu was imposed upon them forcefully. The mother tongue of the people of

Bangladesh, cutting across religions lines, is Bengali. If something was done for Bengali language, it was mostly by the people of East Pakistan who struggled to establish the supremacy of the Bengali language. They fought to get the national language status for Bengali. These were the two main issues – one, development and two, language. They were deprived of both. Therefore they had to struggle and fight against West Pakistan. Sheikh Mujibur Rahman was imprisoned twice for leading the movement. He fought for the development of Bengali community; he fought for the language of Bengali. People of that country whole-heartedly supported him and took the movement forward, resulting in the creation of an independent nation called Bangladesh. Today their dreams are going to become a reality; today the dream of Sheikh Mujib is going to become a reality; today the vision of the Indira – Mujib treaty is going to be realized; today the goal of Manmohan Singh and Sheikh Hasina is going to be achieved. People of India and Bangladesh want to see development in both the sides of Padma. They want jobs for the jobless, education for the illiterates, food for the hapless. People want freedom from poverty. Thus I also have some demands to put forth. Firstly, we need access to road. The entire North Eastern region has to take a detour via Siliguri. But if we go through Dhaka then it can be shorter. If we need to go to Agartala, we have to go via Silchar. But if we can pass through Dhaka, it can be easier for us. Thus I demand the road access, rail access and river access or sea link. I hope that the Government will definitely sign some more pacts to this effect after the passage of this Bill. I have been receiving many telephone calls for the last few days from Bangladesh and India and people are informing me that tension is brewing in places. The opposition forces in both the countries are active and contemplating communal riots; rapes, various anti-social activities etc. may take place after swapping of land or enclaves. Therefore immediately the military of both the countries should come together to build a coordination force to thwart any untoward incident that might take place.

We are making promises that whoever will come from the other side of the boundary will be given Indian citizenship but I demand that not only citizenship, but all other rights and facilities like Aadhar card, Voter card Gas connection, and the new insurance scheme which is going to be launched by Hon'ble Prime Minister tomorrow should be extended to them along with zero balance account facility, Jan Dhan account, educational rights, infrastructure etc. so that they can say with pride that we are no longer subjugated, we are free, and independent Indians and the people of Bangladesh can say that we are free Bangladeshis.

We think in Bengali, we speak in Bengali, we love Bengali. Therefore I wanted to express my views in Bengali. I recall, "I was born in Bengal as a Bengali, I think in Bengali, speak in Bengali, I segregate in Bengali and again join hands to unite Bengal". Ganga is my mother, Padma is also my mother; Meghna and Yamuna are the tears flowing down my two eyes. The sky is the same, the air is the same, the expressions of joy and sorrow are the same, the music of the chirping of Doel and Koel birds is the same.... Today while supporting this legislation, I can just say that my predecessors were also displaced from Sialkot but I was born in Bengal. Where is Sialkot and where is Bengal, my birthplace; from the land of Iqbal to the land of poet Nazrul. Nazrul was from Burdwan and Kabiguru Rabindranath Tagore was from neighbouring Birbhum. I was born and brought up in this holy land of Nazrul Islam and Tagore. I pay my respects to the people of Bangladesh.

While supporting this Bill, I reiterate my demand that Dahagram and Angrapote should remain a part of India and Teenbigha corridor should be done away with. A new Tetulia corridor should be created because if I need to go to Teesta point from Dashpara-Chopra via Siliguri, the distance is 117 km but if we use Tetulia corridor it comes down to 26 kms. There was a corridor from Mathabhanga to Mekhligang which was called the Immigration corridor. If that is made functional then the distance will be reduced to 26 km from 56 km. This

should be considered for the benefit of the people. The Bangla bandh border that has been opened near Siliguri and Jalpaiguri should be made operational.

Berlin wall has been demolished and Europe has become one. If similar sentiments of peace and love for each other are spread amongst the South-East Asian countries, then we can have more cordial relations with all. With this hope I thank you and conclude my speech.

SHRI K.N. RAMACHANDRAN (SRIPERUMBUDUR): Sir, I rise to participate in the discussion and support the Constitution (119<sup>th</sup> Amendment) Bill, 2013.

This Bill has been brought forward to give effect to acquiring of territories by India and transfer of certain territories to Bangladesh, in pursuance of the agreement signed between India and Bangladesh in May 1974 relating to the demarcation of the land boundary and also subsequent protocol signed in September, 2011.

India and Bangladesh have a common land boundary of approximately 4097 kilometres. This land boundary was determined as per the Radcliffe Award of 1947. Some provisions of this Award led to disputes which were sought to be resolved through the Bagge Award of 1950. This was the first effort made to settle the disputes.

The second effort made was through Jawaharlal Nehru-Feroz Khan Noon Agreement of 1958. One of the issues in this Agreement, namely, the division of Berubari Union was referred to the Supreme Court for an advisory opinion by the President under article 143 (1) of the Constitution. To comply with the opinion rendered by the Supreme Court, the 9<sup>th</sup> Constitutional Amendment Act was introduced in 1960. But due to litigation and other problems, this 9<sup>th</sup> Constitutional Amendment Act could not be notified in respect of territories in the former East Pakistan or the present Bangladesh.

Likewise, several efforts were made to resolve these disputes during the course of the last more than 60 years. But they could not see the light of the day.

The present Constitutional (Amendment) Bill legalizes the Agreement entered into between India and Bangladesh in 1974 and the Protocol entered into in 2011. The Government has also stated that the State Governments concerned, namely, the Governments of Assam, Meghalaya, Tripura and West Bengal were closely associated during the process of demarcation of un-demarcated boundary, and during the process of determination of territories in adverse possession and exchange of enclaves.



We urge upon the Government of India that it may continuously engage in dialogue and mutual consultation with the State Governments concerned when the Agreement is actually implemented on the ground. It is an appreciable thing. This is correct. I am from Tamil Nadu and I feel this is correct.

At this juncture, we would like to draw a parallel to the ceding of Katchatheevu to Sri Lanka without the approval of Parliament by means of a constitutional amendment. This has very seriously affected the livelihood of the fishermen of Tamil Nadu who are Indian citizens.

The ceding of Katchatheevu is in total violation of the constitutional provisions and also the views given by the Supreme Court of India in a Presidential Reference made in the Berubari case.

This is why, our revered leader and people's Chief Minister Makkalin Mudhalvar, Dr. Amma had filed a case in 2008 in the Supreme Court against ceding of Katchatheevu in her personal capacity as the General Secretary of our Party, AIADMK. Subsequently, in the year 2011, the Government of Tamil Nadu impleaded itself, as a party, in this case, since the State is the custodian of all land records. This case is still pending in the Supreme Court of India. To go back slightly into the history of Katchatheevu, I would say that this Islet was originally owned by the Ramnad Kingdom of Ramanathapuram district of Tamil Nadu before Indian Independence. This Islet was historically a part of the Ramnad Raja's Zamindari and later became a part of the Madras Presidency. This Islet was always of strategic importance and special significance for fishing operations in the area.

So, from times immemorial, this Islet was a part of Indian territory, but due to the agreement in 1974, this was a bad agreement for us, this Islet was ceded to Sri Lanka which is the root cause for the problems of the fishermen that we are facing every day in the Palk Strait. It is again unconstitutional because this part of the Indian territory was ceded to Sri Lanka without the approval of the Indian Parliament by means of a constitutional amendment. The ceding of Katchatheevu

is illegal because no constitutional amendment was approved by the Indian Parliament.

Secondly, in Katchatheevu, there is a St. Antony's church having more than 150 years of rich tradition. This church conducts annual car festival which runs for three days in a year. This holy place is visited and worshipped by people belonging to all religions – be it Christians, or Hindus – from both the countries during this annual festival. You will be surprised to know that this church was built by an Indian Catholic, who is a Tamilian, named Srinivasa Padaiyachi. This goes beyond doubt that this Islet belongs to Tamil Nadu and it is a territory of India.

But presently because of conflicts, Indian Tamil people are not allowed to go and worship in that church. Even if they go, they are scared away by the Sri Lankan Navy officials. It is a disrespect shown to the religion and to the religious festivities. Hence, I would like to request the Government to see that at least during the three-day annual festival of the Church, the security personnel from the two nations are present there to safeguard the interests of the Indian Tamil people going there to attend the festivities.

Due to all these disturbances and troubles being created by Sri Lanka, I would like to urge upon the Government of India to rescind the agreement with Sri Lanka that was entered into in 1974 and restore the rights over that Islet to India so that fishermen from Tamil Nadu could fearlessly go and fish in the traditional waters.

**15.59 hrs**

(Hon. Deputy-Speaker *in the Chair*)

Sir, coming back to the present Bill, I would say that the Bill does not provide for suitable rehabilitation and compensation measures for the people who will be returning from the Indian enclaves in Bangladesh. I would like to urge upon the Government that it may seriously address this issue and provide an acceptable package of rehabilitation to the people who will be returning to India. I

would also like to urge upon this House to bring a similar constitution amendment Bill to bring back Katchatheevu Islet back to India.

In the same way, the Government of India should also take adequate steps to safeguard the interest of the Indian nationals who would be staying back in Bangladesh enclaves and facilitate them to acquire Bangladesh citizenship and all other attendant benefits.

With these words, I support the Bill and thank you for giving me this opportunity to speak on this Bill.

**श्री मुलायम सिंह यादव (आज़मगढ़) :** उपाध्यक्ष महोदय, आपको बहुत-बहुत धन्यवाद देता हूँ।

महोदय, यह विषय सीमा तक ही सीमित नहीं है, यह बहुत महत्वपूर्ण बहस है। मैं विदेश मंत्री जी से कहूंगा कि हमारी बात को गंभीरता से लीजिए। अब आप महासंघ बनाने का प्रयास कीजिए, हिन्दुस्तान, पाकिस्तान और बांग्लादेश, तीनों को मिलाकर महासंघ बनाने की बात कीजिए। इस संबंध में समाजवादी पार्टी लगातार भाषणों में और इस सदन में बोलती रही है। इन तीनों देशों का महासंघ अगर सरकार बना दे तो आपका इतिहास बन जाएगा, तीनों देश व्यापार के मामले में सम्पन्न हो जाएंगे। खेल के मामले में दुनिया कोई हमसे नहीं जीतेगा। अगर भारत और पाकिस्तान की क्रिकेट टीमों एक होकर खेलेंगी तो क्या कोई उसे हरा सकेगा। इसीलिए हम आपसे चाहते हैं कि सीमा तक ही बात सीमित मत रखिए, यह बिल अच्छा है, सीमा का विवाद सुलझाने का हम स्वागत करते हैं। आडवाणी साहब, आपसे मैं पहले भी कई बार कह चुका हूँ, आप कोशिश कीजिए महासंघ बनाने की, आप हिन्दुस्तान, पाकिस्तान और बांग्लादेश, तीनों को मिलाकर महासंघ बनाने का प्रयास कीजिए। ऐसा होने से तीनों देशों के बीच विवाद खत्म हो जाएगा, भेदभाव खत्म हो जाएगा, सम्पन्नता आएगी, आना-जाना बढ़ेगा और तीनों देशों में व्यापार बढ़ेगा। आडवाणी साहब से मैं पहले भी कई बार कह चुका हूँ। महासंघ बनाने के लिए कोशिश कीजिए। सीमा के बारे में यह बात अच्छी है, हम इसका समर्थन करते हैं, धीरे-धीरे सीमा सुलझ जाएगी तो आप महासंघ के लिए आगे बढ़िए। महासंघ के लिए प्रयास करिए। बांग्लादेश बनाने में हिन्दुस्तान की महत्वपूर्ण भूमिका है, इस अवसर पर हम विशेष कर इंदिरा जी को बधाई देते हैं कि उन्होंने बहुत मजबूती के साथ काम किया था। इसीलिए पाकिस्तान टूटा और उससे आपका कद बढ़ा और आपकी बहुत सी समस्याएं हल हो गयीं, वरना उधर बांग्लादेश और इधर पाकिस्तान, जब दोनों एक साथ थे, हमारे लिए समस्या बहुत गंभीर थी। उस समय डाक्टर राम मनोहर लोहिया ने इस बात के लिए प्रयास किया था और तीनों देशों के लोगों से बात भी की थी। मैं आज यह बता रहा हूँ, सत्ता में बैठे लोग महासंघ नहीं चाहते, लेकिन जनता चाहती है। पाकिस्तान के लोगों से मेरी बात हुई। अलीगढ़ में एक शादी में पाकिस्तान से लोग आए थे, उन लोगों ने अपने आप कहा, साहब, जैसा आप बोलते हैं, अगर महासंघ बन जाए तो इससे बेहतर और कुछ हमारे लिए नहीं है। महासंघ बनाने के लिए प्रयास कर सकते हैं, इसमें हमारा पूरा सहयोग है। हम जानते हैं कि पूरा सदन सहयोग करेगा कि हिन्दुस्तान, पाकिस्तान और बांग्लादेश का महासंघ बने, जिससे तीनों का व्यापार, खेल बढ़ेगा। अगर कुछ और नहीं तो खेल से ही शुरूआत कीजिए। धीरे-धीरे अगर यह महासंघ बनेगा तो हिन्दुस्तान दुनिया का सबसे मजबूत देश बनेगा। पाकिस्तान और बांग्लादेश नहीं बनेंगे, इससे हिन्दुस्तान मजबूत बनेगा। बांग्लादेश में आपके कितने लोग हैं, किसी तरह से ज्योति बसु यहां आ गए, वह भी बांग्लादेश के थे, वह इधर आ

गए छोड़कर बांग्लादेश। इस बात को सदन गंभीरता से ले और इसके लिए हिन्दुस्तान को प्रयास करना होगा। आज जो बहस हो रही है, वह अच्छी बहस है। सीमा की बात ठीक है, जब सीमा का मामला सुलझेगा तो अच्छे संबंध बनेंगे। इसलिए हमारी अपील है कि इस संबंध में आडवाणी जी, आप अपनी पार्टी में प्रयास कीजिए। हमारी पार्टी सहमत है, सारे लोग सहमत हैं और पाकिस्तान में हमने अपना जो प्रतिनिधि भेजा, वहां की जनता ने माना, लेकिन जो लोग बांग्लादेश और पाकिस्तान में सत्ता में बैठे होंगे, वे इसके लिए तैयार नहीं होंगे। यहां भी सत्ता में लोग बैठे हैं, मोदी साहब हैं, आडवाणी जी सत्ता में ही हैं, विदेश मंत्री जी बैठी हैं, वह समझ रही हैं। आपको लालच नहीं होगा। मुझे विश्वास है कि सत्ता में बैठे लोग इसे नहीं होने दे रहे हैं, पाकिस्तान में सत्ता में जो लोग बैठे हैं, वे नहीं होने दे रहे हैं। बांग्लादेश में जो लोग सत्ता में बैठे हैं, वे नहीं होने दे रहे हैं, जिसने ऐसा करने का प्रयास किया था, उसकी हत्या कर दी गयी। बांग्लादेश बनाने में आपके कितने लोग शहीद हुए, सेना के कितने लोग शहीद हुए हैं तब बांग्लादेश बना, तब पाकिस्तान टूटा।

### **16.00 hrs.**

आज इस अवसर पर मैं विदेश नीति के संदर्भ में इंदिरा जी की तारीफ करता हूं और सराहना करता हूं कि उन्होंने पाकिस्तान का विभाजन कराकर बांग्लादेश बनवाया। उसी का नतीजा है कि हमारी बहुत सी समस्याएं हल हुई हैं। इसलिए आडवाणी साहब भले ही आप सरकार में मंत्री न बने हों, लेकिन आप पहल करें और यहां पर विदेश मंत्री जी बैठी हैं, मैं उनसे भी कहना चाहता हूं कि आप पहल कीजिए। हम भी प्रधान मंत्री जी से मिलेंगे और इस सम्बन्ध में बातचीत करेंगे। इसलिए आप प्रयास करें एक महासंघ के गठन का, यही हमारे देश और तीनों देशों के हित में है। आज हमारी सीमा पर रोजाना हमारे जवान शहीद हो रहे हैं, फायरिंग हो रही है, यह सब खत्म हो जाएगा और देश के लोग देश के विकास में जुटेंगे।

इन्हीं शब्दों के साथ उपाध्यक्ष जी मैं आपको धन्यवाद देता हूं कि आपने मुझे बोलने का अवसर प्रदान किया।

PROF. SUGATA BOSE (JADAVPUR): Hon. Deputy-Speaker, Sir, I rise to support, on my own behalf and on behalf of the All-India Trinamool Congress, the One Hundred and Nineteenth Constitution (Amendment) Bill which, after an amendment is passed, will become the One Hundredth Constitution (Amendment).

At the outset, I would like to congratulate our hon. Minister of External Affairs for bringing forward this historic legislation before this House and also for making a statesmanlike speech in opening this discussion and debate.

Our External Affairs Minister referred to the Radcliffe Award of 1947. The roots of the problem that we are going to solve in this Parliament later today go back to the tragic partition of 1947. The irony of that partition was captured best by the Poet W.H. Auden in his Poem "Partition" where he wrote about Radcliff. This is what he had said:

"Unbiased at least he was when he arrived on his mission,  
Having never set eyes on this land he was called to partition.

'Time' they had briefed him in London, 'is short. It's too late  
For mutual reconciliation or rational debate:  
The only solution now lies in separation.

He got down to work, to the task of settling the fate of millions.  
The maps at his disposal were out of date  
And the Census Returns almost certainly incorrect.  
But there was no time to check them, no time to inspect  
Contested areas. The weather was frightfully hot  
And a bout of dysentery kept him constantly on the trot.  
But in seven weeks it was done, the frontiers decided,  
A continent for better or worse divided.

The next day he sailed for England, where he quickly forgot  
The case, as a good lawyer must. Return he would not,  
Afraid, as he told his club, that he might get shot. "

Radcliffe was not a good surgeon. Partition was often referred to as a surgical operation. Not only did he bring misery to the people on either side of the

lines that were drawn in 1947 but like any bad surgeon, he left swabs inside the patient. These were the Enclaves that are going to be exchanged today. We call these *Chhit Mahal* in the local parlance in West Bengal.

As I speak today, my mind goes back to 1971 a date to conjure with in South Asian History. I was merely a high school student, not even in college. I used to go with my Paediatrician father Dr. Sisir Kumar Bose to the Bongaon border where millions of refugees had come from what was then the Eastern Wing of Pakistan. I had seen poverty in Kolkata. But I have never seen the kind of human misery that I witnessed in 1971 in the refugee camps around the Bongaon town. But there was something else. I also used to visit the Netaji Field Hospital in a village called Bakchara where the brave, wounded soldiers of Bangladesh's Mukti Bahini used to be brought across the border and public spirited doctors and surgeons from Kolkata would operate upon them. That is the only time in my life that I have seen operations being conducted in the open and there was not even any saline. I have seen Daber Jal, coconut water being used in place of saline. These *Mukti Yodhas* sacrificed there all. Our Indian soldiers made huge sacrifices. What we witnessed in 1971 was a glorious freedom struggle against one of the most brutal military crackdowns in modern history. After the victory of 16<sup>th</sup> December, 1971, Sheikh Mujibur Rahman, Bango Bondhu came back, and I remember on the 17<sup>th</sup> of January, my father met him in Dhaka. What was the border like? He just drove across in an ambulance carrying medical supplies for newly independent Bangladesh. That was the kind of border we saw in 1971. People wanting to help each other to live a life of dignity.

Then, of course, in 1974, our External Affairs Minister has referred to the historic agreement made between Bango Bondhu, Sheikh Mujibur Rahman and our great Prime Minister, Indira Gandhi. It is a pity that 41 years have passed before this Parliament could ratify that agreement. Today, the words of Bango Bondhu, his historic speech on the 7<sup>th</sup> of March are ringing in my ears, when he said,

"Rakte jakham diyeehhi, rekta aro debo edeshea mukte koinye enhanbo, inshallah."

"Since we have given blood, we will give more of it, *Inshallah*, we will free the people of this land." In other words, he offered to give more sacrifice in blood so that the people of East Bengal could be free. He brought freedom to the people of Bangladesh.

We have to look at this 1974 Agreement and the protocol signed in 2011 between the Prime Minister, Manmohan Singh and the Prime Minister, Sheikh Hasina. I had the privilege of meeting the Prime Minister when they gave an award to my father, posthumously just two years ago. I find this is what is really historic and what is really positive about this Bill that has been brought by this Government. We have a carefully balanced Bill; we are protecting and promoting the national interest, the States interest, and the human interest. The national interest, because this Bill, once it is passed later today by this House, will bring about a revolutionary transformation in the relations between India and Bangladesh. I agree with the External Affairs Minister that we will be able to rekindle the spirit of 1971. After that, when you go to ask the people of Bangladesh and the Government of Bangladesh for trade and transit facilities, they will respond to you in a positive manner, So that national interest has been supreme. I know, earlier this week, there was a little temptation to falling prey to the narrow party-partisan interests but what is important today is that the people of Assam also rose to the occasion and the temptation was resisted. National interest was put above party-political interests.

Secondly, States' interests have been protected. It was a real privilege for me to work on the Standing Committee on External Affairs with Dr. Shashi Tharoor of the Congress, Mohd. Salim of the CPI(M), my own colleague, Mumtaz Shangomitra of the Trinamool Congress and so many of the BJP Members and the Members of the other Parties belonging to the ruling coalition. It shows the value of the Standing Committee system in our parliamentary democracy. In the



unanimous Report that we tabled in this House on the 1<sup>st</sup> of December, 2014, we protected the States interests. This is what we said about the earlier history. We said, closer consultations at the highest political level between the Central Government and State Governments would have been desirable. The Committee while appreciating the efforts to keep the State Governments on board, would therefore suggest the Government to effectively coordinate with them on all matters and resolve the lacunae if any relating to the actual implementation of the Accord on the ground.

I am very glad, I am truly happy, I have to tell the External Affairs Minister that she has conducted consultations at the highest political level as we had wanted, she has spoken several times with our leader, the Chief Minister of West Bengal, Mamata Banerjee. We had also said, the Committee expects that the Central Government and the State Government of West Bengal will arrive at a consensus on the issue relating to the rehabilitation package. All the humanitarian issues should be resolved in advance including assistance from the Central Government in this regard.

I trust, as the External Affairs Minister has assured on the floor of this House that the rehabilitation package which has been sent to her by the Government of West Bengal led by the Chief Minister Mamata Banerjee on the 6<sup>th</sup> of December, 2014 will be available to the State so that we can build infrastructure and also give a true life of dignity to those in the enclaves who have been leading a miserable existence for the last 67 years. That is the most important aspect of this Bill. We are protecting the human interest.

I am so delighted today that our veteran, elder statesmen Advani *ji*, Murli Manohar Joshi *ji* are sitting here this afternoon as we are debating this Constitution Amendment Bill. I am remembering our visionary former Prime Minister, Atal Bihari Vajpayee. It is because, what we are going to do today is to be a solution of an intractable problem, a solution that is going to be found in the spirit of *insaniyat*. Under the sign of *insaniyat*, human beings are taking

precedence over territory, small amounts, small pieces of territory that are only going to be notionally exchanged between the two sovereign States of India and Bangladesh.

Mr. Deputy Speaker, Sir, I would like to say that sometimes I hear certain justifications for this Agreement. I can understand that the Ruling Party, in order to satisfy their recalcitrant constituents in a certain province may often have to make those kinds of arguments. I often hear that this particular piece of legislation and the final settlement of the land boundary between India and Bangladesh will help us resolve the problem of illegal emigration, of smuggling across the borders and so on. That may well be a by-product of the settlement that we are going to reach with Bangladesh. But let us remember that this historic piece of legislation is actually meant for the benefit of the law abiding citizens of India and Bangladesh. Once the entire boundary is demarcated, I would like to see that innocent law abiding citizens of India and Bangladesh should be able to cross the border with dignity. I would urge our External Affairs Minister to have consultations with the Home Minister so that a whole series of integrated check-posts can be set up along the India Bangladesh border. It is because, we want the ordinary people to be able to cross without difficulty. We want music to flow across the border that separates the two Bengals. We want theatre groups from the two Bengals to come to each other and to have their performances. I have spent a lot of time as a student in Bangladesh going about all the districts, working in district record rooms. I have seen how much the people of Bangladesh admire Deshbandhu Chittaranjan Das, Sarat Chandra Bose and Netaji Subhas Chandra Bose. I have seen the best performance of D.L. Roy's Shahjahan play on a stage in Dhaka, not on this side in Kolkata, even though we have great theatre personalities and theatre groups in West Bengal and some of them actually now belong to our Party, the All India Trinamool Congress.

So, I would like to say that let us gift this historic piece of legislation to the people of the two Bengals and also to someone whose birth anniversary, *Ponchishe Boishakh* we are going to celebrate all over the country in two days' time. *Ponchishe Boishakh* is either on the eighth of May or the ninth of May. He not only wrote the National Anthems of our two countries, India and Bangladesh, but all of the songs that he wrote during the Swadeshi Movement of 1905 were inspirational for the *muktijoddha* of Bangladesh in 1971.

*“Bangladesher hridoy hote kakhon aponi, tumi ki apurup rupe bahir hole janani, ogo Ma, tomari dekhe dekhe ankhi na fere.”* You know, we cannot turn our eyes from her. We have always envisioned our State Bengal and also Bharat Varsha as the mother. That is the spirit. In those days, we used to recite Jibananda Das's poetry – *Banglar mukh ami dekhiachi, tai prithbir roopomi khunjite jaiarne*. We have seen Bengal's face, that is why we do not need to go out and find beauty in the rest of the world. So, that is what I am being, sort of, reminded of here today.

Finally, I would simply like to say that there is one song. Of course, there were many other songs that were referred to by Ahluwaliaji, Bhupen Hazarika's famous song *Ganga amar Ma, Podda amar Ma*. But let us remember that during the heyday of the Swadeshi Movement, Rabindra Nath Tagore wrote a very beautiful song – *Amra milechi aj mayer dake* - We have actually gathered here at the call of the mother. We are answering the call of the mother in passing this historic legislation in the Lok Sabha today.

On behalf of everyone in this House, it is such a great moment to see that we have risen above all political party differences. We have protected the national interest, the State's interest and the human interest today. So, let us – as has happened in the Rajya Sabha – rise to the full stature of this House and unanimously pass this Constitution Amendment Bill. Let the message go out to

the whole of South Asia that we want peace and development for the poor and obscure, who live all across this great Subcontinent.

With these few words, I conclude. Thank you.

HON. DEPUTY-SPEAKER: Hon. Members, the hon. Minister is going to reply at 5 o'clock. I would, therefore, request the speakers to be very brief in their speeches.

SHRI MOHAMMAD SALIM (RAIGANJ): It is a very valuable debate, which is going on.

HON. DEPUTY-SPEAKER: It is a valuable debate and I am allowing the Members to participate. It is a Constitutional Amendment and it would go on up to 6 o'clock.

... (*Interruptions*)

श्रीमती सुषमा स्वराज : उपाध्यक्ष महोदय, माननीय सदस्यों को बोलने दीजिए। कोई जरूरी नहीं है कि मैं साढ़े पांच बजे ही जवाब दूँ। जब सारे सदस्य बोल लेंगे, मैं उसके बाद जवाब दे दूंगी।

HON. DEPUTY SPEAKER: All right.

SHRI RABINDRA KUMAR JENA (BALASORE): Hon. Deputy-Speaker, Sir, I am thankful to you for giving me this opportunity to participate in this historic Constitution Amendment Bill to amend the Constitution of India to give effect to the acquiring of territories by India and transfer of certain territories to Bangladesh in pursuance of the agreement and its protocol entered into between the Governments of India and Bangladesh.

Sir, I would like to place on record certain factual things so far as the Ministry of External Affairs is concerned. I would like to draw the attention of the hon. Minister of External Affairs that she has been extremely kind in handling various issues, which we often raise. I would just say that in my own case, I have got the reply from the Ministry within a few hours and not within a few days. So, it is time for sincere appreciation for the hon. Minister of External Affairs for handling various issues concerning the Ministry of External Affairs. Our thanks go for that.

Sir, it was well discussed in the House about the very articulation in the opening speech of the hon. Minister, Shrimati Sushma Swaraji. It is a fact and the whole country knows that she is an extremely good articulator. But while articulating what we saw today was that she had very nicely put-forth the sequence of events, which happened in this particular incident culminating into today's event. She has also tried to cover up the stand and the position taken by the BJP in the past and what forced her to come to this position today.

Sir, I would also like to place on record that the hon. Prime Minister Shri Narendra Modiji saw that the Agreement, which was signed between the two Heads of the States need to be respected and honoured. This will definitely send a very positive signal not only to the people of our country but also the people of world at large. Having said that, it is a fact that the Bill is going to serve a lot in the national interest. While this will result in a modest demographic changes, it will serve a lot of productive purpose for the people who have been affected by this issue. Let us look what would have been happening to fifty odd thousand

people who are sitting on the enclaves of Bangladesh and India. They must be keenly watching and they will be the people who will be the beneficiary of today's event. We definitely stand to support the Bill and to implement it in its right spirit.

Having said that, let me come to some of the critical observation which we must be extremely cautious about it. The first issue is the security issue Deputy Speaker Sir. I am a victim in my constituency because of certain illegal immigrations from Bangladesh. This needs to be taken into account. Unless we look at the security issue seriously, we may be a victim tomorrow. So, this is one very important aspect which I would like harp upon and urge the hon. Minister to look into it.

Second, there are many Indians who are living Bangladesh. They will loose their permanent claim to get Indian citizenship. Possibly, they will shed tears today but the Government of India has got its responsibility to see that tomorrow when they become a part of Bangladesh, they may not become victims, or they may not be given a step-motherly attitude. We have got an obligation to do that.

Third, it is important that this piece of legislation cannot be enforced without taking States into confidence.

I am thankful to hon. Minister that she has taken the States into confidence but this need to be ensured that in the implementation process the States are becoming important part and parcel of the entire event.

Another important factor which I would like to urge upon is the very *bona fide* of the Bangladesh people who will take citizenship of India. It is extremely possible that there will be a lot of claimants who are not *bona fide*. So, we have to have checks and balances in the system to ensure that the *bona fide* of the people of Bangladesh so that India does not face problems tomorrow as it is happening today in certain cases.

In the last, we have to prepare a blue print for a time-bound development of all the enclaves which come to our fold. Having said that, while supporting the

Bill and while thanking the hon. Minister and the Government, it is important to pass the Bill, it is also equally important that the Bill is implemented in its true letter and spirit so that the people affected get their rightful justice.

**श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग) :** महोदय, मैं इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूँ। इस विधेयक को पेश करने वाली विदेश मंत्री सम्माननीय सुषमा स्वराज जी का मैं अभिनंदन करता हूँ। हमारे शिवसेना प्रमुख आदरणीय हिन्दू हृदय सम्राट बाला साहब जी ठाकरे हमेशा गर्व से कहते थे कि स्वर्गीय इंदिरा गाँधी जी के बाद इस हिन्दुस्तान की सशक्त महिला नेता अगर किसी को कहा जाए तो उसका नाम है सुषमा स्वराज। उनको जो भी जिम्मेदारी सौंपी जाए, उसको सुलझाने का काम, उसे न्याय देने का काम सुषमा स्वराज जी करेंगी। आज यह साबित हो चुका है कि पिछले कई वर्षों से जो प्रश्न अनिर्णित था, जो समस्या सुलझी नहीं थी, उस समस्या को सुलझाने का काम इस विधेयक के माध्यम से विदेश मंत्री माननीय सुषमा स्वराज जी कर रही हैं। शिवसेना की तरफ से इस विधेयक को पूरा समर्थन है और भविष्य में भी हिन्दुस्तान की सुरक्षितता के बारे में, रक्षा के बारे में जो-जो निर्णय वह करेंगी, इस सरकार के माध्यम से उन निर्णयों को लेने का काम करेंगी, उसका समर्थन करने का काम शिवसेना पूरी ताकत से करेगी।

महोदय, इस विधेयक के माध्यम से हिन्दुस्तान और बांग्लादेश का जो विवादित प्रदेश था, उसके बारे में तो निर्णय हो जाने वाला है। लेकिन एक प्रश्न बाकी रहा कि पिछले कई वर्षों से जो बांग्लादेशी और अन्य कई विदेशी नागरिक गैरकानूनी रूप से इस देश में रह रहे हैं, उनके बारे में भी निर्णय लेने का वक्त आ गया है। महाराष्ट्र के मुम्बई, ठाणे, पुणे या हिन्दुस्तान के कई अन्य प्रदेशों में लाखों की संख्या में जो बांग्लादेशी रहते हैं, उनको अभी उनके देश में भेजने का काम भी इस सरकार को करना चाहिए। उनमें से कई लोगों को राशन कार्ड मिला है, कई लोगों का नाम मतदाता सूची में आया है, उनको वोटिंग राइट्स मिले हैं। कई संशोधनों के बावजूद ऐसा साबित हुआ है कि कई प्रांतों में तथा खासकर महाराष्ट्र में जो बालक गैर कानूनी रूप से काम कर रहे हैं, वे सारे के सारे बांग्लादेश से आ रहे हैं। उनकी मजबूरी हो सकती है, उनको वहाँ उनके देश में रोजगार नहीं मिलता होगा, इसके लिए हिन्दुस्तान में आते हैं, वह काम गैर-कानूनी है। लेकिन आज जिस तरीके से सीमा का प्रश्न सुलझाने का काम हमारी सरकार ने किया है, वैसे ही गैर-कानूनी रूप से रहने वाले बांग्लादेशियों का संशोधन करें और ऐसे गैर-कानूनी रूप से रहने वाले बांग्लादेशियों को अपने देश में भेजने का काम भी इस सरकार को करना चाहिए।



उपाध्यक्ष महोदय, भूमि का प्रश्न सुलझाने का काम तो हुआ है। आदान-प्रदान तो अभी हो जाएगा, लेकिन भूमि की सुरक्षा करने के लिए जैसे पिछले हफ्ते हमारे गृह मंत्री ने बताया कि पूरी जो सीमा है, उसमें सिर्फ 88 परसेंट सीमा की सुरक्षा करने का काम हुआ है। बाकी जो भूमि है, उसके ऊपर जिस तरह की सुरक्षा का प्रबंधन और प्रावधान करना चाहिए, कई कारणों से वह अभी तक नहीं हुआ है। कहीं फॉरैस्ट लैंड है, कहीं अन्यत्र प्रश्न हैं। मैं यहाँ एक सबमिशन करना चाहता हूँ कि हिन्दुस्तान की सुरक्षा के बारे में जब-जब प्रश्न निर्माण हो जाए, तब-तब फॉरैस्ट की भूमि हो या कोई और भूमि हो, उसके बाजू में रखकर भूमि सुरक्षा करने का प्रावधान होना चाहिए।

एक बात मैं आपके माध्यम से सरकार के ध्यान में लाना चाहता हूँ कि भूमि की सुरक्षा हुई लेकिन समुद्र तटीय जो सुरक्षा है, उसके बारे में आज भी गंभीरता से नहीं देखा गया है। मैं सारे सदन को और संबंधित मंत्रालय को बताना चाहता हूँ कि कई वर्षों पहले जो कसाब मुम्बई में आया, समुद्र मार्ग से आया। क्यों आया, कैसे आया, सबको मालूम हो चुका है। एक बार हिन्दुस्तान की सारी की सारी भूमि को सुरक्षित करने के लिए, चाहे वह भूमि हो या समुद्र तट का क्षेत्र हो, उसकी सुरक्षा के बारे में सरकार को ध्यान देना चाहिए ताकि भविष्य में कोई भी परदेशी नागरिक या आतंकवादी हिन्दुस्तान में न आ सके। परदेशी आतंकवादी द्वारा हिन्दुस्तान की सुरक्षा में धोखा पहुँचाने का जो काम हो रहा है, उसके बारे में भी गंभीरता से ध्यान देना चाहिए।

महोदय, इस विधेयक के माध्यम से एक बड़ा कानून बनाने या बड़ा निर्णय लेने का काम माननीय विदेश मंत्री जी ने किया है, मैं इसके लिए उनको बधाई देता हूँ। धन्यवाद।

DR. RAVINDRA BABU (AMALAPURAM): Thank you, hon. Deputy-Speaker, Sir. I am lucky that whenever I stand to speak, you are always there in the Chair. I request you to allow me to speak one or two minutes more because whenever I speak you always restrict me.

HON. DEPUTY SPEAKER: I am also happy to see you. Whenever I preside over here, I have a chance to hear your voice, which is very good.

DR. RAVINDRA BABU : Sir, whenever we talk about Bangladesh, we always get reminded of Bengal Partition, 1906. From Bengal Partition and annulment of Bengal Partition, 1911 the greatest lesson the British learnt was that they could not divide the Bengal people and that they had done a historic blunder. So, they annulled the Bengal Partition and shifted their Capital to Delhi. Afterwards, when Pakistan was portioned, we were tore apart and there came into existence East Pakistan and West Pakistan.

As students of Indian history when we look at the map, it is always inconceivable and very, very surprising to see how Bangladesh can be a part of Pakistan, which is situated on the other side of India. पाकिस्तान उधर है, बंगलादेश इधर है तो ये दोनों एक ही कंट्री कैसे हैं। कोई भी बच्चा मैप को देखेगा तो हैरान हो जायेगा कि ये दोनों एक ही कंट्री में कैसे चल रहे हैं। जैसी अपेक्षा थी, गलत हो गया और दोनों 1971 में बिल्कुल अलग हो गये और बंगलादेश बन गया। वह बनना ही था, बन गया। लेकिन But, Sir, we should learn from history. Those who do not learn anything from history, will continue to repeat it. We have to spend a lot of money for protecting our borders with Pakistan and Bangladesh. We have learnt a lesson from Germany. Once it was partitioned into East Germany and West Germany. But they have again united and become a part of European Union.

Sir, as we share the same ethnic culture with Pakistan and Bangladesh, we also share the same ethnic background between Sri Lanka and India. Language spoken in Sri Lanka and Tamil Nadu is same. The British could not do partition of Bengal on the basis of language. Bengal could be partitioned only on the basis of

religion. As Tamil Nadu and Sri Lanka speak the same language, I request the hon. Minister to look into the issues between Sri Lanka and Tamil Nadu and facilitate free trade so as to benefit the people of both sides.

Therefore, we, on behalf of Telugu Desam Party, fully support this Bill and congratulate hon. Minister for taking this historical and bold step.

Thank you.

SHRIMATI KAVITHA KALVAKUNTLA (NIZAMABAD): Thank you, Sir, for the opportunity. मैडम, इतिहास में जब भी बंगलादेश का नाम लिया जायेगा, तो इन्दिरा जी का नाम तो हर कोई याद करेगा, लेकिन आज के लैजिस्लेशन के बाद सुषमा जी का नाम भी लोग साथ में याद करेंगे। दोनों ही इतिहास में हमेशा-हमेशा के लिए अमर होकर रह जाएंगे। We sincerely hope that this legislation would bring much anticipated peace and improve relations between India and Bangladesh.

Sir, a lot of data has been shared by my colleagues, but I would also like to reiterate it just for academic purpose. India-Bangladesh Agreement, of course, was done on May 16, 1974. Then, a protocol was signed on September 6, 2011. When we speak about 2011, we will have to remember former hon. Prime Minister of India, Dr. Manmohan Singh, who had taken an initiative combined with the Bangladesh Government. They had conducted the headcount, which was long pending for 40 years. After the headcount was conducted, it became easy for us to bring this legislation. Through this legislation, today we are talking about 111 Indian enclaves in Bangladesh, which is an area of 17,160 acre. There are 51 Bangladesh enclaves in India which comprise of 7,110 acre of area. There is an exchange of land on paper but physical कंट्रोल तो अपने-अपने देश में हैं। The headcount conducted in July says that 51,549 people in India and 14,215 people in Bangladesh will be affected by this legislation. इनकी जिंदगी में एक अच्छा चेंज आएगा और हम आशा करते हैं कि इतने दिनों तक इस सब के ऊपर जो ह्यूमेनिटेरिन वायलेशंस हो रहे थे, ह्यूमन राइट्स के वायलेशंस हो रहे थे, वे सब भी आज से खत्म हो जाएंगे।

India will receive adverse possession land comprising of 2,777 acre and will transfer 2,267 acre of land to Bangladesh as well. Through this Bill we will be amending our First Schedule of the Constitution and will be amending the territories of Assam, West Bengal, Meghalaya and Tripura.

माननीय मंत्री जी ने शुरू में ही सारे मेम्बर्स के स्पीचेज को 'नल एण्ड वॉयड' कर दिया, क्योंकि सभी यह कहना चाह रहे थे कि बी.जे.पी. ने पहले इसका विरोध किया था, बी.जे.पी. असम को इससे बाहर रखना चाह रही थी, लेकिन आपने इसके बारे में सारा कुछ बोल कर हमारे स्पीच को ही खत्म कर दिया। इसलिए इसमें ज्यादा कुछ बोलने को बचा नहीं है। लेकिन, यह संयोग की बात है और वक्त का तक्राज़ा है कि जिस बी.जे.पी. ने पहले इसका विरोध किया था, अब उसी बी.जे.पी. की सरकार को इसे लेकर आना पड़ रहा है। मुझे लगता है कि जैसे कांग्रेस पार्टी ने इस बिल का राज्य सभा में सपोर्ट किया है, वैसे ही इस हाउस में भी वह इस बिल को पारित कराने में सहयोग करेगी। इस बिल के पास होने के बाद डेफिनेटली, जैसा माननीय मंत्री जी ने भी कहा है कि बाइलेटरल को-ऑपरेशन होगा, सिक्यूरिटी, ट्रेड्स, सब में सुधार होगा।

हमारी पार्टी की तरफ से एक-दो सुझाव हैं, जिसके बारे में मैं कहना चाहती हूँ। हमारे तेलंगाना के लोगों का दुबई, सऊदी अरब आदि देशों में माइग्रेशन का हमेशा प्रॉब्लम रहता है। पर, जब से आदरणीय सुषमा जी विदेश मंत्री बनी हैं, **we could get back almost 74 bodies, which is the highest in count, highest in number.** पिछली किसी भी सरकार में ऐसा नहीं हुआ था। माननीय मंत्री जी इतनी एक्टिव हैं। जब इस बिल के माध्यम से लैंड ट्रांसफर हो जाएगा, और दोनों देशों के बीच में इतने सारे लोगों का एक्सचेंज होगा, तो मैं माननीय विदेश मंत्री जी से अनुरोध करती हूँ कि आप इन सभी पांच राज्य सरकारों को विश्वास में लीजिए। **I would request that the Centre has to kindly oversee the developmental plans,** नहीं तो एक-दो महीने के बाद जब इनिशिएल यूफोरिया खत्म हो जाता है तो फिर वहां के लोगों के विकास के बारे में कोई नहीं सोचता है। **As an External Affairs Minister, since you have culminated this issue to its logical end, kindly look into the development aspect of these people also.**

जहां तक फेंसिंग की बात है, तो बॉर्डर स्टेट्स के बहुत सारे मेम्बर्स यहां इस फेंसिंग के इश्यू को उठाते हैं। बांग्लादेश के साथ हमारी पूरी बाउंड्रीज, जो तकरीबन चार हजार किलो मीटर के आस-पास है, उसकी भी पूरी फेंसिंग होनी चाहिए। साथ ही साथ, हमें भारत के लोगों की सुरक्षा का भी ध्यान रखना चाहिए।

महोदय, इतना कहते हुए मैं आपके माध्यम से सरकार से एक और गुज़ारिश करना चाहूंगी। भारत-बांग्लादेश के बीच के लैंड बॉर्डर्स की तो हमने बात कर ली, पर भारत-बांग्लादेश के बीच में और भी कई

इश्यूज हैं। जैसे दोनों देशों के बीच में मैरीटाइम इश्यूज हैं। Bangladesh also claims the same waters and we also claim the same waters. This issue needs to be addressed.

Between India and Bangladesh, we share 54 rivers, not one or two. We also have a Joint River Commission and a Joint Economic Commission. लेकिन, इनका जो रोल है और जो लोग बांग्लादेश में रह रहे हैं या हिन्दुस्तान के सीमावर्ती राज्यों में रह रहे हैं, we are not able to give confidence to these people. Sir, through you, I request the hon. Minister - regard to sharing the water of the River Ganga, River Teesta and other rivers - to take a pro-active role and conclude and settle these matters for once and all.

Madam, we have nine major neighbours, like Pakistan, Afghanistan, China, Nepal, Bhutan, Bangladesh, Myanmar, Sri Lanka. इन सारे देशों के साथ हमारी जो विदेश नीति है, मुझे लगता है कि कहीं-न-कहीं वह थोड़ी प्रॉब्लम में है। आपको भी मालूम है कि बांग्लादेश की स्वतंत्रता में हमारा रोल बहुत ज्यादा था। लेकिन, आज एक ऐसा माहौल बन गया है कि बांग्लादेश चीन के साथ एलाइन होना चाहता है। आज बांग्लादेश चीन के साथ अपने व्यावसायिक संबंध बढ़ा रहा है।

Similarly, look at the issue of Sri Lanka also. They have been very close to us. Of course, there were problems in-between which we have sorted out. पर, अब चीनी सबमैरिन्स श्रीलंका के यहां रुकते हैं, और श्रीलंका भारत को बताते भी नहीं हैं। I just want to say that we are a very huge country neighbouring with very small countries. अगर हम एक बार उनके सामने जाकर देखेंगे तो उन्हें ऑब्भियस्ली एक डर लगेगा कि इतना बड़ा एक पड़ोसी देश हमारे पास है। But it is also our responsibility as a big brother that we play a good role and we share and settle the issues between these countries. For example, our Tamil brothers continuously keep raising the issues of Kachchatheevu Island and fishermen. उस पक्ष से भी हमेशा 'राम सेतु' की बात उठाई जाती है। हमने सोशल मीडिया में इसके बारे में बहुत पढ़ा है। जब भी हमारे पार्लियामेंट में 'राम सेतु' की बात उठती है तो श्रीलंका के लोग अन-कॉम्फॉर्टेबल हो जाते हैं, क्योंकि उनके वेसल्स को जाने में दिक्कत होती है। इस तरह बहुत सारी ऐसी चीज़ें होती हैं, जो हमारे पार्लियामेंट में हमें सुनने में अच्छी लगती हैं, लेकिन वह दूसरे देशों के लोगों के मन में ऐंगज़ाइटी पैदा करती है।

Sir, hon. Minister of External Affairs is a very knowledgeable person. She has a historic role to play in this Government. I would request her to let our foreign policy not be dictated by China or Pakistan. Of course, we have problems with Pakistan and we have problems with China, but I believe that independently, we should deal each country as a separate entity.

Sir, we should also look into another very important matter. Today, since China has excess money, it is investing everywhere. China has invested in Sri Lanka Ports, and China is investing in Bangladesh. This will be a problem in the future. So, we will really have to look into it.

Personally, do not think that I am opposing the Government's position on certain issues, but instead of getting a Bullet Train and spending Rs. 60,000 crore on a Bullet Train, why do not we invest in our neighbouring countries. We need to give more money to Nepal, and we need to invest more money in Afghanistan. We cannot have an unstable Afghanistan, and we cannot have an unstable Pakistan. Let us work more towards improving our relations with the neighbouring nations, and let our foreign policy not be dictated by China and Pakistan. Thank you so much.

**श्री मोहम्मद सलीम (रायगंज) :** महोदय, यह बहुत ही महत्वपूर्ण संविधान संशोधन विधेयक है। हमारी विदेश मंत्री सुषमा जी ने इसे यहाँ लाकर पहले ही सेन्चुरी मार दी है। यह 119वाँ संशोधन है, लेकिन जब यह पास करेंगे तो यह कोई को-इन्सिडेंस नहीं है कि यह हैंड्रेड्थ होगा, तो आपकी सेन्चुरी के लिए भी आपको बधाई हो।

वर्ष 1974 में इन्दिरा गाँधी और मुजिबुर्हमान की इंदिरा-मुजीब चुक्ती एग्रीमेंट हुई थी। हमें 41 साल लग गए इस देश में संसद में इस मामले को लाने और इससे निबटने में, जबकि वर्ष 1974 में ही बांग्लादेश उस एग्रीमेंट को रेक्टिफाई कर चुका था। हमारे कानून के तहत, हमारे संविधान के तहत हमें संविधान में संशोधन लाना था। मैं चूँकि खुद विदेश मंत्रालय से सम्बन्धित स्टैंडिंग कमेटी का मेंबर हूँ, पहले ही यह कह देना चाहिए, अक्सर स्टैंडिंग कमेटी में किसी मामले को भेजने में सरकार यह कहती है कि समय जाया होता है। ढाई महीने में स्टैंडिंग कमेटी ने यूनैनिमसली रिपोर्ट पेश कर दी। फिर भी सरकार को चार महीने से ज्यादा का समय लग गया, सवा चार महीने लग गए, अपना मन बनाने और कुछ लोगों को मनाने में, देर है, पर दुरुस्त है। विदेश मंत्रालय ने विदेश मंत्री के नेतृत्व में पहलकदमी की है, जिसका यह नतीजा है। वरना कल तक यह बात चल रही थी कि होना है या नहीं होना है, कहाँ तक होना है, ट्रंकेटेड होगा या पूरा होगा, इसके लिए भी आपको बधाई है।

सबसे अच्छा होता कि यह उस दौर में जब मिसेज इन्दिरा गाँधी प्राइम मिनिस्टर थीं और उधर मुजिबुर्हमान देश को आजाद कराने के बाद बंगबन्धु का पूरी दुनिया में एक कद था, उस वक्त इसे लागू कर सकते थे। सरकार किस तरह से काम करती है, यह इस सरकार या उस सरकार की बात नहीं है, मामला यह है कि उस वक्त यह नहीं हुआ। चूँकि उसके लिए स्टेट्समैनशिप चाहिए और हिम्मत चाहिए। हमेशा कुछ लोग होते हैं, आज भी हैं, सरहद के उस पार भी हैं, सरहद के इस पार भी हैं, जो इन तमाम सवालों को तर्क के साथ, तथ्य के साथ या मानवीय दृष्टिकोण से नहीं देखकर राजनीतिक, धर्म या अल्ट्रा नेशनलिज्म की तरह देखते हैं। इस तरह से डिस्प्यूट को सॉल्व करने के बजाए पाला जाता है। उस कंट्रोवर्सी की कीमत हमें चुकानी पड़ती है। भारत बांग्लादेश के बीच उतने ज्यादा डिस्प्यूट्स नहीं हैं। लैंड बाउंड्री के डिस्प्यूट्स इस बिल से कम से कम परमानेंटली सेटल होंगे। इससे जो स्क्रिमिज होती हैं, चाहे वह रैब हो चाहे हमारे यहां बीएसएफ हो, कभी-कभार सीमा पर जो होता है, वह भी बंद होगा। जो सिक्योरिटी का क्वेश्चन है, स्मग्लिंग का सवाल है या जो देश की विरोधी ताकतें हैं, जो हंगामा करना



चाहती हैं, ऐसी शक्तियां जो सीमा पर ऐसा माहौल पैदा करती हैं या ऐसे माहौल का फायदा उठाना चाहती हैं, उनके ऊपर भी अंकुश लगेगा, लेकिन यह आज का विषय नहीं है।

मैं इस वक्त ज्योति बसु, बंगाल के पूर्व चीफ मिनिस्टर की बात को याद करूंगा। इसी छींटमहल का मामला, एन्क्लेव का मामला, बेरूबारी यूनियन जो दो टुकड़े हो गई, कुछ हमारे हिस्से में है, कुछ उनके हिस्से में है, बीच में तीन बीघा का कोरीडोर का मामला था, इसी प्रोटोकाल के तहत, लैंड-बार्डर एग्रीमेंट के तहत वर्ष 1992 के जून महीने में एक खत एक्सचेंज करके भारत-बांग्लादेश में उस मामले को हल कर लिया गया। उस वक्त वाम मोर्चे के अन्दर भी बहुत-से सवाल थे। यह बात वर्ष 1950 से चल रही है। यह सब बातें आ गयी हैं, मैं इनके बारे में नहीं बोल रहा हूँ, 'नेहरू नून एग्रीमेन्ट' हो या सुप्रीम कोर्ट का रेफरेंस हो। रेडक्लीफ साहब जो किए थे, अभी प्रो. सुगत बोस ने एक अच्छे हिस्टोरियन की तरह अपनी बात को रखा है। उनका मिशन बहुत हड़बड़ी में हुआ है। पूरा देश पार्टीशन के लिए तैयार था, लेकिन बंगाल पार्टीशन के लिए तैयार नहीं था। अगर उस वक्त कांग्रेस नेतृत्व 'नेहरू लियाकत एग्रीमेन्ट' मान लेती, या सी.आर.दास, सरद बोस, ए.के. फज़लुल हक की रहनुमाई को स्वीकार कर लेते तो हमें आज यह टुकड़ा देखने को नहीं मिलता। वह इतिहास है। नेतृत्व को दूरदर्शी होना पड़ता है। एक घर के तीन टुकड़े हो गये, हम फिर से मिलन की बात नहीं करते हैं। बांग्लादेश आजाद रहे, पाकिस्तान अपनी जगह पर रहे, हम अपनी जगह पर रहें, चूंकि हमारे देश का साइज ऐसा है, हम जब भी यह कहते हैं कि चलो एक हो जाएंगे तो बांग्लादेश के अंदर परेशानी हो जाती है। भारत विरोधी तत्व कहते हैं कि भारत हमें ले लेना चाहता है। हम अच्छे संबंध चाहते हैं। हम अच्छे संपर्क चाहते हैं। हमारे अंदर जो एक्सचेन्ज है, चाहे वह कल्चर, लैंग्वेज, लिट्रेचर, ट्रेड, कॉमर्स या तिज़ारत हो, वे और अच्छे होने चाहिए। **We have paid the cost of conflict; now, we have to reap the harvest of cooperation.** यह ज्यादा जरूरी है, हमारे पड़ोसी देश के साथ संपर्क करने के लिए। आपकी भाषा में सी.बी.एम. होता है - कान्फिडेन्स बिल्डिंग मेजर्स, जैसे हम ने गंगा के पानी का मुआयना किया था, उसी तरह कविता जी ने कहा है कि ऐसे कई इश्यूज हैं, 'to look forward and beyond'. वह हमारा लोकल बॉर्डर ट्रेड हो, जो ट्रेडिशनली होते थे, रेडक्लीफ साहब ने लकीर खींच दिया, सियासी माहौल ऐसा बन गया, दंगा-फसाद का माहौल हो गया, हम दो टुकड़ों में बंट गये, लेकिन गांव तो एक ही है, लोग तो एक ही हैं। वहां कैटल्स की स्मगलिंग की जाती है। आतंकी इस पार से उस पार हो जाते हैं, लेकिन गांव के लोगों को जो जरूरत है, उनको हम शेयर नहीं कर सकते हैं। सरकार को यह कोशिश करनी चाहिए कि किस तरह से लोकल बॉर्डर ट्रेड को, जो लोकल हाट की बात है, बांग्लादेश से भी प्रपोजल था, उसको आप आगे बढ़ायें।

मैं खुद उत्तर दिनाजपुर सीमा-क्षेत्र से जुड़ा हुआ हूँ। त्रिपुरा से लेकर पूरे नॉर्थ-ईस्ट का बॉर्डर ट्रेड बढ़ना चाहिए। इसी तरह हमारा जो ट्रांजिट की फ़ैसिलिटी है, बांग्लादेश को फायदा हो, हमें भी फायदा हो, नॉर्थ-ईस्ट के साथ हमारा जो मूल भूखंड है, उसका सिर्फ इंटीग्रेशन, यह सिर्फ कोलकाता, अगस्तल्ला और गुवाहाटी का मामला नहीं है। नॉर्थ-बंगाल और नॉर्थ-ईस्ट के साथ, चाहे बांग्लादेश के चिट्टागोंग के साथ साबरूम हो कर, त्रिपुरा को सी-एक्सेस मिले या बांग्लादेश के पोर्ट को नेपाल के साथ ट्रेड करने के लिए हमारे नॉर्थ बंगाल के अंदर से कॉरिडोर मिले। पूरे विश्व में इस तरह से रिजनल कोऑपरेशंस हो रहे हैं तो हमें भी यह पूरे एशिया में दिखाना पड़ेगा। मैं इस बात को इसलिए खींच रहा हूँ कि इस वक्त एशिया में कई मुल्क के अंदर बमबारी हो रहे हैं, लोग अपने मामले को हल नहीं कर पा रहे हैं, गोलीबारी हत्या और खून-खराबा हो रहा है। ऐसे समय में हम दो देशों के बीच में एग्रीमेन्ट कर रहे हैं और यह संसद इसको पास कर रही है, यह पूरे विश्व के सामने एक नमूना है। हम पंचशील की बात करते थे, हम शांति की बात करते थे, सदियों से हम जिस बात को कहते आये हैं, दक्षिण एशिया जो पूरे विश्व को दे सकती है, बुद्ध, जैन के जमाने से, आज हम उस मिशाल को पूरे विश्व के सामने रख सकते हैं कि मामला गोली से नहीं बोली से हल हो सकता है और इसका यह नमूना है।

दूसरी बात यह है कि स्टैंडिंग कमेटी में बड़ा अच्छा अनुभव हुआ है कि जब पहले यह सवाल आया, मैं इस ओर मंत्री महोदया का ध्यान आर्किष्ट कराना चाहता हूँ, चूंकि उस वक्त हमारे देश में ऐसा हो गया, उसके लिए हमें अफसोस है, वर्षों से बांग्लादेश मतलब - इलीगल माइग्रेंट। बांग्लादेशी इलीगल, वह फ्रेज बन गया है, वह क्वाइन हो गया है कि बांग्लादेशी हमारे देश के अंदर घुसपैठ कर लेना चाहते हैं। बांग्लादेश में भी कुछ ऐसे लोग हैं जो कहते हैं कि हिन्दुस्तान का मतलब है कि वह हमें ले लेगा। उसने पाकिस्तान को हरा कर बांग्लादेश को आजाद किया है तो हो सकता है कि वह यहां कब्जा कर ले, हमारे ट्रेड और कॉमर्स को ले ले। इससे भय, जेनोफोबिया का वातावरण तैयार होता है। वह हम ने माननीय सदस्यों के अंदर भी देखा है। बाद में हमारे चेयरमैन और श्रीमती सुजाता सिंह दी देन फॉरेन सेक्रेट्री थी, मैं उनकी बात भी करूंगा कि *she led from the front and she convinced us*. उन्होंने जो प्रजैन्टेशन दिए उससे लोगों के मन में जो भय था उसे दूर किया गया और कमेटी की प्रक्रिया में ऐसा होता है। स्टैंडिंग कमेटी में कन्सेन्सस बिल्ड-अप करने का एक बड़ा अच्छा तरीका है। तृणमूल कांग्रेस जो बंगाल की रूलिंग पार्टी है, सुगत बोस ने कमेटी में कहा है कि उसके बाद क्या होगा? चूंकि एक डर या भय रहता है, जिम्मेदारी रहती है। आबादी का मामला हो, पुनर्वास का मामला हो। कमेटी में हम लोगों ने होम मिनिस्ट्री, रूरल डेवलपमेंट मिनिस्ट्री और राज्य सरकार के प्रतिनिधियों को भी बुलाया और समस्या सुलझाने की कोशिश की कि हम

लोग यह जिम्मेदारी ले रहे हैं। लोग ह्यूमन प्रोब्लम को जमीन की समस्या समझ सकते हैं, लोग इसे देश की समस्या समझ सकते हैं।

जब हम कूच बिहार में इनक्लेव के लोगों से बात करते हैं, जो एडवांस पोजिशन में हैं, उसे डिज्यूर करना है, डिफैक्टो करना है। लेकिन इनक्लेव में खेती का सवाल, रोटी का सवाल, दवाई का सवाल, अस्पताल का सवाल, थाने का सवाल और शिक्षा का सवाल इन सबसे उनको बहुत परेशानी होती है। जहां वे रहते हैं वह उनका देश नहीं, जहां वे जाते हैं तो कहा जाता है, तुम कहां से आए हो। बच्चों को स्कूलों में भर्ती करने के लिए लोकल गार्जियन का नाम पिता के रूप में लिखाना पड़ता है नहीं तो वे कहेंगे कि तुम दूसरे देश से आए हो, इस समस्या से उनको मुक्ति मिलेगी। यह केवल शुरूआत है, अंत नहीं। जब इनक्लेव का मामला हल हो जाएगा, एडवांस पोजिशन का मामला हल हो जाएगा, जैसे कविता जी ने कहा चाहे वह तीस्ता जल की बात हो या बाकी नदियों की बात हो, चाहे ट्रांजिट की बात हो, चाहे एनर्जी का मामला हो, चाहे सिक््युरिटी का मामला हो। आज के दिन बांग्लादेश की हुकूमत हमारे देश की सुरक्षा से संबंधित एक सकारात्मक रवैया अपना रही है। हम भी अपने देश के किसी हिस्से से बांग्लादेश के खिलाफ काम करने की इजाजत नहीं दे सकते, हमारे देश के खिलाफ भी बांग्लादेश को काम करने की इजाजत नहीं देनी चाहिए। नार्थ-ईस्ट की बहुत सारी समस्याएं सिक््युरिटी एंगल से बांग्लादेश से जुड़ी हुई है। विदेश मंत्रालय ने रास्ता दिखाया कि किस तरह से जब देश का मामला या मानवीय सवाल आता है, तब सदन के अंदर और सदन के बाहर कैसे जुड़ाव पैदा होता है। इससे सीख लेकर बाकी विभाग भी काम कर सकते हैं कि किस तरह स्टैंडिंग कमेटी का इस्तेमाल करके विधेयक को एक साथ मिलाकर आम सहमति से तैयार की जा सकती है। अगर हम विदेश के साथ जमीन का मामला हल करने के लिए समझौता करने के लिए एक राय हो सकते हैं तो क्या देश के अंदरूनी मामले में एक नहीं हो सकते? ...(व्यवधान) It will be interesting. Allow me to speak for one minute. This is a quotation in Bengali. महान आनंदा शंकर रॉय ने देश के विभाजन के बाद लिखा:

*Teler Shishi Bhanglo Bole  
Khukur Pare Raag Karo  
Tomra Je Shab Buro Khoka  
Bharot Bhenge Bhag Karo  
Taar Bela ?*

देश का बंटवारा एक हकीकत है, हम वहां से वापस नहीं आ सकते, लेकिन हम अच्छे पड़ोसी की तरह दूसरे देशों के साथ जी सकते हैं। यह संदेश हम दूसरे मुल्क को दे सकते हैं। जब बच्चा शीशी तोड़ देता है

तो हम उसके ऊपर गुस्सा करते हैं और जब बड़े बच्चे मुल्क को तोड़ रहे हैं तब कोई नहीं देखता कि क्या हो रहा है? हम तोड़ने की बजाए जोड़ने की बात कर रहे हैं। इस पर हम सब एक राय हैं, यह बहुत ही गौरव की बात है।

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Sir, I thank the Chair for giving me this opportunity. Let me also, on behalf of my Party, the YSR Party, congratulate the hon. Minister for bringing this historic legislation. Particularly for the last ten months where there is no harmonious and friendly discussion on most of the Bill, this Bill has given us an adequate opportunity for exchange of so many pleasantries. I could see that today in the newspapers. This morning, she was kind enough to mention that we should give due credit to the former Prime Minister of India who has made this atmosphere very friendly. I hope this will continue further.

This piece of legislation will make the 1974 India-Bangladesh Land Boundary Agreement operational, and it allows swapping of land. Bangladesh gets 260 acres and India gets 174. The figures vary and, therefore, the hon. Minister may clarify what exactly is the extent of land India and Bangladesh get.

This piece of legislation will lead to very a friendly bilateral relationship between India and Bangladesh. If the hon. Minister of External Affairs could solve the other major issue of Teesta waters dispute, we will have a very friendly relationship with our most friendly neighbour Bangladesh.

I read in some newspapers that as much as 10,000 acres of enclaves are going to Bangladesh and it is going to shrink the boundaries. Hon. Minister may clarify these points at the time of replying to the debate. I believe it changes the contours of the boundary. We would have appreciated this point much better if a small map had been distributed to the Members.

Now the issue is that the Statehood of as many as 54,000 has to be settled by way of this piece of legislation. As many as 34,000 people are likely to come to India and the balance to Bangladesh. It is very unfortunate that for the last 41 years not even basic amenities with regard to education, health and transport, and law and order have been provided to these people. Thank God, the hon. Minister

has taken up this onerous responsibility to ensure that basic amenities are made available to these people. That may be taken up very quickly.

With regard to the citizenship, I am of the opinion that option may be given to the people. Whoever wants to go to Bangladesh may be given Bangladeshi citizenship and vice versa. We thank the hon. Minister particularly for including Assam also which made this 100 per cent operational. We also request that whatever rehabilitation package has been promised to these people should be implemented soon so that basic amenities are provided to these people.

Thank you.

SHRI SIRAJUDDIN AJMAL (BARPETA): Mr. Deputy-Speaker, Sir, I would like to reiterate that our hon. External Affairs Minister, Madam Sushma Swaraj, has got a heart of gold and she has proved it once again. The very thought is commendable and very much appreciated by all of us.

**16.58 hrs**

(Hon. Speaker *in the Chair*)

The Constitution (Hundred and Nineteenth) Amendment Bill which will allow the operationalisation of 1974 India-Bangladesh Land Boundary Agreement, I would like to reiterate here, is against the interests of the country as it will badly affect the bordering States of Assam, Meghalaya, West Bengal and Tripura. I feel personally and our party All India United Democratic Front's stand is that there are other ways of building relationship with neighbours. Giving away land, land of States like Assam where we lose lakhs of hectares every year to erosion and flood, is not the only way of having good friendly relationship with neighbours, and this will not solve the boundary problem.

We feel the boundary problem should be permanently solved by erecting a concrete wall between India and Bangladesh as this will permanently solve the everlasting scourge of 'Bangladeshi' which has been tagged to all the minorities. We believe that there should be a permanent solution by erecting boundary wall. But giving so many acres of land from India I do not think is the solution to having good relationship with your neighbour.

**17.00 hrs.**

The NDA Government has been given the final nod in the Rajya Sabha and this will become operational. But the NDA had opposed this when the UPA Government tried to do the same thing.

Madam, Assam is a State where every year we have flood and erosion. Normal citizens of India are tagged Bangladeshis. Here, I would just like to mention how these people, who are innocent citizens of India, came to be labelled as Bangladeshis. Suddenly, overnight there is a gush of flood in their houses and

they have to save the lives of their children. In such a situation, they have no time to save their documents. Eventually, they lose their precious documents in flood. As a result, they lose hundreds of acres of land. These very people do not get the documents eventually and are labelled as Bangladeshis. But construction of a concrete wall between India and Bangladesh and a boundary demarcation will be a permanent solution and this scourge of 'Bangladeshi' will go away from minorities of Asom. I would also like to say that people living in the periphery of boundary between India and Bangladesh are suffering a lot. Their suffering should be permanently solved by demarcating the land permanently between the two nations.

On behalf of the people of Assam, I would request hon. Prime Minister to fulfil his election promise that not even an inch of land will be given to Bangladesh. This was promised by our hon. Prime Minister and I would request the Minister of External Affairs to kindly withdraw the Bill for the larger interest of the country and its people, especially the people of Asom.



SHRI RAM PRASAD SARMAH (TEZPUR): Madam, I stand here to argue on the Constitution (One Hundred and Nineteenth Amendment) Bill 2013 on land transfer between India and Bangladesh. Though we never wanted partition, it was imposed upon us and lakhs and lakhs of people were displaced and killed. This is the scourge of history we are facing. Bangladesh was born from our home and having taken birth, the burden of Bangladeshis is being faced by Asom. Asom has carried this burden for a long time particularly after the war of 1971 and liberation of Bangladesh. The people who came as illegal infiltrators settled in Asom. All the promises made by different Governments in the past either by the Congress Government or AGP Government failed to bear any result.

The demarcated line by Radcliffe was drawn haphazardly and it has not solved the border problem. Many enclaves were left undecided and un-demarcated, where our people reside in their land and their people reside in our land. At the initial stage, we opposed this land transfer. Asom was against this transfer of 268.39 acres of land. Originally, it was 499 acres but it was settled at 268.39 acres. Keeping the matter alive, the Bangladeshis did infiltrate India through that corridor and also smuggled cows and cattle to the extent of 15 lakhs cattle to Bangladesh. The ping food industry was set up in Bangladesh border and it has grown in Bangladesh through smuggling of cows from India. The riverine area is unprotected. The borders are porous. The BSF is not able to manage the border. The total length of the border is 4096 kilometres. The agreement was signed on 16<sup>th</sup> of May, 1974. It will complete exactly 41 years after 8 days.

That has not settled it. Again, in 1992, some settlements were made. Ultimately, in 2011, Dr. Manmohan Singh and our Chief Minister Shri Tarun Gogoi went to Bangladesh and signed a protocol. That protocol is being ratified now. We opposed it. The indigenous organisations of Assam opposed the transfer of land to Bangladesh so far as Assam's land is concerned. We had a strong opposition. We fought. We agitated. The Bharatiya Janata Party was a part of that agitation. ... (*Interruptions*) But ultimately it came to the interests of the nation.

The Congress Government in the State took a U-turn and dashed a letter to the Prime Minister of India opposing the exclusion of Assam from the land transfer. ... *(Interruptions)* Ultimately, we agreed to it. ... *(Interruptions)* That letter is on record.

SHRI GAURAV GOGOI (KALIABOR): You show the record. ... *(Interruptions)*

SHRI RAM PRASAD SARMAH: When the hon. Minister of External Affairs speaks, she will reply. Please keep quiet. Please sit down. ... *(Interruptions)*

This is the Chief Minister's letter. Hon. Minister will reply. ... *(Interruptions)* So, we had to include Assam in the land border agreement. We had opposed this because we wanted total protection for Assam against infiltration. The identity of the Assamese people must be protected. The Congress Government failed to protect the identity of the Assamese people, the indigenous people of Assam. The Congress people wanted to make Assam a second Bangladesh. We opposed that tooth and nail in Assam and in Parliament. I must proudly say that even today, we are opposing it on behalf of the people of Assam. ... *(Interruptions)*

HON. SPEAKER: You are going to speak.

... *(Interruptions)*

HON. SPEAKER: I will take care; do not worry.

... *(Interruptions)*

SHRI RAM PRASAD SARMAH : The area in occupation of Bangladesh is huge. There is nothing done by the past governments to detect and deport the Bangladeshis. ... *(Interruptions)*

We also want the minorities in Bangladesh who came to India as refugees, the Hindu Bengalis, the Chakmas, the Hajongs, and the Christian minorities to be protected. That is our demand. ... *(Interruptions)* We will have to see that the Hindu minorities and Chakmas and Christians and others are not leaving Bangladesh. The Government of India must ensure that while giving the land. ... *(Interruptions)* Two hundred and sixty-eight acres is a big chunk of land. We must ensure that minority religions of Bangladesh are protected thoroughly. In some

sense, we are parting away with 268 acres of land. ... (*Interruptions*) It will initiate a new process and a new chapter in the relations between the two countries. It will also open a transit route to Agartala, Mizoram and Barak Valley in Assam.

With these words, I support the Bill and congratulate the Foreign Minister for initiating the move. But at the same time I strongly deprecate the methods and procedures adopted by the Congress-ruled State of Assam.

Thank you.

SHRI TATHAGATA SATPATHY (DHENKANAL): Madam Speaker, in this kind of a Bill where we are not very conversant with foreign affairs, they should have given a map with the Bill so that we can understand. ... (*Interruptions*)

SHRI MOHAMMAD SALIM: Or, we can use the screens.

**श्री कौशलेन्द्र कुमार (नालंदा):** माननीय अध्यक्ष जी, आपने इस विषय पर मुझे बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ। माननीय मंत्री सुषमा स्वराज जी जो आज 119वां सवैधानिक संशोधन विधेयक लेकर आई हैं, यह स्वागत योग्य है। मैं उनको बधाई देता हूँ।

वर्ष 1971 में बंगलादेश का जन्म हुआ। बंगलादेश का गठन होने के बाद वर्ष 1974 में भारत सरकार और बंगलादेश सरकार के बीच इंदिरा गांधी और रहमान जी के नेतृत्व में सीमांकन के संबंध में जो करार हुआ था, उसके बाद डा. मनमोहन सिंह जी का वर्ष 2013 में भी इस दिशा में प्रयास रहा लेकिन उसे सही मायने में अमलीजामा पहनाने का काम आज हो रहा है। इसके लिए मैं माननीय मंत्री जी को बधाई देता हूँ।

माननीय अध्यक्ष जी, पड़ोसी बंगलादेश का रिश्ता एक मित्र देश के रूप में रहा है और आगे भी रहे, इसी के लिए यह बिल लाया गया है। बंगलादेश को बनाने में हमें काफी बलिदान देना पड़ा था। इस बिल में जो थोड़ी-बहुत परेशानी थी, माननीय मंत्री जी ने सीमा से लगने वाली राज्य सरकारों से बातचीत करके उसका समाधान करने का प्रयास किया है। जैसा कि उन्होंने अपने भाषण में कहा है। मैं एक बात जरूर जानना चाहूंगा कि ऐसी व्यवस्था जरूर होनी चाहिए कि भारत के जो लोग बंगलादेश पहुंच गए हैं और बंगलादेश के लोग हिंदुस्तान में हैं, वे लोग वापिस अपने-अपने देश में आ सकें, ऐसी व्यवस्था की जानी चाहिए। वर्ष 1978 में बहुत बड़ी संख्या में बंगलादेश के लोग हिंदुस्तान की सीमा में आ गए और वापिस नहीं गए। इस बिल के माध्यम से जो सीमांकन करार हो रहा है, क्या जो टापू हिंदुस्तान की सीमा में आएंगे और वहां जो बंगलादेश के लोग रह रहे हैं क्या वे वापिस बंगलादेश जाएंगे, इसे माननीय मंत्री जी अपने उत्तर में जरूर बताएं।

**श्री गौरव गोगोई (कलियाबोर):** अध्यक्ष महोदया, आज मैं 193 कांस्टीट्यूशनल अमेंडमेंट के समर्थन में बोलने के लिए खड़ा हुआ हूँ। यह ऐतिहासिक अमेंडमेंट है और आज एक ऐतिहासिक दिन भी है जब भारत और बंगलादेश के बीच में जो दोस्ती है, वह और ज्यादा गहरी होने वाली है। मैं इस बारे में ज्यादा राजनीतिक तर्क नहीं देना चाहता हूँ क्योंकि आज एक बहुत सुनहरा और ऐतिहासिक दिन है। भारत और बंगलादेश की जो दोस्ती है, वह आज से नहीं बल्कि वर्ष 1971 से है जब बंगलादेश की लिबरेशन वॉर हुई। इस वक्त हमें पूर्व प्रधानमंत्री श्रीमती इंदिरा गांधी जी की याद आती है क्योंकि उस समय इंदिरा जी की सरकार ने पाकिस्तान की आर्मी को हराकर बंगलादेश की आवाम को आजादी दी। इस वजह से आज बंगलादेश की आवाम और भारत की जनता पूर्व प्रधानमंत्री इंदिरा गांधी का सम्मान करती है। वर्ष 1974 में इंदिरा गांधी जी और मुजिबुर्रहमान के बीच में ऐतिहासिक एग्रीमेंट हुआ, जिसके बारे में चर्चा हो चुकी है। वर्ष 2011 में इस दोस्ती के बीच में एक विशेष समय आया जब प्रधानमंत्री श्री मनमोहन सिंह शेख हसीना जी के साथ एक ऐतिहासिक प्रोटोकॉल ले कर आए। मंत्री जी सदन में उपस्थित हैं। मंत्री जी को भी पता होगा कि इस बिल के साथ जितना ज्ञान हमें बांटना चाहिए था, वह नहीं बांट पाए। अभी भी संसद में बहुत लोग चाहते हैं कि इस बिल के बारे में वे और ज्यादा बारीकी से समझ पाएं क्योंकि कहीं न कहीं आज इस बिल को लेकर बहुत कन्फ्यूजन से, प्रोपेगेंडा से निकला है। इसलिए मैं चाहता हूँ कि आगे जाकर विस्तार से इस बारे में एक डोक्यूमेंट निकालें जो सभी सांसदों को समझा पाए कि यह बिल क्यों भारत के हित में है और प्रधानमंत्री मनमोहन सिंह जी इस बिल को क्यों ले कर आए। लोगों को पता लगना चाहिए कि पूर्व प्रधानमंत्री इंदिरा जी ने इसका समर्थन क्यों किया था।

इस बिल में तीन मूल चीजें हैं। एक चीज एनक्लेव है। एनक्लेव वह चीज है जो भारत की मिट्टी या बंगलादेश की मिट्टी है, एक देश की मिट्टी दूसरे देश की सीमाओं में बहुत अंदर तक समा चुकी है कि वहां प्रशासन की किसी प्रकार की भी सुविधा लोगों को नहीं दे पाते हैं। इंडिया के अंदर बंगलादेश के ऐसे 51 एनक्लेव्स हैं और बंगलादेश के अंदर इंडिया के 111 एनक्लेव्स हैं। अगर आप भूमि का आकलन देखें तो भारत के जो 111 एनक्लेव्स हैं, उनकी कुल भूमि 17170 एकड़ है और बंगलादेश के जो 51 इनक्लेव्स हैं, उनका आंकड़ा 7100 एकड़ है। यहां हमारे यूडीएफ के साथी ने कहा कि इसमें हम भारत की मिट्टी बंगलादेश को दे रहे हैं, यह गलत है क्योंकि वे सिर्फ एनक्लेव्स की बात कह रहे हैं। एनक्लेव के अलावा एक चीज एडवर्स पोजेशन है। इसका मतलब यह है कि अंतर्राष्ट्रीय सीमा पर भारत के अंदर ऐसा कोई क्षेत्र है, जिस पर बंगलादेश का कब्जा है। कब्जे का मतलब यह है कि वहां दूसरे देश के प्रशासन का कंट्रोल है। वैसे ही एडवर्स पोजेशन अंतर्राष्ट्रीय सीमा में बंगलादेश में कोई ऐसा क्षेत्र है जो कानूनी तौर पर बंगलादेश

का है लेकिन इंडिया का वहां प्रशासनिक कंट्रोल है। यदि एरिया देखें कि किसके पास कितना एरिया आता है, तो इंडिया के पास 2,777 एकड़ भूमि और बंगलादेश के पास 2738 एकड़ भूमि है। जहाँ बंगलादेश 2,738 एकड़ भारतीय भूमि पर एडवर्स पजेशन कर चुका है। उससे हम आज 470 एकड़ भूमि भारत लेकर आए हैं। इसका मतलब यह हुआ है कि ... (व्यवधान) रेडक्लिफ ने जो बाउंड्री बनायी ... (व्यवधान) मैडम स्पीकर, कुछ लोगों को तथ्य पसंद नहीं हैं, वे राजनीतिक लाभ के लिए नहीं चाहते कि सत्य बाहर आए। ... (व्यवधान) आपके प्रधानमंत्री जी खुद इसका समर्थन कर रहे हैं, शायद उन्होंने कुछ सोचकर इसका समर्थन किया होगा। ... (व्यवधान) सूटबूट की सरकार ने इस बिल में सूझबूझ लगायी है। ... (व्यवधान) सोच-समझ से यह बिल आगे बढ़ा है। जो ऐतिहासिक भूल की गयी थी, रेडक्लिफ ने ऐसा बाउंड्री बनाया था कि बंगलादेश के पास 2738 एकड़ भूमि उस समय के ईस्ट पाकिस्तान के एडवर्स पजेशन में था। प्रधानमंत्री मनमोहन सिंह के इस बिल से उस ईस्ट पाकिस्तान से हम लैंड वापस लेकर आए हैं और इंडिया को 470 एकड़ भूमि मिली है। ... (व्यवधान) इसे हम लेकर आये हैं। हमने यहाँ एन्क्लेव्स की बात की, एडवर्स पजेशन की बात की।

तीसरी बात अन-डिमार्केटेड बाउंड्री के संबंध में है। छः किलोमीटर तक ऐसी अंतर्राष्ट्रीय सीमा है, जहाँ पर हमने सीमा बनायी ही नहीं। यह त्रिपुरा, पश्चिम बंगाल और असम में है। उस छः किलोमीटर पर हमने कभी सीमा नहीं बनायी, इसलिए अभी तक इसके बारे में पता नहीं है कि वहाँ पर की वह मिट्टी बंगलादेश की है या भारत की मिट्टी है। आज इस प्रोटोकॉल और इस ऐतिहासिक बिल के द्वारा हमने उस छः किलोमीटर पर अपनी सीमा बनायी है। इससे क्या लाभ होगा? इससे यह लाभ होगा कि जो हमारी मिट्टी है, वह हमारे पास वापस आ गयी है। और इससे मंत्री जी भी सहमत होंगी कि एडवर्स पजेशन के क्षेत्र में असम को स्पेशल केस के हिसाब से देखा गया है। एडवर्स पजेशन में क्या होता है, इस बिल में हमने यह सिद्धांत निकाला है कि चलो यह भारत की मिट्टी है, लेकिन चूंकि इस पर बहुत समय से बंगलादेश का प्रशासनिक कंट्रोल रहा है, उसे हम बंगलादेश को दे देते हैं और बंगलादेश की मिट्टी जो भारत में है, यह लीगली बांग्लादेश है, लेकिन बहुत समय से वहाँ पर भारत का एडमिनिस्ट्रेशन चल रहा है, उसे हम भारत में ले लेते हैं। लेकिन इस बिल में असम के केस में स्पेशल क्लॉज़ आया है, जिसके बारे में मैं चाहता हूँ कि मंत्री जी अपने जवाब में इसका समर्थन या असमर्थन कर सकती हैं, कि असम का 738 एकड़ भूमि बंगलादेश के पास एडवर्स पजेशन के रूप में था। प्रिंसिपल के मुताबिक यह भूमि बंगलादेश के पास जाना चाहिए। दूसरे राज्यों में यही हुआ है। लेकिन असम के केस में, आज असम को उस एडवर्स पजेशन से 478 एकड़ भूमि मिली है। ... (व्यवधान) आप तथ्य में जाइए।

तीसरा ह्यूमैनिटेरियन लाभ है। कुछ लोग, जो न भारत के हैं, न बंगलादेश के हैं, उनको किसी तरह की कानूनी सुविधाएँ, जो मिलनी चाहिए, वह नहीं मिलती है, आज उनको वह सहायता मिल गयी है। उनको इंफ्रास्ट्रक्चर मिल गया है।

चौथा लाभ सिक्वोरिटी का हुआ है। मैंने कहा कि छः किलोमीटर की अन-डिमार्कटेड बाउंड्री है। क्या हम नहीं चाहते कि अपनी बाउंड्री को डिमार्क करें, ताकि हम उस पर फेंसिंग कर पाएं। सिक्वोरिटी की दृष्टि से हम भारत की बाउंड्री को सुरक्षित कर पाएंगे। इसलिए असम में जो अन-डिमार्कटेड बाउंड्री थी, उस लालटिटीला और डुमाबाड़ी बाउंड्री के डिमार्कट होने के बाद असम को 714 एकड़ भूमि और मिली है। साथ ही साथ, असम को जो कुल भूमि मिली है, यह मिनिस्ट्री का रिकॉर्ड है कि 1240 एकड़ भूमि है अब बाउंड्री पर हम फेंसिंग कर पाएंगे और इससे भारत को लाभ होगा।

फिर प्रश्न उठता है कि हम क्यों इस पर राजनीति कर रहे हैं? क्यों हमने इस बिल का असमर्थन किया? जहां पर हमें दिखता है कि बाउंडरी की फेंसिंग हो पाएगी, जहां दिख रहा है कि बांग्लादेश से लैण्ड हम वापस ला रहे हैं, जहां पर यह दिखता है कि भारत और बांग्लादेश की दोस्ती और गहरी होगी, तो क्यों वहां हम राजनीति कर रहे हैं? क्यों हमने पहले उसका अपोज किया, अब समर्थन कर रहे हैं। पहले असम को उसमें से निकाला, अब असम को उसमें शामिल कर रहे हैं। जब यह देखा जा रहा है कि सभी का लाभ होता है, तब यह प्रश्न उठता है कि ऐसा क्यों किया गया? खुद सरकार ही इसका उत्तर दे पाएगी। आज यह बहुत ही ऐतिहासिक दिन है, आज हम सभी को इस पर गौरव करना चाहिए। आज हमें प्रधानमंत्री मोदी जी और विदेश मंत्री श्रीमती सुषमा स्वराज जी को बधाई देनी चाहिए, जिन्होंने राष्ट्रीय हित में इस बिल को प्रस्तुत किया है। राष्ट्रीय हित में यह बिल लाए हैं, स्टेट बीजेपी ने चाहे जो कहा हो, लेकिन राष्ट्रीय हित में उन्होंने यह निर्णय लिया है। हम उनका स्वागत करते हैं और हम भी सहमत हैं कि अगर हमारे पड़ोसी देश में किसी के साथ अत्याचार हो रहा है, बांग्लादेश में अगर किसी के साथ अत्याचार हो रहा है, चाहे वह धर्म के कारण हो, संस्कृति के कारण हो या भाषा के कारण हो, तो उन लोगों भारत द्वारा सुरक्षा दी जानी चाहिए। यह हमारा दायित्व बनता है। पूरे दक्षिण एशिया में भारत सर्वश्रेष्ठ देश है। हमारा दायित्व है कि हम सिर्फ अपने देश की इकोनोमी के बारे में नहीं, बल्कि पूरे साउथ एशिया को, अपने पूरे नेबरहुड को लीडरशिप दें। सभी देशों की शांति और स्टेबिलिटी में हमारा ही लाभ है। हम चाहते हैं कि आज यह एक ऐतिहासिक दिन है, हम सभी को इस पर गौरव करना चाहिए। हम शुक्रिया अदा करते हैं पूर्व प्रधानमंत्री मनमोहन सिंह जी को, सलमान खुर्शीद जी को और धन्यवाद देते हैं प्रधानमंत्री नरेन्द्र मोदी जी को और विदेश मंत्री श्रीमती सुषमा स्वराज जी को।

इसी के साथ मैं अपनी बात समाप्त करता हूं। धन्यवाद।

**श्री राजेन गोहेन (नौगोंग) :** अध्यक्ष महोदया, आज लैण्ड डील के बारे में जो चर्चा हो रही है, उसको समर्थन देने के लिए खड़ा हुआ हूँ। मैं एक बात बताना चाहता हूँ कि बांग्लादेश के साथ जो लैण्ड डील हो रही है, अगर यह लैण्ड डील देश की सुरक्षा को सामने रखकर की गयी है तो सबसे अच्छी और सही बात है। लेकिन हमें यह भी देखना होगा कि आज यहां जिस तरह से चर्चा हो रही है, जिस तरह से बांग्लादेशियों के प्रति हम सद्भावना एवं सिम्पैथी दिखा रहे हैं, आज इन्हीं बांग्लादेशियों के कारण असम में असमीज लोगों का क्या हाल हो रहा है, उसके प्रति आज तक किसी ने कोई सिम्पैथी नहीं दिखाई। असम आज खुद बांग्लादेश का एक एनक्लेव बन गया है। उस एनक्लेव को कैसे हटाएंगे, यह भी आज इस सदन को सोचना होगा।... (व्यवधान) एक नेबरिंग कंट्री को हमें कमजोर नहीं सोचना चाहिए। आज वहां हसीन जी हैं, वह प्रो-इंडिया हैं, लेकिन कल जब खालिदा जिया आ जाएंगी, तब यही हमारे लिए बहुत खतरनाक हो सकता है।... (व्यवधान) इसलिए हमें सोच-समझकर आगे बढ़ना चाहिए।... (व्यवधान)

**माननीय अध्यक्ष :** राजन जी, आप इधर देखकर अपनी बात कंप्लीट कीजिए।

**श्री राजेन गोहेन :** मैडम, इसलिए मैं सदन से यही विनती करूंगा कि यह लैण्ड डील की गयी है, ठीक है, इसके लिए बाउंडरी सेटलमेंट होना चाहिए और बाउंडरी का परमानेंट डिमार्केशन हो जाना चाहिए। इसके साथ-साथ अपने देश की सुरक्षा भी परमानेंट होनी चाहिए। जब तक देश की सुरक्षा परमानेंट नहीं होगी, सिर्फ लैंड डील ही होगी, उनके प्रति सिम्पैथी दिखाकर यह डील करेंगे तो हमारे लिए कल भविष्य में बहुत बड़ा खतरा हो सकता है। बांग्लादेशियों से मुक्ति मिलने के लिए असम के लोगों ने छः साल आन्दोलन किया है और 855 लोग शहीद हुए हैं, लेकिन आज तक मुक्ति मिली नहीं। कांग्रेस ने जिस तरह से हमें षडयंत्र का हिस्सा बना दिया, उससे निकलना अभी तक संभव नहीं हो पाया है। इसलिए अब हमारी सरकार को, आदरणीय मोदी जी ने जिस तरह से आश्वासन दिया है... (व्यवधान) आदरणीय प्रधानमंत्री जी ने जिस विश्वास से असम के लोगों को बोला था कि असम को बांग्लादेशियों से मुक्त कराएंगे। बांग्लादेशी घुसपैठियों को यहां से निकालने के सवाल पर किसी भी हालत में कोई समझौता नहीं होना चाहिए। लैंड डील की गई है, हमें थोड़ी कम जमीन मिली और उन्हें ज्यादा जमीन मिली, इससे कोई मतलब नहीं है, लेकिन हमारी सीमा सुरक्षित रहनी चाहिए। असम बांग्लादेशियों का एक इन्क्लेव बन गया है, लेकिन कल कहीं ऐसा न हो कि किसी दूसरे हिस्से में एक और इन्क्लेव बन जाए। इसलिए उसके प्रति भी हमें ध्यान रखना पड़ेगा। हमें अच्छा पड़ोसी तो चाहिए, लेकिन हम अपने घर पर कब्जा करने के लिए पड़ोसी को नहीं



कह सकते और न ही उसे देने की बात कर सकते हैं। हम चाहते हैं कि बांग्लादेश से हमारे अच्छे सम्बन्ध हों, लेकिन हमें उससे बचकर भी रहना पड़ेगा, क्योंकि असम को बचाना है। यह काम सिर्फ हमारी सरकार ही कर सकती है, क्योंकि कांग्रेस पार्टी की सरकार ने तो कभी ऐसा किया नहीं...(व्यवधान) असम को बर्बाद करने वाले यही हैं, सारे असम को बर्बाद कर दिया। इसलिए इस लैंड सैटलमेंट की बात पर मेरी मोदी जी से प्रार्थना है कि बांग्लादेशियों को असम से बाहर निकालकर असम को सुरक्षित बनाएं।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

**श्रीमती सुषमा स्वराज :** धन्यवाद अध्यक्ष जी। अध्यक्ष जी, इस पर कांग्रेस पार्टी के श्री अधीर रंजन चौधरी से लेकर बीजेपी के राजेन गोहेन सहित कुल 16 सांसदों ने भाग लिया है। मैंने चर्चा के लिए इस बिल को प्रस्तुत करते समय एक प्रार्थना की थी कि राज्य सभा में यह बिल सर्वसम्मति से पारित हुआ, अगर वैसी सद्भावना यहां भी बनेगी तो एक अच्छा संदेश बांग्लादेश को जाएगा। मैं यह कह सकती हूँ कि एक सांसद ए.यू.डी.एफ. के श्री सिराजुद्दीन अजमल ने बिल के विरोध में बात कही, बाकी सभी ने अपनी-अपनी बातें कहीं और कुल मिलाकर इस बिल का समर्थन किया है।

दो भाषण तो इतने भावुकतापूर्ण हुए हैं कि सारे सांसद सुनकर भाव-विभोर हो गए, भाई सुगत बोस जी का और अहलुवालिया जी का। मैं यह भी कहना चाहूंगी, शायद आप अंदर सुन रही होंगी टी.वी. पर कि शायद यह पहली चर्चा है जिसमें राजनीति के साथ-साथ संगीत की स्वरलहरियां भी बही हैं। अहलुवालिया जी ने और सुगत बोस जी ने तो कविता सुनाई ही थी, लेकिन बाद में मोहम्मद सलीम भाई ने भी उसमें एक कविता जोड़ी। बांग्लादेश की जो अच्छी और श्रेष्ठ रचनाएं हैं, वे यहां इस बिल के संदर्भ में रखी गईं। कुछ सांसदों ने कुछ प्रश्न उठाए हैं, कुछ ने कुछ चिंताएं व्यक्त की हैं और कुछ ने सुझाव दिए हैं।

जहां तक अधीर रंजन चौधरी जी का सवाल है, मुझे थोड़ा सा दुख जरूर हुआ क्योंकि उन्होंने जो बात कही, जिस भाव से मैंने बिल को रखा था, उस भाव को वह समझे नहीं। मैंने स्वयं इंदिरा-मुजीब समझौते का जिक्र किया था। मैंने स्वयं डॉ. मनमोहन सिंह और शेख हसीना के प्रोटोकॉल का जिक्र किया। हम इस बिल के पहले विरोध में थे, क्योंकि हम इसे असम के हित की अनदेखी मानते थे, उसका जिक्र मैंने स्वयं किया। लेकिन सर्वसम्मति बनाने के लिए हमने असम को शामिल किया, इसका भी जिक्र किया। ये सारी बातें बहुत ही पारदर्शिता के साथ मैंने प्रारम्भ में ही रख दी थीं, फिर भी उन्होंने अपना पहला वाक्य कहा कि मैं सदन को गुमराह कर रही हूँ। मुझे नहीं मालूम कि उन्हें कौन सी बात मेरी सदन को गुमराह करने वाली लगी। पूरा इतिहास खोलकर जैसे-जैसे जो चीज हुई थी, उसे मैंने चर्चा के लिए रखते समय कह दिया। लेकिन बाद में उन्होंने कुछ सुझाव दिए कि आधार कार्ड उनको मिलना चाहिए, जन-धन योजना का लाभ उनको मिलना चाहिए, राशन कार्ड उनको मिलने चाहिए। मैं अधीर बाबू को कहना चाहूंगी कि ये सारे सुझाव राज्य सरकार पूरे करेगी। लेकिन उसके लिए जो धनराशि की आवश्यकता है, आपने टेम्परी रिलीफ कैम्प की बात की, उसके लिए धनराशि हमने पश्चिम बंगाल सरकार को देने का काम किया है और उनके साथ हमारा जो समझौता हुआ है, जैसा मैंने कहा था कि उन्होंने 3008 करोड़ रुपये का पैकेज मांगा, उसमें से 775 करोड़ रुपये ऐसा है जो फिक्स एक्सपेंडिचर होगा, जो इंफ्रास्ट्रक्चर बनाने के लिए होगा, एनक्लेवस में और कूच बिहार डिस्ट्रिक्ट में जहां आकर लोग बसेंगे। बाकी 2234 करोड़ रुपये परिवर्तनीय है,

वेरियबल है, जो इस पर आधारित होगा कि कितने लोग आएंगे। जैसा मैंने कहा कि 3500 से 35000 तक का आकलन है तो 35 हजार को सामने रखकर यह पैकेज तय किया गया है। राशि देने का काम सरकार ने माना है। गृह मंत्रालय को उसकी नोडल एजेंसी बनाया गया है। लेकिन जो चीजें आप चाह रहे हैं कि हों, वे राज्य सरकार के द्वारा होगा।

उसके बाद एक विषय आया जो पश्चिम बंगाल से संबंधित नहीं था। सी.के. रामचन्द्रन जी अन्ना-डीएमके की तरफ से बोले। उन्होंने कच्चितिवु का प्रश्न उठाया। उनका प्रश्न इस मायने में प्रासंगिक हो जाता है कि बेरूबाड़ी के संदर्भ में सुप्रीम कोर्ट का निर्णय आया था, जिसमें उन्होंने यह बात कही है कि जब भी भारत का कोई भू-भाग किसी दूसरे देश को ट्रांसफर होता है तो उसमें संविधान संशोधन जरूरी है। दोनों सदन संविधान संशोधन पारित करें और आधे राज्य उसका अनुमोदन करें, तभी लागू होता है।... (व्यवधान)

**SHRI K.N. RAMACHANDRAN (SRIPERUMBUDUR):** Without making any amendment, you have made that agreement.... (*Interruptions*)

**श्रीमती सुषमा स्वराज :** कच्चितिवु में ऐसा हुआ था। वह सदन के पटल पर रख दिया गया था। उसमें संविधान संशोधन नहीं हुआ था। इसलिए इन लोगों का कहना है कि जब हम बांग्लादेश के साथ टैरिटरी ट्रांसफर कर रहे हैं और संविधान संशोधन कर रहे हैं तो उसमें क्यों नहीं हुआ? मैं बताना चाहूंगी कि उसमें पूर्व मुख्यमंत्री सुश्री जयललिता और दूसरे मुख्यमंत्री श्री करुणानिधि ने सुप्रीम कोर्ट में केस डाला हुआ है और मैटर सबजुडिस है। इसलिए सबजुडिस मैटर पर हम टिप्पणी नहीं कर सकते हैं। लेकिन इसका हमने नोट लिया है।

**DR. M. THAMBIDURAI (KARUR):** Hon. Speaker, just now our External Affairs Minister said that my leader Amma also filed a case in the Supreme Court. That is a fact. What is the stand of the Central Government? When the Central Government is filing the affidavit, it is going against that. That is what we raise. It was not passed by the Parliament. What has happened is a legal thing. Therefore, you said that both the Houses have to pass whatever we have done, especially territorial issues. If they are giving anything from our country to the other country, it has to be done. We are doing like that. The External Affairs Ministry is filing the affidavit, it is filing the affidavit in a different way. Even the Supreme Court observed this. That is what we are raising. Please instruct your people to rectify that.

SHRIMATI SUSHMA SWARAJ: Hon. Deputy-Speaker, I told that the matter is *sub judice*. Therefore, I cannot answer that matter in this House, especially in this regard when we are talking about the land boundary agreement with Bangladesh. So, that question is not relevant. It was relevant in one sense only and, I think, I have already answered that.

उसके बाद जब चर्चा आई तो उसमें दो प्रश्न आए जिनमें चिंता व्यक्त की गई है। हमारे यहां से विनायक राउत जी और रविन्द्र जेना ने अपनी चिंता व्यक्त की है। इन दोनों ने अवैध घुसपैठ की भी बात कही है। विनायक जी ने गृह मंत्री जी के उत्तर का उल्लेख करते हुए कहा है कि हमारी सीमा पर 88 फीसदी फेंसिंग हुई है, बाकी की नहीं हुई है। इसका समाधान इसमें निहित है। मैं विनायक जी और रविन्द्र जी दोनों से कहना चाहूंगी कि 88 परसेंट भूमि पर फेंसिंग क्यों हुई है और बाकी पर फेंसिंग का काम क्यों नहीं हुआ? क्योंकि बाकी की भूमि की सीमा निर्धारित ही नहीं थी। जब लैंड बाउंड्री तय हो जाएगी तो बाकी की सीमा की भी फेंसिंग हो जाएगी। वहां फेंसिंग न होने के कारण, सीमा पर किसी तरह की बाधा न होने के कारण आबाद रूप से, अवैध रूप से लोग आते हैं, वह रूकेगा। इसलिए उसका समाधान इसी में निहित है जो बिल हम ले कर आ रहे हैं।

श्रीमती के. कविता ने अपनी बात कहते हुए सदन में दो बातें रखीं। उन्होंने कहा कि मेरीटाइम बाउंड्री सैटलड नहीं है, यह बाउंड्री सैटलड है। महोदया, मैं आपके माध्यम से उनको और सभी को बताना चाहती हूं कि 7 जुलाई, 2014 को मेरीटाइम बाउंड्री भी बंगलादेश के साथ सैटलड हो गई है। इंटरनेशनल ट्रिब्युनल में यह मामला गया था, आर्बिट्रेशन के माध्यम से एक अवार्ड आ गया जो 7 जुलाई, 2014 को आ गया और जब इंटरनेशनल ट्रिब्युनल का अवार्ड आता है तो वह बाइंडिंग होता है और यह तय होता है कि जो जिसे मिला है, वह उसे स्वीकार करेगा। हमारी मेरीटाइम बाउंड्री सैटल हो गई है। जहां तक नदियों का सवाल है, वह मामला अभी चल रहा है। उसमें सबसे बड़ा मामला तिस्ता नदी का है और दूसरी नदियों का भी है। जहां तक नदियों का मामला है, नदी जल का विवाद अभी चल रहा है। लेकिन जिस तरह से हमने इसे निपटाया है, हम कोशिश करेंगे कि इसी तरह की एक आम सहमति पश्चिम बंगाल के साथ बनाकर हम उसमें कुछ कर पायें। लेकिन अभी तक वह विवाद जिंदा है, परंतु हमारी मेरीटाइम बाउंड्री सैटल हो गई है।

दूसरी बात आपने कही कि हमें बिग ब्रदर का एटीट्यूड नहीं रखना चाहिए, बड़े भाई वाला। मैं कविता जी को बताना चाहूंगी कि हिंदी में शब्द एक ही है बड़े भाई, अंग्रेजी में दो तरह से कहा जाता है, एक है बिग ब्रदर और दूसरा एल्डर ब्रदर। जो बिग ब्रदर का एटीट्यूड है, वह एसेगेंस का प्रतीक होता है,

इसलिए उसे एरोगेन्ट कहते हैं। एल्डर ब्रदर केरिंग होता है और इसलिए मैं यहां सदन में खड़े होकर कहना चाहूंगी कि भारत का एटीट्यूड हमारे सभी पड़ोसी देशों के साथ बिग ब्रदर का नहीं है, एल्डर ब्रदर का है, जो भारत की संस्कृति है। भारत में बड़ा भाई बहुत केयर करने वाला, ध्यान रखने वाला होता है तो हम जब भी अपना एटीट्यूड रखेंगे, केवल एल्डर ब्रदर का रखेंगे, बिग ब्रदर का एटीट्यूड हम नहीं रखेंगे।... (व्यवधान)

India is reflected by the Prime Minister. Hence, it is 'he', not 'she'.

अध्यक्ष जी, मौ. सलीम साहब ने हम पर एक आरोप लगा दिया कि उन्होंने ढाई महीने के अंदर रिपोर्ट दे दी थी, लेकिन हमने सवा चार महीने लगा दिये। मौ. साहब यह सच नहीं है। एक सितम्बर को कमेटी गठित हुई, हमने 16 सितम्बर को यह बिल आपको दिया, आपने एक दिसम्बर को रिपोर्ट दे दी, ढाई महीने में आपने बिल्कुल काम पूरा कर दिया। लेकिन एक दिसम्बर को जब वह रिपोर्ट यहां टेबल हुई तो उसके 19 दिन के बाद 19 दिसम्बर को सत्र समाप्त हो गया और आपने इस बिल को लाने से पहले हमसे बहुत अपेक्षाएं की थीं। स्टैंडिंग कमेटी ने यह चाहा था कि हम पश्चिम बंगाल के साथ पैकेज भी तय कर लें। आपने यह चाहा था कि हम लॉ एंड ऑर्डर की स्थिति भी देख लें। इतना काम आपने हमें करने के लिए कहा था, जो उस सत्र की समाप्ति से पहले नहीं हो सकता था, 19 दिसम्बर को सत्र समाप्त हो गया। उसके बाद सत्र फरवरी में आया और वह बजट सत्र आया, जो राष्ट्रपति जी के अभिभाषण से शुरू होता है। राष्ट्रपति अभिभाषण के बाद रेल बजट और उसके बाद जनरल बजट आता है और उसके बाद रिसैस आती है। ये सारा समय और यह अंतराल हमने इसमें लगाया कि हम पश्चिम बंगाल के साथ पैकेज तय कर लें, बाकी चीजें तय कर लें और इस बिल को एक ऐसे रूप में ला सकें, जिससे सर्वसम्मति बन सके। इसीलिए मैंने डा.शशि थरूर जी से उसी दिन कह दिया था कि बजट सत्र के दूसरे खंड में हम इस बिल को ले आयेंगे और मुझे यह लगता है कि अपने पूरे वचन की पूर्ति करते हुए हम इसे यहां ले आये हैं तो जो सवा चार महीने की देरी आपको लग रही है, वह देरी हमारे पार्ट पर नहीं हुई है।

जहां तक गौरव गोगोई का सवाल है, यह ठीक है कि हमारे यहां से असम के सांसदों ने राष्ट्रीय हित में बिल का समर्थन किया है। लेकिन अपने असम की व्यथा श्री आर.पी.शर्मा ने भी कही और श्री राजेन गोहेन ने भी कही। लेकिन गौरव जी आपने जो बात कही है, वह ठीक है कि 738 एकड़ जमीन असम के एडवर्स पजेशन में थी। इस समझौते में 470 एकड़ जमीन हमारे पास आई है, 268 एकड़ जमीन नहीं आई है। जिस समय प्रोटोकॉल साइन करने के लिए मुख्य मंत्री, श्री तरुण गोगोई गये थे, तब वह इसे स्वीकार करके आए थे कि 470 एकड़ हमारे पास आएगी और 268 एकड़ उनके पास जायेगी। लेकिन उसके बाद लौटने पर जब उन्होंने असम की जनभावना देखी और उन्हें यह लगा कि असम में इस चीज का विरोध हो रहा है कि हमारी 268 एकड़ जमीन क्यों जा रही है तो बीच में एक समय ऐसा आया जब उन्होंने भी पूरी

की पूरी भूमि लेने की बात की और यह मैं ऐसे ही नहीं कह रही हूँ। आपने चूंकि प्रश्न उठाया है, इसलिए मुझे जवाब देना पड़ रहा है। यह एक आर्टिकल है, जो कि हमारे द्वारा लिखा हुआ नहीं है, जिसमें यह लिखा गया है -

The Chief Minister Tarun Gogoi has recently stated that the State Government cannot support the Agreement until Bangladesh returns the land to Assam currently under its occupation. That means, 738 acres. Significantly, Gogoi was also present with the then Prime Minister, Manmohan Singh when the Agreement was signed in Dhaka. After his return from Bangladesh, he had also expressed his satisfaction over the Agreement but now he is retracting from his earlier stand. On being questioned about the LBA, the Chief Minister sought to know about the steps being taken by the Narendra Modi Government to bring back Assam's land under Bangladesh occupation.

इसलिए एक समय ऐसा आया, जब यह लगा कि असम की जनभावना को देखते हुए मुख्यमंत्री भी यह चाह रहे हैं कि यह 738 की 738 एकड़ भूमि हमारे पास आनी चाहिए। तब मैंने प्रधान मंत्री जी से बात की तो उन्होंने कहा कि एक रास्ता निकल सकता है कि हम असम को एक तरफ रखकर इस बिल को आगे बढ़ायें, ताकि कम से कम पश्चिम बंगाल, त्रिपुरा और मेघालय का मामला तो सैटल हो। यह जो असम वाला है, इसको रीनिगोशिएट करें। रीनिगोशिएशन में हमें सफलता मिलती या नहीं मिलती, यह मैं नहीं कह सकती पूरी मिलती, आंशिक मिलती, लेकिन असम के हित में ही हमने असम को अलग रखने का फैसला किया था। लेकिन जब मैंने कांग्रेस नेतृत्व से बात की, यहां शशि थरूर जी और वहां गुलाम नबी आज़ाद और आनंद शर्मा जी से बात की तो उन्होंने कहा कि वे इंटरनल पार्टी मीटिंग के बाद बताएंगे। बाद में उन्होंने हमसे कहा कि चीफ मिनिस्टर से हमारी बात हो गई है। उन्होंने कहा कि आप असम अलग क्यों रख रहे हैं? मैंने कहा कि अब असम के सारे राजनीतिक दल एक साथ हो गए हैं, वहां के मुख्य मंत्री भी इसका विरोध कर रहे हैं, तो उन्होंने जा कर बात की और वापस मुझे बताया कि नहीं! मुख्य मंत्री ऑन बोर्ड हैं, मुख्य मंत्री आपको पत्र भी लिखेंगे और हम आपसे कह रहे हैं कि आप असम को शामिल कर के लाइए तभी समर्थन मिलेगा और उसके बाद उनका पत्र आया। ...(व्यवधान) मैं वही तो कह रही हूँ कि उनके कहे मुताबिक जो उन्होंने कहा था कि पत्र आएगा, पत्र आया और प्रधान मंत्री जी को उन्होंने अलग लिखा, मुझे अलग लिखा और आखिरी सेंटेंस यह था कि “I would request you once again to take steps so that the aforesaid protocol is ratified by the Parliament by including

the clauses relating to Assam.” जब मुख्य मंत्री का यह पत्र आ गया, कांग्रेस नेतृत्व से बात हो गई और बाकी दलों ने भी यह कहा कि सर्वसम्मति बनाने के लिए आप असम को शामिल ही कर लें तो ठीक है, तो खुद प्रधान मंत्री जी ने मुझे कहा कि देखिए जनतंत्र में सदन की भावना जनभावना का ही प्रतिबिंब होती है। इसलिए बेहतर यह होगा कि हम असम को शामिल कर के चलें। फिर हमने असम को इसमें शामिल कर लिया और एक सर्वसम्मति बनाने की दृष्टि से हम लोग यहां आए। मैंने कोई चीज़ इसमें छुपाई नहीं थी। आपने जो कहा वह बिल्कुल ठीक है कि 738 एकड़ में से 470 एकड़ आ रही है, 268 एकड़ नहीं आ रही है। हमारे तिरुपति के एक सांसद श्री वाराप्रसाद राव जी ने प्रश्न पूछा था कि कुल ज़मीन कितनी जा रही है? कुल ज़मीन हमें जो एडवर्स पज़ेशन में है, वह 2777 एकड़ हमारे पास रहेगी, 2267 उनके पास जाएगी। हमें 510 एकड़ ज्यादा मिल रही है। यह तो एडवर्स पज़ेशन का मामला है। जो इंकलेक्स का मामला है, आपने अखबार में बिल्कुल ठीक पढ़ा है कि उसमें 10 हज़ार एकड़ जा रही है। हमारे पास से 17 हज़ार जा रही है और उनके पास से 7 हज़ार आ रही है। लेकिन वह जो 10 हज़ार एकड़ है, राव जी, वह बिल्कुल नोशनल है। गौरव बिल्कुल ठीक कह रहे थे कि वे इंकलेक्स बिल्कुल अंदर हैं। उनमें एक्सेस नहीं है, हम वहां तक पहुंच नहीं सकते हैं और जो आपने कहा कि सीमाएं श्रिक हो रही हैं, वह सीमा पर नहीं है, उन इंकलेक्स की अदला-बदली के कारण, सीमा नहीं बदल रही है, वह तो अंदर हैं, भारत के भी बहुत अंदर हैं और बांग्लादेश वाले भी बहुत अंदर हैं। इसलिए उससे सीमा नहीं सिकुड़ रही है। लेकिन हाँ नोशनल तौर पर 10 हज़ार एकड़ ट्रांसफर हो रही है। जो एडवर्स पोज़ेशन में लैण्ड है, उसमें 510 एकड़ हमें ज्यादा मिल रही है। यह ज़मीन का मामला है। गौरव जी ने कहा कि हम इसे डॉक्युमेंटेशन कर दें और यह बता दें कि क्या-क्या हम इसमें देना चाह रहे हैं, यह एक अच्छा सुझाव है, हम लोग ज़रूर इसमें डॉक्युमेंटेशन कर देंगे ताकि यह भी पता चल जाए कि इंकलेक्स में कितनी-कितनी ज़मीन है, एडवर्स पज़ेशन में कितनी-कितनी ज़मीन कहां-कहां कैसे-कैसे जा रही है, लेकिन यह बिल्कुल सही है कि एडवर्स पज़ेशन में यह तय किया गया कि जिसके पास जिसका कब्ज़ा है, उतना रख लो और वह हर जगह हमें हमारा कब्ज़ा ज्यादा मिला। पश्चिम बंगाल में भी हमें ज्यादा मिल रही है, त्रिपुरा में भी ज्यादा मिल रही है, मेघालय में भी ज्यादा मिल रही है, लेकिन असम में उनके ऑक्युपेशन में 738 एकड़ थी, जिस पर समझौता हुआ है कि 470 एकड़ हमारे पास आएगी और 268 एकड़ उनके पास जाएगी, इसका पूरा डॉक्युमेंटेशन हम लोग कर देंगे, बल्कि हमें और ज्यादा अच्छा लगेगा कि सारे सांसदों को पता चल जाएगा।

अब मैं अंत में केवल एक बात कहना चाहती हूँ, क्योंकि प्रश्न यही थे और चिंताएं भी यही थीं। मुझे नहीं लगता कि एक भी प्रश्न इसमें अनुत्तरित रहा है। सबके प्रश्नों का उत्तर मैंने दे दिया है। सिराजुद्दीन

साहब ने एयूडीएफ की तरफ से यह बात कही है कि मैं बिल को विदड़ों करुं तो मैं उनसे कहना चाहती हूँ कि बिल तो हम लोग विदड़ों नहीं कर रहे हैं। आपने सदन की भावना भी देख ली है, लेकिन मेरा आपसे यह निवेदन होगा कि आपको जो अपनी बात कहनी थी, वह कह दी, वह प्रोसिडिंग्स में दर्ज भी हो गई है। अगर हम वोटिंग के समय यह बात दिखा दें कि एक भी वोट खिलाफ नहीं गया है, जैसे मैंने कहा था कि राज्य सभा में एक भी पीला बटन नहीं दबा, कोई एक्सटेंशन नहीं थी, एक भी लाल बटन नहीं दबा, कोई भी नो नहीं था, अगर यहां भी यह बिल इसी तरह से पारित हो जाए कि केवल आइज़ ही आइज़ हों तो बांग्लादेश को ही नहीं हमारे पड़ोसी देशों को भी और विश्व को भी एक बहुत बढ़िया संदेश जाएगा कि इस तरह के मसलों पर भारत में राजनैतिक दलों में कोई विमत नहीं होता है, बल्कि सब एक साथ केवल राष्ट्रहित में सोचते हैं, राष्ट्रहित में फैसला करते हैं। इसी विनम्र निवेदन के साथ मैं अपनी बात समाप्त करती हूँ।

**SHRI GAURAV GOGOI :** Madam Speaker, I need a small clarification.

**माननीय अध्यक्ष :** अब तो बहुत बात क्लियर हो गई है।

**SHRI GAURAV GOGOI :** Madam, I have a clarification regarding the acreage of land gained by Assam. The hon. Minister of External Affairs was very right in talking about the land under adverse possessions where Bangladesh had 738 acres of land under adverse possession which belongs to Assam. More than 470 acres, under adverse possession, will be brought back to Assam. Is it also correct that after formalizing the undemarcated boundaries in Assam within Lathitilla-Dumabari area Assam will further gain in addition to 470 acres under adverse possession? After finalizing the undemarcated boundaries in Lathitilla-Dumabari area, will Assam gain further 714 acres of land, as stated by MEA documentation? Thereby the total gain of land to Assam is 1240 acres. Will the hon. Minister clarify this because these are land records? We wanted to be stated that the land that Assam gains from adverse possession and the land that Assam gains from finalizing the undemarcated boundaries.



**श्रीमती सुषमा स्वराज :** गौरव जी, जो बात वहाँ विरोध की हुई, वह अकेले अडवर्स पज़ेशन के बारे में हुई कि 738 एकड़ में से 470 मिल रही है, 268 उधर जा रही है। उस 268 को लेकर आन्दोलन हो रहा था। इसलिए मैंने यह बात कही, जो बाकी बात आप कह रहे हैं कि अनडिमार्केट बाउन्ड्रीज डिमार्केट हो जाने के बाद मिलेगी, वह सही है। लेकिन जो विरोध था वह उन 268 एकड़ को लेकर था, जो अडवर्स पज़ेशन में हमें कम मिल रही थी।...(व्यवधान)

**माननीय अध्यक्ष :** नो-नो, एक के बाद एक इतने क्लेरिफिकेशन नहीं होते हैं।

...(व्यवधान)

HON. SPEAKER: Hon. Members, before I put the Motion for Consideration to the vote of the House, I may inform the House that this being a Constitution (Amendment) Bill, voting has to be by Division.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam, we have to remind the hon. Members to sit in their respective seats. Then, only their votes will be recorded.

HON. SPEAKER: The voting on another Bill has already taken place in the afternoon. Yesterday also they had voted. I think, everybody knows how to vote and from where to vote.

Let the lobbies be cleared-

HON. SPEAKER: Now, the Lobbies have been cleared.

Hon. Members, you all know as to how to vote and everything. So, no instructions are necessary.

The question is:

“That the Bill further to amend the Constitution of India to give effect to the acquiring of territories by India and transfer of certain territories to Bangladesh in pursuance of the agreement and its protocol entered into between the Governments of India and Bangladesh, as passed by Rajya Sabha, be taken into consideration.”

The Lok Sabha divided:

**DIVISION NO. 1****AYES****17:47 Hrs.**

Adityanath, Yogi  
Adsul, Shri Anandrao  
Advani, Shri L.K.  
Agrawal, Shri Rajendra  
Ahir, Shri Hansraj Gangaram  
Ahlawat, Shrimati Santosh  
Ahluwalia, Shri S.S.  
Ali, Shri Idris  
Amarappa , Shri Karadi Sanganna  
Ananthkumar, Shri  
Angadi, Shri Suresh C.  
Arunmozhithevan, Shri A.  
Azad, Shri Kirti  
Babu, Dr. Ravindra  
Baheria, Shri Subhash Chandra  
Bais, Shri Ramesh  
Bala, Shrimati Anju  
Bandyopadhyay, Shri Sudip  
Banerjee, Shri Kalyan  
\*Banerjee, Shri Prasun  
Bansode, Adv. Sharadkumar Maruti  
Basheer, Shri E. T. Mohammad  
Bhabhor, Shri Jasvantsinh Sumanbhai  
Bhagat, Shri Bodh Singh  
Bhagat, Shri Sudarshan

---

\* Voted through slip.

Bhamre, Dr. Subhash Ramrao

\*Bharathi Mohan, Shri R.K.

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bhuria, Shri Dileep Singh

Bidhuri, Shri Ramesh

Biju, Shri P. K.

Birla, Shri Om

Bohra, Shri Ramcharan

Bose, Prof. Sugata

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chaudhary, Shri Santokh Singh

Chaudhury, Shri Jitendra

Chauhan, Shri P. P.

Chautala, Shri Dushyant

Chavan, Shri Harishchandra

Chavda, Shri Vinod Lakhmashi

Chhewang, Shri Thupstan

Chhotelal, Shri

Chinnaiyan, Shri S. Selvakumara

Choubey, Shri Ashwini Kumar

---

\* Voted through slip.

Choudhary, Shri Birendra Kumar  
Chouhan, Shri Nandkumar Singh  
Chudasama, Shri Rajeshbhai  
Danve, Shri Raosaheb Patil  
Dastidar, Dr. Kakoli Ghosh  
\*Datta, Shri Sankar Prasad  
Dattatreya, Shri Bandaru  
Deka, Shri Ramen  
Dev, Kumari Sushmita  
Devi, Shrimati Rama  
Devi, Shrimati Veena  
Dharambir, Shri  
Dhotre, Shri Sanjay  
Dhruvanarayana, Shri R.  
Dhurve, Shrimati Jyoti  
Dohre, Shri Ashok Kumar  
Diwakar, Shri Rajesh Kumar  
Dubey, Shri Nishikant  
Dubey, Shri Satish Chandra  
Dwivedi, Shri Harishchandra alias Harish  
\*Elumalai, Shri V.  
Gaddigoudar, Shri P.C.  
Gaikwad, Dr. Sunil Baliram  
Gandhi, Shri Dilipkumar Mansukhlal  
Gandhi, Shri Rahul  
Gandhi, Shrimati Maneka Sanjay  
Gangwar, Shri Santosh Kumar

---

\* Voted through slip.

Gautam, Shri Satish Kumar  
Geete, Shri Anant Gangaram  
Ghosh, Shrimati Arpita  
Giluwa, Shri Laxman  
Gogoi, Shri Gaurav  
\*Gopal, Dr. K.  
Gopalakrishnan, Shri C.  
Gopalakrishnan, Shri R.  
Gowda, Shri D.V. Sadananda  
Gowda, Shri S.P. Muddahanume  
Gupta, Shri Sudheer  
Gurjar, Shri Krishanpal  
Hansdak, Shri Vijay Kumar  
\*Hari, Shri G.  
Haribabu, Dr. Kambhampati  
Hooda, Shri Deepender Singh  
\*Jadhav, Shri Sanjay Haribhau  
Jaiswal, Dr. Sanjay  
Jardosh, Shrimati Darshana Vikram  
Jat, Prof. Sanwar Lal  
Jaunapuria, Shri Sukhbir Singh  
Jayavardhan, Dr. J.  
Jigajinagi, Shri Ramesh  
Joshi, Dr. Murli Manohar  
Joshi, Shri Chandra Prakash  
Joshi, Shri Pralhad  
Jyoti, Sadhvi Niranjana

---

\* Voted through slip.

\*Kalvakuntla, Shrimati kavitha  
Kamaraj, Dr. K.  
Karandlaje, Kumari Shobha  
Karunakaran, Shri P.  
Kashyap, Shri Dinesh  
Kashyap, Shri Virender  
Kaswan, Shri Rahul  
Kataria, Shri Rattan Lal  
Kateel, Shri Nalin Kumar  
Kaushik, Shri Ramesh Chander  
\*Khan, Shri Md. Badaruddoza  
Khanduri AVSM, Maj. Gen. (Retd.) B.C.  
Khanna, Shri Vinod  
\*Kharge, Shri Mallikarjun  
Khuba, Shri Bhagwanth  
Kinjarapu, Shri Ram Mohan Naidu  
Kishore, Shri Jugal  
Kishore, Shri Kaushal  
Koli, Shri Bahadur Singh  
Koshyari, Shri Bhagat Singh  
Kristappa, Shri N.  
Kulaste, Shri Faggan Singh  
Kumar, Dr. Virendra  
Kumar, Kunwar Sarvesh  
Kumar, Shri Dharmendra  
Kumar, Shri K. Ashok  
Kumar, Shri Kaushalendra

---

\* Voted through slip.

Kumar, Shri P.  
Kumar, Shri Shanta  
Kundariya, Shri Mohanbhai Kalyanjibhai  
Kushawaha, Shri Ravinder  
Lekhi, Shrimati Meenakashi  
Lokhande, Shri Sadashiv  
Maharaj, Dr. Swami Sakshiji  
Mahato, Dr. Banshilal  
Mahato, Dr. Mriganka  
Mahato, Shri Bidyut Baran  
Mahtab, Shri Bhartruhari  
Mahendran, Shri C.  
Majhi, Shri Balbhadra  
Mandal, Dr. Tapas  
Manjhi, Shri Hari  
Marabi, Shri Kamal Bhan Singh  
Maragatham, Shrimati K.  
Maurya, Shri Keshav Prasad  
Meena, Shri Arjun Lal  
Meena, Shri Harish  
\*Meghwal, Shri Arjun Ram  
Mishra, Shri Anoop  
Mishra, Shri Bhairon Prasad  
Mishra, Shri Daddan  
Mishra, Shri Janardan  
Mishra, Shri Kalraj  
\*Modi, Shri Narendra

---

\* Voted through slip.



Mohan, Shri M. Murli  
Mohan, Shri P.C.  
Mohapatra, Dr. Sidhant  
Moily, Shri M. Veerappa  
Mukherjee, Shri Abhijit  
Munda, Shri Karia  
Munde, Dr. Pritam Gopinath  
Muniyappa, Shri K.H.  
Nagar, Shri Rodmal  
Nagarajan, Shri P.  
Naik, Shri Shripad Yesso  
\*Narasimham, Shri Thota  
Nath, Shri Chand  
Natterjee, Shri J.J.T.  
Nete, Shri Ashok Mahadeorao  
Nishad, Shri Ajay  
Nishad, Shri Ram Charitra  
Nishank, Dr. Ramesh Pokhriyal  
Oram, Shri Jual  
Paatile, Shrimati Kamla  
\*Pala, Shri Vincent H.  
Pandey, Dr. Mahendra Nath  
Pandey, Shri Hari Om  
Pandey, Shri Rajesh  
Pandey, Shri Ravindra Kumar  
Paraste, Shri Dalpat Singh  
Parthipan, Shri R.

---

\* Voted through slip.

Paswan, Shri Chhedi  
Paswan, Shri Chirag  
Paswan, Shri Kamlesh  
Paswan, Shri Ram Chandra  
Paswan, Shri Ramvilas  
Patasani, Shri Prasanna Kumar  
Patel, Dr. K. C.  
Patel, Shri Devji M.  
Patel, Shri Lalubhai Babubhai  
Patel, Shri Natubhai Gomanbhai  
Patel, Shri Prahlad Singh  
Patel, Shri Subhash  
Patel, Shrimati Jayshreeben  
Pathak, Shrimati Riti  
Patil, Shri C. R.  
Patil, Shri Kapil Moreshwar  
Patil, Shri Sanjay Kaka  
Patole, Shri Nana  
Phule, Sadhvi Savitri Bai  
Poddar, Shrimati Aparupa  
Prabakaran, Shri K. R. P.  
\*Prasad, Dr. Bhagirath  
Pratap, Shri Krishan  
\*Premachandran, Shri N.K.  
Raajhaa, Shri A. Anwhar  
Radhakrishnan, Shri Pon  
Radhakrishnan, Shri R.

---

\* Voted through slip.

\*Raghavan, Shri M.K.  
Rai, Shri Nityanand  
Raj, Shrimati Krishna  
Rajbhar, Shri Harinarayan  
Rajendran, Shri S.  
Rajesh, Shri M. B.  
Rajoria, Dr. Manoj  
Rajput, Shri Mukesh  
Raju, Shri Ashok Gajapathi  
Raju, Shri Gokaraju Ganga  
Ram, Shri Janak  
Ram, Shri Vishnu Dayal  
\*Ramachandran, Shri K. N.  
Ramachandran, Shri Mullappally  
Rao, Shri M. Venkateswara  
Rao (Avanthi), Shri Muthamsetti Srinivasa  
Rathod, Shri D.S.  
Rathore, Col. Rajyavardhan  
Rathwa, Shri Ramsinh  
Raut, Shri Vinayak Bhaurao  
Raval, Shri Paresh  
Rawat, Shrimati Priyanka Singh  
Ray, Shri Bishnu Pada  
Ray, Shri Ravindra Kumar  
Reddy, Shri J.C. Divakar  
Reddy, Shri Konda Vishweshwar  
Reddy, Shri Mekapati Raja Mohan

---

\* Voted through slip.

\*Reddy, Shri P. Srinivasa  
Reddy, Shri Y. V. Subba  
\*Renuka, Shrimati Butta  
Rijiju, Shri Kiren  
Rio, Shri Neiphiu  
Roy, Prof. Saugata  
Rudy, Shri Rajiv Pratap  
Sahu, Shri Chandulal  
Sahu, Shri Lakhan Lal  
Sai, Shri Vishnu Dev  
Saini, Shri Rajkumar  
Salim, Shri Mohammad  
Samal, Dr. Kulmani  
Sampla, Shri Vijay  
Sampath, Dr. A.  
\*Sanghamita, Dr. Mamtaz  
Sanjar, Shri Alok  
Saren, Dr. Uma  
Sarmah, Shri Ram Prasad  
Sarswati, Shri Sumedhanand  
Satav, Shri Rajeev  
Sathyabama, Shrimati V.  
Satpathy, Shri Tathagata  
Sawaikar, Adv. Narendra Keshav  
Sawant, Shri Arvind  
\*Senthilnathan, Shri P. R.  
Shah, Shrimati Mala Rajyalakshmi

---

\* Voted through slip.

\*Shanavas, Shri M.I.  
Sharma, Dr. Mahesh  
Shekhawat, Shri Gajendra Singh  
Shetty, Shri Gopal  
Shewale, Shri Rahul  
Shinde, Dr. Shrikant Eknath  
Shirole, Shri Anil  
Shyal, Dr. Bhartiben D.  
Siddeshwara, Shri G. M.  
Sigriwal, Shri Janardan Singh  
Simha, Shri Pratap  
Singh, Dr. Jitendra  
Singh, Dr. Nepal  
Singh, Dr. Prabhas Kumar  
Singh, Dr. Satya Pal  
Singh, Dr. Yashwant  
Singh, Gen. (Retd) Vijay Kumar  
Singh, Kunwar Bharatendra  
Singh, Shri Abhishek  
Singh, Shri Bharat  
Singh, Shri Bhola  
Singh, Shri Dushyant  
Singh, Shri Ganesh  
Singh, Shri Hukum  
Singh, Shri Lallu  
Singh, Shri Nagendra  
Singh, Shri Pashupati Nath

---

\* Voted through slip.

Singh, Shri R. K.  
 Singh, Shri Rajnath  
 Singh (Raju Bhaiya), Shri Rajveer  
 Singh, Shri Rakesh  
 Singh, Shri Ravneet  
 Singh, Shri Satyapal  
 Singh, Shri Sunil Kumar  
 Singh, Shri Sushil Kumar  
 Singh, Shri Uday Pratap  
 Solanki, Dr. Kirit P.  
 Somaiya, Dr. Kirit  
 Sonkar, Shri Vinod Kumar  
 Sonker, Shrimati Neelam  
 Sonowal, Shri Sarbananda  
 Sriram, Shri Malyadri  
 Sriramulu, Shri B.  
 \*Sundaram, Shri P. R.  
 Suresh, Shri D.K.  
 Suresh, Shri Kodikunnil  
 @Swaraj, Shrimati Sushma  
 Tadas, Shri Ramdas C.  
 Tamta, Shri Ajay  
 Tanwar, Shri Kanwar Singh  
 Tasa, Shri Kamakhya Prasad  
 Teacher, Shrimati P.K. Shreemathi  
 Teli, Shri Rameshwar  
 Teni, Shri Ajay Misra

---

\* Voted through slip.

@ Corrected through slip for Ayes.

Thambidurai, Dr. M.  
\*Tharoor, Dr. Shashi  
\*Thomas, Prof. K.V.  
Tiwari, Shri Manoj  
Tomar, Shri Narendra Singh  
Tripathi, Shri Sharad  
Trivedi, Shri Dinesh  
Udhayakumar, Shri M.  
Usendi, Shri Vikram  
Utawal, Shri Manohar  
Vanaroja, Shrimati R.  
Vardhan, Dr. Harsh  
Vasanthi, Shrimati M.  
Vasava, Shri Parbhubhai Nagarbhai  
Velagapalli, Shri Varaprasad Rao  
\*Venkatesh Babu, Shri T. G.  
Venugopal, Dr. P.  
Venugopal, Shri K. C.  
Verma, Dr. Anshul  
Verma, Shri Bhanu Pratap Singh  
Verma, Shri Rajesh  
Verma, Shrimati Rekha  
Vichare, Shri Rajan  
Wanga, Shri Chintaman Navasha  
Yadav, Shri Hukmdeo Narayan  
Yadav, Shri Om Prakash

---

\* Voted through slip.

**NOES**

Nil

**ABSTAIN**

Nil



... (*Interruptions*)

श्री एम. वैकैया नायडू : इनके साथ ही एनाउंस करना होगा, नहीं तो दोबारा करना होगा। एक ही स्लिप है, इसको जोड़कर एनाउंस करें तो बेहतर होगा, नहीं तो दोबारा करना पड़ेगा। यह रिकार्ड में जाएगा।

HON. SPEAKER: Subject to further correction\*, the result of the Division is:

Ayes: 320  
Noes: 001  
Abstain: 000

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

*The motion was adopted.*

### **Clause 2 Definitions**

HON. SPEAKER: The House will now take up Clause-by-Clause consideration of the Bill

Before I put Clause 2 to the vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by Division.

The lobbies are already clear.

The question is:

“That clause 2 stand part of the Bill.”

*The Lok Sabha divided:*

---

\* The following Members also recorded/corrected their votes through slips:

**Ayes: 320** + S/Shri Prasun Banerjee, R.K. Bharathi Mohan, Sankar Prasad Datta, V. Elumalai, Dr. K. Gopal, S/Shri G. Hari, Sanjay Haribhau Jadhav, Shrimati Kavitha Kalvakuntla, S/Shri Md. Badaruddoza Khan, Mallikarjun Kharge, Arjun Ram Meghwal, Narendra Modi, Thota Narasimham, Vincent H. Pala, Dr. Bhagirath Prasad, S/Shri N.K. Premachandran, M.K. Raghavan, K.N. Ramachandran, P. Srinivasa Reddy, Shrimati Butta Renuka, Dr. Mamtaz Sanghamita, S/Shri P.R. Senthilnathan, M.I. Shanavas, P.R. Sundaram, Shrimati Sushma Swaraj, Shri Shashi Tharoor, Prof. K.V. Thomas, Shri T.G. Venkatesh Babu = **348**

**Noes: 001** - Shrimati Sushma Swaraj = **000**

**Abstain: 000**

**DIVISION NO. 2****AYES****17:51 Hrs.**

Adityanath, Yogi  
Adsul, Shri Anandrao  
Advani, Shri L.K.  
Agrawal, Shri Rajendra  
Ahir, Shri Hansraj Gangaram  
Ahlawat, Shrimati Santosh  
Ahluwalia, Shri S.S.  
Ali, Shri Idris  
Amarappa , Shri Karadi Sanganna  
Ananthkumar, Shri  
Angadi, Shri Suresh C.  
Arunmozhithevan, Shri A.  
Azad, Shri Kirti  
Babu, Dr. Ravindra  
Baheria, Shri Subhash Chandra  
Bais, Shri Ramesh  
Bala, Shrimati Anju  
Bandyopadhyay, Shri Sudip  
Banerjee, Shri Kalyan  
\*Banerjee, Shri Prasun  
Bansode, Adv. Sharadkumar Maruti  
Basheer, Shri E. T. Mohammad  
Bhabhor, Shri Jasvantsinh Sumanbhai  
Bhagat, Shri Bodh Singh  
Bhagat, Shri Sudarshan  
Bhamre, Dr. Subhash Ramrao

---

\* Voted through slip.

\*Bharathi Mohan, Shri R.K.  
Bharti, Sushri Uma  
Bhatt, Shrimati Ranjanben  
Bhuria, Shri Dileep Singh  
Bidhuri, Shri Ramesh  
Biju, Shri P. K.  
Birla, Shri Om  
Bohra, Shri Ramcharan  
Bose, Prof. Sugata  
Chand, Shri Nihal  
Chandel, Kunwar Pushpendra Singh  
Chaudhary, Shri C. R.  
Chaudhary, Shri Haribhai  
Chaudhary, Shri P.P.  
Chaudhary, Shri Pankaj  
Chaudhary, Shri Ram Tahal  
Chaudhary, Shri Santokh Singh  
Chaudhury, Shri Jitendra  
\*Chauhan, Shri P. P.  
Chautala, Shri Dushyant  
Chavan, Shri Harishchandra  
Chavda, Shri Vinod Lakhmashi  
Chhewang, Shri Thupstan  
Chhotelal, Shri  
Chinnaiyan, Shri S. Selvakumara  
Choubey, Shri Ashwini Kumar  
Choudhary, Shri Birendra Kumar

---

\* Voted through slip.

Chouhan, Shri Nandkumar Singh  
Chudasama, Shri Rajeshbhai  
Danve, Shri Raosaheb Patil  
Dastidar, Dr. Kakoli Ghosh  
\*Datta, Shri Sankar Prasad  
Dattatreya, Shri Bandaru  
Deka, Shri Ramen  
Dev, Kumari Sushmita  
Devi, Shrimati Rama  
Devi, Shrimati Veena  
Dharambir, Shri  
Dhotre, Shri Sanjay  
Dhruvanarayana, Shri R.  
Dhurve, Shrimati Jyoti  
Dohre, Shri Ashok Kumar  
Diwakar, Shri Rajesh Kumar  
Dubey, Shri Nishikant  
Dubey, Shri Satish Chandra  
Dwivedi, Shri Harishchandra alias Harish  
\*Elumalai, Shri V.  
Gaddigoudar, Shri P.C.  
Gaikwad, Dr. Sunil Baliram  
Gandhi, Shri Dilipkumar Mansukhlal  
Gandhi, Shri Rahul  
Gandhi, Shrimati Maneka Sanjay  
Gangwar, Shri Santosh Kumar  
Gautam, Shri Satish Kumar

---

\* Voted through slip.

Geete, Shri Anant Gangaram  
Ghosh, Shrimati Arpita  
Giluwa, Shri Laxman  
Gogoi, Shri Gaurav  
\*Gohain, Shri Rajen  
\*Gopal, Dr. K.  
Gopalakrishnan, Shri C.  
Gopalakrishnan, Shri R.  
Gowda, Shri D.V. Sadananda  
Gowda, Shri S.P. Muddahanume  
Gupta, Shri Sudheer  
Gurjar, Shri Krishanpal  
Hansdak, Shri Vijay Kumar  
\*Hari, Shri G.  
Haribabu, Dr. Kambhampati  
Hooda, Shri Deepender Singh  
Jadhav, Shri Sanjay Haribhau  
Jaiswal, Dr. Sanjay  
Jardosh, Shrimati Darshana Vikram  
Jat, Prof. Sanwar Lal  
Jaunapuria, Shri Sukhbir Singh  
Jayavardhan, Dr. J.  
Jigajinagi, Shri Ramesh  
Joshi, Dr. Murli Manohar  
Joshi, Shri Chandra Prakash  
Joshi, Shri Pralhad  
Jyoti, Sadhvi Niranjana

---

\* Voted through slip.

\*Kalvakuntla, Shrimati kavitha  
Kamaraj, Dr. K.  
Karandlaje, Kumari Shobha  
Karunakaran, Shri P.  
Kashyap, Shri Dinesh  
Kashyap, Shri Virender  
Kaswan, Shri Rahul  
Kataria, Shri Rattan Lal  
Kateel, Shri Nalin Kumar  
Kaushik, Shri Ramesh Chander  
\*Khan, Shri Md. Badaruddoza  
Khanduri AVSM, Maj. Gen. (Retd.) B.C.  
Khanna, Shri Vinod  
Kharge, Shri Mallikarjun  
Khuba, Shri Bhagwanth  
Kinjarapu, Shri Ram Mohan Naidu  
Kishore, Shri Jugal  
Kishore, Shri Kaushal  
Koli, Shri Bahadur Singh  
Koshyari, Shri Bhagat Singh  
Kristappa, Shri N.  
Kulaste, Shri Faggan Singh  
Kumar, Dr. Virendra  
Kumar, Kunwar Sarvesh  
Kumar, Shri Dharmendra  
Kumar, Shri K. Ashok  
Kumar, Shri Kaushalendra

---

\* Voted through slip.

Kumar, Shri P.  
Kumar, Shri Shanta  
Kundariya, Shri Mohanbhai Kalyanjibhai  
Kushawaha, Shri Ravinder  
Lekhi, Shrimati Meenakashi  
Lokhande, Shri Sadashiv  
Maharaj, Dr. Swami Sakshiji  
Mahato, Dr. Banshilal  
Mahato, Dr. Mriganka  
Mahato, Shri Bidyut Baran  
Mahtab, Shri Bhartruhari  
Mahendran, Shri C.  
Majhi, Shri Balbhadra  
Mandal, Dr. Tapas  
Manjhi, Shri Hari  
Marabi, Shri Kamal Bhan Singh  
Maragatham, Shrimati K.  
Maurya, Shri Keshav Prasad  
Meena, Shri Arjun Lal  
Meena, Shri Harish  
\*Meghwal, Shri Arjun Ram  
Mishra, Shri Anoop  
Mishra, Shri Bhairon Prasad  
Mishra, Shri Daddan  
Mishra, Shri Janardan  
Mishra, Shri Kalraj  
Modi, Shri Narendra

---

\* Voted through slip.

Mohan, Shri M. Murli  
Mohan, Shri P.C.  
Mohapatra, Dr. Sidhant  
Moily, Shri M. Veerappa  
Mukherjee, Shri Abhijit  
Munda, Shri Karia  
Munde, Dr. Pritam Gopinath  
\*Muniyappa, Shri K.H.  
Nagar, Shri Rodmal  
Nagarajan, Shri P.  
Naik, Shri Shripad Yesso  
\*Narasimham, Shri Thota  
Nath, Shri Chand  
Natterjee, Shri J.J.T.  
Nete, Shri Ashok Mahadeorao  
Nishad, Shri Ajay  
Nishad, Shri Ram Charitra  
Nishank, Dr. Ramesh Pokhriyal  
Oram, Shri Jual  
Paatile, Shrimati Kamla  
\*Pala, Shri Vincent H.  
Pandey, Dr. Mahendra Nath  
Pandey, Shri Hari Om  
Pandey, Shri Rajesh  
Pandey, Shri Ravindra Kumar  
Paraste, Shri Dalpat Singh  
Parthipan, Shri R.

---

\* Voted through slip.



Paswan, Shri Chhedi  
Paswan, Shri Chirag  
Paswan, Shri Kamlesh  
Paswan, Shri Ram Chandra  
Paswan, Shri Ramvilas  
Patasani, Shri Prasanna Kumar  
Patel, Dr. K. C.  
Patel, Shri Devji M.  
Patel, Shri Lalubhai Babubhai  
Patel, Shri Natubhai Gomanbhai  
Patel, Shri Prahlad Singh  
Patel, Shri Subhash  
Patel, Shrimati Jayshreeben  
Pathak, Shrimati Riti  
Patil, Shri C. R.  
Patil, Shri Kapil Moreshwar  
Patil, Shri Sanjay Kaka  
Patole, Shri Nana  
Phule, Sadhvi Savitri Bai  
Poddar, Shrimati Aparupa  
Prabakaran, Shri K. R. P.  
Prasad, Dr. Bhagirath  
Pratap, Shri Krishan  
\*Premachandran, Shri N.K.  
Raajhaa, Shri A. Anwhar  
Radhakrishnan, Shri Pon  
Radhakrishnan, Shri R.

---

\* Voted through slip.

\*Raghavan, Shri M.K.  
Rai, Shri Nityanand  
Raj, Shrimati Krishna  
Rajbhar, Shri Harinarayan  
\*Rajendran, Shri S.  
Rajesh, Shri M. B.  
Rajoria, Dr. Manoj  
Rajput, Shri Mukesh  
Raju, Shri Ashok Gajapathi  
Raju, Shri Gokaraju Ganga  
Ram, Shri Janak  
Ram, Shri Vishnu Dayal  
Ramachandran, Shri K. N.  
Ramachandran, Shri Mullappally  
Rao, Shri M. Venkateswara  
Rao (Avanthi), Shri Muthamsetti Srinivasa  
Rathod, Shri D.S.  
Rathore, Col. Rajyavardhan  
Rathwa, Shri Ramsinh  
Raut, Shri Vinayak Bhaurao  
Raval, Shri Paresh  
Rawat, Shrimati Priyanka Singh  
Ray, Shri Bishnu Pada  
Ray, Shri Ravindra Kumar  
Reddy, Shri J.C. Divakar  
Reddy, Shri Konda Vishweshwar  
Reddy, Shri Mekapati Raja Mohan

---

\* Voted through slip.

\*Reddy, Shri P. Srinivasa  
Reddy, Shri Y. V. Subba  
\*Renuka, Shrimati Butta  
Rijiju, Shri Kiren  
Rio, Shri Neiphiu  
Roy, Prof. Saugata  
Rudy, Shri Rajiv Pratap  
Sahu, Shri Chandulal  
Sahu, Shri Lakhan Lal  
Sai, Shri Vishnu Dev  
Saini, Shri Rajkumar  
Salim, Shri Mohammad  
Samal, Dr. Kulmani  
Sampla, Shri Vijay  
Sampath, Dr. A.  
\*Sanghamita, Dr. Mamta  
Sanjar, Shri Alok  
Saren, Dr. Uma  
Sarmah, Shri Ram Prasad  
Sarwati, Shri Sumedhanand  
Satav, Shri Rajeev  
Sathyabama, Shrimati V.  
Satpathy, Shri Tathagata  
Sawaikar, Adv. Narendra Keshav  
Sawant, Shri Arvind  
\*Senthilnathan, Shri P. R.  
Shah, Shrimati Mala Rajyalakshmi

---

\* Voted through slip.

\*Shanavas, Shri M.I.  
Sharma, Dr. Mahesh  
Shekhawat, Shri Gajendra Singh  
Shetty, Shri Gopal  
Shewale, Shri Rahul  
Shinde, Dr. Shrikant Eknath  
Shirole, Shri Anil  
Shyal, Dr. Bhartiben D.  
Siddeshwara, Shri G. M.  
Sigriwal, Shri Janardan Singh  
Simha, Shri Pratap  
Singh, Dr. Jitendra  
Singh, Dr. Nepal  
Singh, Dr. Prabhas Kumar  
Singh, Dr. Satya Pal  
Singh, Dr. Yashwant  
Singh, Gen. (Retd) Vijay Kumar  
Singh, Kunwar Bharatendra  
Singh, Shri Abhishek  
Singh, Shri Bharat  
Singh, Shri Bhola  
Singh, Shri Dushyant  
Singh, Shri Ganesh  
Singh, Shri Hukum  
Singh, Shri Lallu  
Singh, Shri Nagendra  
Singh, Shri Pashupati Nath

---

\* Voted through slip.

Singh, Shri R. K.  
Singh, Shri Rajnath  
Singh (Raju Bhaiya), Shri Rajveer  
Singh, Shri Rakesh  
Singh, Shri Satyapal  
Singh, Shri Sunil Kumar  
Singh, Shri Sushil Kumar  
Singh, Shri Uday Pratap  
Solanki, Dr. Kirit P.  
Somaiya, Dr. Kirit  
Sonkar, Shri Vinod Kumar  
Sonker, Shrimati Neelam  
Sonowal, Shri Sarbananda  
Sriram, Shri Malyadri  
Sriramulu, Shri B.  
\*Sundaram, Shri P. R.  
Suresh, Shri D.K.  
Suresh, Shri Kodikunnil  
Swaraj, Shrimati Sushma  
Tadas, Shri Ramdas C.  
Tamta, Shri Ajay  
Tanwar, Shri Kanwar Singh  
Tasa, Shri Kamakhya Prasad  
Teacher, Shrimati P.K. Shreemathi  
Teli, Shri Rameshwar  
Teni, Shri Ajay Misra  
Thambidurai, Dr. M.

---

\* Voted through slip.

\*Tharoor, Dr. Shashi  
Thomas, Prof. K.V.  
Tiwari, Shri Manoj  
\*Tomar, Shri Narendra Singh  
Tripathi, Shri Sharad  
Trivedi, Shri Dinesh  
Udhayakumar, Shri M.  
Usendi, Shri Vikram  
Utawal, Shri Manohar  
Vanaroja, Shrimati R.  
Vardhan, Dr. Harsh  
Vasanthi, Shrimati M.  
Vasava, Shri Parbhubhai Nagarbhai  
Velagapalli, Shri Varaprasad Rao  
\*Venkatesh Babu, Shri T. G.  
Venugopal, Dr. P.  
Venugopal, Shri K. C.  
Verma, Dr. Anshul  
Verma, Shri Bhanu Pratap Singh  
Verma, Shri Rajesh  
Verma, Shrimati Rekha  
Vichare, Shri Rajan  
Wanga, Shri Chintaman Navasha  
Yadav, Shri Hukmdeo Narayan  
Yadav, Shri Om Prakash  
Yediyurappa, Shri B.S.

---

\* Voted through slip.

**NOES**  
Nil

**ABSTAIN**  
Nil

HON. SPEAKER: Subject to correction \*, the result of the Division is:

Ayes: 323  
Noes: 000  
Abstain: 000

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

*The motion was adopted.*

*Clause 2 was added to the Bill*

### **Clause 3                      Amendment of First Schedule to the Constitution**

HON. SPEAKER: Hon. Members, there are seven Government Amendments to Clause 3. Hon. Minister.

संशोधन प्रस्तुत हुआ :

पृष्ठ 2, पंक्ति 20 और 21 में, -

“संविधान (एक सौ उन्नीसवां संशोधन) अधिनियम, 2013” के स्थान पर  
“संविधान (सौवां संशोधन) अधिनियम, 2015” प्रतिस्थापित किया जाए। (1)

पृष्ठ 2, पंक्ति 22 में, -

“संविधान (एक सौ उन्नीसवां संशोधन) अधिनियम, 2013” के स्थान पर  
“संविधान (सौवां संशोधन) अधिनियम, 2015” प्रतिस्थापित किया जाए। (2)

\* The following Members also recorded/corrected their votes through slips:

**Ayes: 323** + S/Shri Prasun Banerjee, R.K. Bharathi Mohan, P.P. Chauhan, Sankar Prasad Datta, V. Elumalai, Rajen Gohain, Dr. K. Gopal, Shri G. Hari, Shrimati Kavitha Kalvakuntla, S/Shri Md. Badaruddoza Khan, Arjun Ram Meghwal, K.H. Muniyappa, Thota Narasimham, Vincent H. Pala, N.K. Premachandran, M.K. Raghavan, S. Rajendran, P. Srinivasa Reddy, Shrimati Butta Renuka, Dr. Mamta Sanghamita, S/Shri P.R. Senthilnathan, M.I. Shanavas, P.R. Sundaram, Shashi Tharoor, Narendra Singh Tomar, T.G. Venkatesh Babu = **349**

**Noes: 000**

**Abstain: 000**



पृष्ठ 2, पंक्ति 27 और 28 में, -

“संविधान (एक सौ उन्नीसवां संशोधन) अधिनियम, 2013” के स्थान पर  
“संविधान (सौवां संशोधन) अधिनियम, 2015” प्रतिस्थापित किया जाए। (3)

पृष्ठ 2, पंक्ति 29 और 30 में, -

“संविधान (एक सौ उन्नीसवां संशोधन) अधिनियम, 2013” के स्थान पर  
“संविधान (सौवां संशोधन) अधिनियम, 2015” प्रतिस्थापित किया जाए। (4)

पृष्ठ 2, पंक्ति 34 में, -

“संविधान (एक सौ उन्नीसवां संशोधन) अधिनियम, 2013” के स्थान पर  
“संविधान (सौवां संशोधन) अधिनियम, 2015” प्रतिस्थापित किया जाए। (5)

पृष्ठ 2, पंक्ति 38 और 39 में, -

“संविधान (एक सौ उन्नीसवां संशोधन) अधिनियम, 2013” के स्थान पर  
“संविधान (सौवां संशोधन) अधिनियम, 2015” प्रतिस्थापित किया जाए। (6)

पृष्ठ 2, पंक्ति 40 में, -

“संविधान (एक सौ उन्नीसवां संशोधन) अधिनियम, 2013” के स्थान पर  
“संविधान (सौवां संशोधन) अधिनियम, 2015” प्रतिस्थापित किया जाए। (7)

(श्रीमती सुषमा स्वराज)

SHRI MALLIKARJUN KHARGE (GULBARGA): You have already voted two Clauses. Now, again you are moving it from one to seven together.

HON. SPEAKER: Yes, they will be taken up together.

SHRI MALLIKARJUN KHARGE: You could have taken it earlier.

HON. SPEAKER: These are Amendments and not Clauses.

**श्रीमती सुषमा स्वराज :** खड़गे जी, एक ही क्लॉज में संशोधन है और उसी में सात लाइनों में संशोधन है। ... (व्यवधान)

HON. SPEAKER: These are Amendments to Clause 3.

... (*Interruptions*)

HON. SPEAKER: Mr. Gaurav Gogoi, please go to your seat.

**श्रीमती सुषमा स्वराज :** केवल एक क्लॉज में संशोधन है और वह सात लाइनों में 119वां लिखा है, जिसे 100वां लिखना है। इसलिए सातों संशोधन एक ही क्लॉज, क्लॉज 3 में हैं और केवल इतना संशोधन है कि 119वां को 100वां किया जाए।

**18.00 hrs.**

**माननीय अध्यक्ष :** छः बज गए हैं। आप सभी की सहमति से सभा की कार्रवाई का समय इस बिल के पास होने तक आगे बढ़ाया जाय?

**कई माननीय सदस्य :** हां।

HON. SPEAKER: Before I put clause 3, as amended, to the vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by Division.

Now, the Lobbies have already been cleared.

The question is:

“That clause 3, as amended, stand part of the Bill.”

*The Lok Sabha divided:*

**DIVISION NO. 3****AYES****17:55 Hrs.**

Adityanath, Yogi  
Adsul, Shri Anandrao  
Advani, Shri L.K.  
Agrawal, Shri Rajendra  
Ahir, Shri Hansraj Gangaram  
Ahlawat, Shrimati Santosh  
Ahluwalia, Shri S.S.  
Ali, Shri Idris  
Amarappa , Shri Karadi Sanganna  
Ananthkumar, Shri  
Angadi, Shri Suresh C.  
Arunmozhithevan, Shri A.  
Azad, Shri Kirti  
Babu, Dr. Ravindra  
Baheria, Shri Subhash Chandra  
Bais, Shri Ramesh  
Bala, Shrimati Anju  
Bandyopadhyay, Shri Sudip  
Banerjee, Shri Kalyan  
\*Banerjee, Shri Prasun  
Bansode, Adv. Sharadkumar Maruti  
Basheer, Shri E. T. Mohammad  
Bhabhor, Shri Jasvantsinh Sumanbhai  
Bhagat, Shri Bodh Singh  
Bhagat, Shri Sudarshan  
Bhamre, Dr. Subhash Ramrao

---

\* Voted through slip.

\*Bharathi Mohan, Shri R.K.  
Bharti, Sushri Uma  
Bhatt, Shrimati Ranjanben  
Bhuria, Shri Dileep Singh  
Bidhuri, Shri Ramesh  
Biju, Shri P. K.  
Birla, Shri Om  
Bohra, Shri Ramcharan  
Bose, Prof. Sugata  
Chand, Shri Nihal  
Chandel, Kunwar Pushpendra Singh  
Chaudhary, Shri C. R.  
Chaudhary, Shri Haribhai  
Chaudhary, Shri P.P.  
Chaudhary, Shri Pankaj  
Chaudhary, Shri Ram Tahal  
Chaudhary, Shri Santokh Singh  
Chaudhury, Shri Jitendra  
\*Chauhan, Shri P. P.  
Chautala, Shri Dushyant  
Chavan, Shri Harishchandra  
Chavda, Shri Vinod Lakhmashi  
Chhewang, Shri Thupstan  
Chhotelal, Shri  
Chinnaiyan, Shri S. Selvakumara  
Choubey, Shri Ashwini Kumar  
Choudhary, Shri Birendra Kumar

---

\* Voted through slip.

Chouhan, Shri Nandkumar Singh

\*Chowdhary, Shri Adhir Ranjan

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

Dastidar, Dr. Kakoli Ghosh

\*Datta, Shri Sankar Prasad

Dattatreya, Shri Bandaru

Deka, Shri Ramen

Dev, Kumari Sushmita

Devi, Shrimati Rama

Devi, Shrimati Veena

Dharambir, Shri

Dhotre, Shri Sanjay

Dhruvanarayana, Shri R.

Dhurve, Shrimati Jyoti

Dohre, Shri Ashok Kumar

\*Diwakar, Shri Rajesh Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

\*Elumalai, Shri V.

Gaddigoudar, Shri P.C.

Gaikwad, Dr. Sunil Baliram

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Rahul

Gandhi, Shrimati Maneka Sanjay

Gangwar, Shri Santosh Kumar

---

\* Voted through slip.

Gautam, Shri Satish Kumar  
Geete, Shri Anant Gangaram  
Ghosh, Shrimati Arpita  
Giluwa, Shri Laxman  
Gogoi, Shri Gaurav  
Gohain, Shri Rajen  
\*Gopal, Dr. K.  
\*Gopalakrishnan, Shri C.  
Gopalakrishnan, Shri R.  
Gowda, Shri D.V. Sadananda  
Gowda, Shri S.P. Muddahanume  
Gupta, Shri Sudheer  
Gurjar, Shri Krishanpal  
Hansdak, Shri Vijay Kumar  
\*Hari, Shri G.  
Haribabu, Dr. Kambhampati  
Hooda, Shri Deepender Singh  
Jadhav, Shri Sanjay Haribhau  
Jaiswal, Dr. Sanjay  
Jardosh, Shrimati Darshana Vikram  
Jat, Prof. Sanwar Lal  
Jaunapurua, Shri Sukhbir Singh  
Jayavardhan, Dr. J.  
Jigajinagi, Shri Ramesh  
Joshi, Dr. Murli Manohar  
Joshi, Shri Chandra Prakash  
Joshi, Shri Pralhad

---

\* Voted through slip.

Jyoti, Sadhvi Niranjana

\*Kalvakuntla, Shrimati kavitha

Kamaraj, Dr. K.

Karandlaje, Kumari Shobha

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

Kateel, Shri Nalin Kumar

Kaushik, Shri Ramesh Chander

\*Khan, Shri Md. Badaruddoza

Khanduri AVSM, Maj. Gen. (Retd.) B.C.

Khanna, Shri Vinod

Kharge, Shri Mallikarjun

Khuba, Shri Bhagwanth

Kinjarapu, Shri Ram Mohan Naidu

Kishore, Shri Jugal

Kishore, Shri Kaushal

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kristappa, Shri N.

Kulaste, Shri Faggan Singh

Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh

Kumar, Shri Dharmendra

Kumar, Shri K. Ashok

---

\* Voted through slip.

Kumar, Shri Kaushalendra

Kumar, Shri P.

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lekhi, Shrimati Meenakashi

Lokhande, Shri Sadashiv

Maharaj, Dr. Swami Sakshiji

Mahato, Dr. Banshilal

Mahato, Dr. Mriganka

Mahato, Shri Bidyut Baran

Mahtab, Shri Bhartruhari

Mahendran, Shri C.

Majhi, Shri Balbhadra

Mandal, Dr. Tapas

Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh

Maragatham, Shrimati K.

Maurya, Shri Keshav Prasad

Meena, Shri Arjun Lal

Meena, Shri Harish

Meghwal, Shri Arjun Ram

Mishra, Shri Anoop

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

\*Mishra, Shri Janardan

Mishra, Shri Kalraj

---

\* Voted through slip.



Modi, Shri Narendra  
Mohan, Shri M. Murli  
Mohan, Shri P.C.  
Mohapatra, Dr. Sidhant  
\*Moily, Shri M. Veerappa  
Mukherjee, Shri Abhijit  
Munda, Shri Karia  
Munde, Dr. Pritam Gopinath  
Muniyappa, Shri K.H.  
Nagar, Shri Rodmal  
Nagarajan, Shri P.  
Naik, Shri Shripad Yesso  
\*Narasimham, Shri Thota  
Nath, Shri Chand  
Natterjee, Shri J.J.T.  
Nete, Shri Ashok Mahadeorao  
Nishad, Shri Ajay  
Nishad, Shri Ram Charitra  
Nishank, Dr. Ramesh Pokhriyal  
Oram, Shri Jual  
Paatile, Shrimati Kamla  
\*Pala, Shri Vincent H.  
Pandey, Dr. Mahendra Nath  
Pandey, Shri Hari Om  
Pandey, Shri Rajesh  
Pandey, Shri Ravindra Kumar  
Paraste, Shri Dalpat Singh

---

\* Voted through slip.

Parthipan, Shri R.  
Paswan, Shri Chhedi  
Paswan, Shri Chirag  
Paswan, Shri Kamlesh  
Paswan, Shri Ram Chandra  
Paswan, Shri Ramvilas  
Patasani, Shri Prasanna Kumar  
Patel, Dr. K. C.  
Patel, Shri Devji M.  
Patel, Shri Lalubhai Babubhai  
Patel, Shri Natubhai Gomanbhai  
Patel, Shri Prahlad Singh  
Patel, Shri Subhash  
Patel, Shrimati Jayshreeben  
Pathak, Shrimati Riti  
Patil, Shri C. R.  
Patil, Shri Kapil Moreshwar  
Patil, Shri Sanjay Kaka  
Patole, Shri Nana  
Phule, Sadhvi Savitri Bai  
Poddar, Shrimati Aparupa  
Prabakaran, Shri K. R. P.  
Prasad, Dr. Bhagirath  
Pratap, Shri Krishan  
\*Premachandran, Shri N.K.  
Raajhaa, Shri A. Anwhar  
Radhakrishnan, Shri Pon

---

\* Voted through slip.

Radhakrishnan, Shri R.  
\*Raghavan, Shri M.K.  
Rai, Shri Nityanand  
Raj, Shrimati Krishna  
Rajbhar, Shri Harinarayan  
Rajendran, Shri S.  
Rajesh, Shri M. B.  
Rajoria, Dr. Manoj  
Rajput, Shri Mukesh  
Raju, Shri Ashok Gajapathi  
Raju, Shri Gokaraju Ganga  
Ram, Shri Janak  
Ram, Shri Vishnu Dayal  
Ramachandran, Shri K. N.  
Ramachandran, Shri Mullappally  
Rao, Shri M. Venkateswara  
Rao (Avanthi), Shri Muthamsetti Srinivasa  
Rathod, Shri D.S.  
Rathore, Col. Rajyavardhan  
Rathwa, Shri Ramsinh  
Raut, Shri Vinayak Bhaurao  
Raval, Shri Paresh  
Rawat, Shrimati Priyanka Singh  
Ray, Shri Bishnu Pada  
Ray, Shri Ravindra Kumar  
Reddy, Shri J.C. Divakar  
Reddy, Shri Konda Vishweshwar

---

\* Voted through slip.

Reddy, Shri Mekapati Raja Mohan

\*Reddy, Shri P. Srinivasa

Reddy, Shri Y. V. Subba

\*Renuka, Shrimati Butta

Rijiju, Shri Kiren

Rio, Shri Neiphiu

Roy, Prof. Saugata

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

Saini, Shri Rajkumar

Salim, Shri Mohammad

Samal, Dr. Kulmani

Sampla, Shri Vijay

Sampath, Dr. A.

\*Sanghamita, Dr. Mamta

Sanjar, Shri Alok

Saren, Dr. Uma

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Satav, Shri Rajeev

Sathyabama, Shrimati V.

Satpathy, Shri Tathagata

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

\*Senthilnathan, Shri P. R.

---

\* Voted through slip.

Shah, Shrimati Mala Rajyalakshmi

\*Shanavas, Shri M.I.

Sharma, Dr. Mahesh

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

Singh, Dr. Nepal

Singh, Dr. Prabhas Kumar

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh, Gen. (Retd) Vijay Kumar

Singh, Kunwar Bharatendra

Singh, Shri Abhishek

\*Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Hukum

Singh, Shri Lallu

Singh, Shri Nagendra

---

\* Voted through slip.

Singh, Shri Pashupati Nath  
Singh, Shri R. K.  
Singh, Shri Rajnath  
Singh (Raju Bhaiya), Shri Rajveer  
Singh, Shri Rakesh  
Singh, Shri Ravneet  
Singh, Shri Satyapal  
Singh, Shri Sunil Kumar  
Singh, Shri Sushil Kumar  
Singh, Shri Uday Pratap  
Solanki, Dr. Kirit P.  
Somaiya, Dr. Kirit  
Sonkar, Shri Vinod Kumar  
Sonker, Shrimati Neelam  
Sonowal, Shri Sarbananda  
Sriram, Shri Malyadri  
Sriramulu, Shri B.  
\*Sundaram, Shri P. R.  
Suresh, Shri D.K.  
Suresh, Shri Kodikunnil  
\*Swaraj, Shrimati Sushma  
Tadas, Shri Ramdas C.  
Tamta, Shri Ajay  
Tanwar, Shri Kanwar Singh  
Tasa, Shri Kamakhya Prasad  
Teacher, Shrimati P.K. Shreemathi  
Teli, Shri Rameshwar

---

\* Voted through slip.

Teni, Shri Ajay Misra  
Thambidurai, Dr. M.  
\*Tharoor, Dr. Shashi  
Thomas, Prof. K.V.  
Tiwari, Shri Manoj  
\*Tomar, Shri Narendra Singh  
Tripathi, Shri Sharad  
Trivedi, Shri Dinesh  
Udhayakumar, Shri M.  
Usendi, Shri Vikram  
Utawal, Shri Manohar  
Vanaroja, Shrimati R.  
Vardhan, Dr. Harsh  
Vasanthi, Shrimati M.  
Vasava, Shri Parbhubhai Nagarbhai  
Velagapalli, Shri Varaprasad Rao  
\*Venkatesh Babu, Shri T. G.  
\*Venugopal, Dr. P.  
Verma, Dr. Anshul  
Verma, Shri Bhanu Pratap Singh  
Verma, Shri Rajesh  
Verma, Shrimati Rekha  
Vichare, Shri Rajan  
Wanga, Shri Chintaman Navasha  
Yadav, Shri Hukmdeo Narayan  
\*Yadav, Shri Om Prakash  
\*Yediyurappa, Shri B.S.

---

\* Voted through slip.

**NOES**

Nil

**ABSTAIN**

Nil



HON. SPEAKER: Subject to correction\*, the result of the Division is:

Ayes: 318  
 Noes: 000  
 Abstain: 000

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

*The motion was adopted.*

*Clause 3, as amended, was added to the Bill.*

HON. SPEAKER: The lobbies may be opened for some time.

**First Schedule, Second Schedule and Third Schedule**

HON. SPEAKER: There are no amendments to the First, Second and Third Schedules. If the House agrees, I shall put all the Schedules together to the vote of the House in which case the result of the voting by Division shall be taken as applicable to each Schedule.

SEVERAL HON. MEMBERS: Yes.

HON. SPEAKER: Let the Lobbies be cleared --

Now, the Lobbies have been cleared.

---

\* The following Members also recorded/corrected their votes through slips:

**Ayes: 318** + S/Shri Prasun Banerjee, R.K. Bharathi Mohan, P.P. Chauhan, Adhir Ranjan Chowdhury, Sankar Prasad Datta, Rajesh Kumar Diwakar, V. Elumalai, Dr. K. Gopal, S/Shri C. Gopalakrishnan, G. Hari, Shrimati Kavitha Kalvakuntla, S/Shri Md. Badaruddoza Khan, Janardan Mishra, M. Veerappa Moily, Thota Narasimham, Vincent H. Pala, N.K. Premachandran, M.K. Raghavan, P. Srinivasa Reddy, Shrimati Butta Renuka, Dr. Mamta Sanghamita, S/Shri P.R. Senthilnathan, M.I. Shanavas, Bharat Singh, P.R. Sundaram, Shrimati Sushma Swaraj, Dr. Shashi Tharoor, S/Shri Narendra Singh Tomar, T.G. Venkatesh Babu, Dr. P. Venugopal, S/Shri Om Prakash Yadav, B.S. Yediyurappa = **350**

**Noes: 000**

**Abstain: 000**

So, as agreed, I shall now put the First Schedule, the Second Schedule and the Third Schedule to the vote of the House.

The question is:

“That the First Schedule, the Second Schedule and the Third Schedule stand part of the Bill.”

*The Lok Sabha divided:*

**DIVISION NO. 4****AYES****18:03 Hrs.**

Adityanath, Yogi  
Adsul, Shri Anandrao  
Advani, Shri L.K.  
Agrawal, Shri Rajendra  
Ahir, Shri Hansraj Gangaram  
Ahlawat, Shrimati Santosh  
Ahluwalia, Shri S.S.  
Ali, Shri Idris  
Amarappa , Shri Karadi Sanganna  
Ananthkumar, Shri  
Angadi, Shri Suresh C.  
Antony, Shri Anto  
Arunmozhithevan, Shri A.  
Azad, Shri Kirti  
Babu, Dr. Ravindra  
Badal, Shrimati Harsimrat Kaur  
Baheria, Shri Subhash Chandra  
Bais, Shri Ramesh  
Bala, Shrimati Anju  
Balyan, Dr. Sanjeev  
\*Bandyopadhyay, Shri Sudip  
Banerjee, Shri Kalyan  
\*Banerjee, Shri Prasun  
Bansode, Adv. Sharadkumar Maruti  
Basheer, Shri E. T. Mohammad

---

\* Voted through slip.

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

\*Bharathi Mohan, Shri R.K.

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bhuria, Shri Dileep Singh

Bidhuri, Shri Ramesh

Biju, Shri P. K.

Birla, Shri Om

Bohra, Shri Ramcharan

Bose, Prof. Sugata

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chaudhary, Shri Santokh Singh

Chaudhury, Shri Jitendra

Chauhan, Shri P. P.

Chautala, Shri Dushyant

Chavan, Shri Harishchandra

Chavda, Shri Vinod Lakhmashi

Chhewang, Shri Thupstan

---

\* Voted through slip.

Chhotelal, Shri  
Chinnaiyan, Shri S. Selvakumara  
Choubey, Shri Ashwini Kumar  
Choudhary, Shri Birendra Kumar  
Chouhan, Shri Nandkumar Singh  
\*Chowdhury, Shri Adhir Ranjan  
Chudasama, Shri Rajeshbhai  
Danve, Shri Raosaheb Patil  
Dastidar, Dr. Kakoli Ghosh  
\*Datta, Shri Sankar Prasad  
Dattatreya, Shri Bandaru  
Deka, Shri Ramen  
\*Dev, Kumari Sushmita  
Devi, Shrimati Rama  
Devi, Shrimati Veena  
Dharambir, Shri  
Dhotre, Shri Sanjay  
Dhruvanarayana, Shri R.  
Dhurve, Shrimati Jyoti  
Dohre, Shri Ashok Kumar  
Diwakar, Shri Rajesh Kumar  
Dubey, Shri Nishikant  
Dubey, Shri Satish Chandra  
Dwivedi, Shri Harishchandra alias Harish  
\*Elumalai, Shri V.  
Gaddigoudar, Shri P.C.  
Gaikwad, Dr. Sunil Baliram

---

\* Voted through slip.

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Rahul

Gandhi, Shrimati Maneka Sanjay

Gandhi, Shrimati Sonia

Gangwar, Shri Santosh Kumar

Gautam, Shri Satish Kumar

Geete, Shri Anant Gangaram

Ghosh, Shrimati Arpita

Giluwa, Shri Laxman

\*Gogoi, Shri Gaurav

\*Gohain, Shri Rajen

\*Gopal, Dr. K.

Gopalakrishnan, Shri C.

Gopalakrishnan, Shri R.

Gowda, Shri D.V. Sadananda

Gowda, Shri S.P. Muddahanume

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

Hansdak, Shri Vijay Kumar

\*Hari, Shri G.

Haribabu, Dr. Kambhampati

Hooda, Shri Deepender Singh

Jadhav, Shri Sanjay Haribhau

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jat, Prof. Sanwar Lal

Jaunapuria, Shri Sukhbir Singh

---

\* Voted through slip.

Jayavardhan, Dr. J.  
Jigajinagi, Shri Ramesh  
Joshi, Dr. Murli Manohar  
Joshi, Shri Chandra Prakash  
Joshi, Shri Pralhad  
Jyoti, Sadhvi Niranjana  
\*Kalvakuntla, Shrimati kavitha  
Kamaraj, Dr. K.  
Karandlaje, Kumari Shobha  
Karunakaran, Shri P.  
Kashyap, Shri Dinesh  
Kashyap, Shri Virender  
Kaswan, Shri Rahul  
Kataria, Shri Rattan Lal  
Kateel, Shri Nalin Kumar  
Kaushik, Shri Ramesh Chander  
\*Khan, Shri Md. Badaruddoza  
Khanduri AVSM, Maj. Gen. (Retd.) B.C.  
Khanna, Shri Vinod  
Kharge, Shri Mallikarjun  
Khuba, Shri Bhagwanth  
Kinjarapu, Shri Ram Mohan Naidu  
Kishore, Shri Jugal  
Kishore, Shri Kaushal  
Koli, Shri Bahadur Singh  
Koshyari, Shri Bhagat Singh  
Kristappa, Shri N.

---

\* Voted through slip.

Kulaste, Shri Faggan Singh  
Kumar, Dr. Virendra  
Kumar, Kunwar Sarvesh  
Kumar, Shri Dharmendra  
Kumar, Shri K. Ashok  
Kumar, Shri Kaushalendra  
Kumar, Shri P.  
Kumar, Shri Shanta  
Kundariya, Shri Mohanbhai Kalyanjibhai  
Kushawaha, Shri Ravinder  
Lekhi, Shrimati Meenakashi  
Lokhande, Shri Sadashiv  
Maharaj, Dr. Swami Sakshiji  
Mahato, Dr. Banshilal  
Mahato, Dr. Mriganka  
Mahato, Shri Bidyut Baran  
Mahtab, Shri Bhartruhari  
Mahendran, Shri C.  
Majhi, Shri Balbhadra  
Mandal, Dr. Tapas  
Manjhi, Shri Hari  
Marabi, Shri Kamal Bhan Singh  
Maragatham, Shrimati K.  
Maurya, Shri Keshav Prasad  
Meena, Shri Arjun Lal  
Meena, Shri Harish  
Meghwal, Shri Arjun Ram



\*Mishra, Shri Anoop  
Mishra, Shri Bhairon Prasad  
Mishra, Shri Daddan  
Mishra, Shri Janardan  
Mishra, Shri Kalraj  
Modi, Shri Narendra  
Mohan, Shri M. Murli  
Mohan, Shri P.C.  
Mohapatra, Dr. Sidhant  
\*Moily, Shri M. Veerappa  
Mukherjee, Shri Abhijit  
Munda, Shri Karia  
Munde, Dr. Pritam Gopinath  
Muniyappa, Shri K.H.  
Nagar, Shri Rodmal  
Nagarajan, Shri P.  
Naik, Shri Shripad Yesso  
\*Narasimham, Shri Thota  
Nath, Shri Chand  
Natterjee, Shri J.J.T.  
Nete, Shri Ashok Mahadeorao  
Nishad, Shri Ajay  
Nishad, Shri Ram Charitra  
Nishank, Dr. Ramesh Pokhriyal  
Oram, Shri Jual  
Paatile, Shrimati Kamla  
\*Pala, Shri Vincent H.

---

\* Voted through slip.

Pandey, Dr. Mahendra Nath  
Pandey, Shri Hari Om  
Pandey, Shri Rajesh  
Pandey, Shri Ravindra Kumar  
Paraste, Shri Dalpat Singh  
Parasuraman, Shri K.  
Parthipan, Shri R.  
Paswan, Shri Chhedi  
Paswan, Shri Chirag  
Paswan, Shri Kamlesh  
Paswan, Shri Ram Chandra  
Paswan, Shri Ramvilas  
\*Patasani, Shri Prasanna Kumar  
Patel, Dr. K. C.  
Patel, Shri Devji M.  
Patel, Shri Lalubhai Babubhai  
Patel, Shri Natubhai Gomanbhai  
Patel, Shri Prahlad Singh  
Patel, Shri Subhash  
Patel, Shrimati Jayshreeben  
Pathak, Shrimati Riti  
Patil, Shri C. R.  
Patil, Shri Kapil Moreshwar  
Patil, Shri Sanjay Kaka  
Patole, Shri Nana  
Phule, Sadhvi Savitri Bai  
Poddar, Shrimati Aparupa

---

\* Voted through slip.

Prabakaran, Shri K. R. P.  
Pradhan, Shri Nagendra Kumar  
Prasad, Dr. Bhagirath  
Pratap, Shri Krishan  
\*Premachandran, Shri N.K.  
Raajhaa, Shri A. Anwhar  
Radhakrishnan, Shri Pon  
Radhakrishnan, Shri R.  
\*Raghavan, Shri M.K.  
Rai, Shri Nityanand  
Raj, Shrimati Krishna  
Rajbhar, Shri Harinarayan  
Rajendran, Shri S.  
Rajesh, Shri M. B.  
Rajoria, Dr. Manoj  
Rajput, Shri Mukesh  
Raju, Shri Ashok Gajapathi  
Raju, Shri Gokaraju Ganga  
Ram, Shri Janak  
Ram, Shri Vishnu Dayal  
Ramachandran, Shri K. N.  
Ramachandran, Shri Mullappally  
Rao, Shri M. Venkateswara  
Rao (Avanthi), Shri Muthamsetti Srinivasa  
Rathod, Shri D.S.  
Rathore, Col. Rajyavardhan  
Rathwa, Shri Ramsinh

---

\* Voted through slip.

Raut, Shri Vinayak Bhaurao  
Raval, Shri Paresh  
Rawat, Shrimati Priyanka Singh  
Ray, Shri Bishnu Pada  
Ray, Shri Ravindra Kumar  
Reddy, Shri J.C. Divakar  
Reddy, Shri Konda Vishweshwar  
Reddy, Shri Mekapati Raja Mohan  
\*Reddy, Shri P. Srinivasa  
Reddy, Shri Y. V. Subba  
\*Renuka, Shrimati Butta  
Rijiju, Shri Kiren  
Rio, Shri Neiphiu  
Roy, Prof. Saugata  
Rudy, Shri Rajiv Pratap  
Sahu, Shri Chandulal  
Sahu, Shri Lakhan Lal  
Sai, Shri Vishnu Dev  
Saini, Shri Rajkumar  
Salim, Shri Mohammad  
Samal, Dr. Kulmani  
Sampla, Shri Vijay  
Sampath, Dr. A.  
\*Sanghamita, Dr. Mamta  
Sanjar, Shri Alok  
Saren, Dr. Uma  
Sarmah, Shri Ram Prasad

---

\* Voted through slip.

Sarswati, Shri Sumedhanand  
Satav, Shri Rajeev  
Sathyabama, Shrimati V.  
Satpathy, Shri Tathagata  
Sawaikar, Adv. Narendra Keshav  
Sawant, Shri Arvind  
\*Senthilnathan, Shri P. R.  
Shah, Shrimati Mala Rajyalakshmi  
\*Shanavas, Shri M.I.  
Sharma, Dr. Mahesh  
Shekhawat, Shri Gajendra Singh  
Shetty, Shri Gopal  
Shewale, Shri Rahul  
Shinde, Dr. Shrikant Eknath  
Shirole, Shri Anil  
Shyal, Dr. Bhartiben D.  
Siddeshwara, Shri G. M.  
Sigriwal, Shri Janardan Singh  
Simha, Shri Pratap  
Singh, Dr. Jitendra  
Singh, Dr. Nepal  
Singh, Dr. Prabhas Kumar  
Singh, Dr. Satya Pal  
Singh, Dr. Yashwant  
Singh, Gen. (Retd) Vijay Kumar  
Singh, Kunwar Bharatendra  
Singh, Rao Inderjit

---

\* Voted through slip.

Singh, Shri Abhishek  
Singh, Shri Bharat  
Singh, Shri Bhola  
Singh, Shri Dushyant  
Singh, Shri Ganesh  
Singh, Shri Hukum  
Singh, Shri Kirti Vardhan  
Singh, Shri Lallu  
Singh, Shri Nagendra  
Singh, Shri Pashupati Nath  
Singh, Shri R. K.  
Singh, Shri Rajnath  
Singh (Raju Bhaiya), Shri Rajveer  
Singh, Shri Rakesh  
Singh, Shri Rama Kishore  
Singh, Shri Ravneet  
Singh, Shri Satyapal  
Singh, Shri Sunil Kumar  
Singh, Shri Sushil Kumar  
Singh, Shri Uday Pratap  
Singh, Shri Virendra  
Solanki, Dr. Kirit P.  
Somaiya, Dr. Kirit  
Sonkar, Shri Vinod Kumar  
Sonker, Shrimati Neelam  
Sonowal, Shri Sarbananda  
Sriram, Shri Malyadri  
Sriramulu, Shri B.

\*Sundaram, Shri P. R.  
Suresh, Shri D.K.  
Suresh, Shri Kodikunnil  
Swaraj, Shrimati Sushma  
Tadas, Shri Ramdas C.  
Tamta, Shri Ajay  
Tanwar, Shri Kanwar Singh  
Tasa, Shri Kamakhya Prasad  
Teacher, Shrimati P.K. Shreemathi  
Teli, Shri Rameshwar  
Teni, Shri Ajay Misra  
Thambidurai, Dr. M.  
\*Tharoor, Dr. Shashi  
Thomas, Prof. K.V.  
Tiwari, Shri Manoj  
Tomar, Shri Narendra Singh  
Tripathi, Shri Sharad  
Trivedi, Shri Dinesh  
Udhayakumar, Shri M.  
Usendi, Shri Vikram  
Utawal, Shri Manohar  
Vanaroja, Shrimati R.  
Vardhan, Dr. Harsh  
Vasanthi, Shrimati M.  
Vasava, Shri Parbhubhai Nagarbhai  
Velagapalli, Shri Varaprasad Rao  
\*Venkatesh Babu, Shri T. G.

---

\* Voted through slip.

Venugopal, Dr. P.

Venugopal, Shri K. C.

Verma, Dr. Anshul

Verma, Shri Bhanu Pratap Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Wanga, Shri Chintaman Navasha

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Om Prakash

Yediyurappa, Shri B.S.

**NOES**

Nil

**ABSTAIN**

Nil



HON. SPEAKER: Subject to correction\*, the result of the Division is:

Ayes: 333

Noes: 000

Abstain: 000

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

*The motion was adopted.*

*The First Schedule, the Second Schedule and the Third Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

HON. SPEAKER: Now the Minister may move that the Bill, as amended, be passed.

श्रीमती सुषमा स्वराज : अध्यक्ष महोदया, प्रश्न यह है :

“कि विधेयक को संशोधित रूप में पारित किया जाए।”

HON. SPEAKER: Before I put the Bill, as amended, be passed, to vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by Division.

---

\* The following Members also recorded/corrected their votes through slips:

**Ayes: 333** + S/Shri Sudip Bandyopadhyay, Prasun Banerjee, R.K. Bharathi Mohan, Adhir Ranjan Chowdhury, Sankar Prasad Datta, Kumari Sushmita Dev, S/Shri V. Elumalai, Gaurav Gogoi, Rajen Gohain, Dr. K. Gopal, Shri G. Hari, Shrimati Kavitha Kalvakuntla, S/Shri Md. Badaruddoza Khan, Anoop Mishra, M. Veerappa Moily, Thota Narasimham, Vincent H. Pala, Prasanna Kumar Patasani, N.K. Premachandran, M.K. Raghavan, P. Srinivasa Reddy, Shrimati Butta Renuka, Dr. Mamta Sanghamita, S/Shri P.R. Senthilnathan, M.I. Shanavas, P.R. Sundaram, Dr. Shashi Tharoor, Shri T.G. Venkatesh Babu =

**361**

**Noes: 000**

**Abstain: 000**

Now, the lobbies are already clear.

The question is:

“That the Bill, as amended, be passed.”

*The Lok Sabha divided:*

**DIVISION NO.5****AYES****18:06 Hrs.**

Adityanath, Yogi  
Adsul, Shri Anandrao  
Advani, Shri L.K.  
Agrawal, Shri Rajendra  
Ahir, Shri Hansraj Gangaram  
Ahlawat, Shrimati Santosh  
\*Ahluwalia, Shri S.S.  
Ali, Shri Idris  
Amarappa , Shri Karadi Sanganna  
Ananthkumar, Shri  
Angadi, Shri Suresh C.  
Antony, Shri Anto  
Arunmozhithevan, Shri A.  
Azad, Shri Kirti  
Babu, Dr. Ravindra  
Badal, Shrimati Harsimrat Kaur  
Baheria, Shri Subhash Chandra  
Bais, Shri Ramesh  
Bala, Shrimati Anju  
Balyan, Dr. Sanjeev  
Bandyopadhyay, Shri Sudip  
Banerjee, Shri Kalyan  
\*Banerjee, Shri Prasun  
Bansode, Adv. Sharadkumar Maruti  
Basheer, Shri E. T. Mohammad

---

\* Voted through slip.

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

\*Bharathi Mohan, Shri R.K.

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bhuria, Shri Dileep Singh

Bidhuri, Shri Ramesh

Biju, Shri P. K.

Birla, Shri Om

\*Biswas, Shri Radheshyam

Bohra, Shri Ramcharan

Bose, Prof. Sugata

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chaudhary, Shri Santokh Singh

Chaudhury, Shri Jitendra

Chauhan, Shri P. P.

\*Chautala, Shri Dushyant

Chavan, Shri Harishchandra

Chavda, Shri Vinod Lakhmashi

---

\* Voted through slip.

Chhewang, Shri Thupstan  
Chhotelal, Shri  
Chinnaiyan, Shri S. Selvakumara  
Choubey, Shri Ashwini Kumar  
Choudhary, Shri Birendra Kumar  
Chouhan, Shri Nandkumar Singh  
\*Chowdhury, Shri Adhir Ranjan  
Chudasama, Shri Rajeshbhai  
Danve, Shri Raosaheb Patil  
Dastidar, Dr. Kakoli Ghosh  
\*Datta, Shri Sankar Prasad  
Dattatreya, Shri Bandaru  
Deka, Shri Ramen  
\*Dev, Kumari Sushmita  
Devi, Shrimati Rama  
Devi, Shrimati Veena  
Dharambir, Shri  
Dhotre, Shri Sanjay  
Dhruvanarayana, Shri R.  
Dhurve, Shrimati Jyoti  
Dohre, Shri Ashok Kumar  
Diwakar, Shri Rajesh Kumar  
Dubey, Shri Nishikant  
Dubey, Shri Satish Chandra  
Dwivedi, Shri Harishchandra alias Harish  
\*Elumalai, Shri V.  
Gaddigoudar, Shri P.C.

---

\* Voted through slip.

Gaikwad, Dr. Sunil Baliram  
Gandhi, Shri Dilipkumar Mansukhlal  
Gandhi, Shri Rahul  
Gandhi, Shrimati Maneka Sanjay  
Gandhi, Shrimati Sonia  
Gangwar, Shri Santosh Kumar  
Gautam, Shri Satish Kumar  
Geete, Shri Anant Gangaram  
Ghosh, Shrimati Arpita  
Giluwa, Shri Laxman  
Gogoi, Shri Gaurav  
\*Gohain, Shri Rajen  
\*Gopal, Dr. K.  
Gopalakrishnan, Shri C.  
Gopalakrishnan, Shri R.  
Gowda, Shri D.V. Sadananda  
Gowda, Shri S.P. Muddahanume  
Gupta, Shri Sudheer  
Gurjar, Shri Krishanpal  
Hansdak, Shri Vijay Kumar  
\*Hari, Shri G.  
Haribabu, Dr. Kambhampati  
\*Hooda, Shri Deepender Singh  
Jadhav, Shri Sanjay Haribhau  
Jaiswal, Dr. Sanjay  
Jardosh, Shrimati Darshana Vikram  
Jat, Prof. Sanwar Lal

---

\* Voted through slip.

Jaunapuria, Shri Sukhbir Singh

Jayavardhan, Dr. J.

Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjana

\*Kalvakuntla, Shrimati kavitha

Kamaraj, Dr. K.

Karandlaje, Kumari Shobha

Karunakaran, Shri P.

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

Kateel, Shri Nalin Kumar

Kaushik, Shri Ramesh Chander

\*Khan, Shri Md. Badaruddoza

Khanduri AVSM, Maj. Gen. (Retd.) B.C.

Khanna, Shri Vinod

Kharge, Shri Mallikarjun

Khuba, Shri Bhagwanth

Kinjarapu, Shri Ram Mohan Naidu

Kishore, Shri Jugal

Kishore, Shri Kaushal

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

---

\* Voted through slip.

Kristappa, Shri N.  
Kulaste, Shri Faggan Singh  
Kumar, Dr. Virendra  
Kumar, Kunwar Sarvesh  
Kumar, Shri Dharmendra  
Kumar, Shri K. Ashok  
Kumar, Shri Kaushalendra  
Kumar, Shri P.  
Kumar, Shri Shanta  
Kundariya, Shri Mohanbhai Kalyanjibhai  
Kushawaha, Shri Ravinder  
Lekhi, Shrimati Meenakashi  
Lokhande, Shri Sadashiv  
Maharaj, Dr. Swami Sakshiji  
Mahato, Dr. Banshilal  
Mahato, Dr. Mriganka  
Mahato, Shri Bidyut Baran  
Mahtab, Shri Bhartruhari  
Mahendran, Shri C.  
Majhi, Shri Balbhadra  
Mandal, Dr. Tapas  
Manjhi, Shri Hari  
Marabi, Shri Kamal Bhan Singh  
Maragatham, Shrimati K.  
Maurya, Shri Keshav Prasad  
Meena, Shri Arjun Lal  
Meena, Shri Harish  
Meghwal, Shri Arjun Ram  
Mishra, Shri Anoop



Mishra, Shri Bhairon Prasad  
Mishra, Shri Daddan  
Mishra, Shri Janardan  
Mishra, Shri Kalraj  
Modi, Shri Narendra  
Mohan, Shri M. Murli  
Mohan, Shri P.C.  
Mohapatra, Dr. Sidhant  
\*Moily, Shri M. Veerappa  
Mukherjee, Shri Abhijit  
Munda, Shri Karia  
Munde, Dr. Pritam Gopinath  
Muniyappa, Shri K.H.  
Nagar, Shri Rodmal  
Nagarajan, Shri P.  
Naik, Shri Shripad Yesso  
\*Narasimham, Shri Thota  
Nath, Shri Chand  
Natterjee, Shri J.J.T.  
Nete, Shri Ashok Mahadeorao  
Nishad, Shri Ajay  
Nishad, Shri Ram Charitra  
Nishank, Dr. Ramesh Pokhriyal  
Oram, Shri Jual  
Paatle, Shrimati Kamla  
\*Pala, Shri Vincent H.  
Pandey, Dr. Mahendra Nath

---

\* Voted through slip.

Pandey, Shri Hari Om  
Pandey, Shri Rajesh  
Pandey, Shri Ravindra Kumar  
Paraste, Shri Dalpat Singh  
Parasuraman, Shri K.  
Parthipan, Shri R.  
Paswan, Shri Chhedhi  
Paswan, Shri Chirag  
Paswan, Shri Kamlesh  
Paswan, Shri Ram Chandra  
Paswan, Shri Ramvilas  
Patasani, Shri Prasanna Kumar  
Patel, Dr. K. C.  
Patel, Shri Devji M.  
Patel, Shri Lalubhai Babubhai  
Patel, Shri Natubhai Gomanbhai  
Patel, Shri Prahlad Singh  
Patel, Shri Subhash  
Patel, Shrimati Jayshreeben  
Pathak, Shrimati Riti  
Patil, Shri C. R.  
Patil, Shri Kapil Moreshwar  
Patil, Shri Sanjay Kaka  
Patole, Shri Nana  
Phule, Sadhvi Savitri Bai  
Poddar, Shrimati Aparupa  
Prabakaran, Shri K. R. P.  
Pradhan, Shri Nagendra Kumar  
Prasad, Dr. Bhagirath

Pratap, Shri Krishan

\*Premachandran, Shri N.K.

Raajhaa, Shri A. Anwhar

Radhakrishnan, Shri Pon

Radhakrishnan, Shri R.

\*Raghavan, Shri M.K.

Rai, Shri Nityanand

Raj, Shrimati Krishna

Rajbhar, Shri Harinarayan

Rajendran, Shri S.

Rajesh, Shri M. B.

Rajoria, Dr. Manoj

Rajput, Shri Mukesh

Raju, Shri Ashok Gajapathi

Raju, Shri Gokaraju Ganga

Ram, Shri Janak

Ram, Shri Vishnu Dayal

Ramachandran, Shri K. N.

Ramachandran, Shri Mullappally

Rao, Shri M. Venkateswara

Rao (Avanthi), Shri Muthamsetti Srinivasa

Rathod, Shri D.S.

Rathore, Col. Rajyavardhan

Rathwa, Shri Ramsinh

Raut, Shri Vinayak Bhaurao

Raval, Shri Paresh

Rawat, Shrimati Priyanka Singh

---

\* Voted through slip.

Ray, Shri Bishnu Pada  
Ray, Shri Ravindra Kumar  
\*Reddy, Shri J.C. Divakar  
Reddy, Shri Konda Vishweshwar  
Reddy, Shri Mekapati Raja Mohan  
\*Reddy, Shri P. Srinivasa  
Reddy, Shri Y. V. Subba  
\*Renuka, Shrimati Butta  
Rijiju, Shri Kiren  
Rio, Shri Neiphiu  
Roy, Prof. Saugata  
Rudy, Shri Rajiv Pratap  
Sahu, Shri Chandulal  
Sahu, Shri Lakhan Lal  
Sai, Shri Vishnu Dev  
Saini, Shri Rajkumar  
Salim, Shri Mohammad  
Samal, Dr. Kulmani  
Sampla, Shri Vijay  
Sampath, Dr. A.  
\*Sanghamita, Dr. Mamtaz  
Sanjar, Shri Alok  
Saren, Dr. Uma  
Sarmah, Shri Ram Prasad  
Sarswati, Shri Sumedhanand  
Satav, Shri Rajeev  
Sathyabama, Shrimati V.

---

\* Voted through slip.

Satpathy, Shri Tathagata  
Sawaikar, Adv. Narendra Keshav  
Sawant, Shri Arvind  
\*Senthilnathan, Shri P. R.  
Shah, Shrimati Mala Rajyalakshmi  
\*Shanavas, Shri M.I.  
Sharma, Dr. Mahesh  
Shekhawat, Shri Gajendra Singh  
Shetty, Shri Gopal  
Shewale, Shri Rahul  
Shinde, Dr. Shrikant Eknath  
Shirole, Shri Anil  
Shyal, Dr. Bhartiben D.  
Siddeshwara, Shri G. M.  
Sigriwal, Shri Janardan Singh  
Simha, Shri Pratap  
Singh, Dr. Jitendra  
Singh, Dr. Nepal  
Singh, Dr. Prabhas Kumar  
Singh, Dr. Satya Pal  
Singh, Dr. Yashwant  
Singh, Gen. (Retd) Vijay Kumar  
Singh, Kunwar Bharatendra  
Singh, Rao Inderjit  
Singh, Shri Abhishek  
Singh, Shri Bharat  
Singh, Shri Bhola

---

\* Voted through slip.

Singh, Shri Dushyant  
Singh, Shri Ganesh  
Singh, Shri Hukum  
Singh, Shri Kirti Vardhan  
Singh, Shri Lallu  
Singh, Shri Nagendra  
Singh, Shri Pashupati Nath  
Singh, Shri R. K.  
Singh, Shri Rajnath  
Singh (Raju Bhaiya), Shri Rajveer  
Singh, Shri Rakesh  
Singh, Shri Rama Kishore  
Singh, Shri Ravneet  
Singh, Shri Satyapal  
Singh, Shri Sunil Kumar  
Singh, Shri Sushil Kumar  
Singh, Shri Uday Pratap  
Singh, Shri Virendra  
Solanki, Dr. Kirit P.  
Somaiya, Dr. Kirit  
Sonkar, Shri Vinod Kumar  
Sonker, Shrimati Neelam  
Sonowal, Shri Sarbananda  
Sriram, Shri Malyadri  
Sriramulu, Shri B.  
\*Sundaram, Shri P. R.  
Suresh, Shri D.K.

---

\* Voted through slip.

Suresh, Shri Kodikunnil  
Swaraj, Shrimati Sushma  
Tadas, Shri Ramdas C.  
Tamta, Shri Ajay  
Tanwar, Shri Kanwar Singh  
Tasa, Shri Kamakhya Prasad  
Teacher, Shrimati P.K. Shreemathi  
Teli, Shri Rameshwar  
Teni, Shri Ajay Misra  
Thambidurai, Dr. M.  
\*Tharoor, Dr. Shashi  
Thomas, Prof. K.V.  
Tiwari, Shri Manoj  
\*Tomar, Shri Narendra Singh  
Tripathi, Shri Sharad  
Trivedi, Shri Dinesh  
Udhayakumar, Shri M.  
Usendi, Shri Vikram  
Utawal, Shri Manohar  
Vanaroja, Shrimati R.  
Vardhan, Dr. Harsh  
Vasanthi, Shrimati M.  
Vasava, Shri Parbhubhai Nagarbhai  
Velagapalli, Shri Varaprasad Rao  
\*Venkatesh Babu, Shri T. G.  
Venugopal, Dr. P.  
Venugopal, Shri K. C.

---

\* Voted through slip.

Verma, Dr. Anshul

Verma, Shri Bhanu Pratap Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Wanga, Shri Chintaman Navasha

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Om Prakash

Yediyurappa, Shri B.S.

**NOES**

Nil

**ABSTAIN**

Nil



HON. SPEAKER: Subject to correction\* , the result of the Division is:

Ayes: 331  
 Noes: 000  
 Abstain: 000

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Bill, as amended, is passed by the requisite majority in accordance with the provisions of Article 368 of the Constitution.

*The motion was adopted.*

HON. SPEAKER: The Lobbies may be opened now.

The House stands adjourned to meet again tomorrow, the 8<sup>th</sup> May, 2015, at 11 a.m..

**18.14 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, May 8, 2015/Vaishakha 18, 1937 (Saka).*

---

\* The following Members also recorded/corrected their votes through slips:

**Ayes: 331** + S/Shri S.S. Ahluwalia, Prasun Banerjee, R.K. Bharathi Mohan, Radheshyam Biswas, Dushyant Chautala, Adhir Ranjan Chowdhury , Sankar Prasad Datta, Kumari Sushmita Dev, S/Shri V. Elumalai, Rajen Gohain, Dr. K. Gopal, S/Shri G. Hari, Deepender Singh Hooda, Shrimati Kavitha Kalvakuntla, S/Shri Md. Badaruddoza Khan, M. Veerappa Moily, Thota Narasimham, Vincent H. Pala, N.K. Premachandran, M.K. Raghavan, Shrimati Krishna Raj, Shri J.C. Divakar Reddy, P. Srinivasa Reddy, Shrimati Butta Renuka, Dr. Mamta Sanghamita, S/Shri P.R. Senthilnathan, M.I. Shanavas, P.R. Sundaram, Dr. Shashi Tharoor, S/Shri Narendra Singh Tomar, T.G. Venkatesh Babu = **362**

**Noes: 000**

**Abstain: 000**